

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE
BENCH, CHENNAI**

ORIGINAL APPLICATION NO. 169 of 2024

IN THE MATTER OF: -

M/s. Parisara Samrakshana Samiti

.... Applicant

Versus

The State of Karnataka & Ors

.... Respondents

REPLY AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO. 16



Filed by:

**Adv. G.M. SYED NURULLAH SHERIFF
Senior Standing Counsel
Ph No. 9444015330**

**Adv. L. SURYAPRABHU
Ph No. 9884410559
Counsels for Respondent No. 16**

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...Respondents

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PLACE:- CHENNAI

DATE:- 12.2.2025

Adv. G.M. SYED NURULLAH SHERIFF

Senior Standing Counsel

Mob. No. 9444015330

Adv. L. SURYAPRABHU

Mob no. 9884410559

Counsels for Respondent No. 16

DATES AND EVENTS

- **04.05.2017**- Certificate of registration by the registrar of firms of the 16th respondent firm

- **02.11.2019**- An application by the 16th respondent was submitted to Udupi urban development authority for conversion of proposed site from residential zone to industrial zone

- **09.11.2019**- The Udupi urban development authority issued advertisements in the two different newspapers namely Samyukta, Karnataka and Kannada prabha and requested the commissioner to inform the UUDA in writing within 15 days from the date of publishing if there is any objection to the land zone change

- **13.02.2020**- Even after three months of advertisement no objections came in the return form and a general meeting of Udupi Urban Development Authority UUDA was held under the chairmanship of Udupi district collector and others and other important planning authority . The resolution was passed to recommend for change of land use for industrial purpose and submit the proposal to government of Karnataka

- **06.08.2020**- Proceedings of Rezoning of the proposed land from the residential zone to industrial zone and approval for land use change was granted

- **07.08.2020**- Fees paid to UUDA authority for rezoning of respondents land from the residential zone to industrial zone

- **10.08.2020**- Letter issued by the Commissioner urban development authority citing that the extent and survey nos.

Belonging to the 16th respondent which are in residential zone and the said land were converted for industrial zone under government order proceeding no. NAE:76:MYAPR:2020(E) dated 6.8.2020

- **14.09.2020-** Letter from Karnataka State pollution control board citing the approval to the 16th respondent of conversion of the land to the industrial purposes subsequent to the approval from the UUDA
- **26.11.2020-** Government of Karnataka order by revenue department , collectors order allowing the conversion of the land for industrial purpose and it can be used for other fishing purposes
- **30.11.2020-** Permission granted to use the 16th respondents land for the industrial purpose by the Tehsildar Udupi Taluk
- **9.12.2020-** All development charges paid permission was granted for a single layout map by the Udupi Urban development authority
- **18.01.2021-** Notice for Site Visit/Inspection Report/Udayavara Gram Panchayat
- **19.01.2021-** Panchayat Resolution
- **02.02.2021-** Udupi town planning authority issued the commencement certificate to the 16th respondent herein
- **12.02.2021-** Building License by Panchayat Raj (NOC)
- **14.06.2021-** CFE (Consent to Establish)
- **20.7.2021-** Partnership deed

- **26.07.2021**- Planning pertaining to factory under factories act is approved by the department of factories boilers industrial safety and welfare
- **11.09.2021**- Import export code issued by the Government of India, Ministry of Commerce and Industry and directorate general of trade
- **02.11.2021**- Panchayat Building Licence
- **09.05.2022**- No objection certificate issued to the 16th respondent for electrical connection to the industrial building by Udayavara village panchayat
- **18.08.2022**--- Permission for construction of building issued by the panchayat development officer Udayavara gram Panchayat and confirmation letter issued by the panchayat development officer Udayavara gram Panchayat that the 16th respondent has been granted for his industrial building and license for surimi(fish paste products and surimi freezing purpose by their license
- **11.01.2023** – Panchayat Public Notification inviting if there were any public objections for the new construction of new building in the Survey nos. of 16th respondent and further invited to submit their objections if any in writing with appropriate documents within 7 days from the date of the publication dated 11.1.2023
- **08.03.2023**- Consent to operate under green large category by the KSPCB which is valid upto 31.12.2037
- **12.03.2023**- Certificate of approval issued by me the expert inspection counsel ministry of commerce and industry, Govt of India

- **05.07.2023-** Letter from Karnataka forest department by the zonal forest officer stating as per the directions of the Karnataka pollution control board 110 KLD of purified water of the 16th respondent to be released to water to the plants planted by the forest department. The above said was accepted and approved by the Karnataka forest department and granted permission to release the purified water of the 16th respondent for three years for the plantations maintained by Karnataka housing board in Korangrapadi
- **10.08.2023-** Date of commencement of production business and a certificate named as udyam registration certificate issued by the Ministry of micro, small and medium enterprises(MSME), Government of India
- **23.08.2023-** Kspcb consent for establishment expand(orange category) given which is valid upto 22.8.2028
- **12.09.2023-** Service certificate issued by the Manglore electricity supply company limited (government of Karnataka undertaking)
- **05.10.2023-** Certificate of registration as an exporter under the marine products export development authority working under Ministry of Commerce and Industry Government of India
- **01.11.2023-** COA (Certificate of Approval from Export Inspection Council)
- **03.11.2023-** Registration cum membership certificate issued by the Marine products export development authority
- **30.11.2023-** Halal certificate by JIHF certification private limited

- **06.01.2024-** Certificate issued by hazard analysis and critical control points (HACCP) certifying the food safety management system of the 16th respondent by SP certification limited, London UK
- **16.02.2024-** No objection certificate issued by the Karnataka ground water authority which is valid for 3 years to permit for extraction of ground water by borewells for industry use
- **25.04.2024-** Receipt issued under form 3 by the village panchayat Udayavara
- **22.05.2024-** Modified import export code
- **27.07.2024-** Licence issued under food safety and standards authority of India(FSSAI)
- **19.11.2024** – KSPCB inspected the unit in question and conducted a water analysis subsequent to the order and direction of this Hon'ble Tribunal vide it's order dated 2.7.2024 and submitted its reports stating that the trade effluent treated which has been collected on 4.9.2024 for purposes of analysis is tested in their lab and the results conforms to prescribe standards of analysed parameters of sample no. 01 and 01A

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...Respondents

Reply Affidavit Filed On Behalf of Respondent No.16

IT IS MOST RESPECTFULLY SHOWETH:

I, Hariyappa Kotian, S/o Raju Kotian , aged 70 years, resident of Karthik Kidiyoor Village, Udupi taluk, Udupi District- 576104, do hereby solemnly affirm and sincerely state as follows:-

1. I submit that I am the managing partner of the 16th respondent firm herein under the name and style M/s. Karthik Marine Industries which is a registered firm under Section 58(1) of the Indian Partnership act, 1932. The certificate of registration bearing the firm no. UDP- F35-2017-2018 is issued on 4.5.2017 and I am duly authorized to file the present counter affidavit on behalf of the above respondent with the records available. As such I am well aware of the facts and circumstances of the case I am

For Karthik Marine Industries



Managing Partner

competent to depose on behalf of the 16th respondent herein

Annexure-1

2. I submit that I have perused the present application filed under sections 14(1) and (2) read with section 15(1)(c) and section 18(1) and (2) of the National Green Tribunal act, 2010. And deny each and every averment made therein except those that are specifically admitted herein vide the present counter and put the applicant to strict proof of the same allegations contained in the application
3. I further submit that the applicant herein is an unregistered association represented by it's president, who is alleged to have been engaged in the environmental activities including protection and preservation of environment in Udayavara village.
4. I submit that the present application has to be dismissed in limine at its threshold in as much as it is not filed within the limitations prescribed in the NGT act within the stipulated time.
5. It's is most respectfully submitted that one Mr. Jithendra Shetty from Udayavara has earlier taken an original application bearing no. 12/2022 before the Hon'ble NGT(sz), Chennai seeking a prayer to set aside the order of consent to establish granted to the 16th respondent herein i.e Karthik Marine Industries by the environmental officer regional office Karnataka pollution control board on the ground that the KSPCB had no jurisdiction to issue the consent to establish itself granted to the 16th respondent earlier

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vide consent order no. CTE- 117046 dated 14.6.2021 annexed herewith as **Annexure-2** . This Hon'ble Tribunal earlier by its order dated 21.1.2022 in the above said OA pointed out that the order of issuing consent to establish is appealable order under the Water (prevention and control of pollution) Act, 1974 and the Air(Prevention and Control of Pollution) Act, 1981 before the appellate authority and the order has to be challenged as a ground of jurisdiction before the appellate authority, and subsequently the learned counsel appearing for the applicant therein withdrew the application with liberty to approach the appellate authority to redress it's grievance as provided under the respective statutes **Annexure-3**. To the respondent herein's astonishment he never approached The Karnataka pollution control board appellate Tribunal as directed by this Hon'ble NGT instead preferred to file a writ petition bearing no. W.P no. 1681/2022 with the same challenge whatever it's been made before this Hon'ble Tribunal was taken there before the Hon'ble High court of Karnataka in the above said Writ petition

6. The Hon'ble High court of Karnataka has passed an order dated 14.2.2022 stating that the impugned order in question of consent to establish was an appealable order and secondly the petitioner in the Writ petition Mr. Jithendra Shetty who was the same applicant in the erstwhile Original Application no. 12/2022 before the Hon'ble NGT(s), Chennai and the Hon'ble High court observed

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that he is not an aggrieved person. It was also observed that the consent to establish is an appealable order. It was observed in the order of the Hon'ble High court that the petitioner therein had not been able to satisfy the Hon'ble High court, as to how he was an aggrieved party, and how a writ petition was maintainable against the consent to establish order passed by the KSPCB. It was finally observed that with the given facts and circumstances that the above said petitioner (Mr. Jithendra Shetty) Writ petition filed on behalf of him was not maintainable and it was accordingly dismissed by the Hon'ble High court of Karnataka. **Annexure-4**

7. I humbly submit that the answering respondent is not replying to the present application in parawise manner and however the answering respondent craves leave of this Hon'ble Tribunal to file an additional affidavit as and when necessary and required or directed by this Hon'ble Tribunal to do so
8. I submit that this respondent is a registered partnership firm operating as an industrial establishment in Udayavara village, Udupi Taluk and district. The respondent herein is having its facility in survey nos. 187/7, 188/1A, 1B, 4C, 8A, 111/9, 189/1,2,7, 263/6 at industrial zone, industrial area pithrodi post, Udayavara Udupi district, which is a fisheries hub. **Annexure-5**
9. It is submitted that the above mentioned property bearing above said survey nos were purchased by the respondent herein.

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10. It is also true that on 9.12.2020 the Udupi Urban development Authority the 13th respondent herein issued a valid plan approval for industrial purpose and in furtherance of the same on 2.2.2021 the above said authority issued commencement certificate bearing no. UUDA/C.C/253/2020-21. In respect of 3.585 acres of land in Udayavara village for the purpose of fish freezing plant annexed herewith as **Annexure-6**
11. It is submitted that originally an application was submitted to the Udupi Urban land development authority on 2.11.2019 for the change in classification of the proposed site of the respondent firm from the residential zone to industrial zone
12. Thereafter the Udupi urban development authority the 13th respondent herein issued advertisements in two different newspapers namely Samyukta Karnataka and Kannada Prabha on 9.11.2019 and directed the commissioner to inform the above said authority in writing within 15 days if there was any objection to the land zone change of the listed area which is annexed herewith as **Annexure-7**
13. It is further submitted that after three months of the newspaper advertisements with reference to zone change having not received any objections came in the return form on 13.2.2020 a general meeting of Udupi urban development authority was held under the Chairmanship of the district collector and other competent authorities. It is observed that a resolution was passed to

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recommend and submit the proposal for change of land use for industrial purpose to the government of Karnataka which is annexed here as **Annexure-8**

14. It is further submitted that the rezoning of the proposed land from the residential zone to industrial zone was approved by the Government of Karnataka vide it's proceedings dated 6.8.2020 which is Annexed here as **Annexure-9**. An amount of Rs. 2,17,685/- , the required fee was paid to the Udupi urban development authority vide Challan no. 19508 dated 7.8.2020 towards rezoning of the said land from residential zone to industrial zone and A true copy of the conversion letter from residential zone to industrial zone dated 10.8.2020 is Annexed herewith as **Annexure-10** which is a matter of record. The government order no. NAE:76:MYAPR:2020(E) dated 6.8.2020 Bangalore is the clear order about the conversation of land to inform the respondent herein.
15. A true copy of NOC for land conversion for industrial purpose along with the permission granted by Tahsildar and the true copy of the District Collector Udupi granting permission for the proposed land to industrial purpose and also for other fishing purposes are annexed herewith as **Annexure- 11,12 and 13**. Rs. 3,26,365/- is the fees paid for all the land transferred to Udupi urban development authority vide Challan no. 20147 dated 7.12.2020 and further the permission was granted for the

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development of single layout map was granted on 9.12.2020 which is annexed herewith as **Annexure- 14**

16. It is further submitted that the Udupi Urban development authority has issued commencement certificate for construction of building in the concerned land dated 2.2.2021 and a fee of Rs. 1,19,975/- was paid on 12.2.2021 vide Challan no. 20214 dated above which was subsequent to the application made by the respondent on 2.1.2021 which is annexed here as **Annexure-15**

17. It is humbly submitted that the Udayavara gram Panchayat issued a public notice 11.1.2021 annexed here as **Annexure-16** for public objection if any to our concerned application and subsequently the above said panchayat on 18.1.2021 issued a notice that the panchayat staff conduct an on sight inspection and further issued a confirmation letter stating that the 16th respondent herein has been granted permission for construction of the building as per industrial building permit number PR0011009948275 dated 12.2.2021. It was further stated that the building owner submitted an application on 30.3.2022 with the certificate from the technical engineer about the completion of the building and for the above said industrial building no. NOC from electricity department has been issued and building tax has been levied for the year 2022-2023. It was confirmed that the above said industrial building belonging to the 16th respondent herein has been granted an industrial license for Surimi(fish

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paste) product and surimi freezing purpose as per the Udayavara gram Panchayat business license no. U.GRA.PA.84/29/2022-2023 vide their confirmation letter dated 18.8.2022 Annexed here as **Annexure-17**

18. It is most respectfully submitted that the Karnataka government rural development and panchayat raj department issued license to us bearing no. PR0011009948275 and further we have been continuously paying the tax receipts, to our building from 2022 to till date to the development officer Udayavara gram Panchayat which has been marked in our typeset as **Annexure -18, 19, 20 and 21** which can be read as part and parcel of this affidavit
19. It is further submitted we have received the NOC for the electricity connection issued by the development officer of Udayavara gram Panchayat, and the true copy of the electricity service certificate from the Mangalore electricity supply co Ltd (Government of Karnataka undertaking) is also annexed here as **Annexure-22 and 23**
20. It is respectfully submitted we have also received the NOC from the Forest department dated 5.7.2023 from their zonal forest officer from Udupi which has been annexed here as **Annexure-24** in the typeset of papers
21. It is most respectfully submitted that the Karnataka ground water authority in the letter dated 16.2.2024 has issued a no objection certificate in form 3A rule(6) bearing no. KGWAN 1452318490.

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The NOC is valid for 3 years from the date of issue which is upto February 2027 hence the bald allegation made with reference to the extraction of ground water without permission from the Karnataka ground water authority by the respondent herein holds no good and is devoid of any merit. annexed here as **Annexure-25**

22. It is further submitted that we have a valid factory licence issued by the government of Karnataka issued by factories, boilers, industrial safety and welfare Bangalore. It is also submitted that the department of factories, boilers, industrial safety and welfare has also approved the planning approval of the respondent under the factories act,1948 annexed here as **Annexure-26** and rule 3 of Karnataka factories rules and also have been issued with certificate of food safety and standard authority of India from the Government of India food safety and standards authority of India(FSSAI) annexed here as **Annexure-27**. It is submitted that the food safety and standards authority of India has issued Central license under FSSAI act, 2006 on 27.7.2024 which is valid upto 15.8.2027 . It is clear from the license bearing no. 11223999000629 that the business activity of the 16th respondent herein is manufacturer- exporter – manufacturer on the type of the unit is shown as others food processing unit. The product category is 09- fish and fish products including molluscs crustaceans and echinoderms which includes frozen surimi fish

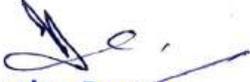
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and frozen minced fish meat (09.2.3) and it is clearly mentioned that the kind of business is manufacturer- fish and fish products and the scope of product supply is only for exports. The above said license has been issued by the central licensing authority which is valid upto 15.8.2027

23. Above all we have been issued with the valid consent to establish dated 14.6.2021 and consent to operate dated 8.3.2023 from the Karnataka State Pollution Control Board which has been marked here as Annexure in the typeset of papers.
24. It is respectfully submitted that we are a valid member of a Marine products export development authority works under the ministry of commerce and industry government of India and we have enclosed our membership certificate dated 3.11.2023 with the above said authority as annexed here as **Annexure-28** along with the certificate of IEC issued by the ministry of commerce and industry from the Director General of Foreign Trade, Bangalore dated 22.5.2024 annexed here as **Annexure-29** and also we hold a certificate from JUHF certification Pvt Ltd dated 30.11.2023 annexed here as **Annexure-30** and also holding the certificate of export inspection counsel from the Ministry of Commerce and Industry government of India dated 1.11.2023 annexed here as **Annexure-31**. It is further submitted that we have a valid certificate from the Marine products export development authority, Ministry of Commerce and Industry and we have also

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obtained a certificate from HACCP(Hazard analysis of critical control points from an authorized SP certification Ltd, London (UK) dated 6.1.2024 annexed here as **Annexure-32** and also we have been issued with Udayam registration Certificate from Government of India Ministry of Micro, small and medium enterprises dated 19.7.2021 annexed here as **Annexure-33**

25. The Karthik Marine Industries 16th respondents herein have a valid registration cum membership certificate for fish and fisheries product bearing IEC number AAXFK4140Q issued on 3.11.2023 registered as manufacturer exporter issued by the marine Products export development authority works under Ministry of Commerce and Industry Government of India 5.10.2023. **Annexure- 34** . The export inspection counsel working under the Ministry of Commerce and Industry Government of India has issued the certificate of approval in exercise of powers conferred by the export of fresh, frozen and processed fish and fishery products (quality control, inspection and monitoring) rules, 1995. The certificate of approval is valid upto 7.11.2026 bearing approval number 1611fkr manufacturing and export of frozen surimi(fish paste) from non- histamine and histamine forming fishes for exports to all countries excluding Australia
26. It is humbly submitted that the respondent herein has been issued with a certificate from Hazard analysis and critical control points who has independently assessed and certified that the

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respondent herein is compliant with the requirements of HACCP having their registered office in London, United Kingdom. The certificate issued bearing no. SPC 24 H2774 is valid upto 6.1.2027

27. It is most respectfully submitted that valid consent to establish and consent to operate has been obtained by this respondent from the Karnataka state pollution control board under the provisions of the water(prevention and control of pollution), 1974 and the Air(Prevention and Control of Pollution), 1981. The concerned order number is AW- 122915 with PCBID 100829, INWID 190412 with a colour code of green issued on 8.3.2023 which holds a validity upto 31.12.2037 The combine concern of discharge of effluents is under the above said acts and the consent is clear that the occupier is authorized to operate and carry out the industrial activity and to make discharge of the effluents and emissions confirming to the stipulated standards from the premises of the respondent industry. The subsequent inspection made by the 3rd respondents office clearly submitted a report dated 19.11.2024 stating that the testing results conform to the prescribed standards of analyzed parameters of the samples taken from the treated trade effluent collected from the outlet of the ETP

28. Hence the allegation made by the applicant in para no. 18 of their application that the respondent herein has not installed any ETP and failed and neglected to install ETP till date and the untreated water is being let out in the open space causing water pollution is

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totally false frivolous and imaginary to mislead this Hon'ble Tribunal. Infact proper ETP installation has been done in the premises of the factory and the photo of the same is annexed herewith as **Annexure 35**

29. It is further submitted in the same para it is stated that the respondent herein has not obtained NOC from ground water authority for withdrawal of ground water is also not having an IOTA of truth but nothing but of a false accusation when a proper NOC has been received as per the due process of law which is enclosed herewith. The copy of the same is enclosed herewith in the typeset of papers which can be read as part and parcel of the affidavit

30. While all the above statutory requirements is met completely with due diligence and all the required safeguards and conditions are met to statutory requirements of various arms of the Ministry who impose stringent conditions before issuing their licenses and certifications, the question of violation as alleged by the applicant herein is to be dismissed with cost by this Hon'ble Tribunal in order to atleast curb the frivolous petitions and applications taken out on the personal vendetta which poses great mental agony to the respondents herein the false and egregious allegations made against the development of industries in our country

31. It is humbly submitted that the respondent herein has been issued with a consent order of "Consent for establishment
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expand”(CFE-EXP) issued by the third respondent Karnataka State pollution control board vide its order CTE-339132/100829/206714 of orange /large of industry colour dated 23.8.2023. The above said consent is granted for the products/activity/service with certain terms and conditions attached in that order whose validity is upto 22.8.2028. All the given conditions in the above consent for establishment pointwise were complied with the stipulated date. The consent for expansion to Orange category was clear and a necessary fees for the consent was also paid. The applicant herein has not bothered to question about the expansion concern before the appropriate appellate Tribunal instead chose to directly attack the respondents by way of this application before this Hon’ble Tribunal with false and specious allegations to achieve his goal of settling the scores with the respondents for not having conceded to his request of buying his land for abnormal price. Due to this personal vendetta this applicant has taken this application hence this application has to be discarded as meritless not having enough reasons to consider and to be dismissed

32. It is most respectfully submitted that all the necessary statutory requirements were met in accordance with law and all the rules have been followed diligently to make our unit a lawful one. It is true that as per the pollution control board has divided the industries into green, orange, red zones and permission to give

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Managing Partner

consents for different zones is provided by the State pollution control board.

33. It is humbly submitted that the applicant herein has stated that we have commenced our industrial operation on 13.8.2020 itself which is false and if so the applicant has failed to question the same for all these 5 years and slept over all these years to settle his personal vendetta initiating this process before this Hon'ble Tribunal is neither maintainable nor acceptable due to its laches

34. It is submitted that the applicant in his affidavit has earlier accepted about the conversion of land from residential zone to industrial zone, whereas in paragraph 13 he has raised an allegation that the industrial activity of the respondent herein shall not be permitted in residential zone, which is totally contrary to his own affidavit. It is further submitted that the applicant allegations that the respondent herein from the beginning had been causing pollution in all forms of Air, Sound and Water and it is pertinent to note he was keeping silent all along and suddenly woken up and filed this application which is barred by limitation in all fronts

35. We humbly submit that it is pertinent to note that the Fish freezing activity comes under green category and we expanded our business and obtained a valid for consent of operate vide dated 23.8.2023 bearing no. CTE 339132 and the industry is classified as orange one which has a validity till 22.8.2028 **Annexure 36.**

For Karthik Marine Industries


Managing Partner

Hence the main allegation made by the applicant herein that we do not possess valid licenses like consent to establish and consent to operate in orange category, in accordance with law is false, frivolous and imaginary.

36. It is further submitted that industrial activities under the orange category shall not be permitted in residential zone, as per the allegation made by the applicant herein does not hold any value since as earlier stated the area in where our industry is functioning is already reclassified by the competent authority more than 5 years ago and just making a bald allegation by the applicant herein should be dismissed in limine
37. It is further submitted that the allegation made by the applicant that the trade effluents accumulating from our industry are being discharged into the river Papanashini polluting the said river which further affects the aquatic life is completely devoid of merit and false and further the solid waste from the fish processing are dumped into various places of the village including the river banks creating bad odour and smell is totally baseless false and required to be disposed as meritless.
38. It is humbly submitted that the allegations made by the applicant that the 16th respondent involving in consumption of huge quantity of water which will lead to enormous use once after the expansion EC to Orange category is given is not acceptable and already the previous green category of fish freezing only involves

For Karthik Marine Industries



Managing Partner

washing, cleaning of fresh fish and freezing them in cold storage was involving a reasonable quantum of water and just because the processing of Surimi fish which will involve huge quantity of water is false and the allegation is very much a bald one without any substance

39. It is most respectfully submitted that when the 16th respondent has obtained a valid expansion consent to operate dated 23.8.23 bearing no. CTE 339132 which holds a validity till 22.8.2028 issued under the provision of Water (Prevention and control of Provision) act, 1974 and Air(Prevention and control of Provision) act, 1981 that too in a valid declared industrial area the question of claimant seeking a prayer that the 16th respondent shall not carry out any operation pertaining to Orange category and falsely alleging that the operation is done in a residential area is baseless without any substance. Moreover the respondent herein is not manufacturing Surimi fish as alleged by the applicant instead a valid license for processing is holding and an orange category license is issued by the competent authorities, the question of seeking to stop the unit just for a personal vendetta is not acceptable

40. It is strongly denied and refuted of the applicants allegation that the effluents and waste accumulating from the respondents are being discharged into Papanashini river further polluting the said

For Karthik Marine Industries


Managing Partner

water body is totally false, misleading, mischievous and imaginary. Both the solid waste and liquid waste are discharged in accordance with law and rules framed under the solid and liquid waste management rules. There is no bad odour or smell and accumulation of flies leading to infectious diseases as alleged by the applicant which is absolutely an imaginary and false one. Actually in fact the 16th respondent herein has entered into an agreement with one M/s. Hindustan Marine Industries as early as on 18.3.2022 for selling the rejected fish and its rejects generated in their factory should have to be supplied to the Hindustan Marine Industry (without any diversion) it was contended in that agreement the Ms. Hindustan marine industries shall be responsible for the purchase of rejections generated in the surimi plants of the 16th respondent herein. It was also observed that the Ms. Hindustan Marine industries should not refuse the rejections generated in the surimi plants of the 16th respondents herein the above said agreement had been entered in 1.10.2022 to upto 30.9.2032. Hence the question of spilling the rejections in and around as alleged by the applicant is totally frivolous false and imaginary. Moreover with reference to the untreated effluent water is left in the papanashini river as alleged is also vehemently opposed by this respondent for his false hood. In fact as per the directions of the Karnataka pollution control board 110KLD of purified water of Karthik Marine Industries was requested to be

For Karthik Marine Industries



Managing Partner

released to water the plants planted by the forest department. It is submitted the Karnataka forest department has accepted the request of the 16th respondent herein and granted permission vide their letter 5.7.2023 to release the purified water coming out of the ETP of their industry for three years without causing damage to the plantations maintained by Karnataka housing board in survey nos. 10/6A1, 16/3, 16/4, 17/4B2 in total of 11 acres of land in Korangrapadi village under Alevooru gram panchayat. While the question being so the frivolous allegation made by the petitioner herein that the solid and liquid waste emanating from the premises of 16th respondent are illegally dumped and the liquid effluents are left into the papanashini river is highly condemnable for the reasons of its utter lies

41. It is submitted that the allegation made by the applicant herein that the water is untreated and the effluents are discharged in the papanashini river is totally false and frivolous. It is humbly further submitted that the Karnataka forest department zonal forest officer Udupi zone in its letter dated 5.7.2023 clearly stated that the matter relating to release of purified water to trees under the forest department as directed by the KSPCB. It is further stated in that letter that the 16th respondent herein has been granted permission to release the purified water of the Karthik Marine Industries for three years without causing any damage to the

For Karthik Marine Industries



Managing Partner

plantations maintained by the Karnataka housing board in survey no. 10/6A1, 16/3, 16/4, 17/482 in total 11 acres land in Korangrapadi village under Alevooru gram Panchayat . When the water is duly purified and as per the direction of the KSPCB , the third respondent herein to water the plants mentioned above, the question of discharging the untreated water into the Papanashini river does not arise and this allegation is purely malafide with pure vendetta the applicant herein having towards the 16th respondent

42. It is respectfully submitted that as in the interim prayer sought by the applicant herein to conduct a thorough investigation by the third respondent and direct them to file a report before this Hon'ble Tribunal in respect of the activity done, this Hon'ble Tribunal in its order dated 2.7.2024 has directed the 2nd Respondent herein the Karnataka State Pollution Control Board to inspect and submit a report on their inspection. It is pertinent to note that the third Respondent herein inspected our premises on 4.9.2024 and further had filed their report dated 19.11.2024 stating that everything was found in order before this Hon'ble Tribunal which is a matter of record and Annexed herein as an Annexure

43. It is most respectfully submitted that the Hon'ble Tribunal had earlier directed the state pollution control board to inspect the unit in question conduct water analysis and submit a report.

For Karthik Marine Industries


Managing Partner

Subsequent to the direction of this Hon'ble Tribunal the Karnataka State Pollution Control Board inspected the unit in question and conducted a water analysis and submitted its report on 19.11.2024 which has been filed by the learned counsel of the Karnataka State Pollution Control Board **Annexure-37**. For better appreciation of the facts the Karnataka State Pollution Control Board report submitted by the environmental officer of Udupi range is Annexed herewith for the Hon'ble Tribunals perusal

44. On a plain reading of this report it has unambiguously stated that the results enumerated after testing the samples of the water clearly indicated that they conforms to prescribed standards of analyzed parameters of sample no. 01 and 0A. It is further made clear in their note that the method of analysis is as per the standard method for the examination of water and waste water and Indian Standard publication. Further more to add it is humbly submitted even this purified water is being supplied to the plantations of housing board belonging to the forest department as earlier specified. While the case being so the false and frivolous allegation made by the applicant herein without any piece of evidence to substantiate their claim shows nothing but of it's pure Vendetta with the 16th respondent for not yielding to the request of buying their land. Hence on this ground also the application has to be dismissed.

For Karthik Marine Industries


Managing Partner

45. It is further submitted that this Hon'ble Tribunal should not be taken as a forum to settle the personal vendetta and further this platform shall not be used for their unjust enrichment and the respondent herein pleads before this Hon'ble Tribunal to impose heavy cost on this frivolous, false, application taken out by the applicant herein to settle the score of their malafide intentions.

46. Therefore, in view of the above, it is prayed that this Hon'ble Tribunal may please take on record and consider our above said submissions made while passing an appropriate order, by dismissing the present original application with heavy cost and thus render justice.

For Karthik Marine Industries



Managing Partner

DEPONENT

VERIFICATION

I, the aforementioned Deponent do hereby declare on this FEB 2025 12 day of UDUPI that the contents of the affidavit are true to my knowledge and belief and nothing material has been concealed therefrom.

For Karthik Marine Industries



DEPONENT

BEFORE ME:-



H. RAGHAVENDRA SHETTY
B.A.(LAW)/LL.B.
ADVOCATE, Roll No. KAR 1254/2000
Near PWD Office, Kittur Chennamma Road,
Ajjarkad, UDUPI - 576 101
M: 9845905257



Government of Karnataka

Print Date
Thursday, May 4, 2017Office of the Registrar of Firms,
UDUPIForm C
10 A
[See Rule 3(5)]*Certificate of Registration of Firm*

Firm Number : UDP-F35-2017-18

Date : 04-May-2017

The Registrar of Firms, Karnataka, hereby acknowledges the receipt of the statement prescribed by Section 58(1) of the Indian Partnership Act, 1932. The statement has been filed and the (Name of Firm) KARTHIK MARINE INDUSTRIES has been entered in the Register of Firms as No. UDP-F35-2017-18

*Address of the Firm :**S N.187/7, Pithrody, Udyavara, Udupi Taluk - 576118*Office : UDUPI
Firm Number : UDP-F35-2017-18
CD Number : UDPF1
Registrar of Firms,
UDUPI



Consent For Establishment (CFE)

24

Karnataka State Pollution Control Board
Annexure -2

- Udupi

Plot No. 36 'C', Shivalli indl Area,
Haleyur Road ,Manipal, Udupi Taluk

Udupi - 5762119

Tele : 0820-2572862

PCB ID: 100829

Consent No. CTE-117046 Valid
upto: 08/06/2026

Industry Colour: GREEN
Industry Scale: LARGE

(This document contains 8 pages including annexure & excluding additional conditions)

Consent Order No: CTE-117046

Date: 14/06/2021

To,
The Occupier,
Karthik Marine Industries
Karthik Complex, Main Road,
Malpe - 576108

Sir,

Sub: Consent to Establish new activity under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981

Ref: 1.CFE application submitted by the industry/organization on 17/05/2021 at regional Office - Udupi
2. Inspection of the project site by Regional Officer - Udupi on 09/06/2021

With reference to the above, it is to be informed that, the Board hereby accords **Consent for Establishment** for new Activity under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the following terms & conditions

Location:

Name of the Industry: Karthik Marine Industries
Address: Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6, Industrial Zone, Industrial Area, Pithrody Post, Udyavara-574118, Udupi District., Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6, Industrial Zone, Industrial Area, Pithrody Post, Udyavara-574118, Udupi District.
Industrial Area: Not In I.A, Udyavara,
Taluk: Udupi, District: Udupi

1. This consent for establishment is valid up to 08/06/2026 from the date of issue.
2. The applicant shall not undertake expansion/diversification without the prior consent of the Board.
3. The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.
4. This consent is granted considering the following activities:

| Sr | Product Name | Applied Qty/Month | Unit |
|----|--------------------------------------|-------------------|------|
| 1 | fish freezing activity (Surimi Fish) | 350.0000 | M.T |



Consent For Establishment (CFE)

25

**Karnataka State Pollution Control Board
- Udupi
Plot No. 36 'C', Shivalli indl Area,
Haleyur Road ,Manipal, Udupi Taluk
Udupi - 5762119
Tele : 0820-2572862**

PCB ID: 100829

Consent No. CTE-117046 Valid
upto: 08/06/2026

Industry Colour: GREEN Industry Scale: LARGE

(This document contains 8 pages including annexure & excluding additional conditions)

I. WATER CONSUMPTION:

1. The source of water shall be from **Other** and total water consumption shall be as below.

| Particulars | Water consumption(KLD) |
|-------------------------|------------------------|
| Domestic Purpose | 2.3 |
| Manufacturing Processes | 13.7 |

II. WATER POLLUTION CONTROL:

1. The industry shall treat the domestic wastewater from the factory in septic tank with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be designed as per IS 2470 Part – I and Part – II.
- 2(a). The industry shall treat the domestic wastewater in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.
- 2(b). Domestic Sewage shall be discharged to Underground drainage System/ Sewers owned by Local body.

Discharge of effluents under the Water Act:

| Sl. No. | Description | Permitted Quantity of discharge in KLD | Mode/Place of disposal |
|---------|-------------------------|--|--|
| 2 | Domestic Purpose | 1.800 | Soak Pit |
| 1 | Manufacturing Processes | 13.450 | On Land for Irrigation after treating in ETP |

III. AIR POLLUTION CONTROL:

1. The Source of emission, Stack height & Air Pollution Control (APC) measures shall be as specified in ANNEXURE-II.

IV. NOISE POLLUTION CONTROL:

1. The industry shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e. 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

V. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The industry shall collect, treat and dispose off all solid waste generated from the process other than wastes covered under the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008, in such manner so as not to cause environmental pollution.
2. The details of solid waste generated from the proposed plant and mode of disposal shall be as below.



Consent For Establishment (CFE)

26

**Karnataka State Pollution Control Board
- Udupi
Plot No. 36 'C', Shivalli Indl Area,
Haleyyur Road, Manipal, Udupi Taluk
Udupi - 5762119
Tele : 0820-2572862**

PCB ID: 100829

**Consent No. CTE-117046 Valid
upto: 08/06/2026**

Industry Colour: GREEN
Industry Scale: LARGE

(This document contains 8 pages including annexure & excluding additional conditions)

VI. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES 2016:

1. The industry shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016, and comply with the conditions of the authorization. The applicant shall apply for authorization along with the consent for operation (CFO) application under the Rules in Form-I to obtain authorization and comply with conditions.

VII. GENERAL:

1. The industry shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
2. The industry shall not commission the proposed plant for trial or regular production unless necessary Water & air pollution control equipments are installed as specified in the Consent Order.
3. The industry shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
4. The industry shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.
5. The industry shall immediately report to the Board of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc. in excess of the standards stipulated. And the industry shall immediately take appropriate corrective and preventive actions under intimation to the Board.
6. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.
7. This CFE does not give any right to the Party/Project Authority/Industry to forego any other legal requirement, that is necessary for setting/operation of the plant.
8. The industry shall furnish pointwise compliance to the conditions given under this consent for establishment along with the application for Consent to operate.
9. The applicant is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/occupier as the case may be shall be liable to pay the entire cost of remediation or restoration and pay in advance an amount equal to the cost estimated by Competent Agency or Committee.
10. The Project authorities shall apply and obtain prior consent of the Board for any new air pollution sources in future.



Consent For Establishment (CFE)

27

**Karnataka State Pollution Control Board
- Udupi
Plot No. 36 'C', Shivalli indl Area,
Haleyur Road ,Manipal, Udupi Taluk
Udupi - 5762119
Tele : 0820-2572862**

PCB ID: 100829

**Consent No. CTE-117046 Valid
upto: 08/06/2026**

Industry Colour: GREEN
Industry Scale: LARGE

(This document contains 8 pages including annexure & excluding additional conditions)

Please note that this is only consent for establishment issued to you to proceed with the formalities for establishment of the industry and does not give any right to proceed with trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 45 days in advance of commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

Consent Fee paid : Rs. 26000

Note:

The following Conditions mentioned above are not applicable.

COPY TO:

1. Master copy (Dispatch).
2. Office copy.



Consent For Establishment (CFE)

28

**Karnataka State Pollution Control Board
- Udupi
Plot No. 36 'C', Shivalli indl Area,
Haleyur Road ,Manipal, Udupi Taluk
Udupi - 5762119
Tele : 0820-2572862**

PCB ID: 100829

**Consent No. CTE-117046 Valid
upto: 08/06/2026**

Industry Colour: GREEN Industry Scale: LARGE

(This document contains 8 pages including annexure & excluding additional conditions)

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Additional Conditions:

The applicant shall follow the additional conditions uploaded as Annexure 1(A) & Annexure 1(B).
Following conditions are not applicable II, 2(a), (b), VI.



Consent For Establishment (CFE)

29

**Karnataka State Pollution Control Board
- Udupi
Plot No. 36 'C', Shivalli indl Area,
Haleyur Road ,Manipal, Udupi Taluk
Udupi - 5762119
Tele : 0820-2572862**

PCB ID: 100829

**Consent No. CTE-117046 Valid
upto: 08/06/2026**

Industry Colour:
GREEN

Industry Scale: LARGE

(This document contains 8 pages including annexure & excluding additional conditions)

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ಕರ್ನಾಟಕ

**Consent For Establishment (CFE)****30**

**Karnataka State Pollution Control Board
- Udupi
Plot No. 36 'C', Shivalli indl Area,
Haleyr Road ,Manipal, Udupi Taluk
Udupi - 5762119
Tele : 0820-2572862**

PCB ID: 100829

**Consent No. CTE-117046 Valid
upto: 08/06/2026**

Industry Colour: GREEN Industry Scale: LARGE

(This document contains 8 pages including annexure & excluding additional conditions)

ANNEXURE- I

| Slno | Characteristics | Tolerance Limits |
|------|--|------------------|
| 1 | Colour and Odour | See Note |
| 2 | Suspended Solids, mg/l.max | 30 |
| 3 | pH Value | 5.5 to 9.0 |
| 4 | Oil and Grease, mg/l, Max | 10 |
| 5 | Bio-chemical Oxygen Demand, mg/l, max (3 days at 27 deg/Centigrade) | 20 |

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

ANNEXURE- II

| Chi m.N o. | Chimney attached to | KVA Rating Capacity | Minimum chimney height to be provided above ground level (in Mtr) | Constituents to be controlled in the emission | Tolerance limits mg/NM3 | Air pollution Control equipment to be installed,in addition to chimney height as per col.(4) | Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights. |
|------------|---------------------|---------------------|---|---|-------------------------|--|---|
| 1 | D.G. Sets | 200 KVA | | 5 PM(mg/NM3),SO2 (PPM),NOx(PPM) | 50,50,50 | AEC | Before commissioning. |

Note:

AEC : Accoustic Enclosures



Consent For Establishment (CFE)

31

**Karnataka State Pollution Control Board
- Udupi
Plot No. 36 'C', Shivalli indl Area,
Haleyr Road ,Manipal, Udupi Taluk
Udupi - 5762119
Tele : 0820-2572862**

PCB ID: 100829

**Consent No. CTE-117046 Valid
upto: 08/06/2026**

Industry Colour: GREEN Industry Scale: LARGE

(This document contains 8 pages including annexure & excluding additional conditions)

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all Chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to at least eight times the stack or duct diameter downstream from any flow disturbance such as bend, expansion, contraction and visible flame. Further, the selected port has to be at least 2 stack/duct diameter before stack/duct exit or from any other flow disturbance. For rectangular stacks, an equivalent diameter can be calculated using following expression.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

- 2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
- 3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

FOR AND ON BEHALF OF
KARNATAKA POLLUTION
CONTROL BOARD

Signature Not Verified
Digitally signed by
Date: 2021.06.14 12:46:56
+05:30



Karnataka State Pollution Control Board

- Udupi Plot No. 36 'C', Shivalli indl Area,
Haleyur Road, Manipal, Udupi Taluk
Udupi - 5762119
Tele : 0820-2572862

Consent For Operation(CFO-Air,Water) - (CfO-Fresh)

As per the provisions of

The Water (Prevention & Control of Pollution) Act, 1974

&

The Air (Prevention & Control of Pollution) Act, 1981

To

Karthik Marine Industries, Industrial Zone, Industrial Area, Pithrody Post,
Udyavara-574118, Udupi District.

for the Facility located at,

Karthik Marine Industries, Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9,
189/1,2,7, 263/1A, 214/6, Industrial Zone, Industrial Area, Pithrody Post,
Udyavara-574118, Udupi District.

Udupi

| Consent Order No | PCBID | INW ID | Industry Colour/Scale | Date of Issue |
|------------------|--------|--------|-----------------------|---------------|
| AW-122915 | 100829 | 190412 | GREEN/LARGE | 08/03/2023 |

This Consent is granted for the Products/ Activity/Service name indicated
in the annexure along with the terms & conditions attached to this order

Validity through: 08/03/2023 to 31/12/2037

Combined Consent Order No: AW-122915

Date: 08/03/2023

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under Air (Prevention and Control of Pollution) Act , 1981

- Ref: 1. Application filed by the industry / organization on 08/03/2023
2. Inspection of the Industry/organization/by RO, - Udupi on 08/03/2023

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

Location:

Name of the Industry: Karthik Marine Industries
Address: Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6,, Industrial Zone, Industrial Area, Pithrody Post, Udyavara-574118, Udupi District.
Industrial Area: Not In I.A, Udyavara,
Taluk: Udupi, District: Udupi

Discharge of effluents under the Water Act:

| Sr | Water Code | WC(KLD) | WWG(KLD) | Remark |
|----|-------------------------|---------|----------|---|
| 1 | Domestic Purpose | 2.250 | 1.800 | Septic tank followed by soak pit. |
| 2 | Manufacturing Processes | 13.700 | 13.450 | Recycled for Cooling tower, floor wash and remaining shall be discharged on land for irrigation after treating in 15 KLD ETP. |

Discharge of Air emissions under the Air Act from the following stacks etc.

| Sl. No. | Description of chimney/outlet | Limits specified refer schedule |
|--|-------------------------------|---------------------------------|
| The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I. | | |

The consent for operation is granted considering the following activities/Products;

| Sr | Product Name | Applied Qty | Unit |
|----|--------------------------------------|-------------|---------------------|
| 1 | fish freezing activity (Surimi Fish) | 350.0000 | Metric Tonnes/month |

This consent is valid for the period from 08/03/2023 to 31/12/2037

To,
Karthik Marine Industries
Karthik Complex, Main Road, Malpe -
576108

NOTE:

The following Conditions A(1), A(3),A(7), Annexure-I mentioned above are not applicable.

COPY TO:

1. Master Register.
2. Case file.

Consent Fee paid : Rs. 2000000

SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the B
2. The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allow
- OR
3. The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.

Additional Conditions:

1. There shall not be any smell nuisance in the surroundings area due to operation of the unit.
2. There shall not be any fresh fish cutting (heading & gutting) activities in the industry
3. The proponent shall adhere to all conditions with respect to activities, size of the unit, quantity of water consumption and waste water generation, BOD level as per the Board Memo issued vide KSPCB/COC/717/categorization//2021-22/484, dated: 05.05.2021 on re-categorization.
4. In any case the quantity of fresh water usage shall not exceed 17.5 KLD and waste water generation 15 KLD.
5. All solid waste shall be decanted before taking into the protein recovery plant and shall not mix with mince washing water.
6. Treated water shall be recycled for Cooling and washing (other than the process) as far as possible and only remaining water shall be discharged on land for irrigation.
7. Shall obtain NOC from Ground Water authority for drawl of ground water.
8. Shall operate the industry so as not to have any public complaint in the area due to operation of the unit.
9. This consent is issued without any prejudice to any pending court cases either in Hon'ble NGT, Hon'ble High Court or Hon'ble Supreme Court of India. Industry shall bound by the decision of Hon'ble Courts in the said matter.
10. The decision of the Board in any manner shall be final and the proponent shall abide by the directions of the Board.
11. The following condition A(1), A(3),A(7), Annexure-I mentioned above are not applicable.
12. Please refer Annexure IA & IB for Additional condition and Treated effluent.



4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
7. Domestic Sewage shall be discharged to Underground drainage System/ Sewers owned by Local body.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-I** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

C. MONITORING & REPORTING:

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month for the parameters.

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- * dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- * A "decibel" is a unit in which noise is measured.
- * "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- * Leq: It is an energy mean of the noise level over a specified period.

F. GENERAL CONDITIONS:

1. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
2. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
3. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.
4. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
5. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
6. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
7. The Occupier shall make an application for consent at least 120 days before expiry of this consent.
8. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

Annexure-I

| Sno | Characteristics | Tolerance Limits |
|-----|--|------------------|
| 1 | Colour and Odour | See Note |
| 2 | Suspended Solids, mg/l.max | 30 |
| 3 | Bio-chemical Oxygen Demand, mg/l, max (3 days at 27 deg/Centigrade) | 20 |

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

Annexure-II

| Chim. No. | Chimney attached to | KVA Rating/ Capacity | Minimum chimney height to be provided above ground level (in Mtr) | Constituents to be controlled in the emission | Tolerance limits mg/NM3 | Air pollution Control equipment to be installed,in addition to chimney height as per col.(4) | Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights. |
|-----------|---------------------|----------------------|---|---|-------------------------|--|---|
| 1 | D.G. Sets | 200 KVA | 5 | PM,SO ₂ ,NO _x | 0,0,0,0,0 | AEC | --- |

Note:

AEC : Accoustic Enclosures

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection)Rules.
3. There shall be no smell or odour nuisance from the industry.

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LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to at least eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

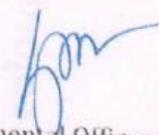
For and on behalf of
Karnataka State Pollution Control Board



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Annexure-1A

1. There shall not be any smell nuisance in the surroundings area due to operation of the unit.
2. There shall not be any fresh fish cutting (heading & gutting) activities in the industry
3. The proponent shall adhere to all conditions with respect to activities, size of the unit, quantity of water consumption and waste water generation, BOD level as per the Board Memo issued vide KSPCB/COC/717/categorization//2021-22/484, dated: 05.05.2021 on re-categorization.
4. In any case the quantity of fresh water usage shall not exceed 17.5 KLD and waste water generation 15 KLD.
5. All solid waste shall be decanted before taking into the protein recovery plant and shall not mix with mince washing water.
6. Treated water shall be recycled for Cooling and washing (other than the process) as far as possible and only remaining water shall be discharged on land for irrigation.
7. Shall obtain NOC from Ground Water authority for drawl of ground water.
8. Shall operate the industry so as not to have any public complaint in the area due to operation of the unit.
9. This consent is issued without any prejudice to any pending court cases either in Hon'ble NGT, Hon'ble High Court or Hon'ble Supreme Court of India. Industry shall bound by the decision of Hon'ble Courts in the said matter.
10. The decision of the Board in any manner shall be final and the proponent shall abide by the directions of the Board


 Environmental Officer
 KSPCB, Udupi



ANNEXURE-I(B)

| SL.NO. | PARAMETERS | On land for Irrigation |
|--------|--|------------------------|
| 1 | Colour and Odour | See Note |
| 2 | Suspended Solids mg/L(Max) | 200 |
| 3 | Conductivity Micro Ohms/cm(Max) | 2250 |
| 4 | pH value | 5.5 to 9.0 |
| 5 | Oil and Grease | 10 |
| 6 | Bio Chemical Oxygen demand (5 days at 20°C) mg/L | 30 |
| 7 | Total Dissolved Solids (Inorganic) mg/L | 2100 |
| 8 | Chemical Oxygen Demand mg/L | 250 |

Note: All efforts shall be made to remove the colour and odour from the treated effluent before discharge.

Item No.2:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 12 of 2022 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Sri Jitendra Shetty
Aged about 40 years
S/o. Sri Ratnakara Shetty
Patel House, Bolargudde
Udayavara, Udupi - 576 104
Karnataka.

...Applicant(s)

Versus

- 1) Union of India
Represented by the Secretary,
Ministry of Forest, Ecology and Environment,
Paryavaran Bhavan, C.G.O. Complex
Lodhi Road, New Delhi - 110 001.
- 2) State of Karnataka
Rep. by the Chief Secretary
Government of Karnataka
Vidhanasoudha, Bangalore - 560 001.
- 3) Karnataka State Pollution Control Board
Rep. by the Member Secretary,
Parisara Bhavana #49, 4th& 5th Floors
Church Street, Bangalore - 560 001.
- 4) The Regional Director (Environment)
Forest, Environment and Ecology Department
1st Floor, 'C' Block, Rajathadri
Manipal, Udupi - 576 104
Karnataka.
- 5) The Environmental Officer,
Regional Office,
Karnataka State Pollution Control Board
Parisara Bhavana
Plot No.36 C Shivalli Industrial Area, Manipal
Udupi - 576 104, Karnataka.

- 6) Karthik Marine Industries
(A Partnership firm)
Represented by its Managing Partner,
Industrial Zone, Industrial Area,
Pithrodi Post, Udayavara - 574 118
Udupi Dt. Karnataka.

...Respondent(s)

For Applicant(s): Mr. Srinivassan. J and
Mr. R. Muralidhara

For Respondent(s): None.

Date of Order: 21st January, 2022.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

ORDER

1. The prayer in this application is to set aside the Order of Consent to Establish granted by the 5th Respondent/Karnataka State Pollution Control Board to the 6th Respondent by their Proceedings Consent Order No.CTE-117046 dated 14.06.2021, on the ground that the 5th Respondent has no jurisdiction to issue the Consent to Establish.
2. When it was pointed that the order of issuing the Consent to Establish is an appealable order under the Water (Prevention and Control of Pollution) Act, 1974 as well as the Air (Prevention and Control of Pollution) Act, 1981 before the Appellate Authority and the question regarding the jurisdiction of the 5th Respondent to issue the order also can be challenged as a ground before the Appellate Authority, the

learned counsel appearing for the applicant sought permission to withdraw this application with liberty to approach the Appellate Authority or other authorities for redressal of their grievance as provided under the respective statutes.

3. The above submission is recorded and this Original Application is dismissed as withdrawn with the above liberty.

Sd/-

.....J.M.
(Justice K. Ramakrishnan)

Sd/-

.....E.M.
(Dr. Satyagopal Korlapati)

O.A. No.12/2022 (SZ)
21st January, 2022. Mn.

NGT

IN THE HIGH COURT OF KARNATAKA AT BENGALURU
DATED THIS THE 14TH DAY OF FEBRUARY, 2022

PRESENT

THE HON'BLE MR. RITU RAJ AWASTHI, CHIEF JUSTICE

AND

THE HON'BLE MR. JUSTICE SURAJ GOVINDARAJ

WRIT PETITION NO.1681/2022 (GM-POL)

BETWEEN:

SRI JITENDRA SHETTY,
AGED ABOUT 40 YEARS,
S/O SRI RATNAKARA SHETTY,
PATEL HOUSE BOLARGUDDE,
UDAYAVARA,
UDUPI -576104, KARNATAKA.

... PETITIONER

(BY SRI. RAMANA M.V.V. ADVOCATE)

AND:

- 1 . STATE OF KARNATAKA,
REP. BY THE CHIEF SECRETARY,
GOVERNMENT OF KARNATAKA,
VIDHANA SOUDHA, BANGALORE-560 001.
- 2 . THE KARNATAKA STATE POLLUTION
CONTROL BOARD, 'PARISARA BHAVANA',
NO.49, 4TH AND 4TH FLOORS,
CHURCH STREET, BANGALORE -560 001.
- 3 . THE REGIONAL DIRECTOR(ENVIRONMENT)
FCREST, ENVIRONMENT AND
ECOLOGY DEPARTMENT,
1ST FLOOR, 'C' BLOCK, RAJATHADRI,
MANIPAL, UDUPI -576 104, KARNATAKA.
- 4 . THE ENVIRONMENTAL OFFICER,
REGIONAL OFFICE,
KARNATAKA STATE POLLUTION
CONTROL BOARD,
'PARISARA BHAVANA',
PLOT NO.36'C' SHIVALLI

INDUSTRIAL AREA, MANIPAL,
UDUPI -576 104,
KARNATAKA.

- ✓ 5. KARTHIK MARINE INDUSTRIES
SY. NO.187/7,188/1A,18, 4C,8A, 8B, 111/9,
189/1,2,7, 263/1A, 214/6,
INDUSTRIAL ZONE, INDUSTRIAL AREA,
PITHRODI POST,
UDAYAVARA -574 118.
UDPI DT., KARNATAKA.

... RESPONDENTS
(BY SRI. S. RAJASHEKAR, AGA FOR RESPONDENT NO.1,
SRI. MAHESH CHOWDHARY, ADVOCATE FOR RESPONDENT NO.2,
SRI. SHASHI KIRAN SHETTY, SENIOR COUNSEL FOR
SRI. PRASANNA SHETTY, ADVOCATE)

THIS WRIT PETITION IS FILED UNDER ARTICLE 226 OF
THE CONSTITUTION OF INDIA PRAYING TO QUASH THE
CONSENT OF ESTABLISHMENT PASSED BY THE 4TH
RESPONDENT PRODUCED AS ANNEXURE A WITH No.CTE-117046
DATED 14/6/2021 INTERIM PRAYER PRAYS TO DIRECT THE 4TH
RESPONDENT NOT TO ISSUE CONSENT FOR OPERATION OF THE
UNIT TO THE 5TH RESPONDENT AND ETC.

THIS PETITION COMING ON FOR PRELIMINARY HEARING
THROUGH VIDEO CONFERENCING THIS DAY, **CHIEF JUSTICE**
MADE THE FOLLOWING:

ORDER

This writ petition has been filed challenging the
consent for establishment issued by the fourth respondent
as contained in Annexure-A, with CTE-117046, dated
14.06.2021.

2. The petitioner is said to be a resident of the
village where the respondent No.5 wants to establish the

Fish Freezing Plant (Surmi Fish) in the Industrial area of Pitrody in Udayavara, Udupi in the State of Karnataka.

3. The learned counsel for respondent Nos.2 to 4 has raised objection regarding maintainability of the writ petition, on the ground that the impugned order is appealable and secondly, the petitioner is not an aggrieved person.

4. The learned counsel for the petitioner has not been able to satisfy the Court as to how he is aggrieved party and how the writ petition is maintainable against the impugned order.

5. We are satisfied that in the given facts and circumstances, the writ petition on behalf of the petitioner is not maintainable and it is accordingly dismissed.

**Sd/-
CHIEF JUSTICE**

**Sd/-
JUDGE**

Deed of Reconstitution of Partnership of

KARTHIK MARINE INDUSTRIES

1. Sri **HARIAPPA KOTIAN**, son of Sri Raju Kotian, aged about 65 years, residing at "Karthik", Kidiyur, Udupi Taluk - 576103 (hereinafter called the First Party or the First Partner or the Continuing Partner)
2. Smt. **USHALATHA KOTIAN**, wife of Sri Hariappa Kotian, aged about 57 years, residing at "Karthik", Kidiyur, Udupi Taluk - 576103 (hereinafter called the Second Party or the Second Partner or the Continuing Partner)
3. Sri **SHANKAR N. SUVARNA**, son of Sri Narayana Bangera, aged about 57 years, residing at "Om Matha", Near Gajanana Rice Mills, Nejar, Kelarkalabettu, Post Santhekatte, Udupi Taluk - 576 105 (hereinafter called the Third Party or the Third Partner or the Continuing Partner)
4. Smt. **SUMATHI R. KOTIAN**, wife of Sri Ramesh Kotian, aged about 48 years, residing at "Rajalaxmi", Badanidiyur, Via Kemmannu, Udupi Taluk 576 115 (hereinafter called the Fourth Party or the Fourth Partner or the Continuing Partner)
5. Sri **SOMANATH G. KANCHAN**, son of Sri Gopal Kunder, aged about 62 years, residing at "Akshathamrutha", Kodavoor Road, Malpe, Udupi Taluk - 576108 (hereinafter called the Fifth Party or the Fifth Partner or the Continuing Partner)
6. Smt. **BABY S. MENDON**, wife of Sri Sudhakar Mendon, aged about 60 years, residing at "Shri Ambika", Ambalpady Post & Village, Udupi Taluk - 576103 (hereinafter called the Sixth Party or the Sixth Partner or the Continuing Partner)

AND

7. M/s **NISHINDO FOODS PRIVATE LIMITED** (CIN: U15134GJ 2019PTC108442), a company incorporated under the Companies Act, 2013 having its Registered Office at Plot No.3 to 8, Somnath Road, GIDC Veraval, Junagadh, Gujarat - 362269 through its director Sri **HASAN KASIM SAB** (DIN: 08461768) specifically authorized to enter into this Partnership (hereinafter called the seventh party or the seventh partner or the Incoming Partner)
8. Sri **K. RAGHUPATHI BHAT**, son of Sri Srinivas Barithaya Karamballi, aged about 52 years, residing at 8-32, "Guruprasad", Rajacharya Marga, Karamballi, Post Kunjibettu, Udupi - 576102 (hereinafter called the Eighth Party or the Eighth Partner or the Incoming Partner)

1. *[Signature]*
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 9. *[Signature]*
 10. *[Signature]*
 11. *[Signature]*
 12. *[Signature]*

NISHINDO FOODS PVT. LTD.
DIRECTOR

9. Sri **MITHUN KUNDAR**, son of Sri Vasudeva Karkera, aged about 40 years, residing at "Gayathri Raksha", Kola, Malpe, Udupi Taluk – 576108 (hereinafter called the Ninth Party or the Ninth Partner or the Incoming Partner)
10. Sri **LOKANATH KOTIAN**, son of Sri Challa Karkera, aged about 52 Years, residing at D.No.13-40C1, " Sri Radhe", Padla Nergi, Post Kodavoor, Udupi Taluk – 576106 (hereinafter called the Tenth Party or the Tenth Partner or the Incoming Partner)
11. Sri **KIRAN KUMAR**, son of Sri Upendra C. Maindan, aged about 42 years, residing at 9-130, " Sumathindra", Pithrody, Udyavara, Udupi Taluk - 574118 (hereinafter called the Eleventh Party or the Eleventh Partner or the Incoming Partner)
12. Sri **SANTHOSH KUMAR**, son of Sri Bhaskar Udyavar, aged about 41 years, residing at 9-125A, Pithrody, Udyavara, Udupi Taluk - 574118 (hereinafter called the twelfth party or the twelfth partner or the incoming partner)

The expression "Party" shall mean and include the parties themselves, all their legal heirs, successors, administrators, executors and assignees.

WHEREAS the above said Continuing Partners had formed a Partnership to carry on the business of manufacture and sale of fish fillets and other fish meat (whether or not minced), fresh, chilled or frozen, fish Meal, Fish Oil and other Marine Products in Partnership on the 19th day of April, 2017. AND WHEREAS in order to carry on the business in a more beneficial way the Continuing Partners have decided to admit the Incoming Partners into the Partnership to which the Incoming Partners are readily agreeable. AND WHERE AS the Continuing Partners and the Incoming Partners have decided to reduce the terms and conditions governing their partnership into writing.

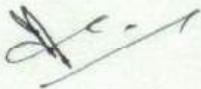
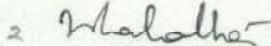
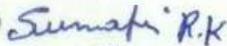
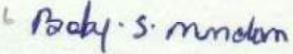
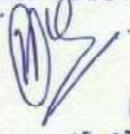
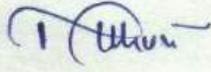
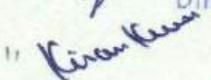
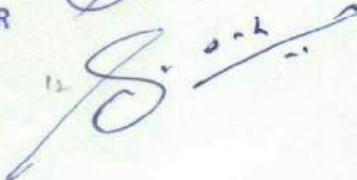
NOW THEREFORE THIS DEED OF RECONSTITUTION OF PARTNERSHIP WITNESSETH AS FOLLOWS;

1. Name

The name of the partnership firm shall be "**KARTHIK MARINE INDUSTRIES**", and/or such other name/s as the partners may decide from time to time.

2. Place of business

The Partnership business shall be carried on at S.No. 187/7, Pithrody, Udyavara, Udupi Taluk - 574118, and/or at such other place/s as the partners may decide from time to time.

1  2  3  4 
5  6  7  8 
9  10  11  12 
NISHIINDO FOODS PVT. LTD. DIRECTOR

3. Nature of Business

The business of the partnership shall be that of

1. To carry on the business of Manufacture and Sale of fish fillets and other fish meat (whether or not minced), fresh, chilled or frozen.
2. To carry on the business of Manufacture and Sale of Fish Meal.
3. To carry on the business of Manufacture and Sale of Fish Oil.
4. To carry on the business of Manufacture and Sale of other Marine Products.
5. To carry on any other business/es as the partners may decide from time to time.

5. Date of Commencement & Duration

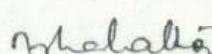
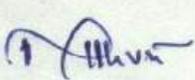
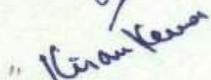
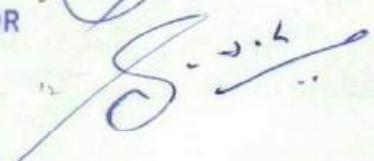
The Partnership is deemed to have commenced from the date of the original deed i.e. 19/04/2017 and reconstituted on the date given hereinabove i.e. 20/07/2021 and the duration of the partnership shall be AT WILL.

6. Capital Account

The balance standing to the credit of the capital accounts of the continuing partners shall be their capital in the Firm. The incoming Partners shall bring in such sum of money as their capital in the firm as may be agreed between the Partners mutually.

In addition to the land brought in by the partners towards their capital as per the Deed of Partnership dated 19th day of April 2017, the following partners shall bring in further land detailed below which are situated in Udyavara village in Udupi Taluk towards their capital in the Firm.

| | | |
|---|-------------|-----------------------|
| First Partner Sri Hariappa Kotian | | |
| S.No.188/2A | 18.00 Cents | Agricultural Land |
| Second Partner Smt. Ushalatha Kotian | | |
| S. No.188/8B, | 18.00 Cents | Industrial Converted |
| S. No. 111/9 | 17.00 Cents | Industrial Converted |
| S. No. 188/3 | 8.00 Cents | Agriculture Land |
| S.No.188/4B | 9.00 Cents | Agriculture Land |
| S.No.190/2A | 21.00 Cents | Agriculture Land |
| The Third Partner Shankar N. Suvarna | | |
| S. No. 189/7 | 12.00 Cents | Industrial Converted |
| S.No.214/5 | 15.76 Cents | Residential Converted |
| The Fourth Partner Smt. Sumathi R. Kotian | | |
| S.No.188/2B | 18.00 Cents | Agriculture Land |
| S.No.188/10B | 19.00 Cents | Agriculture Land |
| S.No.243/2B | 6.00 Cents | Agriculture Land |

1  2  3  4 
5  6  7  8 
9  10  11  12 

NISHINDO FOODS PVT. LTD.
DIRECTOR

Capital Accounts of such partners, who have introduced capital by way of Land as given here above, to be credited with an amount as mutually decided by the Partners (Continuing and Incoming Partners). Further, in case of need, such amount can be decided with the help of experts/advocates who can give proper guidance in such matters.

If any further capital is required, the same shall be contributed by the partners in the manner to be decided by them mutually. The Capital Contribution of the Partners can be either in Cash/ Bank or in Kind.

7. Share in Profits and Losses

The share of the partners in the Profits and Losses of the firm shall be as below.

| | |
|------------------|-------|
| First Partner | : 10% |
| Second Partner | : 5% |
| Third Partner | : 10% |
| Fourth Partner | : 5% |
| Fifth Partner | : 10% |
| Sixth Partner | : 5% |
| Seventh Partner | : 25% |
| Eighth Partner | : 10% |
| Ninth Partner | : 6% |
| Tenth Partner | : 4% |
| Eleventh Partner | : 5% |
| Twelfth Partner | : 5% |

8. Bank Account

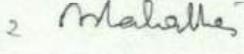
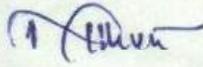
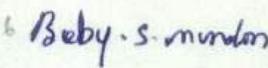
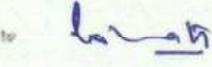
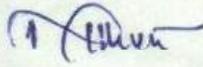
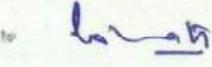
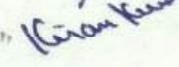
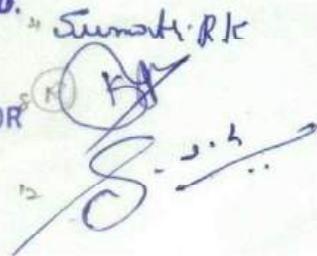
The Bank Account in the name of the firm shall be opened at such Bank/s as the partners may decide from time to time and the account therein shall be operated upon JOINTLY by THE FIRST and ANY ONE of the THIRD and the SEVENTH Partners for and on behalf of the firm.

9. Books of Account

The firm shall maintain regular books of accounts recording the day-to-day transactions of the business. All the parties to this Deed are entitled to inspect the books of accounts, correspondence and other documents concerning the business of the firm at any time during the business hours. The accounts of the firm shall be closed on 31st March every year and duly audited by a Chartered Accountant.

10. Borrowings

The firm may borrow money from Bank/s, and/or any other person/s either on the personal security of the partners or on the pledge/mortgage of firm's properties at such

1  2 Mahabes  3 **NISHINGO FOODS PVT. LTD.**  4  5  6 Baby. S. mundan  7  8  9  10  11  12 

DIRECTOR 

rate of interest as may be agreed between the parties to the loans for the purpose of this partnership and the partners shall make arrangements to repay such loans or advances so borrowed.

Further, it is to be noted that before initiating the process of borrowing from any Bank / any other persons, unanimous consent of all partners is required to be taken in writing/ by way of unanimous resolution.

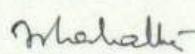
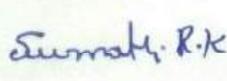
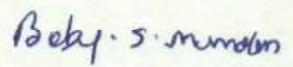
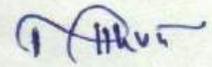
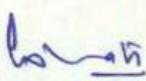
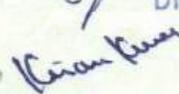
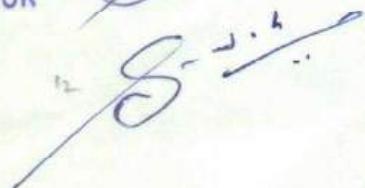
11. Managing Partner

The FIRST PARTY, THE THIRD PARTY and the SEVENTH PARTY shall be collectively construed as the Managing Partners and they shall render true accounts of the business to the other partners. In the case of emergency matters requiring the consent of all the partners and where it is not possible to hold the meeting of all the partners at a short notice, the Managing Partners will take the appropriate decisions at the best of their knowledge and for the benefits of the partnership business in good faith. They will have power

- a) To execute any documents on behalf of the firm in respect of any transaction agreed upon by the partners, hereto;
- b) To represent the firm while dealing with outsiders;
- c) To represent the firm in any Court matter and for that purpose to sign and declare pleadings, affidavits and other papers, to appoint Advocates, and to do all other things required to be done in that behalf;
- d) To file any suit, complaint, petition etc., on behalf of the firm and also defend any suit or complaint filed against the firm and to enter into compromise;
- e) To purchase and sell articles and things in which the firm would be dealing for its business and
- f) To do all acts and things required for the business of the firm except those which are required to be done with the consent of the other partners under these presents.

12. Working Partners

ALL the parties shall be the Working Partners who shall devote their time and energy for the purpose of the business of the firm. They shall be entitled to a salary at the end of each year, which shall be equal to a sum computed according to the method of computation as laid down in sub clause v) of clause b) of section 40 of the Income Tax Act, 1961 and is reproduced as below.

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11  12 
DIRECTOR P.R.

METHOD OF COMPUTATION

1. On the First Rs.3,00,000.00 of the book profit or in case of loss : Rs. 1,50,000.00 or at the rate of 90 per cent of the book profit whichever is more
2. On the balance of the book profit : At the rate of 60 per cent

Provided that the salary so arrived at shall be paid to all the working partners in their profit sharing ratio.

Provided that if there is any amendment in the aforesaid method of computation as laid down in the sub clause v) of clause b) of section 40 of the Income Tax Act, 1961 the same shall be stand substituted accordingly with effect from the date of such amendment in the Deed of Partnership unless otherwise decided by the parties.

13. Interest on Capital

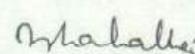
The Interest on Partners capital in the firm or borrowings of the partners from the firm shall be payable or receivable by the firm at a simple rate of not exceeding 12 per cent per annum, the partners unless mutually decide otherwise. Provided always that in case of loss or inadequacy of profit the rate of interest shall be NIL or lower than 12 per cent per annum or such rate as may be prescribed under section 40 b) iv) of the Income Tax Act, 1961 or any other applicable provision as may be in force.

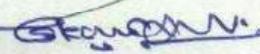
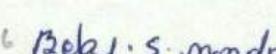
14. None of the partners shall without the consent of the other partners;

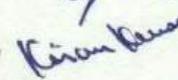
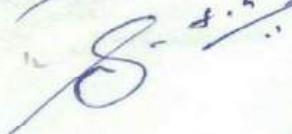
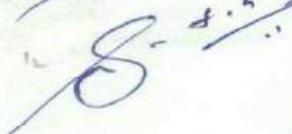
- a) Submit a dispute relating to the business of the firm to arbitration;
- b) Open a Banking Account on behalf of the firm in his/her/its own name;
- c) Compromise or relinquish any claim or portion of claim by the firm;
- d) Withdraw a suit or proceedings filed on behalf of the firm;
- e) Admit any liability in suit or proceedings against the firm;
- f) Acquire immovable property in the name of the firm;
- g) Transfer immovable property belonging to the firm;
- h) Enter into partnership on behalf of the firm.

15. Retirement

If any partner intends to retire from partnership he/she/it shall give 60 days' notice thereof in writing and within 90 days from the expiry of the notice period the sum due to the outgoing partner shall be ascertained which shall be the balance in his/her/its capital account on the date of retirement and the share in the profits/losses from the last completed accounting year to the date of retirement which shall be ascertained on the basis of the previous completed account. The retiring partner shall

1  2  NISHINIGI FOODS PVT. LTD. 3  Sumati R.K.

4  5  6  7  DIRECTOR

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not have any right to claim for revaluation of any assets including land, complex, building and goodwill. The remaining partners can continue the business either by themselves or by taking some other into partnership.

16. Death of a Partner

In case of death of any partner, one of the legal representatives of the deceased partner shall step into the shoes of the deceased partner and become a partner in the firm. In case the legal representatives wish not to become a partner then they will have right to claim the balance standing in the deceased partner's capital account on the date of death and share in the profits/losses from the last completed accounting year to date of death, which shall be ascertained on the basis of the previous completed account, and have right to claim share in the goodwill of the business which shall be decided by the remaining partners on mutual consent. The remaining partners can continue the business either by themselves or by taking some other into partnership.

17. Arbitration

Any dispute or differences whatsoever which may at any time arise among the partners in respect of conduct of the business of the partnership or in respect of enforcement of any of the Terms and Conditions of this Deed or in respect of interpretations, operation or in respect of any other matter, cause or thing whatsoever not herein otherwise provided for the same shall be referred to arbitration in accordance with the provisions of the Arbitration and Conciliation Act, 1996.

18. Any Clause in the Partnership Deed may be varied on mutual consent of the partners. Such alteration shall be in writing.

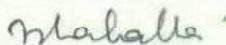
19. In all other matters the relationship between the partners shall be governed by the Indian Partnership Act 1932.

IN WITNESS WHEREOF the partners have signed this Deed of Reconstitution of Partnership on the day and year first above mentioned herein.

Continuing Partners:

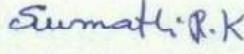
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1. Sri Hariappa Kotian

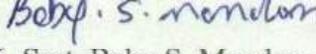
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2. Smt. Ushalatha Kotian


3. Sri Shankar N. Suvarna


4. Smt Sumathi R. Kotian


5. Sri Somanath G. Kanchan

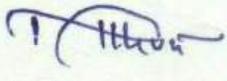

6. Smt. Baby S. Mendon

Incoming **NISHINDO FOODS PVT. LTD.**

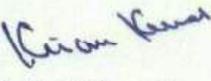

7. M/s Nishindo Foods Private Limited
represented by Sri Hasan Kasim Sab

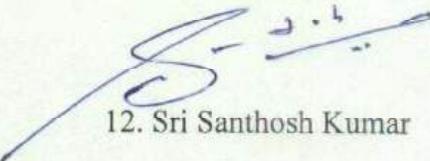
DIRECTOR


8. Sri K. Raghupathi Bhat.

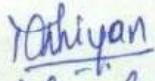

9. Sri Mithun Kunder

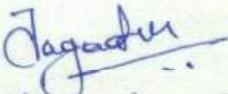

10. Sri Lokanath Kotian


11. Sri Kiran Kumar


12. Sri Santhosh Kumar

Witnesses

1. 
Murali J.S.
S/o Janardhana Shettyan
Karthik complex, mal/ru.

2. 
Jagadevi Devadiga
S/o Haristhendra Devadiga
Karthik, Ambalady

ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ

Annexure-6

ಉಡುಪಿ-576103
ನಮೂನೆ - (ನಿಯಮ-35)

ನಂ.ಉನಪ್ರಾ.ಪ್ರಾ.ಪ್ರ.ಪ:253/2020-1

ದಿನಾಂಕ:

ಪ್ರಾರಂಭಿಕ ಪ್ರಮಾಣ ಪತ್ರ

(ಕರ್ನಾಟಕ ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಕಾಯಿದೆ 1961 ರ ಪ್ರಕರಣ 15(1) ರಂತೆ)

12 FEB 2021

ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್, ಉಪಾಲತಾ ಎಚ್.ಕೋಟ್ಯಾನ್, ಶಂಕರ ನಾರಾಯಣ ಸುವರ್ಣ,
ಬೇಬಿ ಎಸ್.ಮೆಂಡನ್, ಸುಮತಿ ಆರ್.ಕೋಟ್ಯಾನ್

ಶ್ರೀ/ಶ್ರೀಮತಿ

ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವಗ ಗ್ರಾಮದ 187/7,188/1ಎ, 1ಬಿ, 4ಎ, 8ಎ, 8ಬಿ, 1+1/9, ರ್ವೆ ನಂ 3.585 ಎಕ್ರೆ ನಿವೇಶನ/ಜಮೀನಿನಲ್ಲಿ
189/1, 2, 7, 263/1ಎ, 214/6

ಏನಿಗಿನ ಶಿವಲೀಲಕರಣ ಘಟಕ(Fish freezing plant) ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಟ್ಟಡ ಕಟ್ಟಲು ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್
ಉಪಾಲತಾ ಎಚ್.ಕೋಟ್ಯಾನ್, ಶಂಕರ ನಾರಾಯಣ ಸುವರ್ಣ, ಬೇಬಿ ಎಸ್.ಮೆಂಡನ್, ಸುಮತಿ ಆರ್.ಕೋಟ್ಯಾನ್

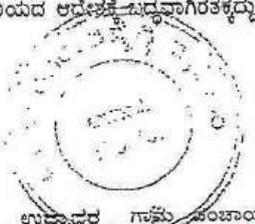
ಇವರಿಗೆ ದಿನಾಂಕ 12/02/2021 ರ ಚಲನ್ ಸಂಖ್ಯೆ 20214 ರಂತೆ ರೂಪಾಯಿ 119875=00

ಅಭಿವೃದ್ಧಿ ಶುಲ್ಕ ಸುಧಾರಣಾ ಶುಲ್ಕ ಇತ್ಯಾದಿ ವಾವತಿ ಮಾಡಿದ ಮೇರೆಗೆ ಈ ಕೆಳಗಿನ ನಿಬಂಧನೆಗಳನ್ನು ಪ್ರಾರಂಭಿಕ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ನೀಡಲಾಗಿದೆ.

1. ಸವರಿ ಜಮೀನು ಮತ್ತು ಕಟ್ಟಡವನ್ನು ಈ ಪ್ರಮಾಣ ಪತ್ರದಲ್ಲಿ ನಮೂದಿಸಿರುವ ಭೂ ಉಪಯೋಗಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಬೇಕು.
2. ಈ ಪ್ರಮಾಣ ಪತ್ರವು ಕರ್ನಾಟಕ ನಗರ ಮತ್ತು ಗ್ರಾಮೀಣ ಯೋಜನಾ ಅಧಿನಿಯಮಕ್ಕೆ ಸೀಮಿತಗೊಂಡಿದೆ. ಬೆಳವಣಿಗೆಯನ್ನು ಪ್ರಾರಂಭಿಸುವ ಮೊದಲು ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ ಮತ್ತು ಇತರ ಕಾಯಿದೆಗಳನ್ನು ಅಗತ್ಯವಿರುವ ಅನುಮತಿಯನ್ನು ಪಡೆಯಬೇಕು.
3. ಸಂಬಂಧಿಸಿದ ನಗರ/ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಕಟ್ಟಡ ಕಟ್ಟಲು ಅನುಮತಿಯನ್ನು ಈ ಪ್ರಾರಂಭಿಕ ಪ್ರಮಾಣ ಪತ್ರದ ಮೂಲಕ ಅನುಮೋದಿಸಿರುವ ನಕ್ಷೆಯನ್ನೂ ಪಡೆಯಬೇಕು.
4. ಎಲ್ಲಾ ಬೆಳವಣಿಗೆಯನ್ನು ಈ ಪ್ರಾರಂಭಿಕ ಪ್ರಮಾಣ ಪತ್ರದ ಮೂಲಕ ಅನುಮೋದಿಸಿರುವ ನಕ್ಷೆಯಂತೆಯೇ ಕೈಗೊಳ್ಳಬೇಕು. ಬೆಳವಣಿಗೆಯಲ್ಲಿನ ಯಾವುದೇ ಬದಲಾವಣೆಯನ್ನು ಈ ಕಛೇರಿಯ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೆ ಮಾಡತಕ್ಕದ್ದಲ್ಲ.
5. ಕೈಗಾರಿಕಾ ಕಟ್ಟಡವಿದ್ದಲ್ಲಿ ಅನುಮತಿ ನೀಡಿರುವ ಅಶ್ವಶಕ್ತಿಗಿಂತಲೂ ಹೆಚ್ಚಿನ ಅಶ್ವಶಕ್ತಿಯನ್ನು ಕಟ್ಟಡದಲ್ಲಿ ಬಳಸಬಾರದು.
6. ಕಟ್ಟಡ ಮತ್ತು ಯಾವುದೇ ಅಭಿವೃದ್ಧಿಯ ತಳವಾಯಿ, ಅಗ್ನಿಶಾಮಕ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ಇತರ ಭದ್ರತಾ ವ್ಯವಸ್ಥೆಗಳ ಅರ್ಜಿದಾರರ ಸಂಪೂರ್ಣ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ ಯಾವುದೇ ಅನಾಹುತಗಳಿಗೆ ಈ ಪ್ರಮಾಣ ಪತ್ರ ಬದ್ಧವಲ್ಲ ಹಾಗೂ ಪ್ರಾಧಿಕಾರ ಬದ್ಧವಲ್ಲ.
7. ಕಾಮಗಾರಿಗಳಿಂದಾಗಿ ಪರಿಸ್ಥಿತಿ ಮಲಿನವಾಗದಂತೆ ಎಚ್ಚರಿಕೆ ವಹಿಸತಕ್ಕದ್ದು ಮತ್ತು ಸ್ವಾಭಾವಿಕ ಮಳೆಯ ನೀರು ಹರಿದುಹೋಗಲು ವ್ಯವಸ್ಥೆ ಇರಬೇಕು.
8. ಈ ಪ್ರಮಾಣ ಪತ್ರ ನೀಡಿರುವ ಮಾತು ಯಾವುದೇ ನಾಗರಿಕ ಸೌಲಭ್ಯವನ್ನು ಅರ್ಜಿದಾರರಿಗೆ ನೀಡುವ ಹೊಣೆಗಾರಿಕೆ ಪ್ರಾಧಿಕಾರಕ್ಕಿರುವುದಿಲ್ಲ.
9. ಈ ಪ್ರಾರಂಭಿಕ ಪ್ರಮಾಣ ಪತ್ರ ಈ ದಿನಾಂಕದಿಂದ ಎರಡು ವರ್ಷಗಳವರೆಗೆ ಮಾತ್ರ ವಾಸ್ತವ ಪಡೆಯುತ್ತದೆ. ಈ ಅವಧಿಯಲ್ಲಿ ನವೀಕರಣವನ್ನು ಒಂದು ವರ್ಷದ ಅವಧಿಗೆ ಎರಡು ಸಲ ಮಾತ್ರ ನೀಡಲಾಗುತ್ತದೆ.
10. ಈ ಅನುಮತಿಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಅಭಿವೃದ್ಧಿಯನ್ನು ಕೈಗೊಂಡರೆ ಅಥವಾ ನೀಡಿರುವ ಮಾಹಿತಿಗಳು ದೋಷಪೂರ್ಣವಾಗಿದ್ದರೆ ಅನುಮತಿಯನ್ನು ಹಿಂತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದೆಲ್ಲವೂ ಕರ್ನಾಟಕ ನಗರ ಯೋಜನಾ ಅಧಿನಿಯಮ 1961 ರ ಅನ್ವಯ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು.
11. ಈ ಪ್ರಾರಂಭಿಕ ಪ್ರಮಾಣ ಪತ್ರದೊಡನೆ ಅನುಮೋದಿಸಲ್ಪಟ್ಟ ನಕ್ಷೆಯು ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಸ್ಥಳದಲ್ಲಿ ಕಡ್ಡಾಯವಾಗಿ ಲಭ್ಯವಿರಬೇಕು.
12. ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ನೀವು ಸವರಿ ವಿಷಯದ ಬಗ್ಗೆ ಸಲ್ಲಿಸಿರುವ ಅಭಿಪ್ರಾಯವಿರುವ ನಿಬಂಧನೆಗಳಿಗೆ ಬದ್ಧವಾಗಿರತಕ್ಕದ್ದು ಹಾಗೂ ಸಂಪರ್ಕ ರಸ್ತೆಯ ಬಗ್ಗೆ ಯಾವುದೇ ಕೆರಾರು ಬಂದರೂ ಈ ಪ್ರಾಧಿಕಾರವು ಹೊಣೆಯಲ್ಲ ಮತ್ತು ನೀವೇ ಸ್ವಂತ ಜವಾಬ್ದಾರಿಯಿಂದ ಬಗೆ ಕಾನೂನುಬಾಹಿರವಾಗಬಾರದು.
13. ಬಾಲ ಕಾರ್ಮಿಕರನ್ನು ನೇಮಿಸಿಕೊಳ್ಳಬಾರದು.
14. ನಿವೇಶನಕ್ಕೆ ಹೊಂದಿಕೊಂಡಿರುವ ರಸ್ತೆ ಜಾಗಗಳನ್ನು ಸ್ಥಳೀಯ ಸುವರ್ಧಿಗ ವಹಿಸಿಕೊಡತಕ್ಕದ್ದು
15. ಅಗ್ನಿಶಾಮಕ ಉಪಕರಣಗಳನ್ನು ಸೂಕ್ತ ರೀತಿಯಲ್ಲಿ ಅಳವಡಿಸುವ ಬಗ್ಗೆ ನಿಬಂಧನೆ ()ನ್ನು ಪಾಲಿಸುವ ಬಗ್ಗೆ ನೋಂದಾಯಿತ ಇಂಜಿನಿಯರ್ ಅಥವಾ ಅನ್ವಯಕರ ಪ್ರಮಾಣ ಪತ್ರ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಪಡೆಯತಕ್ಕದ್ದು.
16. ಒಳಬರಂಡಿ ಹಾಗೂ ನೀರು ಕೆರೆಬರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಪಡೆಯಿಂದ ಪರಿಶೀಲಿಸುವುದು.
17. ಕಾರ್ಮಿಕ ಶುಲ್ಕವನ್ನು ಕಟ್ಟಡಕ್ಕೆ ಅಂದಾಜು ವೆಚ್ಚದ ಶೇ.1 ರಷ್ಟನ್ನು ಕಾರ್ಮಿಕ ಇಲಾಖೆಗೆ ಪಾವತಿಸತಕ್ಕದ್ದು.
18. ಪರಿಸರ ಮತ್ತು ಮಾಲಿನ್ಯ ಇಲಾಖೆಯಿಂದ ನೀರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಪಡೆಯತಕ್ಕದ್ದು ಹಾಗೂ ಪರಿಸರ ಮಾಲಿನ್ಯ ಮಂಡಳಿಯವರು ಸೂಚಿಸಿದಂತೆ ಎಸ್.ಟಿ.ಪಿ. ಹಾಗೂ ನೀರು ಸಂರಕ್ಷಣೆಗೆ ಅಗತ್ಯ ಕ್ರಮ ವಹಿಸತಕ್ಕದ್ದು.
19. ಮಳೆ ನೀರು ಕೊಯ್ಲು ಹಾಗೂ ಇಂಗು ಗುಂಡಿಗಳನ್ನು ವಲಯ ನಿಯಮಾವಳಿಗಳ ಸೂಚನೆಯನ್ವಯ ಅಳವಡಿಸತಕ್ಕದ್ದು.
20. ಯಾವುದೇ ಸಿವಿಲ್ ವ್ಯಾಜ್ಯಗಳಿದ್ದಲ್ಲಿ ನ್ಯಾಯಾಲಯದ ಆದೇಶಕ್ಕೆ ಬದ್ಧವಾಗಿರತಕ್ಕದ್ದು.



ನಗರ ಯೋಜನಾ ಸದಸ್ಯರು,
ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,
ಉಡುಪಿ.



ಶ್ರೀಮತಿ,
ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,
ಉಡುಪಿ.

ಪ್ರತಿಯನ್ನು ಅಭಿನಂದನೆಗಳೊಂದಿಗೆ ಕಾರ್ಯದರ್ಶಿ ಉದ್ಯಾವಗ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಇವರಿಗೆ ಅನಿರೀಕ್ಷಿತ ನಕ್ಷೆಯ ಪ್ರತಿಯೊಂದಿಗೆ ರವಾನಿಸಲಾಗಿದೆ. ಹಾಗೂ ಕ್ರ.ಸಂ.14ರಂತೆ ರಸ್ತೆ ಜಾಗವನ್ನು ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗೆ ಲಿಖಿತ ಮೂಲಕ ಬಿಟ್ಟು ಕೊಟ್ಟ ನಂತರವೇ ನಕ್ಷೆಯನ್ನು ಬಿಡುಗಡೆ ಮಾಡಲು ಕಟ್ಟು ನಿಟ್ಟಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳುತ್ತೇವೆ.

True Copy
NOTARY, UDUPI

Udupi Town planning Authority

Udupi - 576103

Form (Rule 35)

No: UNAPRA:PRA:PRA:PA:253:2020-21

Date:2-2-2021

Commencement certificate

(Karnataka Urban and Rural Act 1961 Proceeding 15(1)

Sri: Smt. Hariyappa Kotian, Ushalatha H Kotian, Shankar Narayana Suvarna, Baby S Mendon, Sumathi R Kotian.

Udupi Taluk, Udyavara Village 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1, 2, 7, 263/1A, 214/6 Survey number 3.585 acre site/land Fish Freezing Plant building purpose, Hariyappa Kotian, Ushalatha H Kotian, Shankar Narayana Suvarna, Baby S Mendon, Sumathi R Kotian on 12-2-2021 challan No 20214 Rupees 119875=00 Development Fee, improvement fee etc., after paying fee as per below mentioned condition commencement certificate has been issued.

1. As mentioned in licence the said land and building shall be utilized as per the licence.
2. The license shall be applicable only for Karnataka urban and Rural Development Authority. Before commencing construction necessary permission has to be obtained as per Land Revenue Act and other Acts.
3. As per approved sketch for the construction of building commencement certificate has to be obtained as per Municipality/Village panchayath.
4. As per approved sketch commencement of building and development has to be done. Without obtaining any prior permission there should not be any changes in the planning.
5. In case of Industrial building, Additional Horse power shall not be utilized against the permitted/sanctioned power.
6. The licence and authority will not be responsible for any of the development, foundation, Fire and safety measurement incident. Applicant is solely responsible for the said acts.
7. There should be proper outlet for flow of rain water and there should be no environment pollution while constructing building.
8. Authority is not under obligation to prove amenities just because licence is granted.

SIGNED BEFORE ME

NOTARY UDUPI

19/8/21

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9. Commencement certificate will be valid for 2 years from the date of issue. In a year renewal licence will be given only 2 times.
10. If licence obtained by giving false information or violating the licence condition licence will be cancelled and action shall be initiated as per Karnataka Town and country Planning Act 1961.
11. The approved plan shall be made available in the property.
12. The applicants have to abide by the conditions of affidavit filed before the authority and if there is any dispute regarding connecting road, the applicants have to be solely responsible and authority will not responsible.
13. Child labour should not be permitted in the site.
14. To the concerned local authority the applicants have to hand over the road attached to the site.
15. The applicants have to obtain permission from concerned architect and engineer for installing the fire safety equipment in a proper way.
16. Village Panchayth has to inspect in respect of Drainage system and Drinking water.
17. *1% of the building estimation amount has to be deposited to the Labourer workers welfare Department.
18. As per the pollution control board proper action will be taken for STP and conservation of water and NOC should be obtained from Environment and pollution control board.
19. As per the instruction proper measure should be taken to the rain water harvesting and soak pit.
20. Abide the order of the court in respect of civil dispute.

Members Town Planning Authority,
Town Planning Authority, Udupi
Udupi

Commissioner
Town Planning Authority,

With thanks forwarded to Secretary Udyavara Village Panchayth has sent along with approved sketch. As per Sl. No. 14 sketch shall be released after hand overing road to the local concerned authority with written document.

SIGNED BEFORE ME

[Signature]
NOTARY UDUPI

Prof. K. Narayana Shetty
M.A., LL.B.,
Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
MO: 9847054907

Translated to English from Kannada
by me

[Signature]

SANJAY K. NILAVAR
LLB
ADVOCATE

DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

Samyuktha Karnataka

Saturday 9 November, 2019, Mangalore

UDUPI URBAN DEVELOPMENT AUTHORITY

UNAPRA:BHUBA:26/2019-20

Date: 08-11-20219

Notice

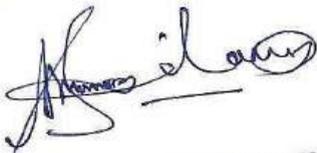
Karnataka Town and Country Planning Act 1961 (Amendment) Section 14A)-

Subject: . Regarding conversion from residential zone to industrial zone In Survey No. 187/7, 188/1A, 188/4C, 188/8B, 111/9, 189/1, 189/2, 189/7, 236/1A, 188/1B, 214/6 measuring 0.26+0.69+0.43+0.32+0.18+0.17+0.27+0.06+0.12+0.36-0.66+0.065 Total 3.585 acre land.

Mr. Hariappa Kotian and others, Udyavara Village, has applied to the authority for land change from residential zone to industrial zone of immovable property bearing Survey no. 187/7, 188/1A, 188/4C, 188/8B, 111/9, 189/1, 189/2, 189/7, 236/1A, 188/1B, 214/6 measuring 0.26+0.69+0.43+0.32+0.18+0.17+0.27+0.06+0.12+0.36-0.66+0.065 Total 3.585 acre land. The proposed site is connected by a 12.00 m wide fishing road and the said site falls under the residential zone as per Udupi Malpe Master Plan Revised - 1. Surrounding the site are industrial sites and an ice plant and fish cold freezer plant and two large fish mills. Therefore, the applicant has sought land change in the public puposes of setting up a fish cold freezer unit at this place and providing employment opportunities to the locals and providing basic amenities to the fishermen in a way that will benefit the public.

Any suggestion from the public regarding the above land use change: In case of any objection, it is requested to inform in writing to "Commissioner Urban Development Authority, Udupi Malpe Main Road, Adiudupi Udupi within 15 days of publication. Signature/- Commissioner, Urban Development Authority, Udupi

Translated to English
from Kannada by me



SANJAY K. NILAVAR
LLB

ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

SIGNED BEFORE ME

NOTARY UDUPI

Prof. K. Narayana Shetty
M.A., LL.B.,

Advocate Notary, Arbitrator
"MAYNA SAGANA"
KALLIANPUR - 576 114
M: 9845254297

KANNADA PRABHA

Saturday 9 November, 2019, Udupi

UDUPI URBAN DEVELOPMENT AUTHORITY

UNAPRA:BHUBA:26/2019-20

Date: 08-11-20219

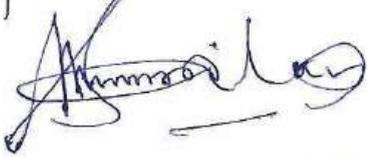
Notice

Karnataka Town and Country Planning Act 1961 (Amendment) Section 14A)–

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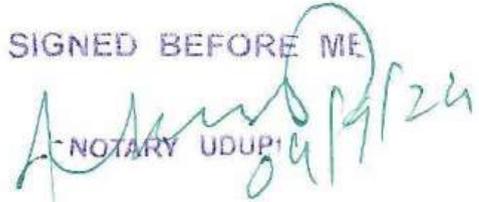
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SANJAY K. NILAVAR
LLB

ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 98 868 30121

SIGNED BEFORE ME


NOTARY UDUPI

Prof. K. Narayana Shetty
M.A., LL.B.,
Advocate, Notary, Arbitrator
"MYNA SAGANA"
KALLIATHUR - 544 113
M: 9845254297

ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉಡುಪಿ

ದಿನಾಂಕ: 13-02-2020 ರಂದು ಅಪರಾಹ್ನ 3:00 ಘಂಟೆಗೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ಇವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಜರುಗಿದ ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ಸಾಮಾನ್ಯ ಸಭೆಯ ನಡವಳಿ

ಹಾಜರಿದ್ದವರು-

1. ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ಹಾಗೂ ಅಧ್ಯಕ್ಷರು, ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉಡುಪಿ.
2. ಶ್ರೀ ರಮೇಶ್ ಬಟ್, ಮಾನ್ಯ ಶಾಸಕರು, ಉಡುಪಿ ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರ, ಉಡುಪಿ.
3. ಅಧ್ಯಕ್ಷರು, ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉಡುಪಿ.
4. ನಗರ ಯೋಜನಾ ಸದಸ್ಯರು, ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉಡುಪಿ.
5. ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ, ಉಡುಪಿ.
6. ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಮೆಸ್ಸಾಂ, ಉಡುಪಿ
7. ಜಿಲ್ಲಾ ಆರೋಗ್ಯಾಧಿಕಾರಿಗಳು, ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ, ಇಲಾಖೆ, ಉಡುಪಿರವರ ಪರವಾಗಿ
8. ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ಉಡುಪಿ

ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 187/7, 188/1ಎ, 188/4ಸಿ, 188/8ಎ, 188/8ಬಿ,

189/1, 189/2, 189/7, 263/1ಎ, 188/1ಬಿ, 214/6 ರಲ್ಲಿನ 0.26+0.69+0.43+0.32+0.18+0.17+0.27+0.06+0.12+0.36+0.066+ 0.065 ಒಟ್ಟು 3.585 ಎಕರೆ ಜಾಗವನ್ನು ವಸತಿ ವಲಯದಿಂದ ಕೈಗಾರಿಕಾ ವಲಯಕ್ಕೆ ಭೂಬದಲಾವಣೆಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುವ ಬಗ್ಗೆ.

ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 187/7, 188/1ಎ, 188/4ಸಿ, 188/8ಎ, 188/8ಬಿ, 189/1, 189/2, 189/7, 263/1ಎ, 188/1ಬಿ, 214/6 ರಲ್ಲಿನ

0.26+0.69+0.43+0.32+0.18+0.17+0.27+0.06+ 0.12+0.36+0.066+ 0.065 ಒಟ್ಟು 3.585 ಎಕರೆ

ಜಾಗವನ್ನು ವಸತಿ ವಲಯದಿಂದ ಕೈಗಾರಿಕಾ ವಲಯಕ್ಕೆ ಭೂಬದಲಾವಣೆಗೆ ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ ಮತ್ತು ಇತರರು, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ಇವರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಪ್ರಸ್ತಾವಿತ ಜಾಗಕ್ಕೆ 12.00 ಮೀ ಅಗಲದ ಮೀನುಗಾರಿಕಾ ರಸ್ತೆಯಿಂದ ಸಂಪರ್ಕ ಹೊಂದಿದ್ದು, ಸದರಿ ಜಾಗವು ಉಡುಪಿ ಮಲ್ಲೆ ಮಾಸ್ತರ್ ಪ್ಲಾನ್ ಪರಿಷ್ಕೃತ-1 ರಂತೆ ವಸತಿ ವಲಯದಲ್ಲಿ ಬರುತ್ತದೆ. ಸದರಿ ಜಾಗದ ಸುತ್ತಮುತ್ತಲೂ ಕೈಗಾರಿಕಾ ನಿವೇಶನಗಳು ಹಾಗೂ ಐಸ್ ಪ್ಲಾಂಟ್ ಮತ್ತು ಮೀನಿನ ಶೀತಲೀಕರಣ ಘಟಕ ಹಾಗೂ ಎರಡು ಬೃಹತ್ ಫಿಶ್ ಮಿಲ್ ಕಂಡುಬರುತ್ತದೆ. ಆದುದರಿಂದ ಸಾರ್ವಜನಿಕರಿಗೆ ಉಪಯೋಗವಾಗುವ ರೀತಿಯಲ್ಲಿ

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ಅರ್ಜಿದಾರರು ಈ ಸ್ಥಳದಲ್ಲಿ ಮೀನಿನ ಶೀತಲೀಕರಣ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸಿ ಸ್ಥಳೀಯರಿಗೆ ಉದ್ಯೋಗವಕಾಶ ಮತ್ತು ಮೀನುಗಾರರಿಗೆ ಪ್ರೋತ್ಸಾಹವಾಗುವ ರೀತಿಯಲ್ಲಿ ಮೂಲಭೂತ ಸೌಕರ್ಯವನ್ನು ಕಲ್ಪಿಸುವ ಸಾರ್ವಜನಿಕ ಹಿತಾಸಕ್ತಿ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕೆ ಬೂಬದಲಾವಣೆಗೆ ಅರ್ಜಿದಾರರು ಮನವಿ ಸಲ್ಲಿಸಿದ್ದು, ಕೆ.ಟಿ.ಸಿ.ಪಿ ಕಾಯ್ದೆ 1961 ರ ಪ್ರಕರಣ 14(ಎ) ರನ್ವಯ ಸಾರ್ವಜನಿಕರಿಂದ ಸಲಹೆ/ಆಕ್ಷೇಪಣೆ ಆಹ್ವಾನಿಸಿ ದಿನಾಂಕ: 09-11-2019 ರಂದು ಎರಡು ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆ ನೀಡಲಾಗಿ, ನಿಗದಿತ ಅವಧಿಯೊಳಗೆ ಸಾರ್ವಜನಿಕರಿಂದ ಯಾವುದೇ ಸಲಹೆ/ಆಕ್ಷೇಪಣೆಗಳು ಸ್ವೀಕೃತವಾಗಿರುವುದಿಲ್ಲ. ವಿಷಯವನ್ನು ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ಮುಂದೆ ನಿರ್ಣಯಕ್ಕಾಗಿ ಮಂಡಿಸಿದ. ಪ್ರಸ್ತಾವಿತ ವಿಷಯವನ್ನು ಸಭೆಯಲ್ಲಿ ಪರಿಶೀಲಿಸಲಾಯಿತು. ಸದರಿ ಜಾಗಕ್ಕೆ 12.00 ಮೀ ಅಗಲದ ಮೀನುಗಾರಿಕಾ ರಸ್ತೆಯಿಂದ ಸಂಪರ್ಕ ಹೊಂದಿದ್ದು, ಸದರಿ ಜಾಗವು ಕೈಗಾರಿಕಾ ಅಭಿವೃದ್ಧಿಗೆ ಪ್ರತ್ಯೇಕದಲ್ಲಿರುವುದರಿಂದ ಹಾಗೂ ಎರಡು ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆ ನೀಡಲಾಗಿ, ನಿಗದಿತ ಅವಧಿಯೊಳಗೆ ಸಾರ್ವಜನಿಕರಿಂದ ಯಾವುದೇ ಸಲಹೆ/ಆಕ್ಷೇಪಣೆಗಳು ಸ್ವೀಕೃತವಾಗಿಲ್ಲದ ಕಾರಣ ಹಾಗೂ ಉಡುಪಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ನ ಅಧ್ಯಕ್ಷರ, ನ್ಯಾಯಾಲಯದ ನಡವಳಿಗಳ ಆದೇಶ ದಿನಾಂಕ: 31-01-2020 ರಂತೆ ಸದರಿ ಜಾಗದಲ್ಲಿ ಫಿಶ್ ಮಿಲ್ ಹೊರತು ಪಡಿಸಿ, ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಉಪಯೋಗ ವ್ಯವಹಾರ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಶಿಫಾರಸ್ಸು ಮಾಡಿ ಸರ್ಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಲು ನಿರ್ಣಯ ಕೈಗೊಳ್ಳಲಾಯಿತು.



(ಸಹಿ/-)
ಆಯುಕ್ತರು
ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,
ಉಡುಪಿ.

(ಸಹಿ/-)
ಅಧ್ಯಕ್ಷರು,
ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,
ಉಡುಪಿ.

(ಸಹಿ/-)
ಪ್ರಧಾನ
ಪ್ರಾಧಿಕಾರ

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Udupi Urban Development Authority, Udupi

Date: 13-02-2020 at 3:00 PM Proceedings of the General Meeting of Udupi Urban Development Authority held under the Chairmanship of Hon'ble District Collector, Udupi District, Udupi.

Attendees-

1. Hon'ble Deputy Commissioner, Udupi District, Udupi and Chairman, Urban Development Authority, Udupi,
2. Shri Raghupathi Bhat, Hon'ble MLA, Udupi Assembly Constituency, Udupi.
3. The Commissioner, Urban Development Authority, Udupi,
4. Town Planning Member, Urban Development Authority, Udupi,
5. Municipal Commissioner, Municipal Corporation, Udupi,
6. Executive Engineers, Mescom, Udupi
7. On behalf of the District Health Officer, Health and Family Welfare Department, Udupi,
8. Executive Engineer, Public Works Department, Udupi.

Application regarding change of Zone from Residential zone to industrial zone in Udyavara village Udupi Taluk of survey no . 187/7, 188/1A, 188/4C, 188/8A, 188/8B, 111/9, 189/1, 189/2, 189/7, 263/1A, 188/1B, 214/6 measuring 0.26 +0.69+0.43+0.32+0.18+0.17+ 0.27+0.06+0.12+0.36+0 .066 + 0.065 total 3.585 acres of land.

As per the Application submitted by Hariappa Kotian and others , regarding conversion of land from residential zone to industrial zone of Udupi Taluk Udyavara village under survey no . 187/7, 188/1A, 188/4C, 188/8A, 188/8B, 111/9, 189/1, 189/2, 189/7, 263/1A, 188/1B, 214/6 measuring 0.26 +0.69+0.43+0.32+0.18+0.17+ 0.27+0.06+0.12+0.36+0 066 + 0.065 total 3.585 acres of land, the proposed site is connected by a 12.00m wide fishing road and the said site falls under the residential zone as per Udupi Malpe Manste Plan Revised-1. Surrounding the site are industrial estates and an ice plant and fish cold storage plant and two large fish mills. Hence in a way that benefits the public, applicants have filed a request for conversion of land for industrial purpose in the public interest of setting up a fish cold storage unit at this place and providing employment opportunities to the local people and providing infrastructure in such a way as to encourage the fishermen, under section 14(a) of the KTCP Act, 1961, after inviting suggestions/objections from the public . On 09-11-2019 a press release issued in two dailies, no suggestions/objections was received from the public within the prescribed period. The matter has been placed before the meeting of the authority for decision.

The proposed matter was reviewed in the meeting. The said site is connected by a 12.00 m wide fishing road and since the said site is close to industrial development and a press release was issued in two daily newspapers, since no suggestions/objections were received from the public within the stipulated period, a decision was taken by President of Udupi Zilla Panchayat dated: 31-01-2020 to recommend and submit to the government the land use change proposal for industrial purpose, except for the fish mill.

Commissioner

Urban Development Authority, Udupi

Commissioner

President

Urban Development Authority, Udupi

SIGNED BEFORE ME

NOTARY UDUPI
 Prof. K. Narayana Shetty
 M.A., LL.B.,
 Advocate, Notary Arbitrator
 "MYNA SADANA"
 KALLI...

SANJAY K. NILAVAR
 LLB

ADVOCATE
 DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
 Ajjarkad, Udupi-576 101
 Mob: 9 8 8 6 8 3 0 1 2 1

*Translated to English
 from Kannada by me*

[Handwritten Signature]

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಡವಳಿಗಳು

ವಿಷಯ: ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡ್ಕಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 187/7 ರಲ್ಲಿ 0.26ಎಕರೆ, ಸ.ನಂ. 188/1ಎ ರಲ್ಲಿ 0.69 ಎಕರೆ, ಸ.ನಂ. 188/4ಸಿ ರಲ್ಲಿ 0.43 ಎಕರೆ, ಸ.ನಂ. 188/8ಎ ರಲ್ಲಿ 0.32 ಎಕರೆ, ಸ.ನಂ. 188/8ಬಿ ರಲ್ಲಿ 0.18 ಎಕರೆ, ಸ.ನಂ. 111/9 ರಲ್ಲಿ 0.17 ಎಕರೆ , ಸ.ನಂ. 189/1 ರಲ್ಲಿ 0.27 ಎಕರೆ, ಸ.ನಂ. 189/2 ರಲ್ಲಿ 0.06ಎಕರೆ, ಸ.ನಂ. 189/7 ರಲ್ಲಿ 0.12 ಎಕರೆ ಸ.ನಂ. 263/1ಎ ರಲ್ಲಿ 0.36 ಎಕರೆ, ಸ.ನಂ. 188/1ಬಿ ರಲ್ಲಿ 0.66 ಎಕರೆ, ಸ.ನಂ. 214/6 ರಲ್ಲಿ 0.065 ಎಕರೆ ಒಟ್ಟು 3.585 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ವಸತಿ ವಲಯದ ಕೈಗಾರಿಕೆ (ಶಿಥಲೀಕರಣ ಘಟಕ) ವಲಯಕ್ಕೆ ಭೂ ಉಪಯೋಗ ಬದಲಾವಣೆ ಮಾಡುವ ಬಗ್ಗೆ.

- ಓದಲಾಗಿದೆ:**
1. ಆಯುಕ್ತರು, ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉಡುಪಿ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಉನಪ್ರಾ: ಭೂ.ಉ.ಬ /26/2019-20.
 2. ನಿರ್ದೇಶಕರು, ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಇಲಾಖೆ ಇವರ ಏಕ ಕಡತ ಸಂಖ್ಯೆ:DTCP-04-MYS/UDP/ CLU-2019-20. ದಿನಾಂಕ: 23.03.2020.



ಮೇಲೆ (1) ರಲ್ಲಿ ಓದಲಾದ ಪತ್ರದಲ್ಲಿ, ಆಯುಕ್ತರು, ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ ಇವರ ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ, ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡ್ಕಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 187/7 ರಲ್ಲಿ 0.26ಎಕರೆ, ಸ.ನಂ. 188/1ಎ ರಲ್ಲಿ 0.69 ಎಕರೆ, ಸ.ನಂ. 188/4ಸಿ ರಲ್ಲಿ 0.43 ಎಕರೆ, ಸ.ನಂ. 188/8ಎ ರಲ್ಲಿ 0.32 ಎಕರೆ, ಸ.ನಂ. 188/8ಬಿ ರಲ್ಲಿ 0.18 ಎಕರೆ, ಸ.ನಂ. 111/9 ರಲ್ಲಿ 0.17 ಎಕರೆ , ಸ.ನಂ. 189/1 ರಲ್ಲಿ 0.27 ಎಕರೆ, ಸ.ನಂ. 189/2 ರಲ್ಲಿ 0.06ಎಕರೆ, ಸ.ನಂ. 189/7 ರಲ್ಲಿ 0.12 ಎಕರೆ ಸ.ನಂ. 263/1ಎ ರಲ್ಲಿ 0.36 ಎಕರೆ, ಸ.ನಂ. 188/1ಬಿ ರಲ್ಲಿ 0.66 ಎಕರೆ, ಸ.ನಂ. 214/6 ರಲ್ಲಿ 0.065 ಎಕರೆ ಒಟ್ಟು 3.585 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ವಸತಿ ವಲಯದ ಕೈಗಾರಿಕೆ (ಶಿಥಲೀಕರಣ ಘಟಕ) ವಲಯಕ್ಕೆ ಭೂ ಉಪಯೋಗ ಬದಲಾವಣೆ ಮಾಡಲು ಕರ್ನಾಟಕ ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಕಾಯ್ದೆ 1961ರ ಕಲಂ 14(ಎ) ರನ್ವಯ ಸ್ಥಳೀಯ ಪತ್ರಿಕೆಗಳಲ್ಲಿ ಪ್ರಕಟಣೆಯನ್ನು ಹೊರಡಿಸಿದ್ದು, ನಿಗದಿತ ಅವಧಿಯಲ್ಲಿ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆಗಳು ಸ್ವೀಕೃತವಾಗದಿರುವುದರಿಂದ, ದಿನಾಂಕ: 13.02.2020 ರಂದು ನಡೆದ ಪ್ರಾಧಿಕಾರದ ಸಾಮಾನ್ಯ ಸಭೆಯ ವಿಷಯ ಸಂಖ್ಯೆ: 29(3) ರಲ್ಲಿ ಚರ್ಚಿಸಿ ಶಿಫಾರಸ್ಸಿನೊಂದಿಗೆ ಪ್ರಸ್ತಾವನೆಯನ್ನು ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ನಿರ್ದೇಶಕರಿಗೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

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(Signature)

ಮೇಲೆ (2) ರಲ್ಲಿ ಓದಲಾದ ಏಕ ಕಡತದಲ್ಲಿ ನಿರ್ದೇಶಕರು, ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಇಲಾಖೆ ರವರು ಪ್ರಸ್ತಾವನೆಯನ್ನು ಪರಿಗಣಿಸಲು ಶಿಫಾರಸ್ಸು ಮಾಡಿರುತ್ತಾರೆ. ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಪರಿಶೀಲಿಸಿ, ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಿದೆ.

ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 76 ಮೈಅಪ್ರಾ 2020(ಇ), ಬೆಂಗಳೂರು.

ದಿನಾಂಕ: 06.08.2020

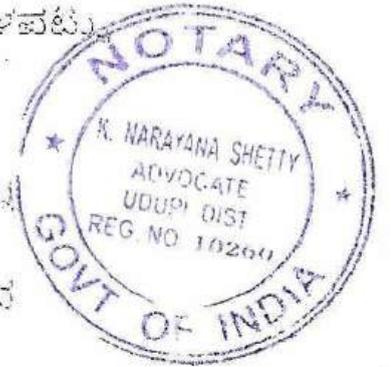
ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವ ಅಂಶಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಕರ್ನಾಟಕ ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಕಾಯ್ದೆ 1961ರ ಕಲಂ 14(ಎ) ರನ್ವಯ, ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ. 187/7 ರಲ್ಲಿ 0.26ಎಕರೆ, ಸ.ನಂ. 188/1ಎ ರಲ್ಲಿ 0.69 ಎಕರೆ, ಸ.ನಂ. 188/4ಬಿ ರಲ್ಲಿ 0.43 ಎಕರೆ, ಸ.ನಂ. 188/8ಎ ರಲ್ಲಿ 0.32 ಎಕರೆ, ಸ.ನಂ. 188/8ಬಿ ರಲ್ಲಿ 0.18 ಎಕರೆ, ಸ.ನಂ. 111/9 ರಲ್ಲಿ 0.17 ಎಕರೆ, ಸ.ನಂ. 189/1 ರಲ್ಲಿ 0.27 ಎಕರೆ, ಸ.ನಂ. 189/2 ರಲ್ಲಿ 0.06ಎಕರೆ, ಸ.ನಂ. 189/7 ರಲ್ಲಿ 0.12 ಎಕರೆ ಸ.ನಂ. 263/1ಎ ರಲ್ಲಿ 0.36 ಎಕರೆ, ಸ.ನಂ. 188/1ಬಿ ರಲ್ಲಿ 0.66 ಎಕರೆ, ಸ.ನಂ. 214/6 ರಲ್ಲಿ 0.065 ಎಕರೆ ಹೀಗೆ ಒಟ್ಟು 3.585 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು, ವಸತಿ ವಲಯದಿಂದ ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ವಲಯಕ್ಕೆ ಭೂ ಉಪಯೋಗ ಬದಲಾವಣೆ ಮಾಡಲು, ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೊಳಪಟ್ಟು ಅನುಮೋದನೆ ನೀಡಲಾಗಿದೆ.

1. ಕರ್ನಾಟಕ ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಕಾಯ್ದೆ, 1961ರ ಕಲಂ 18 ರನ್ವಯ, ಶುಲ್ಕವನ್ನು, ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಪಾವತಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು.
2. ಸದರಿ ಭೂ ಉಪಯೋಗ ಬದಲಾವಣೆಯನ್ನು ಮಹಾಯೋಜನೆಯಲ್ಲಿ ಅಳವಡಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು.
3. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ, ಯಾವುದೇ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯ ಕೈಗೊಳ್ಳುವ ಮೊದಲು ಕಂದಾಯ ಇಲಾಖೆಯಿಂದ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಪಡೆಯತಕ್ಕದ್ದು ಮತ್ತು ವಲಯ ನಿಯಮಾವಳಿಯನ್ವಯ ಕೈಗಾರಿಕೆ ಉದ್ದೇಶದ ವಿನ್ಯಾಸ ನಕ್ಷೆಗೆ ಪ್ರಾಧಿಕಾರದ ಅನುಮೋದನೆ ಪಡೆಯತಕ್ಕದ್ದು.
4. ಪ್ರತ್ಯೇಕ ಜಮೀನಿನಲ್ಲಿ, ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಚಟುವಟಿಕೆ ಕೈಗೊಳ್ಳುವ ಮುನ್ನ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಅಗತ್ಯ ನಿರೀಕ್ಷಾಪತ್ರ / ಅನುಮತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.
5. ಅಧ್ಯಕ್ಷರು, ಉಡುಪಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಇವರು, ದಿನಾಂಕ: 31.01.2020 ರಂದು ಹೊರಡಿಸಿರುವ ಆದೇಶವನ್ನು ಪಾಲಿಸತಕ್ಕದ್ದು.
6. ಪ್ರತ್ಯೇಕ ಜಮೀನಿನಲ್ಲಿ, ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಚಟುವಟಿಕೆ ಕೈಗೊಳ್ಳುವ ಮುನ್ನ, ಸಂಬಂಧಪಟ್ಟ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಗಳಿಂದ ನಿರೀಕ್ಷಾಪತ್ರ / ಅನುಮತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.
7. ಕೈಗಾರಿಕಾ ವಿನ್ಯಾಸವನ್ನು ಅನುಮೋದಿಸುವ ಸಮಯದಲ್ಲಿ, ಸುತ್ತಲೂ ಕೂಕ್ಕವಾಗಿ ಬಫರ್ ಜೋನ್ ಮತ್ತು ಮಹಾಯೋಜನೆಯಲ್ಲಿ, ಹಾಲಿ ರಸ್ತೆಯನ್ನು ವಿಸ್ತರಿಸಲು ಪ್ರಸ್ತಾಪಿಸಿರುವ ಜಾಗವನ್ನು ಕಾಯ್ದಿರಿಸಿ, ವಿನ್ಯಾಸವನ್ನು ಅನುಮೋದಿಸತಕ್ಕದ್ದು.



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8. ಮಳೆ ನೀರು ಸಂಗ್ರಹಣೆಗೆ ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಳ್ಳತಕ್ಕದ್ದು.
9. ಹೆಚ್.ಟಿ. ಲೈನ್ ಇದ್ದಲ್ಲಿ ಅಗತ್ಯ ಬಫರ್ ಅಳವಡಿಸತಕ್ಕದ್ದು, ಜಾಗೂ ಸುರಕ್ಷತಾ ವ್ಯವಸ್ಥೆ ಕೈಗೊಳ್ಳತಕ್ಕದ್ದು.
10. ಮಹಾಯೋಜನೆ ಪರಿಷ್ಕರಣೆ ಸಮಯದಲ್ಲಿ ಯೋಜನಾಬದ್ಧವಾಗಿ ವಸತಿ ಫಲಯದಿಂದ ಕೈಗಾರಿಕಾ ವಲಯಗಳನ್ನು ಅಳವಡಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು.
11. ಯಾವುದೇ ಸಿವಿಲ್ ವ್ಯಾಜ್ಯಗಳಿದ್ದಲ್ಲಿ ನ್ಯಾಯಾಲಯದ ಆದೇಶಕ್ಕೆ ಬದ್ಧವಾಗಿರತಕ್ಕದ್ದು.
12. ಪ್ರಸ್ತಾವಿತ ಜಮೀನಿನ ಭೂ ಮಾಲೀಕತ್ವಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿಕೊಳ್ಳುವುದು ಪ್ರಾಧಿಕಾರದ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ.
13. ಸುಳ್ಳು ಮಾಹಿತಿ ಅಥವಾ ಸಲ್ಲಿಸಿರುವ ಯಾವುದೇ ಮಾಹಿತಿ/ದಾಖಲೆಗಳು ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ / ಪ್ರೋಜೆಕ್ಟಿಯಾಗಿದ್ದಲ್ಲಿ ಭೂ ಉಪಯೋಗ ಬದಲಾವಣೆಯು ಸ್ವಯಂಚಾಲಿತವಾಗಿ ರದ್ದಾಗುತ್ತದೆ.
14. ಪ್ರಸ್ತಾವಿತ 3.585 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನಿನ ಕೈಗಾರಿಕಾ ವಿನ್ಯಾಸದಲ್ಲಿ ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳನ್ನು ಒದಗಿಸುವ ಸಂಬಂಧ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಟ್ರಂಕ್ ಸರ್ವಿಸ್ ಗಳವರೆಗೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಲು ತಗಲುವ ವೆಚ್ಚಗಳ ಬಗ್ಗೆ ಸಂಬಂಧಿಸಿದ ಪ್ರಾಧಿಕಾರದಿಂದ ಪಡೆದ ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗೆ ಅರ್ಜಿದಾರರು ವೆಚ್ಚ ಭರಿಸಲು ಅಥವಾ ಅರ್ಜಿದಾರರೇ ಈ ಕೆಳಕಂಡ ಮಾನದಂಡಗಳನ್ವಯ ಮೂಲಭೂತ ಸೌಕರ್ಯಗಳನ್ನು ಕಲ್ಪಿಸುವ ಪರತ್ರಿಗೂಳವಟು ಪ್ರಾಧಿಕಾರವು ಕೈಗಾರಿಕೆ ವಿನ್ಯಾಸಕ್ಕೆ ಅನುಮೋದನೆ ನೀಡತಕ್ಕದ್ದು.
 - ಅಗತ್ಯವಿರುವ ನೀರಿನ ವ್ಯವಸ್ಥೆಯನ್ನು ಕಲ್ಪಿಸತಕ್ಕದ್ದು.
 - UGD ವ್ಯವಸ್ಥೆ ಅಥವಾ Local Septic Tank ಮತ್ತು ಅಳವಡಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು.
 - Door to Door ಕಸ ವಿಲೇವಾರಿ ಕುರಿತು ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಯಿಂದ ಕ್ರಮವಹಿಸತಕ್ಕದ್ದು.
 - ನಗರದಲ್ಲಿರುವ ಸರಾಸರಿ Traffic ಮತ್ತು ತಡೆಯುವಷ್ಟು ಸ್ಥಿರವಾದ ರಸ್ತೆಗಳನ್ನು ಕಲ್ಪಿಸತಕ್ಕದ್ದು.
 - ಪ್ರಸ್ತಾವಿತ ಸಟ್ಟಡದಿಂದ ಬರುವ ಮಳೆ ನೀರು ಸಂಪೂರ್ಣವಾಗಿ Natural drains ಗೆ ಹರಿದು ಹೋಗುವಷ್ಟು ಸಾಮರ್ಥ್ಯ ಹೊಂದಿರುವ ಮಳೆ ನೀರು ಚರಂಡಿ ವ್ಯವಸ್ಥೆಯನ್ನು ಕಲ್ಪಿಸತಕ್ಕದ್ದು.



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- ಮೇಲ್ಕಂಡ ಮಾದರಿಯಲ್ಲಿ, ಮೂಲಭೂತ ಸೌಕರ್ಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕ್ರೋಂಡ ಕಾಮಗಾರಿಗಳಿಗೆ 05 ವರ್ಷಗಳ ಹೊಣೆಗಾರಿಕೆ ಅವಧಿಯನ್ನು, ನಿಗದಿಪಡಿಸಿ, ಭೂ ಮಾಲೀಕರು / ಡೆವಲಪರ್, ಗುತ್ತಿಗೆದಾರರು ಹಾಗೂ ಪ್ರಾಧಿಕಾರದ ಮಧ್ಯೆ ತಿಪ್ಪಕ್ಕಿಯ ಒಪ್ಪಂದವನ್ನು, ಮಾಡಿಕೊಳ್ಳತಕ್ಕದ್ದು.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಅಜ್ಞಾನುಸಾರ
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,



(ಸಿ.ಎಸ್. ಶಿವಕುಮಾರಸ್ವಾಮಿ),

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,

(ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ & ನಯೋತ್ಸೇ),

ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ.

ಇವರಿಗೆ:

1. ನಿರ್ದೇಶಕರು ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಇಲಾಖೆ, ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ, ಅಂಬೇಡ್ಕರ್ ವೀದಿ, ಬೆಂಗಳೂರು.
2. ಜಿಲ್ಲಾಧಿಕಾರಿ, ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ.
3. ಆಯುಕ್ತರು, ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉಡುಪಿ ಜಿಲ್ಲೆ.
4. ಸಂಬಂಧಪಟ್ಟವರಿಗೆ - ಆಯುಕ್ತರು, ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ ರವರ ಮುಖಾಂತರ.
5. ಶಾಖಾ ರಕ್ಷಾ ಕಡತ / ಹೆಚ್ಚುವರಿ ಪ್ರತಿಗಳು.



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Proceedings of Karnataka Government

Subject: Regarding change of Zone from Residential zone to industrial (Disintegration Unit) zone in Udyavara village Udupi Taluk of survey no. 187/7 measuring 0-26 acres, survey no 188/1A measuring 0.69 acres, Survey No. 188/4C measuring 0.43 acres, survey no. 188/8A measuring 0.32 acres, Survey no. 188/8B measuring 0.18 acres, survey no. 111/9 measuring 0.17 acres, survey no. 189/1 measuring 0.27 acres, survey no. 189/2 measuring 0.06 acres, survey no. 189/7 measuring 0.12 acres, survey no. 263/1A measuring 0.36 acres, survey no. 188/1B measuring 0.66 acres, survey no. 214/6 measuring 0.065 acres total 3.585 acres.

Read:

1. Commissioner, Udupi Urban Development Authority, Udupi Letter No: Unapra: Bhu.U.B /26/2019-20.
2. Director, Urban and Rural Planning Department No. DTCP-04-MYS/UDP /CLU-2019-20 Dated: 23.03.2020.

Proposal:

In the letter shown in (1) as above, on the proposal of the Commissioner, Udupi Urban Development Authority, Udupi Taluk, Udyavara Village of survey no. 187/7 measuring 0-26 acres ,survey no 188/1A measuring 0.69 acres, Survey No. 188/4C measuring 0.43 acres, survey no. 188/8A measuring 0.32 acres, Survey no. 188/8B measuring 0.18 acres, survey no. 111/9 measuring 0.17 acres, survey no. 189/1 measuring 0.27 acres, survey no. 189/2 measuring 0.06 acres, survey no. 189/7 measuring 0.12 acres, survey no. 263/1A measuring 0.36 acres, survey no. 188/1B measuring 0.66 acres, survey no. 214/6 measuring 0.065 acres total 3.585 acres for change of land use from residential zone to Industrial (cold freezer Unit) zone, Karnataka Urban and Rural Planning Act 1961 Article 14(a) has been published in the local newspapers and since no objections have been received within the prescribed period, the proposal has been discussed and recommended to the Director of Town and Rural Planning in the General Meeting of the Authority held on 13.02.2020 Item No: 29(3).

In the single file read in (2) above, the Director, Town and Country Planning Department has recommended for consideration of the proposal. Having considered the said proposal, it is ordered as follows.

Government Order No: NAE 76 of Mai A pra 2020(E), Bangalore, Date: 06.08.2020

In view of the points described in the proposal, section 14(a) of the Karnataka Town and Country Planning Act, 1961, Udyavara Village Udupi Taluk, S.No.187/7 measuring 0.26 acres, S.No. 188/1A2 measuring 0.69 Survey No. 188/4C measuring 0.43 acres, survey no. 188/8A measuring 0.32 acres, Survey no. 188/8B measuring 0.18 acres, survey no. 111/9 measuring 0.17 acres, survey no. 189/1 measuring 0.27 acres, survey no. 189/2 measuring 0.06 acres, survey no. 189/7 measuring 0.12 acres, survey no. 263/1A measuring 0.36 acres, survey no. 188/1B measuring 0.66 acres, survey no. 214/6 measuring 0.065 acres total 3.585 acres. The land has been approved for change of use from residential zone to industrial (cold freezer unit) zone, subject to the following conditions.

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NOTARY UDUPI

1. Section 18 of the Karnataka Town and Country Planning Act, 1961, the fee shall be paid by the Authority.

2. The said land use change should be incorporated in the master plan.

3. Before undertaking any development work on the said land, a land conversion order should be obtained from the Revenue Department and industrial purpose design should be obtained as per zoning regulations. Approval of planning for Industrial activity on the land in question.

4. Before undertaking, Industrial (cold freezer) it is Necessary to obtain no objection letter/permission from the Karnataka State Pollution Control Board.

5. The President, Udupi Zilla Panchayat, shall comply with the order dated: 31.01.2020.

6. No objection letter / permission should be obtained from the concerned competent authorities before carrying out industrial (cold freezer) activity on the land in question.

7. At the time of approving the industrial design appropriate buffer zone around and reserve the area proposed to widen the existing road in the master plan and approve the planning.

8. Necessary measures should be taken for rain water harvesting.

9. If there is a H.T. line, the necessary buffer are should be reserved and safety measures to be implemented.

10. A safety system should be implemented During the revision of the Master Plan, industrial zones should be adopted systematically from residential zone.

11. In case of any civil litigations it shall be bound by order of court.

12. It shall be the responsibility of the Authority to verify the documents relating to the land ownership of the land to be established.

13. In case of false information or any information/documents submitted are incorrect / forgery the change of land use will be automatically cancelled.

14. In the industrial layout of the proposed 3.585 acre land, the cost of providing infrastructure, connection to trunk services of local bodies as per the estimated list received from the concerned authority. The authority shall approve the industrial design subject to the condition that the applicant pays the cost to the local body or that the applicant himself provides basic standard amenities.

* Necessary water connection should be provided

* UGD Local Septic Tank should be adopted.

*Door to Door garbage disposal should be done by the local body.

*Stable roads should be designed to handle the average traffic in the city.

* A rain water drainage system should be provided with the capacity to completely drain the rain water from the proposed building into natural drains.

SIGNED BEFORE ME

NOTARY UDUPI

04/9/24

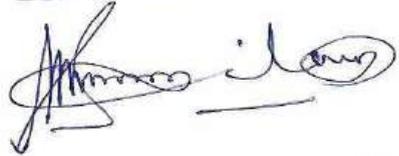
In the above model, fix a liability period of 05 years for the works undertaken in relation to infrastructure, the land owner between the developer, the contractor and the authority. A third party agreement should be made.

By order and name of Hon'ble Governor of Karnataka
(C.S. Sivakumaraswamy), Under Secretary to Government,
(Development Authority & Investment), Urban Development Department.

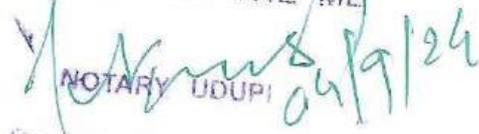
For:

1. The Director of Town and Country Planning Department, Multi-Storied Building, Ambedkar Veedi, Bangalore.
2. District Commissioner, Udupi District, Udupi.
3. Commissioner, Udupi Urban Development Authority, Udupi District.
4. To concerned – through the Commissioner, Udupi Urban Development Authority
5. Branch Defense File / Additional Copies.



Translated to English
from Kannada by me


SANJAY K. NILAVAR LLB
ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

SIGNED BEFORE ME

NOTARY UDUPI
Prof. K. Narayana Shetty
Advocate, Notary Administrator
"MAYLA SAGANA"
KALLIANPUR - 576 114
M: 9845254297

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ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉಡುಪಿ.

web site : www.udupi.uda.gov.in
Email id : Commissioneruda@gmail.com

ಉಡುಪಿ ಮಲ್ಟಿ ಮೈನ್ ರೋಡ್, ಅಡಿಫ಼ಡುಪಿ, ಉಡುಪಿ-576103.

☎ : 0820-2522606

ಉನಪಾ/ ಭೂಉಬ: 26/2019-20

ದಿನಾಂಕ:

01 NOV 2020

ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ ಮತ್ತು ಇತರರು,

ಉದ್ಯಾವರ ಗ್ರಾಮ,

ಉಡುಪಿ-ಇವರಿಗೆ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 187/7 ರಲ್ಲಿರುವ 0.26 ಎಕ್ರೆ, ಸ.ನಂ 188/1ಎ ರಲ್ಲಿರುವ 0.69 ಎಕ್ರೆ, ಸ.ನಂ 188/4ಸ ರಲ್ಲಿರುವ 0.43 ಎಕ್ರೆ, ಸರ್ವೆ ನಂ 188/8ಎ ರಲ್ಲಿರುವ 0.32 ಎಕ್ರೆ, ಸ.ನಂ. 188/8ಬಿ ರಲ್ಲಿರುವ 0.18 ಎಕ್ರೆ, ಸ.ನಂ 111/9 ರಲ್ಲಿರುವ 0.17 ಎಕ್ರೆ, ಸ.ನಂ 189/1 ರಲ್ಲಿರುವ 0.27 ಎಕ್ರೆ, ಸ.ನಂ 189/2 ರಲ್ಲಿ 0.06 ಎಕ್ರೆ, ಸ.ನಂ 189/7 ರಲ್ಲಿರುವ 0.12 ಎಕ್ರೆ, ಸ.ನಂ 263/1ಎ ರಲ್ಲಿರುವ 0.36 ಎಕ್ರೆ, ಸ.ನಂ 188/1ಬಿ ರಲ್ಲಿರುವ 0.66 ಎಕ್ರೆ ಸ.ನಂ 214/6 ರಲ್ಲಿರುವ 0.065 ಎಕ್ರೆ ಒಟ್ಟು 3.585 ಎಕ್ರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ವಸತಿ ವಲಯದಿಂದ ಕೈಗಾರಿಕೆ ವಲಯಕ್ಕೆ ಭೂ ಉಪಯೋಗ ಬದಲಾವಣೆ ಮಾಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: -1. ತಮ್ಮ ಅರ್ಜಿ ದಿನಾಂಕ: 02-11-2019.

2. ಸರ್ಕಾರದ ಆದೇಶ ನಂ ನಅಇ:76 ಮೈಅಪ್ರಾ 2020 (ಇ) ಮೈಅಪ್ರಾ 2020(ಇ) ಬೆಂಗಳೂರು ದಿನಾಂಕ: 06-08-2020.

3. ಶುಲ್ಕ ಪಾವತಿಸಿದ ಚಲನ್ ಸಂಖ್ಯೆ 19508 ದಿನಾಂಕ:7/8/2020 ರೂ.217685/-

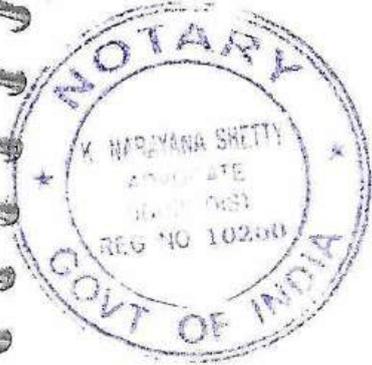
ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 187/7 ರಲ್ಲಿರುವ 0.26 ಎಕ್ರೆ, ಸ.ನಂ 188/1ಎ ರಲ್ಲಿರುವ 0.69 ಎಕ್ರೆ, ಸ.ನಂ 188/4ಸ ರಲ್ಲಿರುವ 0.43 ಎಕ್ರೆ, ಸರ್ವೆ ನಂ 188/8ಎ ರಲ್ಲಿರುವ 0.32 ಎಕ್ರೆ, ಸ.ನಂ. 188/8ಬಿ ರಲ್ಲಿರುವ 0.18 ಎಕ್ರೆ, ಸ.ನಂ 111/9 ರಲ್ಲಿರುವ 0.17 ಎಕ್ರೆ, ಸ.ನಂ 189/1 ರಲ್ಲಿರುವ 0.27 ಎಕ್ರೆ, ಸ.ನಂ 189/2 ರಲ್ಲಿ 0.06 ಎಕ್ರೆ, ಸ.ನಂ 189/7 ರಲ್ಲಿರುವ 0.12 ಎಕ್ರೆ, ಸ.ನಂ 263/1ಎ ರಲ್ಲಿರುವ 0.36 ಎಕ್ರೆ, ಸ.ನಂ 188/1ಬಿ ರಲ್ಲಿರುವ 0.66 ಎಕ್ರೆ ಸ.ನಂ 214/6 ರಲ್ಲಿರುವ 0.065 ಎಕ್ರೆ ಒಟ್ಟು 3.585 ಎಕ್ರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ವಸತಿ ವಲಯದಿಂದ ಕೈಗಾರಿಕೆ ವಲಯಕ್ಕೆ ಭೂಬದಲಾವಣೆ ಮಾಡುವ ಬಗ್ಗೆ ಉಲ್ಲೇಖ(1) ರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ. ಅದರಂತೆ ಉಲ್ಲೇಖ(2) ರ ಸರ್ಕಾರದ ಆದೇಶದಂತೆ ವಸತಿ ವಲಯದಿಂದ ಕೈಗಾರಿಕೆ ವಲಯಕ್ಕೆ ಭೂಬದಲಾವಣೆ ಆಗಿರುತ್ತದೆ ಹಾಗೂ ಉಲ್ಲೇಖ(3) ರಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಭೂಬದಲಾವಣೆ ಶುಲ್ಕ ರೂ. 2,17,685/- ನ್ನು ಪಾವತಿಸಿರುವುದರಿಂದ ಸದರಿ ಭೂಬದಲಾವಣೆಯ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.

ತಮ್ಮ ದಿಶ್ವಾಸಿ,

ಆಯುಕ್ತರು(ಪ)

ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,
ಉಡುಪಿ.

True Copy
NOTARY, UDUPI



Udupi Urban Development Authority, Udupi
Udupi Malpe Main Road, Adiudpi, Udupi-576103.

web site: www.udupi.uda.gov.in

Contact: :0820-2522606

Email id: Commissioneruuda@gmail.com .

UNAPRA:BHU:BHA:26/2019-20

10-08-2020

To,

Hariappa Kotian and others

Udyavara village, Udupi.

Sir,

Subject: Regarding Change from Residential Zone to Industrial Zone of land situated in Udyavara village bearing Survey no. 187/7 measuring 0.26 Acres , Sy no.188/1D measuring 0.69 acres, Sy.No. 1884/4C measuring 0.43 acres, sy. No. 188/8A measuring 0.32 acres, Sy.No. 188/8B measuring 0.18 acres, Sy.No. 111/9 measuring 0.17 acres, Sy.No. 189/1 measuring 0.27 acres, Sy.No. 189/2 measuring 0.06 acres, Sy.No. 189/7 measuring 0.12 acres, Sy.No. 263/1A measuring 0.36 acres, Sy.No. 188/1BA measuring 0.66 acres, Sy.No.214/6 measuring 0.065 acres.

Reference:

1. Your Application dated 2-11-2019

2. Government order NaaE: 76 Maiapra2020(E) Maiapra 2020(E) Bangalore 2020

3. Challan No. 19508 Date:7-8-2020 Rs. 2,17,685/-

Regarding this matter, Survey no. 187/7 measuring 0.26 Acres , Sy no.188/1A measuring 0.69 acres, Sy.No. 1884/4C measuring 0.43 acres, sy. No. 188/8A measuring 0.32 acres, Sy.No. 188/8B measuring 0.18 acres, Sy.No. 111/9 measuring 0.17 acres, Sy.No. 189/1 measuring 0.27 acres, Sy.No. 189/2 measuring 0.06 acres, Sy.No. 189/7 measuring 0.12 acres, Sy.No. 263/1A measuring 0.36 acres, Sy.No. 188/1BA measuring 0.66 acres, Sy.No.214/6 measuring 0.065 acres totally 3.585 acres of land situated in Udyavara village for conversion of the said land use from residential purpose to industrial land as per Reference (1). As per government order land transfer from residential zone to industrial zone as per referred accordingly and land transfer fee of Rs. 2.17,685/- as reference(3) having been paid, a copy of the said land transfer order is enclosed with this letter.

Translated to English
from Kannada by me

Yours Faithfully,

Commissioner (PRA)

[Handwritten Signature]

SANJAY K. NILAVAR

ADVOCATE

LLB

DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

SIGNED BEFORE ME

Urban Development Authority

Prof. K. Narayana Shetty
M.A., LL.B.,

Advocate, Notary, Arbitrator

"WANA SAGANA"
KALLIANPUR - 576 114

NOTARY UDUPI



ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉಡುಪಿ.

ಉಡುಪಿ ಮಲ್ಟಿ ಮೈನ್ ರೋಡ್, ಅದಿವುಡುಪಿ, ಉಡುಪಿ-576103.

web site : www.udupi.uda.gov.in

☎ : 0820-2522606

Email id : Commissioneruda@gmail.com

ಉನಪ್ರಾ:ವ.ದ್ಯ.ಪ:239/2020-21

ದಿನಾಂಕ:

11-08-2020

ರಿಗೆ,

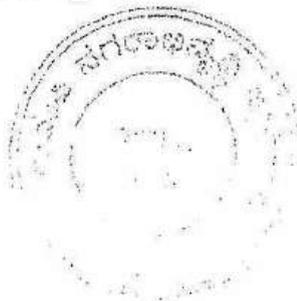
ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್, ಉಷಾಲತಾ ಹೆಚ್ ಕೋಟ್ಯಾನ್,
ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ, ಬೇಬಿ ಎಸ್ ಮೆಂಡನ್,
ಸುಮತಿ ಆರ್ ಕೋಟ್ಯಾನ್,
ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ.

ಮಾನ್ಯರೇ,

ವಿಷಯ:ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ187/7 ರಲ್ಲಿರುವ 0.26 ಎಕ್ರೆ,
ಸ.ನಂ 188/1ಎ ರಲ್ಲಿರುವ 0.69 ಎಕ್ರೆ, ಸ.ನಂ 188/4ಸಿ ರಲ್ಲಿರುವ 0.43 ಎಕ್ರೆ,
ಸರ್ವೆನಂ 188/8ಎ ರಲ್ಲಿರುವ 0.32 ಎಕ್ರೆ, ಸ.ನಂ. 188/8ಬಿ ರಲ್ಲಿರುವ 0.18 ಎಕ್ರೆ,
ಸ.ನಂ 111/9 ರಲ್ಲಿರುವ 0.17 ಎಕ್ರೆ, ಸ.ನಂ 189/1 ರಲ್ಲಿರುವ 0.27 ಎಕ್ರೆ, ಸ.ನಂ
189/2 ರಲ್ಲಿ 0.06 ಎಕ್ರೆ, ಸ.ನಂ 189/7 ರಲ್ಲಿರುವ 0.12 ಎಕ್ರೆ, ಸ.ನಂ. 263/1ಎ
ರಲ್ಲಿರುವ 0.36 ಎಕ್ರೆ, ಸ.ನಂ 188/1ಬಿ ರಲ್ಲಿರುವ 0.66 ಎಕ್ರೆ ಸ.ನಂ 214/6
ರಲ್ಲಿರುವ 0.065 ಎಕ್ರೆ ಒಟ್ಟು 3.585 ಎಕ್ರೆ ಜಾಗಕ್ಕೆ ವಲಯ ದೃಢಪತ್ರ ನೀಡುವ
ಕುರಿತು.

ಉಲ್ಲೇಖ: ತಮ್ಮ ಅರ್ಜಿ ದಿನಾಂಕ: 06-08-2020.

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖದ ಪತ್ರದನ್ವಯ ತಮ್ಮ ಮನವಿಯನ್ನು ಪರಿಶೀಲಿಸಿದ್ದು
ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ಸ್ಥಳೀಯ ಯೋಜನಾ ಪ್ರದೇಶಕ್ಕೆ ತಯಾರಿಸಿದ ಮಹಾಯೋಜನೆ
ಪರಿಷ್ಕೃತ-1 ಸರ್ಕಾರದಿಂದ ದಿನಾಂಕ: 07-08-2008 ರಲ್ಲಿ ಅನುಮೋದನೆ ಆಗಿದ್ದು, ಸದರಿ
ಮಹಾಯೋಜನೆ ಪರಿಷ್ಕೃತ-1 ರಂತೆ ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 187/7 ರಲ್ಲಿರುವ
0.26 ಎಕ್ರೆ, ಸ.ನಂ 188/1ಎ ರಲ್ಲಿರುವ 0.69 ಎಕ್ರೆ, ಸ.ನಂ 188/4ಸಿ ರಲ್ಲಿರುವ 0.43 ಎಕ್ರೆ, ಸರ್ವೆ ನಂ
188/8ಎ ರಲ್ಲಿರುವ 0.32 ಎಕ್ರೆ, ಸ.ನಂ. 188/8ಬಿ ರಲ್ಲಿರುವ 0.18 ಎಕ್ರೆ, ಸ.ನಂ 111/9 ರಲ್ಲಿರುವ 0.17 ಎಕ್ರೆ,
ಸ.ನಂ 189/1 ರಲ್ಲಿರುವ 0.27 ಎಕ್ರೆ, ಸ.ನಂ 189/2 ರಲ್ಲಿ 0.06 ಎಕ್ರೆ, ಸ.ನಂ 189/7 ರಲ್ಲಿರುವ 0.12 ಎಕ್ರೆ,
ಸ.ನಂ. 263/1ಎ ರಲ್ಲಿರುವ 0.36 ಎಕ್ರೆ, ಸ.ನಂ 188/1ಬಿ ರಲ್ಲಿರುವ 0.66 ಎಕ್ರೆ ಸ.ನಂ 214/6 ರಲ್ಲಿರುವ
0.065 ಎಕ್ರೆ ಒಟ್ಟು 3.585 ಎಕ್ರೆ ಜಾಗವು ವಸತಿ ವಲಯದಲ್ಲಿ ಬರುತ್ತಿದ್ದು, ಸದರಿ ಜಾಗವು ಸರ್ಕಾರದ
ಆದೇಶ ಸಂಖ್ಯೆ ನಅಇ:76:ಮೈಅಪ್ರಾ:2020(ಇ) ಬೆಂಗಳೂರು ದಿನಾಂಕ: 06-08-2020 ರಂತೆ ವಸತಿ
ವಲಯದಿಂದ ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ವಲಯಕ್ಕೆ ಭೂಬದಲಾವಣೆ ಆಗಿರುತ್ತದೆ ಎಂಬ
ಮಾಹಿತಿಯನ್ನು ತಮಗೆ ಈ ಪತ್ರದ ಮೂಲಕ ನೀಡಲಾಗಿದೆ.



ಆಯುಕ್ತರು(ಪ್ರ)

ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,
ಉಡುಪಿ.

True Copy

NOTARY, UDUPI

Udupi Urban Development Authority, Udupi

Udupi Malpe Main Road, Adiudpi, Udupi-576103.

web site: www.udupi.uda.gov.in

Contact: :0820-2522606

Email id: Commissioneruuda@gmail.com .

UNAPRA:VA.Dra.Pa:239/2020-21

Date:10-08.2020

To,

Hariappa Kotian,

Ushalatha H Kotan,

Shankaranarayana Suvarna,

Baby S Mendon,

Sumati R Kotian,

Udyavara village, Udupi.

Sir,

Subject: Regarding issuing of confirmation of Zone Certificate to land situated in Udyavara village bearing Survey no. 187/7 measuring 0.26 Acres , Sy no.188/1A measuring 0.69 acres, Sy.No. 188/4C measuring 0.43 acres, sy. No. 188/8A measuring 0.32 acres, Sy.No. 188/8B measuring 0.18 acres, Sy.No. 111/9 measuring 0.17 acres, Sy.No. 189/1 measurin 0.27 acres, Sy.No. 189/2 measuring 0.06 acres, Sy.No. 189/7 measuring 0.12 acres, Sy.No. 263/1A measuring 0.36 acres, Sy.No. 188/1B measuring 0.66 acres, Sy.No.214/6 measuring 0.065 acres. Total 3.585 acres.

Reference: Your application Dated 06-08-2020

With regard to the matter, your reference letter has has been considered and the Master Plan prepared for the local planning area of Udupi Urban Development Authority and approved by the Government dated: 07-08-2008 and as per the said Master Plan in respect of - Survey no. 187/7 measuring 0.26 Acres , Sy no.188/1A measuring 0.69 acres, Sy.No. 188/4C measuring 0.43 acres, sy. No. 188/8A measuring 0.32 acres, Sy.No. 188/8B measuring 0.18 acres, Sy.No. 111/9 measuring 0.17 acres, Sy.No. 189/1 measurin 0.27 acres, Sy.No. 189/2 measuring 0.06 acres, Sy.No. 189/7 measuring 0.12 acres, Sy.No. 263/1A measuring 0.36 acres, Sy.No. 188/1B measuring 0.66 acres, Sy.No.214/6 measuring 0.065 acres of land which are in residential zone and the said land are converted for industrial zone under Government Order No. NAE:76:MYAPR:2020(E) DATE 06-08-2020 BANGALORE . The information is given to you through this letter.

Translated to English
from Kannada by me

Commissioner (PRA)

Urban Development Authority

SANJAY K. NILAVAR

ADVOCATE LLB

DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

SIGNED BEFORE ME

NOTARY UDUPI

Prof. K. Narayana Shetty

M.A., LL.B.,

Advocate, Notary, Arbitrator

"MYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297

Karnataka State Pollution
Control Board.
Regional Office
Parisara Bhavana
Plot No 36-C, Shivalli Industrial Area,
Manipal, Udupi-576104
Phone: 0820-2982016

No: Manima/ Praka(Udupi) Paa/Land-Conversion 2020-21/778

Date: 14-09-2020

Subject: Regarding issuance of no-objection letter for industrial land-conversion

Reference:

1) Date of receipt of your application:- 10/09/2020

2) Urban Development Department, Government of Karnataka, Bangalore vide Order
No.NAE/76 Maiapra 2020(E), Bangalore, Dated - 06/08/2020

3) Date of proposed site inspection by this office:- 10/09/2020

4) Regional Director (Environment) Office Udupi vide letter no. PRANIPA/ViVa/03/04/05/2017-
Dated: 14.07.2017

Regarding the above matter, in reference to the land under your possession situated at Udyavara Village bearing Survey no. 187/7 measuring 0.26 cents, Survey no. 188/1A measuring 0.69 cents, 188/4C measuring 0.43 cents, 188/8A measuring 32 cents, 188/8B measuring 18 cents, 111/9 measuring 17 cents, 189/1 measuring 27 cents, 189/2 measuring 6 cents, 189/7 measuring 12 cents, 263/1 A measuring 36 cents, 188/1B measuring 66 cents, 214/6 measuring 0.65 cents (total land area of 3.58 1/2 acres), Your application submitted to Udupi Deputy Commissioner office for conversion of land to industrial use, for which you have applied for no objection letter from the board. And in the application also stated that you intend to set up Surmi Freezing Plant and attach the project report.

Urban Development Department, Government of Karnataka, Bangalore has already issued an order vide Order No: NAAE76 MYAPRA2020(E), Bangalore, dated:- 06/08/2020 to change the land use of the above mentioned total 3.584 acres of land from existing residential zone to industrial (cooling plant) zone. , have enclosed a copy of the said order with your application. Also in respect of Survey .No. 187/7 A measuring 0.26 acres, 188/1A measuring 0 0.69 acres, 188/4C measuring 0.43 acres, and Survey no. 188/1B measuring 0.66 acres as per Zoning Notification 2011, Regional Director (Environment), Udupi has issued a letter stating that it is outside the coastal Regulation zone. The said letter is also attached.

Currently, as per your request application, the proposed location was inspected on Date:- 10/09/2020. As observed during the inspection, the place where they have proposed to set up the cold storagr Plant is about 270 m away from the Panchayat Road, and the rest of the land

SIGNED BEFORE ME

14/9/20

NOTARY UDUPI

adjacent to the Panchayat Road will be used as a road. GPS co-ordinates of the proposed location as noted during verification, is N13.292557, E74.725762 .You have told that there are 5-6 residential houses in the north direction, some of which belong to your relatives and they have no objection. Also, adjoining to this 3.58½ acre land at Nadari place, you have additional agricultural land of about 4 acres in your possession.

As an order has already been issued by the Urban Development Government of Karnataka, Bangalore to change the use of land from the existing residential Zone to the Industrial (cooling Unit) Zone and the applicant has been informed that there will be additional agricultural land of approximately 4 acres adjacent to this land, the proposed land can be converted to industrial purposes subject to the following conditions.

- 1) Pre-establishment approval from the Board before setting up the unit and commissioning to be obtained.
- 2) No fish mill & oil plant can be set up in the said place for any reason.
- 3) A treatment plant equipped with modern technology should be installed to treat the waste water generated by the proposed industry.
- 4) The treatment plant should be constructed away from panchayat road and houses.
- 5) Reuse of treated water in agricultural land in surplus within the premises of the enterprise.
- 6) Waste water/treated water shall not be discharged into river or sea for any reason.
- 7) Shall abide by the order of the court in case of any litigation in the court on this subject.
- 8) Coastal Regulation Zone Notification, 2011 shall be followed.

Enclosed the GPS readings of the proposed land, map, survey numbers and a detailed map of the land.

- To
K. NARAYANA SHETTY
ADVOCATE
UDUPI DIST
REG NO 112
- 1) Shri. Hariappa Kotyan, Udyavara Village, Udupi Taluk and Distt.
 - 2) Smt. Ushalatha H Kotian, Udyavara Village, Udupi Taluk and District.
 - 3) Sri Shankara Narayana Suvarna, Udyavara Village, Udupi Taluk and Distt.
 - 4) Mrs. Baby S. Mendon, Udyavara Village, Udupi Taluk and District.
 - 5) Smt. Sumathi R. Udyavara Village, Udupi Taluk and Distt.

Translated to English
from Kannada by me

His faithfulness,

Environmental Officer Karamanimun. Udupi

SIGNED BEFORE ME

NOTARY UDUPI
Prof. K. Narayana Shetty
M.A., LL.B.,
Advocate, Notary, Arbitrator
"RAYNA SADANA"
KALLIANPUR - 576 114

SANJAY K. NILAVAR
LLB

ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

Karnataka State Pollution Control Board

Office

Pansara Bhavana

Plot No. 36-C, Shivalli Ind. Area,

Manipal, Udupi - 576104

Phone : 0820 - 2982016

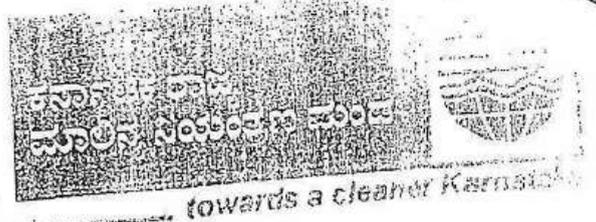
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ

ಪರಿಸರ ಭವನ

ಸಂಖ್ಯೆ : ೩೬ - ಸಿ, ಶಿವಳ್ಳಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ

ಮಣಿಪಾಲ, ಉಡುಪಿ - 576104

ದೂರವಾರ್ತೆ : 0820 - 2982016



ದಿನಾಂಕ : 14-09-2020

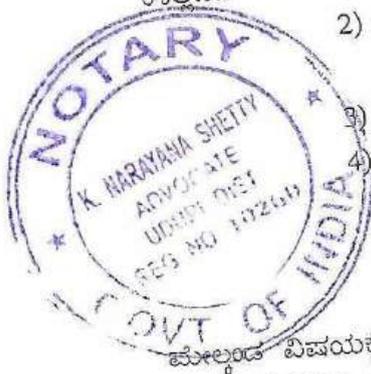
ಸಂಖ್ಯೆ : ಮಾನಿಮಂ/ಪ್ರಾಕ(ಉಡುಪಿ)/ಪಲ/ಭೂ-ಪರಿವರ್ತನೆ/2020-21/778

ವಿಷಯ:

ಕೈಗಾರಿಕಾ ಭೂ-ಪರಿವರ್ತನೆಗೆ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:

- 1) ತಮ್ಮ ಅರ್ಜಿ ಸ್ವೀಕೃತಿ ದಿನಾಂಕ:- 10/09/2020
- 2) ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ಕರ್ನಾಟಕ ಸರ್ಕಾರ, ಬೆಂಗಳೂರು ಇವರಿಂದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಾಲಇ76 ಮೈಅಪ್ರಾ2020(ಇ), ಬೆಂಗಳೂರು, ದಿನಾಂಕ:- 06/08/2020
- 3) ಈ ಕಛೇರಿಯಿಂದ ಉದ್ದೇಶಿತ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿದ ದಿನಾಂಕ:- 10/09/2020
- 4) ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಛೇರಿ, ಉಡುಪಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ವಿವ/03/04/05/2017-18 ದಿ: 14.07.2017



ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ತಮ್ಮ ಸ್ವಾಧೀನದ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ವೆ.ನಂ.ಬ್ರ 187/7ರಲ್ಲಿ 0.26 ಎಕರೆ, 188/1ಎರಲ್ಲಿ 0.69 ಎಕರೆ, 188/4ಸಿ ರಲ್ಲಿ 0.43 ಎಕರೆ, 188/8ಎ 32 ಎಕರೆ, 188/8ಬಿ ರಲ್ಲಿ 18ಎಂಟ್ಸ್, 111/9 ರಲ್ಲಿ 1 ಎಕರೆ, 189/1ರಲ್ಲಿ 27 ಎಂಟ್ಸ್, 189/2 ರಲ್ಲಿ 6 ಎಂಟ್ಸ್, 189/7 ರಲ್ಲಿ 12 ಎಂಟ್ಸ್, 263/1ಎ ರಲ್ಲಿ 36 ಎಂಟ್ಸ್, 188/1ಬಿ ರಲ್ಲಿ 66 ಎಂಟ್ಸ್ 214/6 ರಲ್ಲಿ 6 1/2 ಎಂಟ್ಸ್ (ಒಟ್ಟಾರೆ 3.58 1/2 ಎಕರೆ ವಿಸ್ತೀರ್ಣ ಜಮೀನು) ಜಾಗವನ್ನು ಕೈಗಾರಿಕಾ ಭೂ-ಪರಿವರ್ತನೆ ಮಾಡಲು ಉಡುಪಿ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಅದಕ್ಕಾಗಿ ಮಂಡಳಿಯ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ. ಹಾಗೂ ಅರ್ಜಿಯೊಂದಿಗೆ Surmi Plant ಸ್ಥಾಪಿಸುವ ಉದ್ದೇಶ ಹೊಂದಿರುವುದಾಗಿ ತಿಳಿಸಿ, ಯೋಜನಾ ಪರದಿಯನ್ನು ಲಗತ್ತಿಸಿರುತ್ತೀರಿ.

ಮೇಲೆ ಪ್ರಸ್ತಾಪಿಸಿರುವ ಒಟ್ಟು 3.58 1/2 ಎಕರೆ ಜಮೀನಿನ ಭೂ ಉಪಯೋಗವನ್ನು ಈಗಿರುವ ವಸತಿ ವಲಯದಿಂದ ಕೈಗಾರಿಕೆ (ಶೀಘ್ರೀಕರಣ ಘಟಕ) ವಲಯಕ್ಕೆ ಬದಲಾವಣೆ ಮಾಡಿ ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ಕರ್ನಾಟಕ ಸರ್ಕಾರ, ಬೆಂಗಳೂರು ಇವರು ಈಗಾಗಲೇ ಆದೇಶ ಸಂಖ್ಯೆ: ನಾಲಇ76 ಮೈಅಪ್ರಾ2020(ಇ), ಬೆಂಗಳೂರು, ದಿನಾಂಕ:- 06/08/2020 ರಲ್ಲಿ ಆದೇಶ ಹೊರಡಿಸಿದ್ದು, ಸದರಿ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ತಮ್ಮ ಅರ್ಜಿಯೊಂದಿಗೆ ಲಗತ್ತಿಸಿರುತ್ತೀರಿ. ಅಲ್ಲದೇ ಸ.ನಂ. 187/7ರ 0.26 ಎಕರೆ, 188/1ಎ ರ 0.69 ಎಕರೆ, 188/4ಸಿ ರ 0.43 ಎಕರೆ ಹಾಗೂ ಸ.ನಂ. 188/1ಬಿ ರಲ್ಲಿನ 0.66 ಎಕರೆ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011 ರ ಪ್ರಕಾರ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯ ಹೊರಗಿರುವುದಾಗಿ ತಿಳಿಸಿ ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ ಇವರು ಪತ್ರವನ್ನು ನೀಡಿದ್ದು ಸದರಿ ಪತ್ರವನ್ನೂ ಸಹ ಲಗತ್ತಿಸಿರುತ್ತೀರಿ.

ಪ್ರಸ್ತುತ, ತಮ್ಮ ಕೋರಿಕೆ ಅರ್ಜಿಯಂತೆ, ಉದ್ದೇಶಿತ ಸ್ಥಳವನ್ನು ದಿನಾಂಕ:-10/09/2020 ರಂದು ಪರಿಶೀಲನೆ ನಡೆಸಲಾಯಿತು. ಪರಿಶೀಲನೆ ಸಂದರ್ಭದಲ್ಲಿ ಗಮನಿಸಿದಂತೆ ತಾವು ಪ್ರಸ್ತುತ Plant ಸ್ಥಾಪಿಸಲು ಪ್ರಸ್ತಾಪಿಸಿರುವ ಸ್ಥಳವು ಪಂಚಾಯತ್ ರಸ್ತೆಯಿಂದ ಸುಮಾರು 270 ಮೀ ದೂರದಲ್ಲಿದ್ದು, ಉಳಿದಂತೆ ಪಂಚಾಯತ್ ರಸ್ತೆಗೆ ತಾಗಿಕೊಂಡಿರುವ ಸ್ಥಳವನ್ನು ರಸ್ತೆಯಾಗಿ ಬಳಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತೀರಿ. ಪರಿಶೀಲನೆ ಸಂದರ್ಭದಲ್ಲಿ ಗಮನಿಸಿದಂತೆ ಪ್ರಸ್ತಾಪಿತ ಸ್ಥಳದ GPS co-ordinates, N13.292557, E74.725762 ಆಗಿರುತ್ತವೆ, ನಕ್ಷೆ ಲಗತ್ತು ಇದೆ. ಸ್ಥಳದ ಉತ್ತರ ಹಾಗೂ ದಕ್ಷಿಣ ದಿಕ್ಕಿನಲ್ಲಿ 5-6 ವಾಸದ ಮನೆಗಳಿದ್ದು, ಅದರಲ್ಲಿ ಕೆಲವು ಮನೆಗಳು ತಮ್ಮ ಸಂಬಂಧಿಕರದ್ದಾಗಿರುವುದಾಗಿಯೂ ಅವರಿಂದ ಏನೂ ಅಭ್ಯಂತರ ಇರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತೀರಿ. ಅಲ್ಲದೇ ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಈ 3.58 1/2 ಎಕರೆ ಜಮೀನಿಗೆ ಹೊಂದಿಕೊಂಡು ಹೆಚ್ಚುವರಿಯಾಗಿ ಸರಿ ಸುಮಾರು 4 ಎಕರೆಯಾಗುವಷ್ಟು ವ್ಯವಸಾಯ ಜಮೀನು ತಮ್ಮ ಸ್ವಾಧೀನದಲ್ಲಿ ಇರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತೀರಿ.

Email : udupi@kspcb.gov.inWebsite : www.kspcb.gov.in

"ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ"

True Copy. AVOID USE OF PLASTIC, BE ECOFRIENDLY

NOTARY, UDUPI

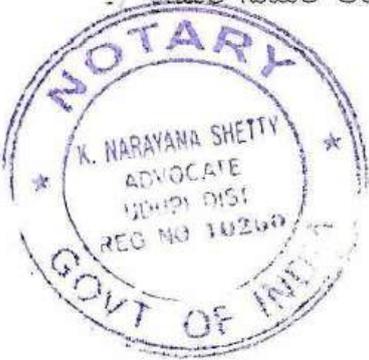
ಈಗಾಗಲೇ ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ಕರ್ನಾಟಕ ಸರ್ಕಾರ, ಬೆಂಗಳೂರು ಇವರಿಂದ ಜಮೀನಿನ ಭೂ
 ಉಪಯೋಗವನ್ನು ಈಗಿರುವ ವಸತಿ ಉದ್ದೇಶದಿಂದ ಸೈಗಾರಿಕೆ ವಲಯಕ್ಕೆ ಬದಲಾವಣೆ ಮಾಡಿ ಆದೇಶ
 ಹೊರಡಿಸಲಾಗಿರುವುದರಿಂದ ಹಾಗೂ ಅರ್ಜಿದಾರರಿಗೆ ಈ ಜಮೀನಿಗೆ ಹೊಂದಿಕೊಂಡು ಹೆಚ್ಚುವರಿಯಾಗಿ ಸರಿ ಸುಮಾರು 4
 ಎಕರೆಗಳಷ್ಟು ವ್ಯವಸಾಯ ಜಮೀನು ಇರುವುದೆಂದು ತಿಳಿಸಲಾಗಿರುವುದರಿಂದ ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೊಳಪಟ್ಟು
 ಪ್ರಸ್ತಾವಿತ ವ್ಯವಸ್ಥೆ ಸೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕೆ ಭೂ-ಪರಿವರ್ತನೆ ಮಾಡಬಹುದಾಗಿ ಅಭಿಪ್ರಾಯ ಪಡಲಾಗಿದೆ.

- 1) ಘಟಕ ಸ್ಥಾಪನೆಗೂ ಮುನ್ನ ಮಂಡಳಿಯಿಂದ ಸ್ಥಾಪನಾ ಪೂರ್ವ ಸಮ್ಮತಿ ರಾಗೂ ಬಾಲನಾ ಸಮ್ಮತಿ
 ಪಡೆಯತಕ್ಕದ್ದು.
- 2) ನದರಿ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಫಿಶ್ ಮೀಲ್ & ಅಯಿಲ್ ಘಟಕ ಸ್ಥಾಪಿಸುವಂತಿಲ್ಲ.
- 3) ಉದ್ದೇಶಿತ ಸೈಗಾರಿಕೆಯಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಸಂಸ್ಕರಿಸಲು ಆಧುನಿಕ ತಂತ್ರಜ್ಞಾನ ಹೊಂದಿದ
 ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸತಕ್ಕದ್ದು.
- 4) ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಪಂಚಾಯತ ರಸ್ತೆಯಿಂದ ಹಾಗೂ ಮನೆಗಳಿಂದ ದೂರವಿರುವಂತೆ ನಿರ್ಮಿಸತಕ್ಕದ್ದು.
- 5) ಸಂಸ್ಕರಿಸಿದ ನೀರನ್ನು ಉದ್ದಿಮೆಯ ಆವರಣದೊಳಗೆ ಹೆಚ್ಚುವರಿಯಾಗಿದ್ದ ವ್ಯವಸಾಯ ಜಮೀನಿನಲ್ಲಿ ಮುರುಬಳಕೆ
 ಮಾಡತಕ್ಕದ್ದು.
- 6) ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ತ್ಯಾಜ್ಯ ನೀರನ್ನು/ ಸಂಸ್ಕರಿಸಿದ ನೀರನ್ನು ನದಿಗೆ ಅಥವಾ ಸಮುದ್ರಕ್ಕೆ ಬಿಡತಕ್ಕದ್ದಿಲ್ಲ.
- 7) ವಿಷಯದ ಕುರಿತು ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಯಾವುದೇ ವ್ಯಾಜ್ಯಗಳಿದ್ದಲ್ಲಿ ನ್ಯಾಯಾಲಯದ ಆದೇಶಕ್ಕೆ
 ಬದ್ಧವಾಗಿರತಕ್ಕದ್ದು.
- 8) ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ, 2011 ರ ಅಧಿಸೂಚನೆಯನ್ನು ಪಾಲಿಸತಕ್ಕದ್ದು.

ಪ್ರಸ್ತಾವಿತ ಜಮೀನಿನ ಜಿ ಪಿ ಎಸ್ ರೀಡಿಂಗುಗಳು, ನಕ್ಷೆ, ಸರ್ವೆ ನಂಬರುಗಳು ಮತ್ತು ಜಮೀನಿನ ವಿಸ್ತಾರ ಲಗತ್ತು
 ಇವೆ.

ಮಾಹಿತಿ:

- 1) ಶ್ರೀ ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ.
- 2) ಶ್ರೀಮತಿ ಉಷಾಲತಾ ಎಚ್ ಕೋಟ್ಯಾನ್, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ.
- 3) ಶ್ರೀ ಶಂಕರ ನಾರಾಯಣ ಸುವರ್ಣ, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ.
- 4) ಶ್ರೀಮತಿ ಬೇಬಿ ಎನ್, ಮಂಡನ್, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ.
- 5) ಶ್ರೀಮತಿ ಸುಮತಿ ಆರ್, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ.



ತಮ್ಮ ವಿಶ್ವಾಸಿ,

[Signature]
 ಪರಿನರ ಅಧಿಕಾರಿ
 ಕರಾವಳಿಮಂ. ಉಡುಪಿ

[Signature]
 K. NARAYANA SHETTY
 ADVOCATE
 UDUPI DIST
 REG NO 10260

Taluk Office, Udupi Taluk

No: LCUM10018051

Dated: 30-11-2020

Endorsement

Sub: Application by Smt. Ushalatha H Kotian for conversion of agricultural property into non agricultural Industrial/Industrial Purpose of S. No. 188*/8A measuring 0.32.0.00 acre of Udyavara Village, Udupi Hobli, Udupi Taluk and District.

Ref: The applicant has deposited 1. Conversion Fee Rs. 13952 Podi Fee Rs. 100 Penalty fee Rs. 0 and Kharab Fee Rs. 0 Total Rs. 14052 as per DD Challan No. CR1120002900574520 dated 27-11-2020 with treasury.

2. No Objection letter UUDA (Authority/Municipality/etc) No. letter: 239/20-21, dated 10-08-2020.

As per Sec 95(2), 95(7) of Karnataka Land Revenue Act 1964 conditions and below mentioned conditions, Karnataka Land Revenue (Amended Rules 1964 Rule 107(1) per one acre Rs. 43600.0000 (Rupees Fourty Three Thousand Six Hundred Only) as mentioned in Ref No. (2) applicant H Ushalatha H Kotian has deposited the amount for conversion of S. No. 188*/8A measuring out of 0.32.0.00 total 0.32.0.00 cents situated at Udyavara Village for converting the agricultural property into non agricultural Industrial/Industrial purpose and accordingly order is made for converting the agricultural property into non agricultural Industrial/Industrial purpose.

1. Without Obtaining Permission from Concerned Authority Like Development Board/CMC/TMC/ Pollution Control Board/Village Panchayth, the land cannot be utilized for the purpose which land is converted. Otherwise person has No Right to use the said property.

2. The said site is utilized for only for Industrial purpose and without prior permission from the authority land cannot be utilized for other purposes.

3. According to the Approved Layout plan and licence obtained from the UUDA (Authority/Municipality/etc) the building should be constructed. Without obtaining approval of layout plan site cannot be sold.

4. The land reserved for road, road margin, open vacant land as approved in layout sketch from Authority /Municipality land has to be kept reserved.

..2

SIGNED BEFORE ME
NOTARY UDUPI 19/8/24

..2..

5. It is the responsibility of the applicant to provide Electricity, Water Supply, Drainage system in the concerned Health, pollution control and Safety to occupants of the said land

6. As per government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transportation Department letter No. P1 7 (11)67 dated 1-1-1966 and within a distance of 40 meters from the centre of the road on the National Highway and 25 meters from the centre of the road for District Highway no building shall be constructed in this vacant lot.

7. If the Applicant has not submitted Declaration letter as per Country and Town Planning Act 1976 Article 6 (1), he shall submit the declaration letter and said order letter has to be sent to Land limit Authority.

8. The applicant shall ensure the Industrial units set up on this land conversion must effectively prevent emitting, polluting gases and shall not cause any harm to the health of the public and environment and shall obtain licence from Pollution Control Board/Environment department.

9. If any of the conditions is violated, this land conversion order will be cancelled without notice and further action will be initiated to impose a penalty, charge under Section-96 of Karnataka Land Revenue Act 1961, and steps will be taken to vacate the unauthorized building on this land without any compensation and cost shall be borne by applicant.

Schedule Detail

* Udupi District: Udupi Taluk, Udupi Hobli, Udyavara Village S. No.: 188/* /8A measuring 0.32.0.00 aca Boundaries of converted land.

| S.No | Extent A-C | Boundaries | | | |
|-----------|---------------|------------|-----------|--------|-------|
| | | East | West | North | South |
| 188/* /8A | 0.32.0.00 | S. No. 111 | 188/4A+11 | 188/8B | 188/7 |

Tashildar Name:

PRADEEP KURUDEKAR S

Tashildar Signed date:

30/11/2020

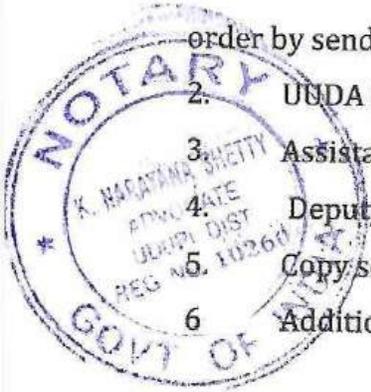
SIGNED BEFORE ME

[Signature]
NOTARY UDUPI
19/8/24

..3

Copy sent to below mentioned person for further action:

1. It should be mentioned in the RTC that the survey number converted as per this order by sending the original file and the challan to Tahasildar and cess shall be reduced.
2. UUDA (Authority/Municipality) for the next appropriate action.
3. Assistant commissioner of Kundapura Sub-Division.
4. Deputy Director, Kundapura Sub Division land measurement and land records.
5. Copy sent to the Ushalatha H Kotian as per registered notice.
6. Additional Copies.



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Kannada by me

[Signature]

SIGNED BEFORE ME

[Signature]
NOTARY UDUPI 19/8/24

Prof. K. Narayana Shetty
N.A., LL.B.,

Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297

SANJAY K. NILAVAR

ADVOCATE LLB

DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9886830121

Taluk Office, Udupi Taluk

No: LCUM10018050

Dated: 30-11-2020

Endorsement

Sub: Application by Smt. Ushalatha H. Kotian for conversion of agricultural property into non agricultural Industrial/Industrial Purpose of S. No. 188/*8B measuring 0.18.0.00 acre of Udyavara Village, Udupi Hobli, Udupi Taluk and District.

Ref: The applicant has deposited 1. Conversion Fee Rs. 7848 Podi Fee Rs. 100 Penalty fee Rs. 0 and Kharabhu Fee Rs. 0 Total Rs. 7948 as per DD Challan No. CR1120002900574743 dated 27-11-2020 with treasury.

2. No Objection letter UUDA (Authority/Municipality/etc) No. letter: 239/20-21, dated 10-08-2020.

As per Sec 95(2), 95(7) of Karnataka Land Revenue Act 1964 conditions and below mentioned conditions and as per Karnataka Land Revenue (Amended Rules 1964 Rule 107(1) per one acre Rs. 43600.0000 (Rupees Fourty Three Thousand Six Hundred Only) as mentioned in Ref No. (2) applicant Ushalath H. Kotian has deposited the amount for conversion of S. No. 188/*8B measuring out of 0.18.0.00 total 0.18.0.00 cents situated at Udyavara Village for converting the agricultural property into non agricultural Industrial/Industrial purpose and accordingly order is made for converting the agricultural property into non agricultural Industrial/Industrial purpose on the following terms and conditions..

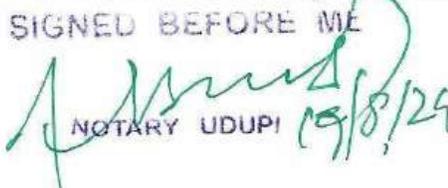
1. Without Obtaining Permission from Concerned Authority Like Development Board/CMC/TMC/ Pollution Control Board/Village Panchayth, the land cannot be utilized for the purpose for which land is converted otherwise person has No Right to use the said property.

2. The said site is utilized for only for Industrial purpose and without prior permission from the authority land cannot be utilized for other purposes.

3. According to the Approved Layout plan and licence obtained from the UUDA (Authority/Municipality/etc), the building should be constructed. Without obtaining approval of layout plan site cannot be sold.

4. The land reserved for road, road margin, open vacant land as approved layout sketch from Authority /Municipality land has to kept is reserved.

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NOTARY UDUPI 19/8/24

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5. It is the responsibility of the applicant to provide Electricity, Water Supply, Drainage system in the concerned Health, pollution control and Safety to occupants of the said land
6. As per government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transportation Department letter No. P1 7 (11)67 dated 1-1-1966 and within a distance of 40 meters from the centre of the road on the National highway and 25 meters from the centre of the road on District Highway and no building shall be constructed in this vacant lot.
7. If the Applicant has not submitted Declaration letter as per Country and Town Planning Act 1976 Article 6 (1), he shall submit the declaration letter and said order letter has to be sent to Land limit Authority.
8. The applicant shall ensure the Industrial units set up on this land conversion must effectively prevent emitting, polluting gases and shall not cause any harm to the health of the public and environment and shall obtain licence from Pollution Control Board/Environment department.
9. If any of the conditions is violated this land conversion order will be cancelled without notice and further action will be initiated to impose a penalty charge under Section 96 of Karnataka Land Revenue Act 1961, and steps will be taken to vacate the unauthorized building on this land without any compensation and cost shall borne by applicant.

Schedule Detail

Udupi District, Udupi Taluk, Udupi Hobli, Udyavara Village S. No.: 188*/8B measuring 0.18.0.00 Acre Boundaries of converted land.

| S.No | Extent | Boundaries | | | |
|---------|-----------|------------|--------|--------|--------|
| | | East | West | North | South |
| 188*/8B | 0.18.0.00 | S. No. 111 | 188/4C | 188/9B | 188/8A |

Tashildar Name:

PRADEEP KURUDEKAR S

Tashildar Signed date:

30/11/2020

SIGNED BEFORE ME

NOTARY UDUPI 19/8/20

..3

Copy sent to below mentioned person for further action:

1. It should be mentioned in the RTC that the survey number converted as per this order by sending the original file and the challan to Tahasildar and cess shall be reduced.
2. UUDA (Authority/Municipality) for the next appropriate action.
3. Assistant commissioner of Kundapura Sub-Division.
4. Deputy Directors, Kundapura Sub Division land measurement and land records.
5. Copy sent to the Ushalatha H Kotian as per registered notice.
6. Additional Copies.



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Handwritten signature of Sanjay K. Nilavar in black ink.

SANJAY K. NILAVAR
 LLB
 ADVOCATE
 DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
 Ajjarkad, Udupi-576 101
 Mob: 98 8 6 8 3 0 1 2 1

SIGNED BEFORE ME

 19/8/24
 NOTARY UDUPI

Prof. K. Narayana Shetty
 MA, LL.B.,
 Advocate Notary & Director
 "DNYANA SAIDHANA"
 KALU KUNJUR - 576 114
 Ph. 9845254297

LCUM10018049

Taluk Office, Udupi Taluk

No: LCUM10018049

Dated: 30-11-2020

Endorsement

Sub: Application by Sri. Hariyappa Kotian for conversion of agricultural property into non agricultural Industrial/Industrial Purpose of S. No. 188*/1A measuring 0.69.0.00 acre of Udyavara Village, Udupi Hobli, Udupi Taluk and District.

Ref: The applicant has deposited 1. Conversion Fee Rs. 30084 Podi Fee Rs. 100 Penalty fee Rs. 0 and Kharab Fee Rs. 0, Total Rs. 30184 as per DD Challan No. CR1120002900574698 dated 27-11-2020 with treasury.

2. No Objection letter UUDA (Authority/Municipality/etc) No. letter: 239/20-21, dated 10-08-2020.

As per Sec 95(2), 95(7) of Karnataka Land Revenue Act 1964 conditions and below mentioned conditions and as per Karnataka Land Revenue (Amended Rules 1964 Rule 107(1) per one acre Rs. 43600.0000 (Rupees Fourty Three Thousand Six Hundred Only) as mentioned in Ref No. (2) applicant Hariyappa Kotian has deposited the amount for conversion of S. No. 188*/1A measuring out of 0.69.0.00 total 0.69.0.00 cents situated at Udyavara Village for converting the agricultural property into non agricultural Industrial/Industrial purpose and accordingly order is made for converting the agricultural property into non agricultural Industrial/Industrial purpose on the following terms and conditions.

1. Without Obtaining Permission from Concerned Authority Like Development Board/CMC/TMC/ Pollution Control Board/Village Panchayth, the land cannot be utilized for the purpose for which land is converted otherwise person has No Right to use the said property.
2. The said site is utilized for only for Industrial purpose and without prior permission from the authority land cannot be utilized for other purposes.
3. According to the Approved Layout plan and licence obtained from the UUDA (Authority/Municipality/etc,) the building should be constructed. Without obtaining approval of layout plan site cannot be sold.
4. The land reserved for road, road margin, open vacant land as approved layout plan from Authority /Municipality land has to be kept as reserved.

SIGNED BEFORE ME

NOTARY UDUPI

09/18/24

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..2..

5. It is the responsibility of the applicant to provide Electricity, Water Supply, Drainage system in the concerned Health, pollution control and Safety to occupants of the said land

6. As per government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transportation Department letter No. P1 7 (11)67 dated 1-1-1966 and a distance of 40 meters from the centre of the road for the National highway and 25 meters from the centre of the road on District Highway and no building shall be constructed in this vacant lot.

7. If the Applicant has not submitted Declaration letter as per Country and Town Planning Act 1976 Article 6 (1), he shall submit the declaration letter and said order letter has to be sent to Land limit Authority.

8. The applicant shall ensure the Industrial units set up on this land conversion must effectively prevent emitting, polluting gases and shall not cause any harm to the health of the public and environment and shall obtain licence from Pollution Control Board/Environment department.

9. If any of the conditions is violated, this land conversion order will be cancelled without notice and further action will be initiated to impose a penalty, charge under Section 96 of Karnataka Land Revenue Act 1961, and steps will be taken to vacate the unauthorized building on this land without any compensation and cost shall borne by applicant.

Schedule Detail

Udupi District: Udupi Taluk, Udupi Hobli, Udyavara Village S. No.: 188*/1A measuring 0.69.0.00 acre Boundaries of converted land.

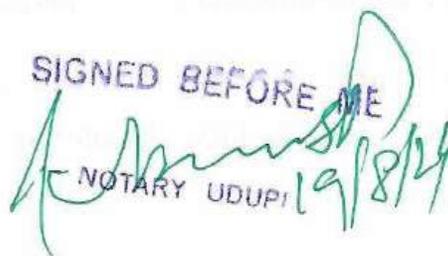
| S.No | Extent | Boundaries | | | |
|---------|-----------|------------|--------|----------|--------|
| | | East | West | North | South |
| 188*/1A | 0.69.0.00 | 188/9A | 188/2A | S.No.187 | 188/1B |

Tashildar Name:

PRADEEP KURUDEKAR S

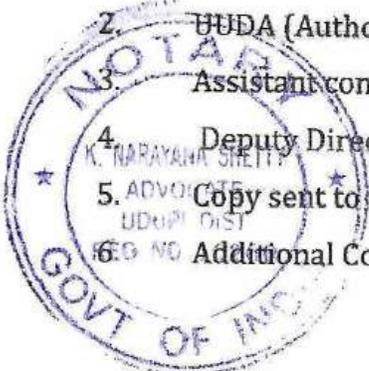
Tashildar Signed date:

30/11/2020

SIGNED BEFORE ME

 NOTARY UDUPI 19/8/24

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1. It should be mentioned in the RTC that the survey number converted as per this order by sending the original file and the challan to Tahasildar and cess shall be reduced.
2. BUDA (Authority/Municipality) for the next appropriate action.
3. Assistant commissioner of Kundapura Sub-Division.
4. Deputy Director, Kundapura Sub Division land measurement and land records.
5. Copy sent to the Sri. Hariyappa Kotian as per registered notice.
6. Additional Copies.



Translated to English from
Kannada by me

[Handwritten signature of Sanjay K. Nilavar]

SANJAY K. NILAVAR
ADVOCATE LLB
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 98 86 83 0121

SIGNED BEFORE ME
[Handwritten signature]
NOTARY UDUPI 19/8/24

Prof. K. Narayana Shetty
M.A., LL.B.,
Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297



ತಾಲ್ಲೂಕು ಕಛೇರಿ, ಉಡುಪಿ ತಾಲ್ಲೂಕು

ಸಂಖ್ಯೆ : LCUM10018569

ದಿನಾಂಕ : 30/11/2020

ಹಿಂಬರಹ

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ: 188/4C ರಲ್ಲಿನ 0.43.0.00 ಎಕರೆ ಸಂಖ್ಯೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ ಕೈಗಾರಿಕಾ | ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನೆ ಪೋರಿ ಕ್ರೀಡ ಉಪಾಲತಾ ಎಚ್ ಕೋಟ್ಯಾನ್ ರವರು ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿ ದಿನಾಂಕ

ಉಲ್ಲೇಖ : 1. ಭೂ ಪರಿವರ್ತನಾ ಶುಲ್ಕ ರೂ 18748 ಪೋರಿ ಶುಲ್ಕ ರೂ 100 ರಂತೆ ಶುಲ್ಕ ರೂ 0 ಹಾಗೂ ಖರಾಯ ಶುಲ್ಕ ರೂ. 0 ಒಟ್ಟು ರೂ. 18848 ಗಳನ್ನು ಡಿ. ಡಿ ಚಲನ್ ಸಂ: CR1120002900574662 ದಿನಾಂಕ 27/11/2020 ರಂದು ಖಜಾನೆಗೆ ಅರ್ಜಿದಾರರು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ. 2. UUDA (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ), ಇದರ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ : 239/20-21 , ದಿನಾಂಕ: 10/08/2020.

ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95 (2), 95(4) ಮತ್ತು 95(7) ರ ಪರಿಷ್ಕರಣೆ ಹಾಗೂ ಈ ಕೆಳಕಂಡಿರುವ ಪರಿಷ್ಕರಣೆಗಳಿಗಾಗಿ, ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 1994 ರ ನಿಯಮ 107(1) ರಂತೆ ಎಕರೆ ಒಂದಕ್ಕೆ ರೂ 43600.0000 (ರೂಪಾಯಿಗಳು ನಲವತ್ತು ಮೂರು ಸಾವಿರ ಅರು ನೂರು ರೂಪಾಯಿಗಳು ಮಾತ್ರ) ಗಳಂತೆ ಅರ್ಜಿದಾರರು ಉಲ್ಲೇಖ(2) ರಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಹಣವನ್ನು ಜಮಾ ಮಾಡಿದ ಮೇರೆಗೆ ಅರ್ಜಿದಾರರಾದ ಕ್ರೀಡ ಉಪಾಲತಾ ಎಚ್ ಕೋಟ್ಯಾನ್ ರವರ ಅರ್ಜಿಯನ್ನು ಪರಿಗಣಿಸಿ ಉಡುಪಿ ಹೋಬಳಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ: 188/4C ರಲ್ಲಿನ 0.43.0.00 ರಲ್ಲಿನ ಒಟ್ಟು 0.43.0.00 ಎಕರೆ ಸಂಖ್ಯೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ ಕೈಗಾರಿಕಾ | ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಬಳಸಲು ಈ ಕೆಳಕಂಡ ಪರಿಷ್ಕರಣೆಗಳಿಗೆ ಒಳಪಟ್ಟು ಭೂ ಪರಿವರ್ತನಾ ಅರ್ಜಿವನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

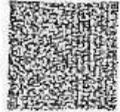
1. ಈ ಭೂಮಿಯು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಿಂದ, ಅಂದರೆ/ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ /ಸಿಎಂಸಿ/ಬಿಎಂಸಿ/ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳಿಂದ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದ ಹೊರತು ಈ ಅದೇಶವು ಅನುಭವದಾರನಿಗೆ ಯಾವುದೇ ಹಕ್ಕನ್ನು ನೀಡುವುದಿಲ್ಲ.
2. ಈ ಭೂಪರಿವರ್ತನೆ ಜಮೀನನ್ನು ಕೈಗಾರಿಕಾ | ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಈ ಜಮೀನನ್ನು ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬಾರದು.
3. ಈ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿಸಿರುವ ಬದಾವಣೆ ನಕ್ಷೆ ಹಾಗೂ ಪರಿವಾಣೆ ಇತ್ಯಾದಿಗಳನ್ನು UUDA (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು, ಆ ನಂತರ ಅನುಮೋದನೆಗೊಂದ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದು. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಲೇಔಟ್ ಪ್ಲಾನಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯದ ಪರಿವಾರಿ ಮಾಡಬಾರದು.
4. ಇತರ ಅವಶ್ಯವಾದ ರಸ್ತೆ ಬಾಗ, ರಸ್ತೆ ಮಾರ್ಗ, ಪಾಲಿ ಬಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿದ ಬದಾವಣೆ ನಕ್ಷೆ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ನಿಯಮಗಳ ರೀತ್ಯೆ ಸದರಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸತಕ್ಕದ್ದು.
5. ಸಾರ್ವಜನಿಕ ಹಿತವೃದ್ಧಿಯಿಂದ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ನಿವೇಶನದಾರರಿಗೆ ನಾಗರಿಕ ಸೌಲಭ್ಯಗಳಾದ ವಿದ್ಯುಚ್ಛಕ್ತಿ, ನೀರು ಸರಬರಾಜು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ, ಇತ್ಯಾದಿಗಳನ್ನು ಆರೋಗ್ಯ ನೈರ್ಮಲ್ಯೇತರಣ ಹಾಗೂ ಭದ್ರತೆಗಳ ಉದ್ದೇಶದಿಂದ ಎಲ್ಲಾ ಸೌಲಭ್ಯಗಳನ್ನು ಕಾನೂನು ರೀತ್ಯೆ ಒದಗಿಸಿಕೊಡುವುದು ಅರ್ಜಿದಾರರ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ.
6. ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ:ಬಿ.ಡಿ. 7556-665-ಅರ್ ಮತ್ತು ಬಿ-6-54-5 ಮತ್ತು ಕೇವಲ ಸರ್ಕಾರದ ಸಾರಿಗೆ ಇಲಾಖೆಯ ಪತ್ರ ಸಂ ಪಿ:7(11)67, ದಿನಾಂಕ:1-1-1966 ರಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಕಟ್ಟಡವು ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 40 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಮತ್ತು ಜಿಲ್ಲಾ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 25 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಕಾಯ್ದಿರಿಸಬೇಕು ಹಾಗೂ ಈ ಪಾಲಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಬಾರದು.
7. ಅರ್ಜಿದಾರರು ನಗರ ರೂ ಪರಿಮಿತಿ ಕಾಯ್ದೆ 1976 ವಿಡಿ 6(1) ರ ಪ್ರಕಾರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಭೂವಿವರಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿದ್ದಲ್ಲಿ ಈಗ ತಕ್ಷಣ ಅಂತಹ ಭೂವಿವರಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಅದೇಶದ ಪ್ರತಿಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ಭೂ ಪರಿಮಿತಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಕಳುಹಿಸಲಾಗಿದೆ.
8. ಈ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳ ಹೊಗೆ ಅನಿಲ ಇತರ ಕಲ್ಮಶಗಳನ್ನು ಪರಿಶುದ್ಧೀಕರಿಸುವ ಯಂತ್ರ ಸಾರ್ವಜನಿಕ ಆರೋಗ್ಯಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿಸರ ಮಾಲಿನ್ಯವಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನೆ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಪರಿಸರ ಇಲಾಖೆಗಳ ಅನುಮತಿ ಹೊಂದಿರತಕ್ಕದ್ದು.
9. ಮೇಲ್ಕಂಡ ಯಾವುದೇ ಪರಿಷ್ಕರಣೆಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಭೂ ಪರಿವರ್ತನೆ ಅದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು ಮತ್ತು ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 95 ರಂತೆ ದಂಡ ಶುಲ್ಕವನ್ನು ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಅಲ್ಲದೇ ಈ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿದ ಕಟ್ಟಡಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರ ನೀಡದೇ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಹಾಗೂ ಅದಕ್ಕೆ ತೆಗೆದುಕೊಳ್ಳುವ ಭೂಕಂದಾಯ ಬಾಕಿ ಎಂದು ಖಾತದಾರರಿಂದ ವಸೂಲಿ ಮಾಡಲಾಗುವುದು.

ಪದ್ಧೋಲ್ ವಿವರ

ಉಡುಪಿ ಜಿಲ್ಲೆ ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ: 188/4C ರಲ್ಲಿನ 0.43.0.00, ಎಕರೆ ಸಂಖ್ಯೆ ವಿಸ್ತೀರ್ಣಕ್ಕೆ ಭೂ ಪರಿವರ್ತನೆ ಜಮೀನಿಗೆ ಚಕ್ರಬಂಧಿ:

| ವಿಸ್ತೀರ್ಣ | ಚಕ್ರಬಂಧಿ | | | | |
|-----------|-----------|------------|-----------|------------|-----------|
| | ಪೂರ್ವಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ | ಉತ್ತರಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ | |
| 188/4C | 0.43.0.00 | 188/8B | 188/3 | 188/1B | 188/4A+11 |

Tashildar Name : PRADDEB KUDDEKAR S
Tashildar Signed Date: 30/11/2020

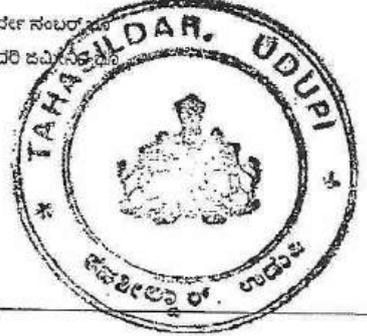


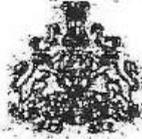
ಸಹಿ-
ಕಕಶಿಲ್ದಾರ್
ಉಡುಪಿ ತಾಲ್ಲೂಕು.

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ತೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ :

1. ಕಕಶಿಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ ಮೂಲ ಕಡತ ಹಾಗೂ ಚಲನ್ ಸಂಖ್ಯೆಗೆ ಕಳುಹಿಸುತ್ತಾ ಈ ಅದೇಶದ ಪ್ರಕಾರ ಸಂಬಂಧಪಟ್ಟ ಸರ್ವೆ ನಂಬರ್ ಪರಿವರ್ತನೆಯಾಗಿದೆ ಎಂದು ಸಂಬಂಧಪಟ್ಟ ಅರ್.ಬಿ.ಸಿ ಯಲ್ಲಿ ನಮೂದಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಜಮೀನಿಗೆ ಖಾತದಾರರ ರಕ್ಷೆದಲ್ಲಿ ಸದರಿ ಜಮೀನಿನ ಭೂಕಂದಾಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.
2. UUDA (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
3. ಉಪ ವಿಭಾಗಧಿಕಾರಿಗಳು, Kundapur ಉಪ ವಿಭಾಗ.
4. ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಮಾವಣೆ ಮತ್ತು ಭೂಪಾಲಕರುಗಳ Kundapur ಉಪ ವಿಭಾಗ.
5. ಅರ್ಜಿದಾರರಾದ ಉಪಾಲತಾ ಎಚ್ ಕೋಟ್ಯಾನ್ ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಶ ಮೂಲಕ.
6. ಹೆಚ್ಚಿನ ಪ್ರತಿ.

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ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ತಹಶೀಲ್ದಾರ್ ರವರ ಕಛೇರಿ, ಉಡುಪಿ ತಾಲ್ಲೂಕು
ಅಲಿನೇಷನ್ ನಕ್ಷೆ

ಅರ್ಜಿ ಸಂಖ್ಯೆ : 16020820781408

ಸರ್ವೆ ಸಂಖ್ಯೆ : 188/74C

ನಕ್ಷೆ ಸಂಖ್ಯೆ : 16020820781408001

ಜಿಲ್ಲೆ : ಉಡುಪಿ

ತಾಲ್ಲೂಕು : ಉಡುಪಿ

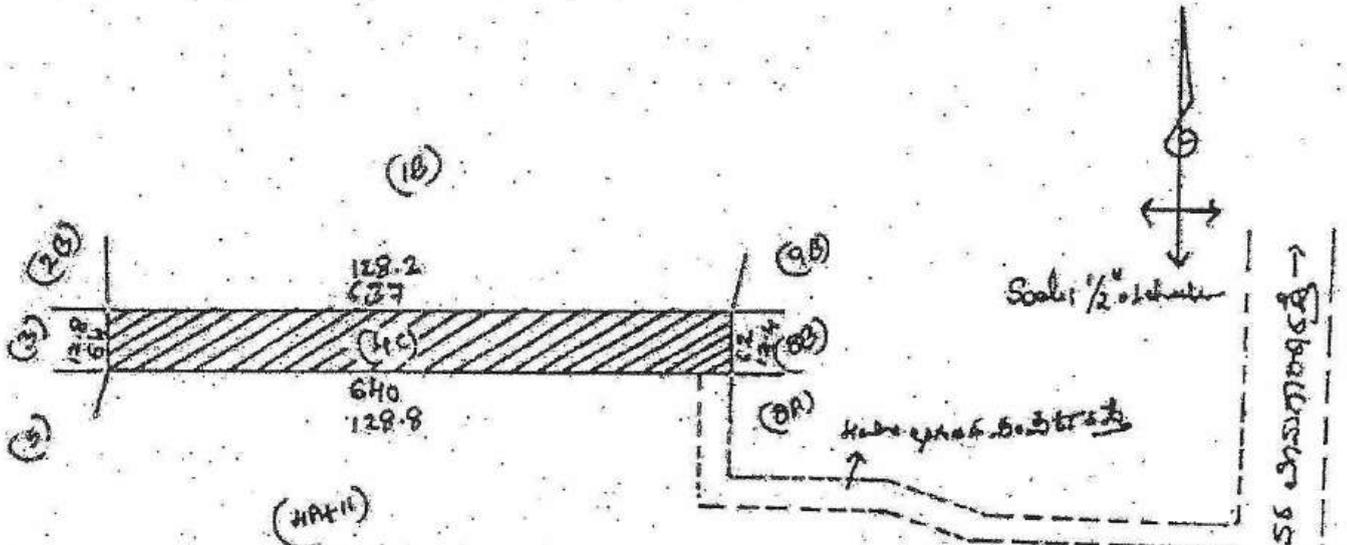
ಹೋಬಳಿ : ಉಡುಪಿ

ಗ್ರಾಮ : ಉದ್ಯಾವರ

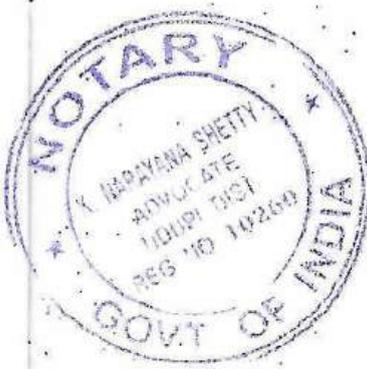
ಅರ್ಜಿದಾರರ ಹೆಸರು : ಉಷಾಲತಾ ಎಚ್ ಕೋಟ್ಯಾನ್

ವಹಿವಾಟು ಅಲಿನೇಷನ್

ವಿಳಾಸ : ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲ್ಲೂಕು

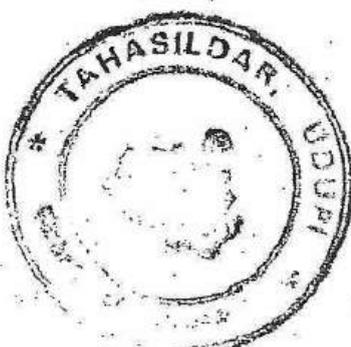


- 1) ನೆಮೂರು ತರದೂರು ಕುಡುಕು 25.00. ದೂರದಲ್ಲಿ.
- 2) ಸರಿಯಾದ ಮುಖಾಂತು 1/2 ಕಿ.ಮಿ. ದೂರದಲ್ಲಿ.
- 3) ಲಿಪ್ಪಿಣಿಯ ಕೆತ್ತಿದಂತಹ ಮುಖಾಂತು 25.00. ದೂರದಲ್ಲಿ.
- 4) ಕೆತ್ತಿದ ಪಕ್ಕದ ಮುಖಾಂತು 25.00. ದೂರದಲ್ಲಿ.
- 5) ಅನುಬಂಧಿ ಕಟ್ಟಡದ ಮುಖಾಂತು 25.00. ದೂರದಲ್ಲಿ.
- 6) ಈ ಪಕ್ಕದಲ್ಲಿ ಅನುಬಂಧಿ ಕಟ್ಟಡದ ಕೆತ್ತಿದಂತಹ.
- 7) ಈ ಪಕ್ಕದಲ್ಲಿ ಕೆತ್ತಿದಂತಹ ಕೆತ್ತಿದಂತಹ.



K. Indrayana Shetty
19/9/2020
ದಿನಾಂಕದೊಂದಿಗೆ ಪಕ್ಕದಾರರ ಸಹಿ.

ಕ್ರಮೇಣಿ ಸರಿಯಾದ
19/9/2020
ಶ. ವಿ. ಬಂಧುಕಟ್ಟಡ
ಉದ್ಯಾವರ



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ಅರ್ಜಿ ಸಂಖ್ಯೆ : 16020820781408

ಸರ್ವೆ ನಂಬರ್ :188/*14C

ನಕ್ಷೆ ಸಂಖ್ಯೆ : 16020820781408001

ಜಿಲ್ಲೆ : ಉಡುಪಿ

ತಾಲ್ಲೂಕು : ಉಡುಪಿ

ಹೋಬಳಿ : ಉಡುಪಿ

ಗ್ರಾಮ : ಉದ್ಯಾವರ

ಅರ್ಜಿದಾರರ ಹೆಸರು : ಉಷಾಲತಾ ಎಚ್ ಕೋಟ್ಯಾನ್

ವಹಿವಾಟು ಅಲಿನೇಷನ್

ವಿಳಾಸ : ಉದ್ಯಾವರ ಗ್ರಾಮ,ಉಡುಪಿ ತಾಲ್ಲೂಕು

ಬ್ಯಾಂಕ್ ವಿವರ

| ಸರ್ವೆ ನಂಬರ್/ಸಂಖ್ಯೆ | ಬ್ಯಾಂಕ್ | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಖರಾಬು ಎ ವಿಸ್ತೀರ್ಣ | ಖರಾಬು ಬಿ ವಿಸ್ತೀರ್ಣ | ಕೃಷಿ ಜಮೀನಿನ ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತನೆಗೆ ಉದ್ದೇಶಿತ ವಿಸ್ತೀರ್ಣ | ಆಕಾರ | ಆರ್.ಟಿ.ಸಿ. ಹಕ್ಕುದಾರರ ಹೆಸರು | ತಂದೆಯ ಹೆಸರು / ಗಂಡನ ಹೆಸರು |
|--------------------|---------|-----------------|-------------------|--------------------|-----------------------|----------------------------------|------|----------------------------|--------------------------|
| 188/*14C | 1 | 0-43-0.00 | 0-0-0.00 | 0-0-0.00 | - | 0-43-0.00 | - | ಉಷಾಲತಾ ಎಚ್ ಕೋಟ್ಯಾನ್ | ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ ಯಾನ್ |

ಚೆಕ್ಕುಬಂದಿ ವಿವರ

| ಬ್ಯಾಂಕ್ ಸಂಖ್ಯೆ | ಉತ್ಪರಕ್ಕೆ | ಪೂರ್ವಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ |
|----------------|-----------|-----------|------------|------------|
| 1 | 18811B | 18818B | 18814A+11 | 18813 |

ಬಾಬು ವಿಂಗಡಣೆ ವಿವರ

| ಬ್ಯಾಂಕ್ ಸಂಖ್ಯೆ | ಬಾಬು ತರಹ | ವಿಸ್ತೀರ್ಣ | ಆಕಾರ | ನೀರಿನ ಆಶ್ರಯ |
|----------------|----------|-----------|------|-------------|
| 1. | ಅಲಿನೇಷನ್ | 0-43-0.00 | 0.00 | ಮಳೆ |



ಪರಿಶೀಲಿಸಿದವರು
(Checked by)
THEERTHAKSHI.K.C
ಪರಿಶೀಲನಾ ಭೂಮಾಪಕರು
22/09/2020

ಅಂಗೀಕರಿಸಿದವರು
(Approved by)
DAYANAD RAO
ತಪಾಸಕರು 23/09/2020

Valid Till: 22/03/2021

JYOTHI B K
ಮೋಜಿನಿ ನಿರ್ವಾಹಕರು

Note: ಈ ನಕ್ಷೆಯನ್ನು ಮೇಲ್ಕಾಣಿಸಿದ ಸಿಬ್ಬಂದಿ/ ಅಧಿಕಾರಿಗಳು ಗಣಕ ವ್ಯವಸ್ಥೆಯಲ್ಲಿ Bio Login ಬಳಸಿ ಅಂಗೀಕರಿಸಿದ್ದು, ಭೌತಿಕ ಸಹಿ ಅವಶ್ಯಕತೆ ಇರುವುದಿಲ್ಲ.

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Taluk Office, Udupi Taluk

No: LCUM10018569

Dated: 30-11-2020

Endorsement

Sub: Application by Smt. Ushalatha H Kotian for conversion of agricultural property into non agricultural Industrial/Industrial Purpose of S. No. 188/*/4C measuring 0.43 acre of Udyavara Village, Udupi Hobli, Udupi Taluk and District.

Ref: The applicant has deposited 1. Conversion Fee Rs. 18748 Podi Fee Rs. 100 Penalty fee Rs. 0 and Kharab Fee Rs. 0, Total Rs. 18848 as per DD Challan No. CR1120002900574662 dated 27-11-2020 with treasury.

2. No Objection letter UUDA (Authority/Municipality/etc) No. letter: 239/20-21, dated 10-08-2020.

As per Sec 95(2), 95(7) of Karnataka Land Revenue Act 1964 conditions and below mentioned conditions, Karnataka Land Revenue (Amended Rules 1964 Rule 107(1) per one acre Rs. 43600.0000 (Rupees Fourty Three Thousand Six Hundred Only) as mentioned in Ref No. (2) applicant Smt. Ushalatha H Kotian has deposited the amount for conversion of S. No. 188/*/4C measuring out of 0.43 total 0.43 cents situated at Udyavara Village for converting the agricultural property into non agricultural Industrial/Industrial purpose and accordingly, order is made for converting the agricultural property into non agricultural Industrial/Industrial purpose.

1. Without Obtaining Permission from Concerned Authority Like Development Board/CMC/TMC/ Pollution Control Board/Village Panchayth, the land cannot be utilized for the purpose which land is converted. Otherwise person has No Right to use the said property.

2. The said site is utilized for only for Industrial purpose and without prior permission from the authority land cannot be utilized for other purposes.

3. According to the Approved Layout sketch and licence obtained from the UUDA (Authority/Municipality/etc) the building should be constructed. Without obtaining approval of layout plan site cannot be sold.

4. The land reserved for road, road margin, open vacant land as approved layout sketch from Authority /Municipality land has to be kept as reserved.

SIGNED BEFORE ME

NOTARY UDUPI 19/8/24

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5. It is the responsibility of the applicant to provide Electricity, Water Supply, Drainage system in the concerned Health, pollution control and Safety to occupants of the said land.
6. As per government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transportation Department letter No. P1 7 (11)67 dated 1-1-1966 and within a distance of 40 meters from the centre of the road for the National highway and 25 meters from the centre of the road for District Highway no building shall be constructed in this vacant lot.
7. If the Applicant has not submitted Declaration letter as per Country and Town Planning Act 1976 Article 6 (1), he shall submit the declaration letter and said order letter has to be sent to Land limit Authority.
8. The applicant shall ensure the Industrial units set up on this land conversion must effectively prevent emitting, polluting gases and shall not cause any harm to the health of the public and environment and shall obtain licence from Pollution Control Board/Environment department.
9. If any of the conditions is violated this land conversion order will be cancelled without notice and further action will be initiated to impose a penalty, charge under Section 96 of Karnataka Land Revenue Act 1961, and steps will be taken to vacate the unauthorized building on this land without any compensation and cost shall borne by applicant.

Schedule Detail

Udupi District: Udupi Taluk, Udupi Hobli, Udyavara Village S. No.: 188/* /4C measuring 0.43 acre Boundaries of converted land.

| S.No | Extent A-C | Boundaries | | | |
|-----------|---------------|------------|-------|--------|-----------|
| | | East | West | North | South |
| 188/* /4C | 0.43.0.00 | 188/8B | 188/3 | 188/1B | 188/4A+11 |

Tashildar Name:

PRADEEP KURUDEKAR S

Tashildar Signed date:

30/11/2020

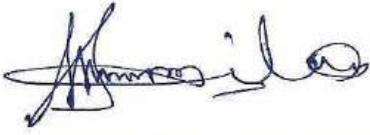
SIGNED BEFORE ME

[Handwritten Signature]
NOTARY UDUPI
19/11/20

Copy sent to below mentioned person for further action:

1. It should be mentioned in the RTC that the survey number converted as per this order by sending the original file and the challan to Tahasildar and cess shall be reduced.
2. UUDA (Authority/Municipality) for the next appropriate action.
3. Assistant commissioner of Kundapura Sub-Division.
4. Deputy Directors, Kundapura Sub Division land measurement and land records.
5. Copy sent to the Ushalatha H Kotian as per registered notice.
6. Additional Copies.

Translated to English from
Kannada by me

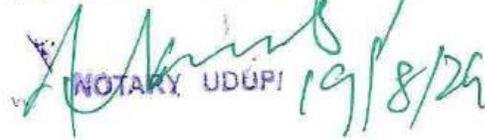


SANJAY K. NILAVAR

ADVOCATE LLB

DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9886830121

SIGNED BEFORE ME



NOTARY, UDUPI 19/8/24

Prof. K. Narayana Shetty

M.A., LL.B.,

Advocate, Notary, Arbitrator
"MAYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297

LCUM10018569

Taluk Office, Udupi Taluk

No: LCUM10018569

Dated: 30-11-2020

Endorsement

Sub: Application by Sri. Ushalatha H Kotian for conversion of agricultural property into non agricultural Industrial/Industrial Purpose of S. No. 188/*/4C measuring 0.43 cents of Udyavara Village, Udupi Hobli, Udupi Taluk and District.

Ref: 1. Conversion Fee Rs. 18748 Podi Fee Rs. 100 Penalty fee Rs. 0 and Karabu Fee Rs. 0 Total Rs. 18848 DD Challan No. CR1120002900574662 dated 27-11-2020 has deposited to the treasury.

2. UUDA (Appellate/Municipality/etc) Non objection certificate letter: 239/20-21, dated 10-08-2020.

Karnataka Land Revenue Act 1964 Sec 95(2), 95(7) conditions and below mentioned conditions, Karnataka Land Reform (Amendment Rules 1964 Rule 107(1) for one acre Rs. 43600.0000 (Rupees Fourty Three Thousand Six Hundred Only) as mentioned in Ref No. (2) applicant H Ushalatha H Kotian has deposited the amount for conversion of S. No. 188/*/4C measuring 0.43 total 0.43 cents situated at Udyavara Village for converting the agricultural property into non agricultural Industrial/Industrial purpose.

1. Without Obtaining Permission from Concerned Authority Like/Development Department/CMC/TMC/ Pollution Control Board/Village Panchayth, the site cannot be utilized for which purpose land is converted otherwise person has No Right to use the said property.
2. The said site is utilized for only for Industrial purpose and without prior permission from the authority land cannot be utilized for other purpose.
3. Approving the Layout sketch and licence from the UUDA (Authority/Municipality/etc) after approval as per approved sketch building should be constructed. Without obtaining layout plan sitec annot be sold.
4. As per the approved layout sketch from Authoity /Munciplaity land has to kept for in the said site Road, Raod Marging, vacant land and etc.
5. Applicant has to provide Electricity, Water Supply, Drainage syatme in the concern of Health, pollution control and Safety of the citizen in the public interest.
6. Government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transporation Department letter No. P1 7 (11)67 dated 1-1-1966 and 40 meters from the centre of the road for the state highway and 25 meters from the centre of the road for District Highway and no building shall be constructed in this vacant lot.

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7. If the Applicant didn't submit Declaration letter as per Country Town Planning Act 1976 Article 6 (1) he has to submit the declaration letter and said order letter has sent to Land appellate Authority.

8. The Industrial units set up on this land conversion farm shall be effectively prevented from polluting the gases and other pollutants and preventing any harm to the health of the public and environment. Licence shall be obtained Pollution Control Board/Environment department.

9. If any of the conditions are violated this land conversion order will be cancelled without notice and further action will be taken to impose a penalty charge under Section 96 of Karnataka Land Revenue Act 1961, steps will be taken to clear the unauthorized building on this site without any compensation and cost shall beared by applicant.

Schedule Detail

Udupi District: Udupi Taluk, Udupi Hobli, Udyavara Village S. No.: 188/*/4C measuring 0.43 cents Boundaries of converted land.

| S.No | Extent | Boundaries | | | |
|----------|-----------|------------|-------|--------|-----------|
| | | East | West | North | South |
| 188/*/4C | 0.43.0.00 | 188/8B | 188/3 | 188/1B | 188/4A+11 |

Tashildar Name:

Pradeep KURUDEKAR S

Tashildar Signed date:

30/11/2020

Copy sent to below mentioned person for further action:

1. It should be mentioned in the RTC that the surbey number converted as per this order by sending the original file and the challan to Tahasildar and minimizing revenue.
2. UUDA (Authority/Municiplaity) for the next appropriate action.
3. Sub Divisional officers, KUndapura Sub-Division.
4. Deputy Directors, Kundapura Sub Division Geometry and land records.
5. Copy sent to the Ushalatha H Kotian as per registered notice.
6. Additional Copies.

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No. 16020820781408

Sketch No. 16020820781408001

Survey Number 188/*/4C

District: Udupi Taluk: Udupi Hobli: Udupi Village: Udyavara
 Applicant Name: Ushalatha H Kotian
 Address: Udyavara Village, Udupi Taluk

Block Information

| S. No | Block No | Total Extent | Karabu A Extent | Karabu B Extent | Extent of Agricultural site | Extent of conversion land | Design | RTC Holder Name | Father name /Husband name |
|----------|----------|--------------|-----------------|-----------------|-----------------------------|---------------------------|--------|--------------------|---------------------------|
| 188/*/4C | 1 | 0-43-0.00 | 0-0-0.00 | 0-0-0.00 | - | 0-43-0.00 | - | Ushalatha H Kotian | Hariyappa Kotian |

Boundaries Details:

| Block No. | North | East | South | West |
|-----------|--------|--------|-----------|-------|
| 1 | 188/1B | 188/8B | 188/4A+11 | 188/3 |

Sale Division Details:

| Block Number | Sale Type | Extent | Design | Water Source |
|--------------|------------|-----------|--------|--------------|
| 1 | Alienation | 0-43-0.00 | 0.00 | Rain |



checked By
Theerthakshi K.C
Surveyor
22-9-2020

Approved by
Dayanad Rao
23-9-2020

Valid Till: 22-3-2021

Jyothi B K
Incharge

Note: The sketch is prepared through Bio Login Digital system. Physical sign is not necessary.

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ಎಡಿಸ್: ಎಲ್ಎನ್ಎ(1) ಸಿಆರ್/267/2020 (Master Plan Based)



ಕಂದಾಯ ಇಲಾಖೆ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ ಉಡುಪಿ ಜಿಲ್ಲೆ

ಸಂಖ್ಯೆ : 187487

ದಿನಾಂಕ : 26/11/2020

ಅಧಿಕೃತ ಜ್ಞಾಪನ

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 189/*/7 ಸ.ನಂಬರಿನ 0.12.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಬಮೀನನ್ನು ಮಾಸ್ಟರ್ ಪ್ಲಾನ್ ಆಧಾರಿತ ದೀರ್ಘ ಭೂಪರಿವರ್ತನೆ ಆದೇಶ ಹೊರಡಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ : 1. Udupi-Malpe ಯೋಜನಾ ಪ್ರಾಧಿಕಾರದ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ.
2. ಭೂ ಪರಿವರ್ತನಾ ಶುಲ್ಕ ರೂ 5232 ಗಳನ್ನು ಚಲನ್ ನಂ: IE1120002900029469 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ, ಪೋಡಿ ಶುಲ್ಕ ರೂ 100 ಗಳನ್ನು ಚಲನ್ ನಂ: IE1120002900029471 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ ಖರಾಬು ಶುಲ್ಕ ರೂ. : 0 ರಂತೆ ಹಾಗೂ ,ದಂಡ ಶುಲ್ಕ ರೂ : 0 ರಂತೆ ಒಟ್ಟು ರೂ., 5332 ಗಳನ್ನು ಖಜಾನೆಗೆ ಅರ್ಜಿದಾರರು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ.

<<<<<>>>>

ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95 (2) ರಡಿಯಲ್ಲಿ ಶ್ರೀ/ಶ್ರೀಮತಿ ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ,ನಾರಾಯಣ ಬಂಗೇರ, ರವರ ಅರ್ಜಿಯನ್ನು ಪರಿಗಣಿಸಿ ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 189/*/7 ಸ.ನಂಬರಿನ 0.12.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.12.0.00 ವಿಸ್ತೀರ್ಣವು ಸ್ಥಳೀಯ ಯೋಜನೆ ಪ್ರದೇಶದೊಳಗೆ ಇದ್ದು, ಮಾಸ್ಟರ್ ಪ್ಲಾನಿನಲ್ಲಿ ಸದರಿ ಬಮೀನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕೆ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಉಲ್ಲೇಖ (1) ರಂತೆ ಸಂಬಂಧಪಟ್ಟ ಪ್ರಾಧಿಕಾರದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಸಲ್ಲಿಸಿ ತಾವು ಅದೇ ಉದ್ದೇಶಕ್ಕೆ ಅಂದರೆ Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ ಕಲಂ 95 (4) ಮತ್ತು 95 (7) ರ ಪ್ರಕಾರ ಹಾಗೂ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 1994 ನಿಯಮ 107 (1) ರಂತೆ ಶುಲ್ಕ ವಿಧಿಸಿದ್ದು ಉಲ್ಲೇಖ (2) ರಂತೆ ಅರ್ಜಿದಾರರು ಸದರಿ ಶುಲ್ಕವನ್ನು ಪಾವತಿಸಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 189/*/7 ಸ.ನಂಬರಿನ 0.12.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.12.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಳಕಂಡ ಪರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟು ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

1. ಈ ಭೂಮಿಯು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಿಂದ, ಅಂದರೆ/ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ /ಸಿಎಂಸಿ/ಟಿಎಂಸಿ/ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಂದ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದ ಹೊರತು ಈ ಆದೇಶವು ಅನುಭವದಾರನಿಗೆ ಯಾವುದೇ ಹಕ್ಕನ್ನು ನೀಡುವುದಿಲ್ಲ.

2. ಈ ಭೂಪರಿವರ್ತಿತ ಬಮೀನನ್ನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು, ಈ ಬಮೀನನ್ನು ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬಾರದು.

3. ಈ ಬಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿಸಿರುವ ಬಡಾವಣೆ ನಕ್ಷೆ ಹಾಗೂ ಪರವಾನಗಿ ಇತ್ಯಾದಿಗಳನ್ನು Udupi-Malpe (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು, ಆ ನಂತರ ಅನುಮೋದನೆಗೊಂಡ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದು. ಸದರಿ ಬಮೀನಿನಲ್ಲಿ ಲೇಔಟ್ ಪ್ಲಾನಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯದ ಪರಬಾರೆ ಮಾಡಕೂಡದು

4. ಇತರ ಅಪಶೃವಾದ ರಸ್ತೆ ಜಾಗ, ರಸ್ತೆ ಮಾರ್ಜಿನ್, ಖಾಲಿ ಜಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿದ ಬಡಾವಣೆ ನಕ್ಷೆ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ನಿಯಮಗಳ ರೀತ್ಯೆ ಸದರಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸತಕ್ಕದ್ದು.

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5. ಸಾರ್ವಜನಿಕ ಹಿತದೃಷ್ಟಿಯಿಂದ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ನಿವೇಶನದಾರರಿಗೆ ನಾಗರಿಕ ಸೌಲಭ್ಯಗಳಾದ ವಿದ್ಯುಚ್ಛಕ್ತಿ, ನೀರು ಸರಬರಾಜು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ, ಇತ್ಯಾದಿಗಳನ್ನು ಆರೋಗ್ಯ ನ್ಯೂನಮಟ್ಟೀಕರಣ ಹಾಗೂ ಭವ್ಯತೆಗಳ ಉದ್ದೇಶದಿಂದ ಎಲ್ಲಾ ಸೌಲಭ್ಯಗಳನ್ನು ಕಾನೂನು ರೀತ್ಯ ಒದಗಿಸಿಕೊಡುವುದು ಅರ್ಜಿದಾರರ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ.

6. ಸರ್ಕಾರದ ಆದೇಶ ಸಂ:ಪಿಡಬ್ಲ್ಯೂ.ಡಿ 7556-665-ಅರ್ ಮತ್ತು ಬಿ-6-54-5 ಮತ್ತು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಸಾರಿಗೆ ಇಲಾಖೆಯ ಪತ್ರ ಸಂ ಪಿ:7(11)67, ದಿನಾಂಕ:1-1-1966 ರಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಕಟ್ಟಡವು ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 40 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಮತ್ತು ಬಿಲ್ಲಾ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 25 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಕಾಯ್ದಿರಿಸಬೇಕು ಹಾಗೂ ಈ ಖಾಲಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಬಾರದು.

7. ಅರ್ಜಿದಾರರು ನಗರ ಭೂ ಪರಿಮಿತಿ ಕಾಯಿದೆ 1976 ವಿಧಿ 6(1) ರ ಪ್ರಕಾರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಘೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿದ್ದಲ್ಲಿ ಈಗ ತಕ್ಷಣ ಅಂತಹ ಘೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ಭೂ ಪರಿಮಿತಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಕಳುಹಿಸಲಾಗಿದೆ.

8. ಈ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳ ಹೊಗೆ ಅನಿಲ ಇತರೆ ಕಲ್ಮಶಗಳನ್ನು ಪರಿಣಾಮಕಾರಿಯಾಗಿ ತಡೆಗಟ್ಟಿ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿಸರ ಮಾಲಿನ್ಯವಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಪರಿಸರ ಇಲಾಖೆಗಳ ಅನುಮತಿ ಹೊಂದಿರತಕ್ಕದ್ದು.

9. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಪಡೆಯಲು ಯಾವುದೇ ಸುಳ್ಳು ಮಾಹಿತಿ ಅಥವಾ ದಾಖಲೆ ನೀಡಿದ್ದಲ್ಲಿ ಈ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ತಕ್ಷಣವೇ ಅಸಿಂಧುವಾಗುತ್ತದೆ ಹಾಗೂ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು.

10. ಮೇಲ್ಕಂಡ ಯಾವುದೇ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು ಮತ್ತು ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 96 ರಂತೆ ದಂಡ ಶುಲ್ಕವನ್ನು ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಅಲ್ಲದೇ ಈ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿದ ಕಟ್ಟಡಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರ ನೀಡದೇ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಹಾಗೂ ಅವಕ್ಕೆ ತಗಲುವ ವೆಚ್ಚವನ್ನು ಭೂಕಂದಾಯ ಬಾಕಿ ಎಂದು ಖಾತೆದಾರರಿಂದ ವಸೂಲಿ ಮಾಡಲಾಗುವುದು.

ಹೆಚ್ಚುವರಿ ಷರತ್ತುಗಳು

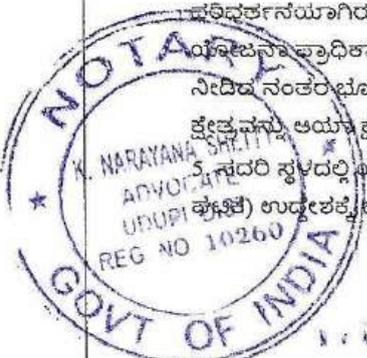
1. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವು ಮುಂದಿನ ಆದೇಶದವರೆಗೂ ಶಾಶ್ವತವಾಗಿ ಮಾನ್ಯವಾಗಿರುತ್ತದೆ, ಭೂ ಪರಿವರ್ತನೆಯ ಉದ್ದೇಶ ಬದಲಾವಣೆಯಾಗಬೇಕಾದರೆ ಸಕ್ಷಮ್ 97 ರ ಪ್ರಕಾರ ಹೊಸ ಆದೇಶ ಪಡೆಯತಕ್ಕದ್ದು.

2. ಷರತ್ತು (9) ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು Industrial - Cold Storage ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು, ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬೇಕಾದರೆ ಸಕ್ಷಮ್ 97 ರ ಪ್ರಕಾರ ಮರು ಅನುಮತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು. ಸದರಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು ಯಾವ ಉದ್ದೇಶಗಳಿಗೆ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಗಳಿಗೆ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ / ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ / ಸಿಎಂಸಿ / ಟಿಎಂಸಿ / ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ / ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಂದ ಅಗತ್ಯ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.

3. ಸದರಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಅರ್ಜಿದಾರರು ನೀಡಿರುವ ಅಫಿಡವಿಟ್ (ಪ್ರಮಾಣಪತ್ರ) ಆಧಾರದಲ್ಲಿ ನೀಡಲಾಗಿದ್ದು ಅಫಿಡವಿಟ್ ಪ್ರಮಾಣಪತ್ರದಲ್ಲಿ ನೀಡಿರುವ ಮಾಹಿತಿಯು ಒಂದು ವೇಳೆ ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ಈ ಆದೇಶವು ನಿಯಮಾನುಸಾರ ರದ್ದತಿ ಮಾಡುವ ಷರತ್ತಿಗೆ ಒಳಪಡುತ್ತದೆ.

4. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ/ಗ್ರಾಮ ಪಂಚಾಯಿತಿ/ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ/ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡುವವರೆಗೆ ಮಾತ್ರವೇ ಕಂದಾಯ ಇಲಾಖೆಯ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ನಿರ್ವಹಿಸಿ, ಕಾಲೋಚಿತಗೊಳಿಸುತ್ತಿರುವ ಪಹಣಿಯಲ್ಲಿರುವ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದ ಪೂರ್ಣ ವಿಸ್ತೀರ್ಣವನ್ನು ವಿಭಜನೆ ಮಾಡದೇ ಒಂದೇ ಘಟಕದನ್ನಾಗಿ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿದೆ. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ ಅಥವಾ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅಥವಾ ಸಂಬಂಧಿಸಿದ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡಿದ ನಂತರ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕೆ ಮೀಸಲಿರಿಸಿದ ವಿಸ್ತೀರ್ಣವನ್ನು ಬಿಟ್ಟು ಉಳಿದ ವಿಭಜಿತ ಕ್ಷೇತ್ರವನ್ನು ಆಯಾ ಕ್ಷೇತ್ರಕ್ಕೆ ನೀಡಿರುವ ಆಸ್ತಿಯ ಗುರುತಿನ ಸಂಖ್ಯೆ (Property id) ಮೇರೆಗೆ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿರುತ್ತದೆ.

5. ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಫಿಶ್ ಮಿಲ್ & ಆಯಿಲ್ ಘಟಕ ಸ್ಥಾಪಿಸುವಂತಿಲ್ಲ. ಸದರಿ ಜಮೀನು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಬದಲಾವಣೆ ಆಗಿರುವುದರಿಂದ ಅರ್ಜಿದಾರರು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಬಳಸತಕ್ಕದ್ದು.



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ಪಡ್ಯೂಲ್ ವಿವರ

ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 189/*/7, ಸ.ನಂ. ರಲ್ಲಿನ ಒಟ್ಟು 0.12.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.12.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿಗೆ ಚಕ್ಕುಬಂದಿ:

| ಸ.ನಂ | ವಿಸ್ತೀರ್ಣ | | ಚಕ್ಕುಬಂದಿ | | | |
|---------|-----------------|-----------------------|-------------|------------|------------------|--------------|
| | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತಿತ ವಿಸ್ತೀರ್ಣ | ಪೂರ್ವಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ | ಉತ್ತರಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ |
| 189/*/7 | 0.12.0.00 | 0.12.0.00 | 189\2, 1 | 189\14 | 189\3A1, 2, 1 | 189\14, 8 |



G Jagadeesha



ಸಹಿ
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಉಡುಪಿ ಜಿಲ್ಲೆ

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ :

- 1.ತಹಶೀಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ ಮೂಲ ಕಡತ ಹಾಗೂ ಚಲನ್ ನೊಂದಿಗೆ ಕಳುಹಿಸುತ್ತಾ ಈ ಆದೇಶದ ಪ್ರಕಾರ ಸಂಬಂಧಪಟ್ಟ ಸರ್ವೆ ನಂಬರ್ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿದೆ ಎಂದು ಸಂಬಂಧಪಟ್ಟ ಅರ್.ಡಿ.ಸಿ ಯಲ್ಲಿ ನಮೂದಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಜಮೀನಿಗೆ ಖಾತೆದಾರರ ಲೆಕ್ಕದಲ್ಲಿ ಸದರಿ ಜಮೀನಿನ ಭೂ ಕಂದಾಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.
- 2.Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
- 3.ಉಪ ವಿಭಾಗಧಿಕಾರಿಗಳು,ಉಡುಪಿಉಪ ವಿಭಾಗ ರವರಿಗೆ.
- 4.ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿಉಪ ವಿಭಾಗ.
- 5.ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ: ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ,ನಾರಾಯಣ ಬಂಗೇರ , ವಿಳಾಸ: KELARKALBETTU; ರವರಿಗೆ ವೃದ್ಧೀಕೃತ ಅಂಚೆ ಮೂಲಕ.
- 6.ಹೆಚ್ಚಿನ ಪ್ರತಿ.

ತಿದ್ದುಪಡಿ ಆದೇಶ

ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187487

ತಿದ್ದುಪಡಿ ದಿನಾಂಕ: 22/12/2020

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ: 189/*/7 ರಲ್ಲಿ 0.12.0.00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ ಉದ್ದೇಶಕ್ಕಾಗಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187487 ರಲ್ಲಿ ಹೊರಡಿಸಲಾದ ಅಧಿಕೃತ ಛಾಪನವನ್ನು ತಿದ್ದುಪಡಿ ಮಾಡುವ ಕುರಿತು

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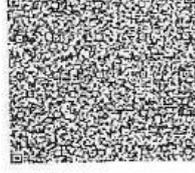
ಉಲ್ಲೇಖ : 1. ಭೂಪರಿವರ್ತನಾ ಅಧಿಕೃತ ಛಾಪನ ಸಂಖ್ಯೆ : 187487 | ದಿನಾಂಕ: 26/11/2020.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ಅಧಿಕೃತ ಛಾಪನದಲ್ಲಿ, ಭೂ ಪರಿವರ್ತನ ಆದೇಶ ಮಾಡಲಾಗಿದ್ದು, ಸದರಿ ಆದೇಶದಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಹೆಚ್ಚುವರಿ ಷರತ್ತು ನಮೂದಿಸಲಾಗಿದೆ.

"ಅರ್ಜಿದಾರರು, ಭೂ ಪರಿವರ್ತನಾ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಉಪ ಉದ್ದೇಶ ಮೀನಿನ ಶಿಥಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಇಲ್ಲದಿರುವ ಕಾರಣ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಎಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಅವರಂತೆ ಆದೇಶ ನೀಡಲಾಗಿದೆ. ಸದರಿ ಆದೇಶದಲ್ಲಿ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಬದಲಾಗಿ ಮೀನಿನ ಶಿಥಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಬದಲಾವಣೆ ಮಾಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ. ಅರ್ಜಿದಾರರ ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಪ್ರಸ್ತುತ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಭೂ ಪರಿವರ್ತನಾ ಉಪ ಉದ್ದೇಶದಲ್ಲಿ ಮೀನಿನ ಶಿಥಲೀಕರಣ ಘಟಕದ (Fish freezing plant) ಉಲ್ಲೇಖ ಇಲ್ಲದಿರುವುದರಿಂದ ಹಾಗೂ ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಮತ್ತು ಸರ್ಕಾರದ ಭೂ ಉಪಯೋಗ

ಬದಲಾವಣಾ ಆದೇಶದಂತೆ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) 107ಕ್ಕೆ ಆದೇಶವಾಗಬೇಕಾಗಿರುವುದರಿಂದ ಭೂ ಪರಿವರ್ತನಾ ಉಪ ಉದ್ದೇಶವನ್ನು ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಓದಿಕೊಳ್ಳತಕ್ಕದ್ದು. ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಪ್ರಕಾರ ಸದ್ರಿ ಸ್ಥಳದಲ್ಲಿ ಪಿಫ್ ಮಿಲ್ ಮತ್ತು ಓಯಿಲ್ ಘಟಕಗಳನ್ನು ಹೊರತು ಪಡಿಸಿ ಮೀನಿನ ಇತರ ಉದ್ದೇಶಗಳಿಗೆ ಬಳಸತಕ್ಕದ್ದು. **IMP**
ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶ ಸಂಖ್ಯೆ: 187487 ದಿನಾಂಕ:26/11/2020ರಲ್ಲಿ ಹೊರಡಿಸಿರುವ ಇನ್ನುಳಿದ ಎಲ್ಲಾ ಅಂಶಗಳು / ಪರವುಗಳು ಮುಂದುವರೆಯುತ್ತದೆ.

DC Name :
G Jagadeesha



ಸಹಿ/-
ಜಿಲ್ಲಾಧಿಕಾರಿ,
ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂತ್ರ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ :

1. ಚಹಶೀಲ್ವಾರ್ ಉಡುಪಿ ರವರಿಗೆ
2. Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂತ್ರ ಕ್ರಮಕ್ಕಾಗಿ.
3. ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಉಡುಪಿ ಉಪ ವಿಭಾಗ ರವರಿಗೆ.
4. ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಮಾವನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿ ಉಪ ವಿಭಾಗ.
5. ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ: ಶಂಕರನಾರಾಯಣ ಸುಬರ್ಣ, ನಾರಾಯಣ ಬಂಗೇರ , ವಿಳಾಸ: KELARKALBETTU; ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.



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ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ತಹಶೀಲ್ದಾರ್ ರವರ ಕಛೇರಿ, ಉಡುಪಿ ತಾಲ್ಲೂಕು
ಅಲಿನೇಷನ್ ನಕ್ಷೆ

ಆರ್ಜಿ ಸಂಖ್ಯೆ: 16020820781383

ಸರ್ವೆ ಸಂಖ್ಯೆ: 189/77

ನಕ್ಷೆ ಸಂಖ್ಯೆ: 16020820781383001

ಹಲ್ಲೆ: ಉಡುಪಿ

ತಾಲ್ಲೂಕು: ಉಡುಪಿ

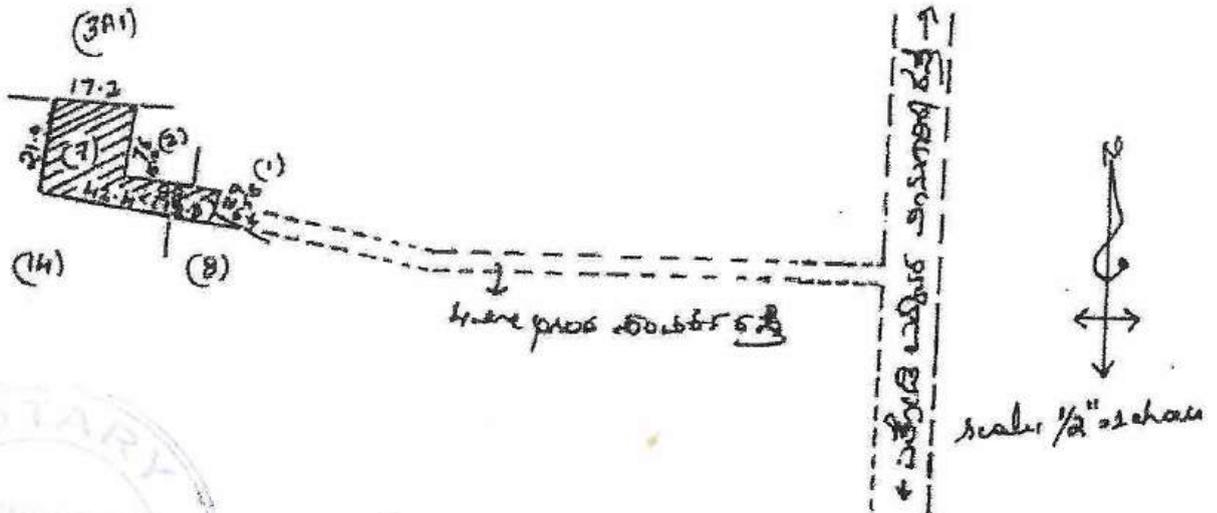
ಹೋಬಳಿ: ಉಡುಪಿ

ಗ್ರಾಮ: ಉದ್ಯಾವರ

ಅರ್ಜಿದಾರರ ಹೆಸರು: ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ

ವಹಿವಾಟು: ಅಲಿನೇಷನ್

ವಿಳಾಸ: ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲ್ಲೂಕು



- ೧) ಏಷ್ಯಾಟಿಕ್ ಸೊಸೈಟಿ ಸಂಸ್ಥೆ ೩೫.೦೦ ಎಕರೆ.
- ೨) ಸದಾಶಂಕರ ಸಂಸ್ಥೆ ೧/೨ ಎಕರೆ.
- ೩) ಶ್ರೀ ಶ್ರೀ ಶ್ರೀ ಸಂಸ್ಥೆ ೩೫.೦೦ ಎಕರೆ.
- ೪) ಶ್ರೀ ಶ್ರೀ ಸಂಸ್ಥೆ ೫೫.೦೦ ಎಕರೆ.
- ೫) ಏಷ್ಯಾಟಿಕ್ ಸಂಸ್ಥೆ ೧೨೫.೦೦ ಎಕರೆ.
- ೬) ರಾಜ್ಯ ಸರ್ಕಾರದ ಅಧೀನದಲ್ಲಿರುತ್ತದೆ.
- ೭) ಈ ಭೂಮಿ ಸರ್ಕಾರದ ಅಧೀನದಲ್ಲಿರುತ್ತದೆ.

19/8/2010
ದಿನಾಂಕದೊಂದಿಗೆ ಹಕ್ಕು ದಾರರ ಸಹಿ



ತೆಂಪು ದಾರರ
ಅಧಿಕಾರಿ
ಭೂಮಿ ಸಂಸ್ಥೆ
ಭೂಮಿ ಸಂಸ್ಥೆ

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NOTARY UDUPI

ಆರ್ಜಿಫ್ ಸಂಖ್ಯೆ : 16020820781383

ಸರ್ವೆ ಸಂಖ್ಯೆ : 189/*77

ನಕ್ಷೆ ಸಂಖ್ಯೆ : 16020820781383001

ಜಿಲ್ಲೆ : ಉಡುಪಿ

ತಾಲೂಕು : ಉಡುಪಿ

ಹೋಬಳಿ : ಉಡುಪಿ

ಗ್ರಾಮ : ಉಡುಪಿ

ಅರ್ಜಿದಾರರ ಹೆಸರು : ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ

ಮಲಿವಾಟು ಅಲಿನೇಷನ್

ವಿಳಾಸ : ಉಡುಪಿ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು

ಬ್ಯಾಂಕ್ ವಿವರ

| ಸರ್ವೆ ನಂಬರ/ಸಂಖ್ಯೆ | ಬ್ಯಾಂಕ್ | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಖರೀದಿ ವಿಸ್ತೀರ್ಣ | ಖರೀದಿ ಬಿ ವಿಸ್ತೀರ್ಣ | ಕೃಷಿ ಜಮೀನಿನ ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತನೆಗೆ ಉದ್ದೇಶಿತ ವಿಸ್ತೀರ್ಣ | ಆಕಾರ | ಆರ್.ಟಿ.ಸಿ. ಹಕ್ಕುದಾರರ ಹೆಸರು | ತಂದೆಯ ಹೆಸರು / ಗಂಡನ ಹೆಸರು |
|-------------------|---------|-----------------|-----------------|--------------------|-----------------------|----------------------------------|------|----------------------------|--------------------------|
| 189/*77 | 1 | 0-12-0.00 | 0-0-0.00 | 0-0-0.00 | - | 0-12-0.00 | - | ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ | ನಾರಾಯಣ ಬಂಗೇರ |

ಚೆಕ್ಕುಬಂದಿ ವಿವರ

| ಬ್ಯಾಂಕ್ ಸಂಖ್ಯೆ | ಉತ್ತರಕ್ಕೆ | ಪೂರ್ವಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ |
|----------------|---------------|-----------|------------|------------|
| 1 | 189\3A1, 2, 1 | 189\2, 1 | 189\14, 8 | 189\14 |

ಬಾಬು ವಿಂಗಡಣೆ ವಿವರ

| ಬ್ಯಾಂಕ್ ಸಂಖ್ಯೆ | ಬಾಬು ತರವೆ | ವಿಸ್ತೀರ್ಣ | ಆಕಾರ | ನೀರಿನ ಅಶ್ರಯ |
|----------------|-----------|-----------|------|-------------|
| 1 | ಅಲಿನೇಷನ್ | 0-12-0.00 | 0.00 | ಮಳೆ |

ಆಳತೆ ಕೆಲಸ ನಿರ್ವಹಿಸಿದವರು
(Prepared by)

-

ಸ್ಥಳ ಉಡುಪಿ

ದಿನಾಂಕ : 26/08/2020

ಪರಿಶೀಲಿಸಿದವರು

(Checked by)

THEERTHAKSHI.K.C

ಪರಿಶೀಲನಾ ಭೂಮಾಪಕರು

24/08/2020

ಅಂಗೀಕರಿಸಿದವರು

(Approved by)

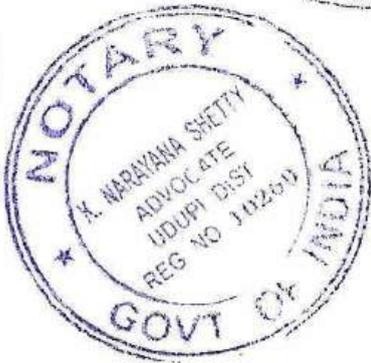
DAYANAD RAO

ತಪಾಸಕರು 24/08/2020

JYOTHI B K

ಮೋಟಾರಿ ನಿರ್ವಾಹಕರು

Note: ಈ ನಕ್ಷೆಯನ್ನು ಮಾರಾಟಗೊಳಿಸಿದ ಸಿಬ್ಬಂದಿ/ ಅಧಿಕಾರಿಗಳು ಗಣಕ ವ್ಯವಸ್ಥೆಯಲ್ಲಿ Bio Login ಬಳಸಿ ಅಂಗೀಕರಿಸಿದ್ದು, ಭೌತಿಕ ಸಹಿ ಅವಶ್ಯಕತೆ ಇರುವುದಿಲ್ಲ.



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ADIS:LNA(1)CR/267/2020(Master Plan Based)

Government of Karnataka

Revenue Department

Deputy Commissioner Office, Udupi District

No. 187487

Dated 26-11-2020

Official Reminder

Sub: Order pertaining to the Conversion Of the Agricultural Land based on Master Plan Of Deemed Conversion based Sy. No. 189/*/7 Measuring 0.12.00 acre Situated at Udyavara Village of Udupi Hobli, Udupi Taluk and District.

Ref: 1. No objection certificate issued by of Udupi- Malpe Planning Authority.

2. The applicant has paid as per Conversion Fee of Rs. 5232 Challan No. IE1120002900029469 dated 26-11-2020, Podi Fee Rs. 100 Challan No. IE1120002900029471 Dated 26-11-2020 Karabu Fee Rs. 0 And Penalty Fee Rs. 0 totaling amount of Rs. 5332.

<<<<<<>>>>>>>>

Considering the application Sri. Shankarnarayana Suvarna, Narayan Bangera, as per Sec. 95(2) of Karnataka Land Revenue Act, 1964 in respect of Sy. No. 189/*/7 Measuring 0.12.00 acre falling under Local planning Authority area, as per master Plan said land is specified for Cold Storage-Industrial Purpose. As Per Ref (1) has submitted to Concerned Department seeking No Objection certificate and informed Utilizing only For Cold Storage-Industrial Purpose. As Per Section 95 (4) And 95 (7) conditions and Karnataka Land(Rectification) Revenue Rules 1994 Rule 107 (1) has been imposed Fee, as per Ref (2) of applicant has paid aforesaid fee in respect Sy. No. 189/*/7 measuring 0.12.00 Cents Situated At Udyavara Village, Udupi Hobli, Udupi Taluk And District has been converted For Cold Storage-Industrial Purpose on the below Shown Terms And Conditions.

1. The Applicant without obtaining any permission from concerned Authority Like /Development Authority/CMC/TMC/ Pollution Control Board/Village Panchayth, has Right To Use The Said Property For Which Applicant Has Converted the Property.

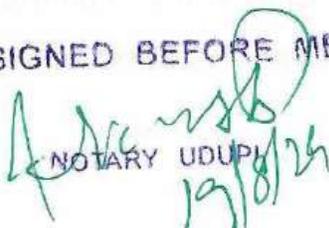
SIGNED BEFORE ME

[Handwritten Signature]
NOTARY UDUPI 19/8/24

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2. The converted property shall be utilized only for cold storage-industrial purpose. Without obtaining prior permission, the said land cannot be used for any other purpose.
3. The building shall be constructed obtaining licence and as per approved Layout Plan And Licence etc., from Udupi-Malpe (Authority /Municipality/Etc). Without obtaining approval for layout plan, the land cannot be alienated.
4. The land allotted for road, Road Margin, Vacant land shall be reserved, as per the Approved Layout Plan and rules and objectives of (as imposed by Authority/Municipality/Etc).
5. It is the responsibility of the applicant to provide water, electricity, drainage etc., to the residents and to maintain Health, hygiene and security.
6. As per Government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transportation Department Letter No. P1:7(11)67, Dated 1-1-1966, the Land In Question where Construction of building is to be put, there must be distance Between 40 Meter From middle of the road on National Highway and in State Highway there must Be 25 meter distance, and no construction shall be done in the said vacant land.
7. In case he Applicant Didn't Submit the Declaration to the Concerned Authority As Per Sec 6 (1) of Urban Land Limit Act 1976 the applicant shall immediately submit the declaration and the copy of declaration has to be sent to the concerned department.
8. There shall not be any smoke, emission and sewage from the Industrial unit installed on the converted land by the applicant. License from pollution control Board, Environment Department shall be obtained for establishing Industrial unit.
9. If they Obtain the Conversion Order by furnishing false information and Fake Document, the Said Conversion order will be immediately cancelled without giving Any Notice/Intimation.

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 19/8/24

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10. If any of the above rules is violated the conversion order will be cancelled without giving any intimation/notice and action will also be initiated and penalty will also be imposed as per S. 69 of Land Revenue Act Of 1964. Steps will be taken to demolish the building and no compensation will be paid and the amount incurred for demolishing will be recovered from applicant as Land assessment.

Additional Condition

1. Till further order this conversion order is valid, if the conversion order has to be changed for any purpose, they have to obtain new order as per Section 97.

2. As Per The Condition No. 2 the said converted land shall be utilized only for Industrial cold storage purpose. In case the converted land is to be Utilized For any other Purpose, fresh order shall be obtained As Per Section 97. Licence from Planning Authority/Development Authority/ CMC/ TMC/Pollution Control Board/Village Panchayath shall be obtained for using the land for which the order for conversion is obtained.

3. The Conversion Order is passed on the Basis Of Affidavit Filed By Applicant. If the content/information of the affidavit is found to be wrong, the said conversion order will be cancelled.

4. The entire property shall be alienated as a single unit urban development Authority/village Panchayath/ Development Authority/Approving Authority grants approval and the same is managed in Bhoomi website of Revenue Department and plotting is to be done.

5. The said converted land shall be utilized only for cold storage industry and the said land shall not be used for Fish Mill and Fish oil Industry.

Boundaries in respect Of Sy. No. 189*/7 measuring 0.12.00 acre Situated at Udyavara Village, Udupi Hobli, Udupi Taluk And District.

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| S. No | Extent | | Boundaries | | | |
|---------|--------------|------------------|------------|--------|------------------|----------|
| | Total Extent | Converted Extent | East | West | North | South |
| 189/*/7 | 0.12.00 | 0.12.00 | 189/2,1 | 189/14 | 189/3A1, 2, 1 | 189/14,8 |

Signature

G. Jagadeesha

Deputy Commissioner

Udupi District

For further action the copy is sent to the below shown

1. Original Document Along With Challan Sent To The Tahasildar Udupi. As per the said order concerned survey number is converted and in concerned RTC has to mutated and cess of the said land shall be reduced.
2. Udupi-Malpe (Authority/Municipality) For Suitable Action.
3. Assistant commissioner, Udupi Assistant commissioner office
4. Deputy Director, Land surveyor and land records Udupi sub division.
5. The copy has to be sent applicant Sri. Shankaranarayana Suvarna, Narayan Bangera, address: KELARKALABETTU through Registered post.
6. Additional copy.

Rectification order

Application No: 187487

Correction dated 22/12/2020

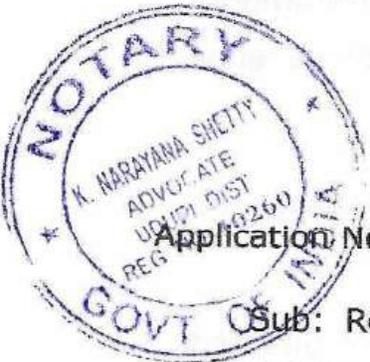
Sub: Rectification order of conversion of agricultural property in to commercial purpose as per official reminder of application No. 187487 of Sy. No. 189/*/7 measuring 0-12.00 acre situated at Udyavara Village of Udupi Taluk and District.

Ref: Conversion Official reminder number: 187487 | dated 26/11/2020

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19/12/24



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In respect of the above order of conversion additional conditions has to be mentioned.

In the land conversion proceeding there is no scope for fish freezing unit and so application is filed by the applicant for Cold storage and accordingly order is passed. In the said application correction is sought as cold fish freezing plant instead of cold storage. After verifying the applicant's application there is no reference/mention of fish freezing plant as per the order of Karnataka High court and government, land conversion order has to read as fish freezing plant. As per the order of the court except for use of Fish mill and oil unit it can also be used for other fishing purposes.

All other condition are continued as per Conversion order Number 187487 dated 26-11-2020.

DC Name:

G Jagadeesha

signature

District commissioner

Udupi District

For further action the copy is sent to the below shown

1. Thasildhar Udupi.
2. Udupi Malpe (Authority/Municipality) For Suitable Action.
3. Assistant commissioner, Udupi Assistant commissioner office
4. Deputy Director, Land surveyor and land records Udupi sub division.
5. The copy has to be sent to applicant Sri. Shankaranarayana Suvarna, Narayan Bangera, address: KELARKALABETTU through Registered post.

Translated to English from
Kannada by me

(Signature)

SANJAY K. NILAVAR
LLB

ADVOCATE
DIANA 'N', 1st Floor, Jhansi Road, Udupi,
Ajjarkad, Udupi-576 101
Mob: 9886830121

SIGNED BEFORE ME

(Signature)
NOTARY UDUPI 19/8/24

Prof. K. Narayana Shetty
M.A., LL.B.,
Advocate, Notary, Arbitrator
"SRYA SAGANA"
KALLIANPUR - 576 114.
M: 9845254297

ಓದಿನಂ: ಎಲ್‌ಎನ್‌ಎ(1) ಸಿಆರ್/262/2020 (Master Plan Based)



ಕಂದಾಯ ಇಲಾಖೆ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ ಉಡುಪಿ ಜಿಲ್ಲೆ

ಸಂಖ್ಯೆ : 187485

ದಿನಾಂಕ : 26/11/2020

ಅಧಿಕೃತ ಜ್ಞಾಪನ

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 189/*/2 ಸ.ನಂ.ಬರಿನ 0.6.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ಮಾಸ್ಟರ್ ಪ್ಲಾನ್ ಆಧಾರಿತ ಡೀಮ್ಸ್ ಭೂಪರಿವರ್ತನೆ ಆದೇಶ ಹೊರಡಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ : 1. Udupi-Malpe ಯೋಜನಾ ಪ್ರಾಧಿಕಾರದ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ.
2. ಭೂ ಪರಿವರ್ತನಾ ಶುಲ್ಕ ರೂ 2616 ಗಳನ್ನು ಚಲನ್ ನಂ: IE1120002900029466 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ, ಪೋಡಿ ಶುಲ್ಕ ರೂ 100 ಗಳನ್ನು ಚಲನ್ ನಂ: IE1120002900029468 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ ಖರಾಯ ಶುಲ್ಕ ರೂ. : 0 ರಂತೆ ಹಾಗೂ ,ದಂಡ ಶುಲ್ಕ ರೂ : 0 ರಂತೆ ಒಟ್ಟು ರೂ. 2716 ಗಳನ್ನು ಖಜಾನೆಗೆ ಅರ್ಜಿದಾರರು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ.

««««»»»»

ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95 (2) ರಡಿಯಲ್ಲಿ ಶ್ರೀ/ಶ್ರೀಮತಿ ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣನಾರಾಯಣ ಬಂಗೇರ, ರವರ ಅರ್ಜಿಯನ್ನು ಪರಿಗಣಿಸಿ ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 189/*/2 ಸ.ನಂ.ಬರಿನ 0.6.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.6.0.00 ವಿಸ್ತೀರ್ಣವು ಸ್ಥಳೀಯ ಯೋಜನೆ ಪ್ರದೇಶಯೋಜನೆ ಇದ್ದು, ಮಾಸ್ಟರ್ ಪ್ಲಾನಿನಲ್ಲಿ ಸದರಿ ಜಮೀನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕೆ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಉಲ್ಲೇಖ (1) ರಂತೆ ಸಂಬಂಧಪಟ್ಟ ಪ್ರಾಧಿಕಾರದ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ ಸಲ್ಲಿಸಿ ತಾವು ಅದೇ ಉದ್ದೇಶಕ್ಕೆ ಅಂದರೆ Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ ಕಲಂ 95 (4) ಮತ್ತು 95 (7) ರ ಪರಶ್ರುಗಳು ಹಾಗೂ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 1994 ನಿಯಮ 107 (1) ರಂತೆ ಶುಲ್ಕ ವಿಧಿಸಿದ್ದು ಉಲ್ಲೇಖ (2) ರಂತೆ ಅರ್ಜಿದಾರರು ಸದರಿ ಶುಲ್ಕವನ್ನು ಪಾವತಿಸಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 189/*/2 ಸ.ನಂ.ಬರಿನ 0.6.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.6.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟು ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

1. ಈ ಭೂಮಿಯು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಿಂದ. ಅಂದರೆ/ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ /ಸಿಎಂಸಿ/ಟಿಎಂಸಿ/ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳಿಂದ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದ ಹೊರತು ಈ ಆದೇಶವು ಅನುಭವದಾರನಿಗೆ ಯಾವುದೇ ಹಕ್ಕನ್ನು ನೀಡುವುದಿಲ್ಲ.

2. ಈ ಭೂಮಿಯನ್ನು ಪರಿವರ್ತಿಸಿ ಜಮೀನನ್ನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು, ಈ ಜಮೀನನ್ನು ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದೆ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬಾರದು.

3. ಈ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿಸಿರುವ ಬಡಾವಣೆ ಸಕ್ಷೆ ಹಾಗೂ ಪರವಾನಗಿ ಇತ್ಯಾದಿಗಳನ್ನು Udupi-Malpe (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು, ಆ ನಂತರ ಅನುಮೋದನೆಗೊಂಡ ಸಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದು. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಲೇಔಟ್ ಪ್ಲಾನಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯದೆ ಪರಬಾರ ಮಾಡಕೂಡದು

4. ಇತರ ಅವಶ್ಯವಾದ ರಸ್ತೆ ಜಾಗ, ರಸ್ತೆ ಮಾರ್ಚ್, ಖಾಲಿ ಜಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿದ ಬಡಾವಣೆ ಸಕ್ಷೆ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ನಿಯಮಗಳ ರೀತ್ಯ ಸದರಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸತಕ್ಕದ್ದು.

True Copy

NOTARY UDUPI

5. ಸಾರ್ವಜನಿಕ ಹಿತದೃಷ್ಟಿಯಿಂದ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ನಿವೇಶನದಾರರಿಗೆ ನಾಗರಿಕ ಸೌಲಭ್ಯಗಳಾದ ವಿದ್ಯುಚ್ಛಕ್ತಿ, ನೀರು ಸರಬರಾಜು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ, ಇತ್ಯಾದಿಗಳನ್ನು ಆರೋಗ್ಯ ನೈರ್ಮಲ್ಯೀಕರಣ ಹಾಗೂ ಭದ್ರತೆಗಳ ಉದ್ದೇಶದಿಂದ ಎಲ್ಲಾ ಸೌಲಭ್ಯಗಳನ್ನು ಕಾನೂನು ರೀತ್ಯೆ ಒದಗಿಸಿಕೊಡುವುದು ಅರ್ಜಿದಾರರ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ.
6. ಸರ್ಕಾರದ ಆದೇಶ ಸಂ:ಪಿಡಬ್ಲ್ಯೂ.ಡಿ 7556-665-ಅರ್ ಮತ್ತು ಬಿ-6-54-5 ಮತ್ತು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಸಾರಿಗೆ ಇಲಾಖೆಯ ಪತ್ರ ನಂ ಪಿ:7(11)67, ದಿನಾಂಕ:1-1-1966 ರಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಕಟ್ಟಡವು ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 40 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಮತ್ತು ಜಿಲ್ಲಾ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 25 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಕಾಯ್ದಿರಿಸಬೇಕು ಹಾಗೂ ಈ ಖಾಲಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಬಾರದು.
7. ಅರ್ಜಿದಾರರು ನಗರ ಭೂ ಪರಿಮಿತಿ ಕಾಯಿದೆ 1976 ವಿಧಿ 6(1) ರ ಪ್ರಕಾರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಘೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸದಿದ್ದಲ್ಲಿ ಈಗ ತಕ್ಷಣ ಅಂತಹ ಘೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ಭೂ ಪರಿಮಿತಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಕಳುಹಿಸಲಾಗಿದೆ.
8. ಈ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳ ಹೊಗೆ ಅನಿಲ ಇತರೆ ಕಲ್ಮಶಗಳನ್ನು ಪರಿಣಾಮಕಾರಿಯಾಗಿ ತಡೆಗಟ್ಟಿ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿಸರ ಮಾಲಿನ್ಯವಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಪರಿಸರ ಇಲಾಖೆಗಳ ಅನುಮತಿ ಹೊಂದಿರತಕ್ಕದ್ದು.
9. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಪಡೆಯಲು ಯಾವುದೇ ಸುಳ್ಳು ಮಾಹಿತಿ ಅಥವಾ ದಾಖಲೆ ನೀಡಿದಲ್ಲಿ ಈ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ತಕ್ಷಣವೇ ಅಸಿಂಧುವಾಗುತ್ತದೆ ಹಾಗೂ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು.
10. ಮೇಲ್ಕಂಡ ಯಾವುದೇ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು ಮತ್ತು ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 96 ರಂತೆ ದಂಡ ಶುಲ್ಕವನ್ನು ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಅಲ್ಲದೇ ಈ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿದ ಕಟ್ಟಡಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರ ನೀಡದೇ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಹಾಗೂ ಅದಕ್ಕೆ ತಗಲುವ ವೆಚ್ಚವನ್ನು ಭೂಕಂದಾಯ ಬಾಕಿ ಎಂದು ಖಾತೆದಾರರಿಂದ ವಸೂಲಿ ಮಾಡಲಾಗುವುದು.

ಹೆಚ್ಚುವರಿ ಷರತ್ತುಗಳು

1. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವು ಮುಂದಿನ ಆದೇಶದವರೆಗೂ ಶಾಶ್ವತವಾಗಿ ಮಾನ್ಯವಾಗಿರುತ್ತದೆ, ಭೂ ಪರಿವರ್ತನೆಯ ಉದ್ದೇಶ ಬದಲಾವಣೆಯಾಗಬೇಕಾದರೆ ಸಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಹೊಸ ಆದೇಶ ಪಡೆಯತಕ್ಕದ್ದು.
2. ಷರತ್ತು (9) ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು Residential - Personal Housing ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬೇಕಾದರೆ ಸಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಮರು ಅನುಮತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು. ಸದರಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು ಯಾವ ಉದ್ದೇಶಗಳಿಗೆ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಗಳಿಗೆ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ / ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ / ಸಿಎಂಸಿ / ಟಿಎಂಸಿ / ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ / ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಂದ ಅಗತ್ಯ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.
3. ಸದರಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಅರ್ಜಿದಾರರು ನೀಡಿರುವ ಅಫಿಡವಿಟ್ (ಪ್ರಮಾಣಪತ್ರ) ಆಧಾರದಲ್ಲಿ ನೀಡಲಾಗಿದ್ದು ಅಫಿಡವಿಟ್ ಪ್ರಮಾಣಪತ್ರದಲ್ಲಿ ನೀಡಿರುವ ಮಾಹಿತಿಯು ಒಂದು ವೇಳೆ ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ಈ ಆದೇಶವು ನಿಯಮಾನುಸಾರ ರದ್ದತಿ ಮಾಡುವ ಷರತ್ತಿಗೆ ಒಳಪಡುತ್ತದೆ.
4. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ/ಗ್ರಾಮ ಪಂಚಾಯಿತಿ/ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ/ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡುವವರೆಗೆ ಮಾತ್ರವೇ ಕಂದಾಯ ಇಲಾಖೆಯ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ನಿರ್ವಹಿಸಿ, ಕಾಲೋಚಿತಗೊಳಿಸುತ್ತಿರುವ ಪಹಣಿಯಲ್ಲಿರುವ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದ ಪೂರ್ಣ ವಿಸ್ತೀರ್ಣವನ್ನು ವಿಭಜನೆ ಮಾಡದೇ ಒಂದೇ ಘಟಕವನ್ನಾಗಿ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿದೆ. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ ಅಥವಾ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅಥವಾ ಸಂಬಂಧಿಸಿದ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡಿದ ನಂತರ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕೆ ಮೀಸಲಿರಿಸಿದ ವಿಸ್ತೀರ್ಣವನ್ನು ಬಿಟ್ಟು ಉಳಿದ ವಿಭಜಿತ ಕ್ಷೇತ್ರವನ್ನು ಆಯಾ ಕ್ಷೇತ್ರಕ್ಕೆ ನೀಡಿರುವ ಅಸಿಯ ಗುರುತಿನ ಸಂಖ್ಯೆ (Property id) ಮೇರೆಗೆ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿರುತ್ತದೆ.
5. ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಫಿಕ್ ಮಿಲ್ & ಆಯಿಲ್ ಘಟಕ ಸ್ಥಾಪಿಸುವಂತಿಲ್ಲ. ಸದರಿ ಜಮೀನು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಬದಲಾವಣೆ ಆಗಿರುವುದರಿಂದ ಅರ್ಜಿದಾರರು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಬಳಸತಕ್ಕದ್ದು.

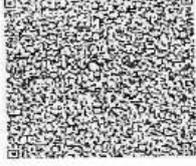
ಪೆಡ್ಕೋಲ್ ವಿವರ

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NOTARY, UDUPPI

ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 189/*/2, ಸ.ನಂ. ರಲ್ಲಿನ ಒಟ್ಟು 0.6.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.6.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿಗೆ ಚಕ್ರಬಂದಿ:

| ಸ.ನಂ | ವಿಸ್ತೀರ್ಣ | | ಚಕ್ರಬಂದಿ | | | |
|---------|-----------------|-----------------------|-----------|------------|-----------|------------|
| | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತಿತ ವಿಸ್ತೀರ್ಣ | ಪೂರ್ವಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ | ಉತ್ತರಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ |
| 189/*/2 | 0.6.0.00 | 0.6.0.00 | 189\1 | 189\7 | 189\3A1 | 189\7 |



G Jagadeesha



ಸಹಿ
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಉಡುಪಿ ಜಿಲ್ಲೆ

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ :

- 1.ತಹಶೀಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ ಮೂಲ ಕಡತ ಹಾಗೂ ಚಲನ್ ನೊಂದಿಗೆ ಕಳುಹಿಸುತ್ತಾ ಈ ಆದೇಶದ ಪ್ರಕಾರ ಸಂಬಂಧಪಟ್ಟ ಸರ್ವೆ ನಂಬರ್ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿದೆ ಎಂದು ಸಂಬಂಧಪಟ್ಟ ಅರ್.ಡಿ.ಸಿ ಯಲ್ಲಿ ನಮೂದಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಜಮೀನಿಗೆ ಖಾತೆದಾರರ ಲೆಕ್ಕದಲ್ಲಿ ಸದರಿ ಜಮೀನಿನ ಭೂ ಕಂದಾಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.
- 2.Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
- 3.ಉಪ ವಿಭಾಗಧಿಕಾರಿಗಳು,ಉಡುಪಿಉಪ ವಿಭಾಗ ರವರಿಗೆ.
- 4.ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿಉಪ ವಿಭಾಗ.
- 5.ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ: ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ,ನಾರಾಯಣ ಬಂಗೇರ , ವಿಳಾಸ: OM MATHA; ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.
- 6.ಹೆಚ್ಚಿನ ಪ್ರತಿ.

ತಿದ್ದುಪಡಿ ಆದೇಶ

ತಿದ್ದುಪಡಿ ದಿನಾಂಕ: 21/12/2020

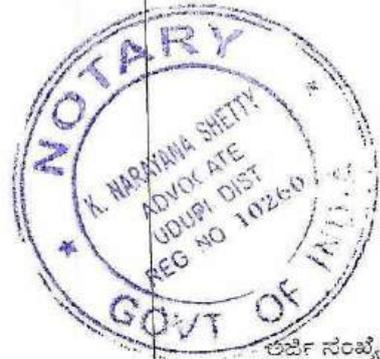
ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187485

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ: 189/*/2 ರಲ್ಲಿ 0.6.0.00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ ಉದ್ದೇಶಕ್ಕಾಗಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187485 ರಲ್ಲಿ ಹೊರಡಿಸಲಾದ ಅಧಿಕೃತ ಜ್ಞಾಪನವನ್ನು ತಿದ್ದುಪಡಿ ಮಾಡುವ ಕುರಿತು

ಉಲ್ಲೇಖ : 1. ಭೂಪರಿವರ್ತನಾ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ : 187485 | ದಿನಾಂಕ: 26/11/2020.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ಅಧಿಕೃತ ಜ್ಞಾಪನದಲ್ಲಿ, ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಮಾಡಲಾಗಿದ್ದು, ಸದರಿ ಆದೇಶದಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಹೆಚ್ಚುವರಿ ಪರತ್ತು ನಮೂದಿಸಲಾಗಿದೆ.

"ಅರ್ಜಿದಾರರು, ಭೂ ಪರಿವರ್ತನಾ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಉಪ ಉದ್ದೇಶ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಇಲ್ಲದಿರುವ ಕಾರಣ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಎಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಅದರಂತೆ ಆದೇಶ ನೀಡಲಾಗಿದೆ. ಸದರಿ ಆದೇಶದಲ್ಲಿ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಬದಲಾಗಿ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಬದಲಾವಣೆ ಮಾಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ. ಅರ್ಜಿದಾರರ ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಪ್ರಸ್ತುತ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಭೂ ಪರಿವರ್ತನಾ ಉಪ ಉದ್ದೇಶದಲ್ಲಿ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕದ (Fish freezing plant) ಉಲ್ಲೇಖ ಇಲ್ಲದಿರುವುದರಿಂದ ಹಾಗೂ ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಮತ್ತು ಸರ್ಕಾರದ ಭೂ ಉಪಯೋಗ



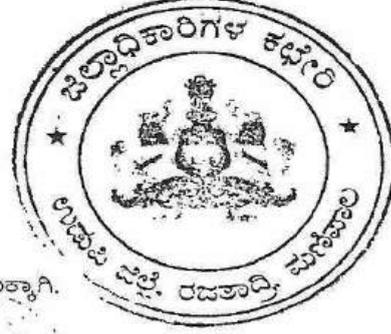
ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187485

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NOTARY, UDUPI

ಬದಲಾವಣಾ ಆದೇಶದಂತೆ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಕ್ಕೆ ಆದೇಶವಾಗಬೇಕಾಗಿರುವುದರಿಂದ ಭೂ ಪರಿವರ್ತನಾ ಉಪ ಉದ್ದೇಶವನ್ನು ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಓದಿಕೊಳ್ಳತಕ್ಕದ್ದು. ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಪ್ರಕಾರ ಸದ್ರಿ ಸ್ಥಳದಲ್ಲಿ ಪಿಫ್ ಮಿಲ್ ಮತ್ತು ಓಯಿಲ್ ಘಟಕಗಳನ್ನು ಹೊರತು ಹಡಿಸಿ ಮೀನಿನ ಇತರ ಉದ್ದೇಶಗಳಿಗೆ ಬಳಸತಕ್ಕದ್ದು."

ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶ ಸಂಖ್ಯೆ: 187485 ದಿನಾಂಕ:26/11/2020ರಲ್ಲಿ ಹೊರಡಿಸಿರುವ ಇನ್ನುಳಿದ ಎಲ್ಲಾ ಅಂಶಗಳು / ಷರತ್ತುಗಳು ಮುಂದುವರೆಯುತ್ತದೆ.

DC Name :
G Jagadeesha



ಸಹಿ/-
ಜಿಲ್ಲಾಧಿಕಾರಿ,
ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂತ್ರ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ :

1. ತಹಶೀಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ
2. Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂತ್ರ ಕ್ರಮಕ್ಕಾಗಿ.
3. ಉಪ ವಿಭಾಗಧಿಕಾರಿಗಳು, ಉಡುಪಿ ಉಪ ವಿಭಾಗ ರವರಿಗೆ.
4. ಉಪ ನಿರೀಕ್ಷಕರು, ಭೂಮಾವನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿ ಉಪ ವಿಭಾಗ.

ಕೆಳಕಂಡವರಾದ ಶ್ರೀ ಶ್ರೀಮತಿ: ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ, ನಾರಾಯಣ ಬಂಗೇರ , ವಿಳಾಸ: OM MATHA; ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.



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NOTARY. UDUPI



ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ತಹಶೀಲ್ದಾರ್ ರವರ ಕಛೇರಿ, ಉಡುಪಿ ತಾಲೂಕು
ಅಲಿನೇಷನ್ ನಕ್ಷೆ

ಆರ್ಜಿ ಸಂಖ್ಯೆ : 16020820781364

ಸರ್ವೆ ಸಂಖ್ಯೆ : 189/12

ನಕ್ಷೆ ಸಂಖ್ಯೆ : 16020820781364001

ಜಿಲ್ಲೆ : ಉಡುಪಿ

ತಾಲೂಕು : ಉಡುಪಿ

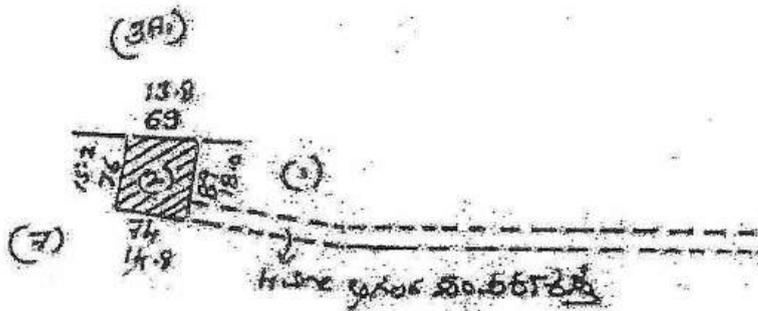
ಹೋಬಳಿ : ಉಡುಪಿ

ಗ್ರಾಮ : ಉದ್ಯಾವರ

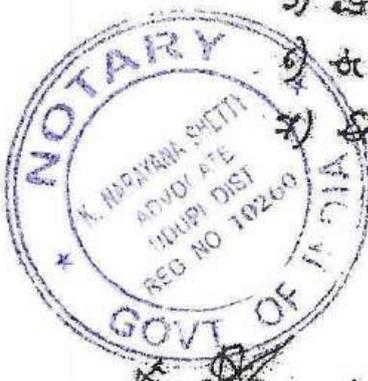
ಅರ್ಜಿದಾರರ ಹೆಸರು : ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ

ವಹಿವಾಟು ಅಲಿನೇಷನ್

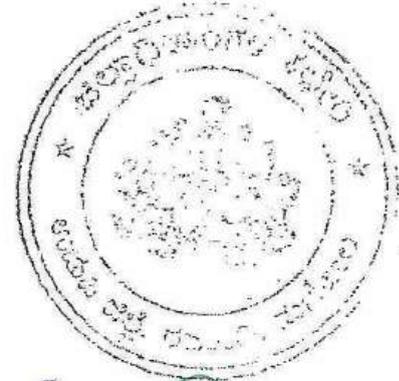
ವಿಳಾಸ : ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು



- ೧) ಅಮೂಲ್ಯ ತೆರಪುಕ ಸುಮಾರು ೨ ಕೆ.ಎಂ. ದೂರದಲ್ಲಿ.
- ೨) ನೆಲಮುಖ ಸುಮಾರು ೧/೨ ಕೆ.ಎಂ. ದೂರದಲ್ಲಿ.
- ೩) ಇದ್ದುಕೊಂಡು ಕಟ್ಟಿರುವುದು ಸುಮಾರು ೨ ಕೆ.ಎಂ. ದೂರದಲ್ಲಿ.
- ೪) ಕೆಲವು ಕಟ್ಟಡಗಳು ಸುಮಾರು ೨ ಕೆ.ಎಂ. ದೂರದಲ್ಲಿ.
- ೫) ಅನುಮತಿಸಿದ ಅಡ್ಡವಲಯದ ಸುಮಾರು ೧೨೫ ಅಡಿ ದೂರದಲ್ಲಿ.
- ೬) ಈ ನಕ್ಷೆಯಲ್ಲಿ ಯಾವುದೇ ಕಡ್ಡಡೆ ಬಿಡುಗಡೆ.
- ೭) ಈ ನಕ್ಷೆಯಲ್ಲಿ ಕೈಬಿಟ್ಟು ತಂತೆ ವಿಷಯ ಮುಂದುವರಿಸಿ.



19/8/2020
ದಿನಾಂಕದೊಂದಿಗೆ ಹಕ್ಕು ದಾರರ ಸಹಿ



ತಂತ್ರಾಧಿಕಾರಿ

 ವಿಷಯ ಕುಮಾರ್
 ತಂತ್ರಾಧಿಕಾರಿ ಉಡುಪಿ

True Copy
 NOTARY, UDUPI

ಅರ್ಜಿ ಸಂಖ್ಯೆ : 16020820781364

ಸರ್ವೆ ನಂಬರ್ :189/*2

ನಕ್ಷೆ ಸಂಖ್ಯೆ : 16020820781364001

ಜಿಲ್ಲೆ : ಉಡುಪಿ

ತಾಲೂಕು : ಉಡುಪಿ

ಹೋಬಳಿ : ಉಡುಪಿ

ಗ್ರಾಮ : ಉದ್ಯಾವರ

ಅರ್ಜಿದಾರರ ಹೆಸರು : ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ

ವಹಿವಾಟು ಅಲಿನೇಷನ್

ವಿಳಾಸ : ಉದ್ಯಾವರ ಗ್ರಾಮ,ಉಡುಪಿ ತಾಲೂಕು

ಬ್ಯಾಂಕ್ ವಿವರ

| ಸರ್ವೆ ನಂಬರ್/ಸಂಖ್ಯೆ | ಬ್ಯಾಂಕ್ ವಿವರ | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಖರೀದಿ ಎ ವಿಸ್ತೀರ್ಣ | ಖರೀದಿ ಬಿ ವಿಸ್ತೀರ್ಣ | ಕ್ರೆಡಿಟ್ ಜಮೀನಿನ ವಿಸ್ತೀರ್ಣ | ಭೂವರಿವರ್ತನೆಗೆ ಉದ್ದೇಶಿತ ವಿಸ್ತೀರ್ಣ | ಆಕಾರ | ಆರ್.ಟಿ.ಸಿ. ಹಕ್ಕುದಾರರ ಹೆಸರು | ತಂದೆಯ ಹೆಸರು / ಗಂಡನ ಹೆಸರು |
|--------------------|--------------|-----------------|-------------------|--------------------|---------------------------|----------------------------------|------|----------------------------|--------------------------|
| 189/*2 | 1 | 0-6-0.00 | 0-0-0.00 | 0-0-0.00 | - | 0-6-0.00 | - | ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ | ನಾರಾಯಣ ಬಂಗೇರ |

ಚೆಕ್ಯುಬಂದಿ ವಿವರ

| ಬ್ಯಾಂಕ್ ಸಂಖ್ಯೆ | ಉತ್ಪರಕ್ಕೆ | ಪೂರ್ವಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ |
|----------------|-----------|-----------|------------|------------|
| 1 | 189\3A1 | 189\1 | 189\7 | 189\7 |

ಬಾಬು ವಿಂಗಡಣೆ ವಿವರ

| ಬ್ಯಾಂಕ್ ಸಂಖ್ಯೆ | ಬಾಬು ತರಹ | ವಿಸ್ತೀರ್ಣ | ಆಕಾರ | ನೀರಿನ ಅಶ್ರಯ |
|----------------|----------|-----------|------|-------------|
| 1 | ಅಲಿನೇಷನ್ | 0-6-0.00 | 0.00 | ಮಳೆ |

ಅಳತೆ ಕೆಲಸ ನಿರ್ವಹಿಸಿದವರು
(Prepared by)

ಪರಿಶೀಲಿಸಿದವರು

(Checked by)

THEERTHAKSHI.K.C

ಪರಿಶೀಲನಾ ಭೂಮಾಪಕರು

*24/08/2020

ಅಂಗೀಕರಿಸಿದವರು

(Approved by)

DAYANAD RAO

ತಪಾಸಕರು 24/08/2020

ಸ್ಥಳ ಉಡುಪಿ

ದಿನಾಂಕ :26/08/2020

Valid Till: 20/02/2021

JYOTHI BK

ಮೋಜಣಿ ನಿರ್ವಾಹಕರು

Note: ಈ ನಕ್ಷೆಯನ್ನು ಮೇಲ್ಕಂಡಿರುವ ವಿವರ/ ಅಧಿಕಾರಿಗಳ ಗಣಕ ವ್ಯವಸ್ಥೆಯಲ್ಲಿ Bio Login ಬಳಸಿ ಅಂಗೀಕರಿಸಿದ್ದು. ಭೌತಿಕ ಸಹಿ ಅವಶ್ಯಕತೆ ಇರುವುದಿಲ್ಲ.



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ADIS:LNA(1)CR/262/2020(Master Plan Based)

Government of Karnataka
Revenue Department
Deputy Commissioner Office, Udupi District

No. 187485

Dated 26-11-2020

Official Reminder

Sub: Order Pertaining to the Conversion Of the Agricultural Land based on Master Plan Of Deemed Conversion based Sy. No. 189/*/2 measuring 0.6.00 acre Situated at Udyavara Village of Udupi Hobli, Udupi Taluk and District.

Ref: 1. No objection certificate issued by of Udupi- Malpe Planning Authority.

2. The applicant has paid as per Conversion Fee of Rs. 2616 Challan No. IE1120002900029466 Dated 26-11-2020, Podi Fee Rs. 100 Challan No. IE1120002900029468, Dated 26-11-2020 Karabu Fee Rs. 0 And Penalty Fee Rs. 0 Totaling amount of Rs. 2716.

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Considering the Application of Sri. Shankarnarayana Suvarna, Narayan Bangera as per Sec. 95(2) of Karnataka Land Revenue Act, 1964 in respect of Sy. No. 189/*/2 Measuring 0.6.00 acre falling under Local planning Authority area, as per master Plan said land is specified for Cold Storage-Industrial Purpose. As Per Ref (1) has submitted to Concerned Department seeking No Objection certificate and informed Utilizing only For Cold Storage-Industrial Purpose. As Per Section 95 (4) And 95 (7) conditions and Karnataka Land(Rectification) Revenue Rules 1994 Rule 107 (1) has been imposed Fee, as per Ref (2) of applicant has paid aforesaid fee in respect Sy. No. 189/*/2 Measuring 0.6.00 Cents Situated At Udyavara Village, Udupi Hobli, Udupi Taluk And District has been converted For Cold Storage-Industrial Purpose on the below Shown Terms And Conditions.

1. The Applicant without obtaining any permission from concerned Authority Like /Development Authority/CMC/TMC/ Pollution Control Board/Village Panchayth, has Right To Use The Said Property For Which Applicant Has Converted the Property.

SIGNED BEFORE ME

NOTARY UDUPI

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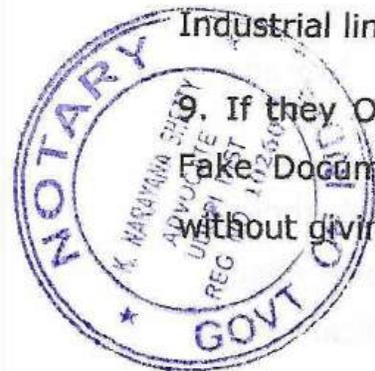
2. The converted property shall be utilized only for cold storage-industrial purpose. Without obtaining prior permission, the said land cannot be used for any other purpose.
3. The building shall be constructed obtaining licence and as per approved Layout Plan And Licence etc., from Udupi-Malpe (Authority /Municipality/Etc). Without obtaining approval for layout plan, the land cannot be alienated.
4. The land allotted for road, Road Margin, Vacant land shall be reserved, as per the Approved Layout Plan and rules and objectives of (as imposed by Authority/Municipality/Etc).
5. It is the responsibility of the applicant to provide water, electricity, drainage etc., to the residents and to maintain Health, hygiene and security.
6. As per Government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transportation Department Letter No. P1:7(11)67, Dated 1-1-1966, the Land In Question where Construction of building is to be put, there must be distance Between 40 Meter From middle of the road on National Highway and in State Highway there must Be 25 meter distance, and no construction shall be done in the said vacant land.
7. In case he Applicant Didn't Submit the Declaration to the Concerned Authority As Per Sec 6 (1) of Urban Land Limit Act 1976 the applicant shall immediately submit the declaration and the copy of declaration has to be sent to the concerned department.
8. There shall not be any smoke, emission and sewage from the Industrial unit installed on the converted land by the applicant. License from pollution control Board, Environment Department shall be obtained for establishing Industrial limit.

9. If they Obtain the Conversion Order by furnishing false information and Fake Document, the Said Conversion order will be immediately cancelled without giving Any Notice/Intimation.

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 NOTARY UDUPI 19/8/24



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10. If any of the above rules is violated the conversion order will be cancelled without giving any intimation/notice and action will also be initiated and penalty will also be imposed as per S. 69 of Land Revenue Act Of 1964. Steps will be taken to demolish the building and no compensation will be paid and the amount incurred for demolishing will be recovered from applicant as Land assessment.

Additional Condition

1. Till further order this conversion order is valid, if the conversion order has to be changed for any purpose, they have to obtain new order as per Section 97.

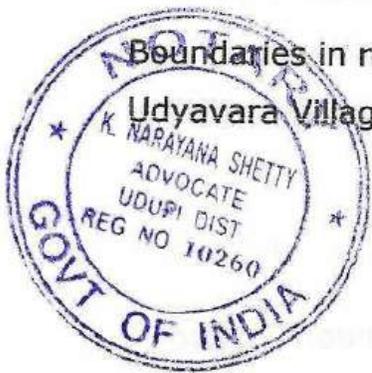
2. As Per The Condition No. 2 the said converted land shall be utilized only for Industrial cold storage purpose. In case the converted land is to be Utilized For any other Purpose, fresh order shall be obtained As Per Section 97. Licence from Planning Authority/Development Authority/ CMC/ TMC/Pollution Control Board/Village Panchayath shall be obtained for using the land for which the order for conversion is obtained.

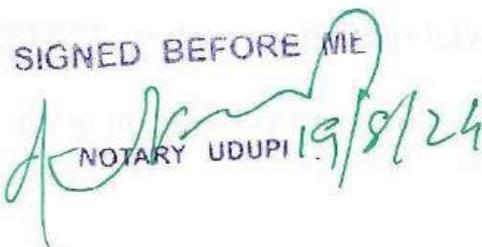
3. The Conversion Order is passed on the Basis Of Affidavit Filed By Applicant. If the content/information of the affidavit is found to be wrong, the said conversion order will be cancelled.

4. The entire property shall be alienated as a single unit urban development Authority/village Panchayath/ Development Authority/Approving Authority grants approval and the same is managed in Bhoomi website of Revenue Department and plotting is to be done.

5. The said converted land shall be utilized only for cold storage industry and the said land shall not be used for Fish Mill and Fish oil Industry.

Boundaries in respect Of Sy. No. 189/*/2 Measuring 0.6.00 acre Situated at Udyavara Village, Udipi Hobli, Udipi Taluk And District.



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| S. No | Extent | | Boundaries | | | |
|---------|--------------|------------------|------------|------------|---------|-------|
| | Total Extent | Converted Extent | East | West | North | South |
| 189/*/2 | 0.6.00 | 0.6.00 | 189/1 | S.No.189/7 | 189/3A1 | 189/7 |

Signature

G. Jagadeesha

Deputy Commissioner

Udupi District

For further action the copy is sent to the below shown

1. Original Document Along With Challan Sent To The Tahasildar Udupi. As per the said order concerned survey number is converted and in concerned RTC has to mutated and cess of the said land shall be reduced.
2. Udupi-Malpe (Authority/Municipality) For Suitable Action.
3. Assistant commissioner, Udupi Assistant commissioner office
4. Deputy Director, Land surveyor and land records Udupi sub division.
5. The copy has to be sent applicant Sri. Shankarnarayana Suvarna, Narayan Bangera, address: OM MATHA through Registered post.
6. Additional copy.

Rectification order

Application No: 187485

Correction dated 21/12/2020

Sub: Rectification order of conversion of agricultural property in to commercial purpose as per official reminder of application No. 187485 of Sy. No. 189/*/2 measuring 0-6.00 acre situated at Udyavara Village of Udupi Taluk and District.

Ref: Conversion Official reminder number: 187485 | dated 26/11/2020

In respect of the above order of conversion additional conditions has to be mentioned.



SIGNED BEFORE ME

 19/8/20

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In the land conversion proceeding there is no scope for fish freezing unit and so application is filed by the applicant for Cold storage and accordingly order is passed. In the said application correction is sought as cold fish freezing plant instead of cold storage. After verifying the applicant's application there is no reference/mention of fish freezing plant as per the order of Karnataka High court and government, land conversion order has to read as fish freezing plant. As per the order of the court except for use of Fish mill and oil unit it can also be used for other fishing purposes.

All other condition are continued as per Conversion order Number 187485 dated 26-11-2020.

DC Name:

G Jagadeesha

signature

District commissioner

Udupi District

For further action the copy is sent to the below shown

1. Thasildhar Udupi.

2. Udupi-Malpe (Authority/Municipality) For Suitable Action.

3. Assistant commissioner, Udupi Assistant commissioner office

4. Deputy Director, Land surveyor and land records Udupi sub division.

5. The copy has to be sent to applicant Sri. Shankarnarayana Suvarna, Narayan Bangera, address: OM MATHA through Registered post.

Translated to English
from Kannada by me

SANJAY K. NILAVAR
LLB
ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Udupi-576 101
MO: 9886830121

SIGNED BEFORE ME

NOTARY UDUPI
19/8/24

Prof. K. Narayana Shetty
M.A., LL.B.,

Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 111
M: 9845254297

ಎಡಿಸ್: ಎಲ್‌ಎನ್‌ಎ(1) ಸಿಆರ್/265/2020 (Master Plan Based)



ಕಂದಾಯ ಇಲಾಖೆ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ ಉಡುಪಿ ಜಿಲ್ಲೆ

ಸಂಖ್ಯೆ : 187479

ದಿನಾಂಕ : 02/12/2020

ಅಧಿಕೃತ ಜ್ಞಾಪನ

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 188/*/1B ಸ.ನಂಬರಿನ 0.66.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ಮಾಸ್ಟರ್ ಪ್ಲಾನ್ ಆಧಾರಿತ ಡೀಮ್ಸ್ ಭೂಪರಿವರ್ತನೆ ಆದೇಶ ಹೊರಡಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ : 1. Udupi-Malpe ಯೋಜನಾ ಪ್ರಾಧಿಕಾರದ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ.
2. ಭೂ ಪರಿವರ್ತನಾ ಶುಲ್ಕ ರೂ 28776 ಗಳನ್ನು ಚಲನ್ ಸಂ: IE1120002900029448 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ, ಪೋಡಿ ಶುಲ್ಕ ರೂ 100 ಗಳನ್ನು ಚಲನ್ ಸಂ: IE1120002900029451 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ ಖರಾಬು ಶುಲ್ಕ ರೂ. : 0 ರಂತೆ ಹಾಗೂ , ದಂಡ ಶುಲ್ಕ ರೂ : 0 ರಂತೆ ಒಟ್ಟು ರೂ. 28876 ಗಳನ್ನು ಖಜಾನೆಗೆ ಅರ್ಪಿಸಿದುದು ಕುರಿತು ಮಾಹಿತಿಗಾಗಿ.

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ನಿರ್ದೇಶಿಸಿದ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95 (2) ರಡಿಯಲ್ಲಿ ಶ್ರೀ/ಶ್ರೀಮತಿ ಬೇಬಿ ಎಸ್ ಮಂಡನ್, ಸುಧಾಕರ ಮಂಡನ್, ರವರ ಅರ್ಜಿಯನ್ನು ಪರಿಗಣಿಸಿ ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 188/*/1B ಸ.ನಂಬರಿನ 0.66.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.66.0.00 ವಿಸ್ತೀರ್ಣವು ಸ್ಥಳೀಯ ಯೋಜನೆ ಪ್ರದೇಶದೊಳಗೆ ಇದ್ದು, ಮಾಸ್ಟರ್ ಪ್ಲಾನಿನಲ್ಲಿ ಸದರಿ ಜಮೀನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕೆ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಉಲ್ಲೇಖ (1) ರಂತೆ ಸಂಬಂಧಪಟ್ಟ ಪ್ರಾಧಿಕಾರದ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ ಸಲ್ಲಿಸಿ ತಾವು ಅದೇ ಉದ್ದೇಶಕ್ಕೆ ಅಂದರೆ Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ ಕಲಂ 95 (4) ಮತ್ತು 95 (7) ರ ಪರತ್ತುಗಳು ಹಾಗೂ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 1994 ನಿಯಮ 107 (1) ರಂತೆ ಶುಲ್ಕ ವಿಧಿಸಿದ್ದು ಉಲ್ಲೇಖ (2) ರಂತೆ ಅರ್ಜಿದಾರರು ಸದರಿ ಶುಲ್ಕವನ್ನು ಪಾವತಿಸಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 188/*/1B ಸ.ನಂಬರಿನ 0.66.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.66.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ತೆಳಕಂಡ ಪರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

1. ಈ ಭೂಮಿಯು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಿಂದ, ಅಂದರೆ/ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ/ಸಿಎಂಸಿ/ಬಿಎಂಸಿ/ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಂದ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದ ಹೊರತು ಈ ಆದೇಶವು ಅನುಭವದಾದರೂ ಯಾವುದೇ ಪಕ್ಕನ್ನು ನೀಡುವುದಿಲ್ಲ.
2. ಈ ಭೂಪರಿವರ್ತನೆ ಜಮೀನನ್ನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು, ಈ ಜಮೀನನ್ನು ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬಾರದು.
3. ಈ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿಸಿರುವ ಬಡಾವಣೆ ನಕ್ಷೆ ಹಾಗೂ ಪರಿವಾಸನಿ ಇತ್ಯಾದಿಗಳನ್ನು Udupi-Malpe (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು, ಆ ನಂತರ ಅನುಮೋದನೆಗೊಂಡ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದು. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಲೇಔಟ್ ಪ್ಲಾನಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯದ ಪರಿಹಾರ ಮಾಡಿಕೊಡದು.
4. ಇತರ ಅವಶ್ಯವಾದ ರಸ್ತೆ ಜಾಗ, ರಸ್ತೆ ಮಾರ್ಜಿನ್, ಖಾಲಿ ಜಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿದ ಬಡಾವಣೆ ನಕ್ಷೆ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ನಿಯಮಗಳ ರೀತ್ಯ ಸದರಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸತಕ್ಕದ್ದು.

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5. ಸಾರ್ವಜನಿಕ ಹಿತದೃಷ್ಟಿಯಿಂದ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ನಿವೇಶನದಾರರಿಗೆ ನಾಗರಿಕ ಸೌಲಭ್ಯಗಳಾದ ವಿದ್ಯುಚ್ಛಕ್ತಿ, ನೀರು ಸರಬರಾಜು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ, ಇತ್ಯಾದಿಗಳನ್ನು ಆರೋಗ್ಯ ಸೈರ್ಮಲ್ಯೇಕರಣ ಹಾಗೂ ಭದ್ರತೆಗಳ ಉದ್ದೇಶದಿಂದ ಎಲ್ಲಾ ಸೌಲಭ್ಯಗಳನ್ನು ಕಾನೂನು ರೀತ್ಯ ಒದಗಿಸಿಕೊಡುವುದು ಅರ್ಜಿದಾರರ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ.

6. ಸರ್ಕಾರದ ಆದೇಶ ಸಂ:ಪಿಡಬ್ಲ್ಯೂ.ಡಿ 7556-665-ಅರ್ ಮತ್ತು ಬಿ-6-54-5 ಮತ್ತು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಸಾರಿಗೆ ಇಲಾಖೆಯ ಪತ್ರ ನಂ ಪಿ:7(11)67, ದಿನಾಂಕ:1-1-1966 ರಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಕಟ್ಟಡವು ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 40 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಮತ್ತು ಜಿಲ್ಲಾ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 25 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಕಾಯ್ದಿರಿಸಬೇಕು ಹಾಗೂ ಈ ಖಾಲಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಬಾರದು.

7. ಅರ್ಜಿದಾರರು ನಗರ ಭೂ ಪರಿಮಿತಿ ಕಾಯಿದೆ 1976 ವಿಧಿ 6(1) ರ ಪ್ರಕಾರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಘೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿದಲ್ಲಿ ಈಗ ತಕ್ಷಣ ಅಂತಹ ಘೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಸಂಬಂಧವೆಲ್ಲ ಭೂ ಪರಿಮಿತಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಕಳುಹಿಸಲಾಗಿದೆ.

8. ಈ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳ ಹೊಗೆ ಅನಿಲ ಇತರ ತಲ್ಲಗಳನ್ನು ಪರಿಣಾಮಕಾರಿಯಾಗಿ ತಡೆಗಟ್ಟಿ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿಸರ ಮಾಲಿನ್ಯದಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಪರಿಸರ ಇಲಾಖೆಗಳ ಅನುಮತಿ ಹೊಂದಿರತಕ್ಕದ್ದು.

9. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಪಡೆಯಲು ಯಾವುದೇ ಸುಳ್ಳು ಮಾಹಿತಿ ಅಥವಾ ದಾಖಲೆ ನೀಡಿದಲ್ಲಿ ಈ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ತಕ್ಷಣವೇ ಅಸಿಂಧುವಾಗುತ್ತದೆ ಹಾಗೂ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು.

10. ಮೇಲ್ಕಂಡ ಯಾವುದೇ ಪರಶ್ರುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು ಮತ್ತು ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 96 ರಂತೆ ದಂಡ ಶುಲ್ಕವನ್ನು ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಅಲ್ಲದೇ ಈ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿದ ಕಟ್ಟಡಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರ ನೀಡದೇ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಹಾಗೂ ಅದಕ್ಕೆ ತಗಲುವ ವೆಚ್ಚವನ್ನು ಭೂಕಂದಾಯ ಬಾಕಿ ಎಂದು ಖಾತೆದಾರರಿಂದ ವಸೂಲಿ ಮಾಡಲಾಗುವುದು.

ಹೆಚ್ಚುವರಿ ಪರಶ್ರುಗಳು

1. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವು ಮುಂದಿನ ಆದೇಶದವರೆಗೂ ಶಾಶ್ವತವಾಗಿ ಮಾನ್ಯವಾಗಿರುತ್ತದೆ, ಭೂ ಪರಿವರ್ತನೆಯ ಉದ್ದೇಶ ಬದಲಾವಣೆಯಾಗಬೇಕಾದರೆ ಸೆಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಹೊಸ ಆದೇಶ ಪಡೆಯತಕ್ಕದ್ದು.

2. ಪರಶ್ರು (9) ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು Industrial - Cold Storage ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬೇಕಾದರೆ ಸೆಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಮರು ಅನುಮತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು. ಸದರಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು ಯಾವ ಉದ್ದೇಶಗಳಿಗೆ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಗಳಿಗೆ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ / ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ / ಸಿಎಂಸಿ / ಟಿಎಂಸಿ / ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ / ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಂದ ಅಗತ್ಯ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.

3. ಸದರಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಅರ್ಜಿದಾರರು ನೀಡಿರುವ ಅಪಿಡವಿಟ್ (ಪ್ರಮಾಣಪತ್ರ) ಆಧಾರದಲ್ಲಿ ನೀಡಲಾಗಿದ್ದು ಅಪಿಡವಿಟ್ ಪ್ರಮಾಣಪತ್ರದಲ್ಲಿ ನೀಡಿರುವ ಮಾಹಿತಿಯು ಒಂದು ವೇಳೆ ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ಈ ಆದೇಶವು ನಿಯಮಾನುಸಾರ ರದ್ದತಿ ಮಾಡುವ ಪರಶ್ರುಗೆ ಒಳಪಡುತ್ತದೆ.

4. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ/ಗ್ರಾಮ ಪಂಚಾಯಿತಿ/ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ/ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡುವವರೆಗೆ ಮಾತ್ರವೇ ಕಂದಾಯ ಇಲಾಖೆಯ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ನಿರ್ವಹಿಸಿ, ಕಾಲೋಚಿತಗೊಳಿಸುತ್ತಿರುವ ಪಹಡಿಯಲ್ಲಿರುವ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದ ಪೂರ್ಣ ವಿಸ್ತೀರ್ಣವನ್ನು ವಿಭಜನೆ ಮಾಡದೇ ಒಂದೇ ಘಟಕವನ್ನಾಗಿ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿದೆ. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ ಅಥವಾ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅಥವಾ ಸಂಬಂಧಿಸಿದ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡಿದ ನಂತರ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕೆ ಮೀಸಲಿರಿಸಿದ ವಿಸ್ತೀರ್ಣವನ್ನು ಬಿಟ್ಟು ಉಳಿದ ವಿಭಜಿತ ಕ್ಷೇತ್ರವನ್ನು ಆಯಾ ಕ್ಷೇತ್ರಕ್ಕೆ ನೀಡಿರುವ ಅಸ್ತಿಯ ಗುರುತಿನ ಸಂಖ್ಯೆ (Property id) ಮೇರೆಗೆ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿರುತ್ತದೆ.

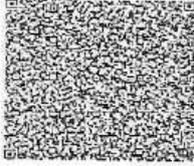
5. ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಫಿಶ್ ಮಿಲ್ & ಆಯಿಲ್ ಘಟಕ ಸ್ಥಾಪಿಸುವಂತಿಲ್ಲ. ಸದರಿ ಜಮೀನು ಕೈಗಾರಿಕಾ (ಔದ್ಯೋಗಿಕ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಬದಲಾವಣೆ ಆಗಿರುವುದರಿಂದ ಅರ್ಜಿದಾರರು ಕೈಗಾರಿಕಾ (ಔದ್ಯೋಗಿಕ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಬಳಸತಕ್ಕದ್ದು.

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ಪೆಡ್ಕೋಲ್ ವಿವರ

ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 188/*/1B, ಸ.ನಂ. ರಲ್ಲಿನ ಒಟ್ಟು 0.66.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.66.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿಗೆ ಚಕ್ಕುಬಂದಿ:

| ಸ.ನಂ | ವಿಸ್ತೀರ್ಣ | | ಚಕ್ಕುಬಂದಿ | | | |
|----------|-----------------|-----------------------|-----------|------------|-----------|------------|
| | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತಿತ ವಿಸ್ತೀರ್ಣ | ಪೂರ್ವಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ | ಉತ್ತರಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ |
| 188/*/1B | 0.66.0.00 | 0.66.0.00 | 188\9B | 188\2B | 188\1A | 188\4C |



G Jagadeesha



ಸಹಿ
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಉಡುಪಿ ಜಿಲ್ಲೆ

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ :

- 1.ತಹಶೀಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ ಮೂಲ ಕಡತ ಹಾಗೂ ಚಲನ್ ನೊಂದಿಗೆ ಕಳುಹಿಸುತ್ತಾ ಈ ಆದೇಶದ ಪ್ರಕಾರ ಸಂಬಂಧಪಟ್ಟ ಸರ್ವೆ ನಂಬರ್ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿದೆ ಎಂದು ಸಂಬಂಧಪಟ್ಟ ಅರ್.ಟಿ.ಸಿ ಯಲ್ಲಿ ನಮೂದಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಜಮೀನಿಗೆ ಖಾತೆದಾರರ ಲೆಕ್ಕದಲ್ಲಿ ಸದರಿ ಜಮೀನಿನ ಭೂ ಕಂದಾಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.
- 2.Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
- 3.ಉಪ ವಿಭಾಗಧಿಕಾರಿಗಳು,ಉಡುಪಿಉಪ ವಿಭಾಗ ರವರಿಗೆ.
- 4.ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿಉಪ ವಿಭಾಗ.
- 5.ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ: ಬೇಬಿ ಎಸ್ ಮೆಂಡನ್,ಸುಧಾಕರ ಮೆಂಡನ್ , ವಿಳಾಸ: PANDUBETTU; ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.
- 6.ಹೆಚ್ಚಿನ ಪ್ರತಿ.

ತಿದ್ದುಪಡಿ ಆದೇಶ

ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187479

ತಿದ್ದುಪಡಿ ದಿನಾಂಕ: 22/12/2020

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ: 188/*/1B ರಲ್ಲಿ 0.66.0.00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ ಉದ್ದೇಶಕ್ಕಾಗಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187479 ರಲ್ಲಿ ಹೊರಡಿಸಲಾದ ಅಧಿಕೃತ ಜ್ಞಾಪನವನ್ನು ತಿದ್ದುಪಡಿ ಮಾಡುವ ಕುರಿತು

ಉಲ್ಲೇಖ : 1. ಭೂಪರಿವರ್ತನಾ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ : 187479 | ದಿನಾಂಕ: 02/12/2020.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ಅಧಿಕೃತ ಜ್ಞಾಪನದಲ್ಲಿ, ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಮಾಡಲಾಗಿದ್ದು, ಸದರಿ ಆದೇಶದಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಹೆಚ್ಚುವರಿ ಪರತ್ತು ನಮೂದಿಸಲಾಗಿದೆ.

"ಅರ್ಜಿದಾರರು, ಭೂ ಪರಿವರ್ತನಾ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಉಪ ಉದ್ದೇಶ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಇಲ್ಲದಿರುವ ಕಾರಣ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಎಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಅದರಂತೆ ಆದೇಶ ನೀಡಲಾಗಿದೆ. ಸದರಿ ಆದೇಶದಲ್ಲಿ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಬದಲಾಗಿ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಬದಲಾವಣೆ ಮಾಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ. ಅರ್ಜಿದಾರರ ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಪ್ರಸ್ತುತ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಭೂ ಪರಿವರ್ತನಾ ಉಪ ಉದ್ದೇಶದಲ್ಲಿ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕದ (Fish freezing plant) ಉಲ್ಲೇಖ ಇಲ್ಲದಿರುವುದರಿಂದ ಹಾಗೂ ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಮತ್ತು ಸರ್ಕಾರದ ಭೂ ಉಪಯೋಗ

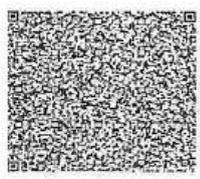
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NOTARY, UDUPI

ಬದಲಾವಣಾ ಆದೇಶದಂತೆ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಕ್ಕೆ ಆದೇಶವಾಗಬೇಕಾಗಿರುವುದರಿಂದ ಭೂ ಪರಿವರ್ತನಾ ಉಪ್ಪು ಉದ್ದೇಶವನ್ನು ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಓದಿಕೊಳ್ಳಬಹುದು. ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಪ್ರಕಾರ ಸದ್ರಿ ಸ್ಥಳದಲ್ಲಿ ಪಿಫ್ ಮಿಲ್ ಮತ್ತು ಓಯಿಲ್ ಘಟಕಗಳನ್ನು ಹೊರತು ಪಡಿಸಿ ಮೀನಿನ ಇತರ ಉದ್ದೇಶಗಳಿಗೆ ಬಳಸತಕ್ಕದ್ದು."

ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶ ಸಂಖ್ಯೆ: 187479 ದಿನಾಂಕ:02/12/2020ರಲ್ಲಿ ಹೊರಡಿಸಿರುವ ಇನ್ನುಳಿದ ಎಲ್ಲಾ ಅಂಶಗಳು / ಷರತ್ತುಗಳು ಮುಂದುವರೆಯುತ್ತದೆ.

DC Name :
G Jagadeesha



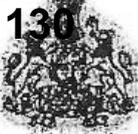
ಸಹಿ/-
ಜಿಲ್ಲಾಧಿಕಾರಿ,
ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ತೆಳಕಂಡವರಿಗೆ ತಲುಪಿಸಿದೆ :

1. ತಹಶೀಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ
2. Udupi-Malpe(ಪ್ರಾಧಿಕಾರ /ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ
- 3.ಉಪ ವಿಭಾಗಧಿಕಾರಿಗಳು,ಉಡುಪಿಉಪ ವಿಭಾಗ ರವರಿಗೆ.
- 4.ಉಪ ನಿರೀಕ್ಷಕರು, ಭೂಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿಉಪ ವಿಭಾಗ.
5. ಅಜ್ಜಿ ದ್ವಾರಕಾದ, ಶ್ರೀ/ಶ್ರೀಮತಿ: ಬೇಬಿ ಎಸ್ ಮಂಡನ್,ಸುಧಾಕರ ಮಂಡನ್ , ವಿಳಾಸ: PANDUBETTU; ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.



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ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ತಹಶೀಲ್ದಾರ್ ರವರ ಕಛೇರಿ, ಉಡುಪಿ ತಾಲೂಕು
ಅಲಿನೇಷನ್ ನಕ್ಷೆ

ಆರ್ಜಿ ಸಂಖ್ಯೆ: 16020820781388

ಸರ್ವೆ ಸಂಖ್ಯೆ: 188/11B

ನಕ್ಷೆ ಸಂಖ್ಯೆ: 16020820781388001

ಜಿಲ್ಲೆ: ಉಡುಪಿ

ತಾಲೂಕು: ಉಡುಪಿ

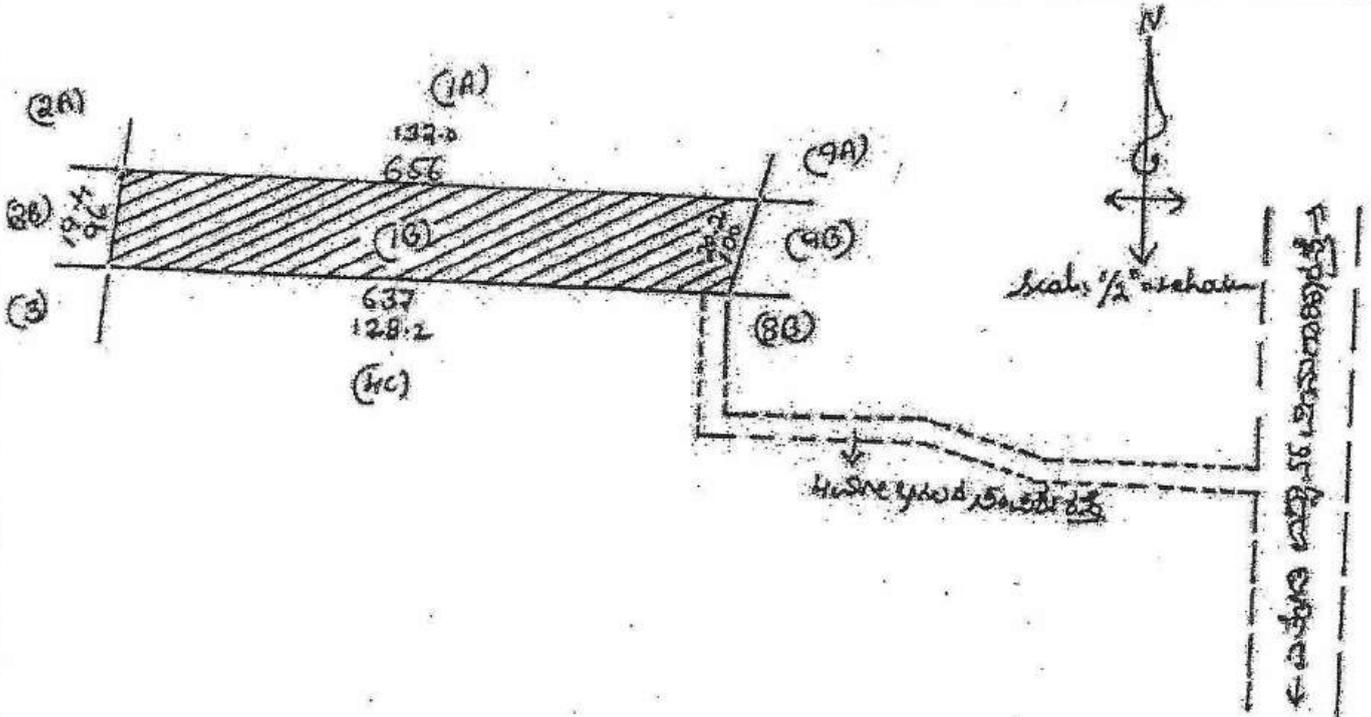
ಹೋಬಳಿ: ಉಡುಪಿ

ಗ್ರಾಮ: ಉದ್ಯಾವರ

ಅರ್ಜಿದಾರರ ಹೆಸರು: ಬೇಬಿ ಎಸ್ ಮಂಡನ್

ವಹಿವಾಟು ಸಲಿನೇಷನ್

ವಿಕಾಸ: ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು

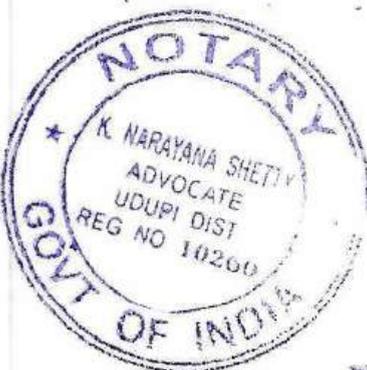


ಅಂಶಗಳು

(Signature)
ವಹಿವಾಟು ಸಲಿನೇಷನ್
ಉಡುಪಿ

- 1) ಅನುಮತಿಸಿದಂತೆ ಅಳತೆ ಮಾಡಿ ದಾಖಲಿಸಿ.
- 2) ನಡವಳಿಕೆ ಸುಮಾರು 1/2 ಕ.ಮಿ. ದೂರದಲ್ಲಿ.
- 3) ದಿವ್ಯದೇವತೆ ಹೆಚ್ಚಿನ ಅಳತೆ ಮಾಡಿ ತೆಗೆದುಕೊಳ್ಳುವುದು.
- 4) ಕೆಲವು ಹೆಚ್ಚಿನ ಅಳತೆ ಮಾಡಿ ತೆಗೆದುಕೊಳ್ಳುವುದು.
- 5) ಅನುಮತಿಸಿದಂತೆ ಅಳತೆ ಮಾಡಿ ದಾಖಲಿಸಿ.
- 6) ಈ ನಕ್ಷೆಯಲ್ಲಿ ಯಾವುದೇ ತಿದ್ದುಪಡಿ ಇರುವುದಿಲ್ಲ.
- 7) ಈ ನಕ್ಷೆಯಲ್ಲಿ ಹೆಚ್ಚಿನ ತೆರಿಗೆ ಕಾನೂನುಬಾಹಿರವಲ್ಲ.

K. Babu S. Menon
19/8/2018
ಅಧಿಕಾರಿಯ ಸಹಿ



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ADIS:LNA(1)CR/265/2020(Master Plan Based)

Government of Karnataka
Revenue Department
Deputy Commissioner Office, Udupi District

No. 187479

Dated 02-12-2020

Official Reminder

Sub: Order pertaining to the Conversion Of the Agricultural Land based on Master Plan Of Deemed Conversion based Sy. No. 188*/1B Measuring 0.66.00 acre Situated at Udyavara Village of Udupi Hobli, Udupi Taluk and District.

Ref: 1. No objection certificate issued by of Udupi- Malpe Planning Authority.

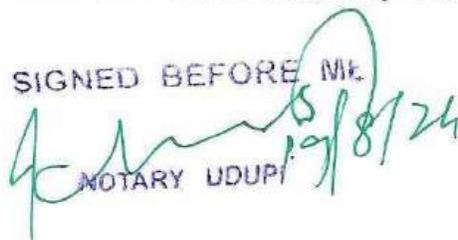
2. The applicant has paid as per Conversion Fee of Rs. 28776 Challan No. IE1120002900029448 dated 26-11-2020, Podi Fee Rs. 100 Challan No. IE1120002900029451 Dated 26-11-2020 Karabu Fee Rs. 0 And Penalty Fee Rs. 0 totaling amount of Rs. 28876.

<<<<<<>>>>>>>>

Considering the application Smt. Baby S Mendon, Sudhakar Mendon, as per Sec. 95(2) of Karnataka Land Revenue Act, 1964 in respect of Sy. No. 188*/1B Measuring 0.66.00 acre falling under Local planning Authority area, as per master Plan said land is specified for Cold Storage-Industrial Purpose. As Per Ref (1) has submitted to Concerned Department seeking No Objection certificate and informed Utilizing only For Cold Storage-Industrial Purpose. As Per Section 95 (4) And 95 (7) conditions and Karnataka Land(Rectification) Revenue Rules 1994 Rule 107 (1) has been imposed Fee, as per Ref (2) of applicant has paid aforesaid fee in respect Sy. No. 188*/1B measuring 0.66.00 Cents Situated At Udyavara Village, Udupi Hobli, Udupi Taluk And District has been converted For Cold Storage-Industrial Purpose on the below Shown Terms And Conditions.

1. The Applicant without obtaining any permission from concerned Authority Like /Development Authority/CMC/TMC/ Pollution Control Board/Village Panchayth, has Right To Use The Said Property For Which Applicant Has Converted the Property.

SIGNED BEFORE ME


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2. The converted property shall be utilized only for cold storage-industrial purpose. Without obtaining prior permission, the said land cannot be used for any other purpose.
3. The building shall be constructed obtaining licence and as per approved Layout Plan And Licence etc., from Udupi-Malpe (Authority /Municipality/Etc). Without obtaining approval for layout plan, the land cannot be alienated.
4. The land allotted for road, Road Margin, Vacant land shall be reserved, as per the Approved Layout Plan and rules and objectives of (as imposed by Authority/Municipality/Etc).
5. It is the responsibility of the applicant to provide water, electricity, drainage etc., to the residents and to maintain Health, hygiene and security.
6. As per Government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transportation Department Letter No. P1:7(11)67, Dated 1-1-1966, the Land In Question where Construction of building is to be put, there must be distance Between 40 Meter From middle of the road on National Highway and in State Highway there must Be 25 meter distance, and no construction shall be done in the said vacant land.
7. In case he Applicant Didn't Submit the Declaration to the Concerned Authority As Per Sec 6 (1) of Urban Land Limit Act 1976 the applicant shall immediately submit the declaration and the copy of declaration has to be sent to the concerned department.
8. There shall not be any smoke, emission and sewage from the Industrial unit installed on the converted land by the applicant. License from pollution control Board, Environment Department shall be obtained for establishing Industrial limit.
9. If they Obtain the Conversion Order by furnishing false information and Fake Document, the Said Conversion order will be immediately cancelled without giving Any Notice/Intimation.

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10. If any of the above rules is violated the conversion order will be cancelled without giving any intimation/notice and action will also be initiated and penalty will also be imposed as per S. 69 of Land Revenue Act Of 1964. Steps will be taken to demolish the building and no compensation will be paid and the amount incurred for demolishing will be recovered from applicant as Land assessment.

Additional Condition

1. Till further order this conversion order is valid, if the conversion order has to be changed for any purpose, they have to obtain new order as per Section 97.

2. As Per The Condition No. 2 the said converted land shall be utilized only for Industrial cold storage purpose. In case the converted land is to be Utilized For any other Purpose, fresh order shall be obtained As Per Section 97. Licence from Planning Authority/Development Authority/ CMC/ TMC/Pollution Control Board/Village Panchayath shall be obtained for using the land for which the order for conversion is obtained.

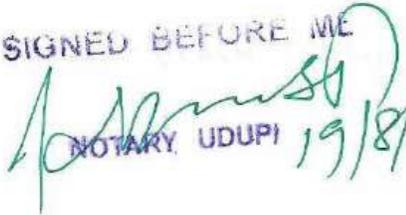
3. The Conversion Order is passed on the Basis Of Affidavit Filed By Applicant. If the content/information of the affidavit is found to be wrong, the said conversion order will be cancelled.

4. The entire property shall be alienated as a single unit urban development Authority/village Panchayath/ Development Authority/Approving Authority grants approval and the same is managed in Bhoomi website of Revenue Department and plotting is to be done.

5. The said converted land shall be utilized only for cold storage industry and the said land shall not be used for Fish Mill and Fish oil Industry.

Boundaries in respect Of Sy. No. 188/*/1B measuring 0.66.00 acre Situated at Udyavara Village, Udupi Hobli, Udupi Taluk And District.

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NOTARY, UDUPI 19/8/24

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| S. No | Extent | | Boundaries | | | |
|----------|--------------|------------------|------------|--------|--------|--------|
| | Total Extent | Converted Extent | East | West | North | South |
| 188/*/1B | 0.66.00 | 0.66.00 | 188/9B | 188/2B | 188/1A | 188/4C |

Signature

G. Jagadeesha

Deputy Commissioner

Udupi District

For further action the copy is sent to the below shown

1. Original Document Along With Challan Sent To The Tahasildar Udupi. As per the said order concerned survey number is converted and in concerned RTC has to mutated and cess of the said land shall be reduced.
2. Udupi-Malpe (Authority/Municipality) For Suitable Action.
3. Assistant commissioner, Udupi Assistant commissioner office
4. Deputy Director, Land surveyor and land records Udupi sub division.
5. The copy has to be sent applicant Smt. Baby S Mendon, Sudhakar Mendon, address: PANDUBETTU through Registered post.

6. Additional copy.

Rectification order

Application No: 187479

Correction dated 22/12/2020

Sub: Rectification order of conversion of agricultural property in to commercial purpose as per official reminder of application No. 187479 of Sy. No. 188/*/1B measuring 0-66.00 acre situated at Udyavara Village of Udupi Taluk and District.

Ref: Conversion Official reminder number: 187479 | dated 02/12/2020

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NOTARY UDUPI

12/12/20

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In respect of the above order of conversion additional conditions has to be mentioned.

In the land conversion proceeding there is no scope for fish freezing unit and so application is filed by the applicant for Cold storage and accordingly order is passed. In the said application correction is sought as cold fish freezing plant instead of cold storage. After verifying the applicant's application there is no reference/mention of fish freezing plant as per the order of Karnataka High court and government, land conversion order has to read as fish freezing plant. As per the order of the court except for use of Fish mill and oil unit it can also be used for other fishing purposes.

All other condition are continued as per Conversion order Number 187479 dated 02-12-2020.

DC Name:

G Jagadeesha

signature

District commissioner

Udupi District

For further action the copy is sent to the below shown

1. Thasildhar Udupi.

2. Udupi-Malpe (Authority/Municipality) For Suitable Action.

3. Assistant commissioner, Udupi Assistant commissioner office

4. Deputy Director, Land surveyor and land records Udupi sub division.

5. The copy has to be sent to applicant Smt. Baby S Mendon, Sudhakar Mendon address: PANDUBETTU through Registered post.

Translated from Kannada
to English by me

(Signature)

SANJAY K. NILAVAR
LLB

ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9886630121

SIGNED BEFORE ME

(Signature)
NOTARY UDUPI 19/8/24

Prof. K. Narayana Shetty
M.A., LL.B.,

Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297

ಎಡಿನ್: ಎಲ್ಎನ್ಎ(1) ಸಿಆರ್/263/2020 (Master Plan Based)



ಕಂದಾಯ ಇಲಾಖೆ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ ಉಡುಪಿ ಜಿಲ್ಲೆ

ಸಂಖ್ಯೆ : 187484

ದಿನಾಂಕ : 26/11/2020

ಅಧಿಕೃತ ಜ್ಞಾಪನ

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 189*/1 ಸ.ನಂಬರಿನ 0.27.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ಮಾಸ್ಟರ್ ಪ್ಲಾನ್ ಆಧಾರಿತ ಡೀಮ್ಸ್ ಭೂವರಿವರ್ತನೆ ಆದೇಶ ಹೊರಡಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ : 1. Udupi-Malpe ಯೋಜನಾ ಪ್ರಾಧಿಕಾರದ ನಿರಾವೇಕ್ಷಣಾ ಪತ್ರ.
2. ಭೂ ಪರಿವರ್ತನಾ ಶುಲ್ಕ ರೂ 11772 ಗಳನ್ನು ಚೆಲನ್ ನಂ: IE1120002900029454 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ, ಪೋಡೆ ಶುಲ್ಕ ರೂ 100 ಗಳನ್ನು ಚೆಲನ್ ನಂ: IE1120002900029457 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ ಖರಾಬು ಶುಲ್ಕ ರೂ. : 0 ರಂತೆ ಹಾಗೂ ,ದಂಡ ಶುಲ್ಕ ರೂ : 0 ರಂತೆ ಒಟ್ಟು ರೂ. 11872 ಗಳನ್ನು ಏಕಾನಗ ಅರ್ಜಿದಾರರು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ.

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ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95 (2) ರಡಿಯಲ್ಲಿ ಶ್ರೀ/ಶ್ರೀಮತಿ ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ,ನಾರಾಯಣ ಬಂಗೇರೆ, ರವರ ಅರ್ಜಿಯನ್ನು ಪರಿಗಣಿಸಿ ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 189*/1 ಸ.ನಂಬರಿನ 0.27.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.27.0.00 ವಿಸ್ತೀರ್ಣವು ಸ್ಥಳೀಯ ಯೋಜನೆ ಪ್ರದೇಶದೊಳಗೆ ಇದ್ದು, ಮಾಸ್ಟರ್ ಪ್ಲಾನಿನಲ್ಲಿ ಸದರಿ ಜಮೀನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕೆ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಉಲ್ಲೇಖ (1) ರಂತೆ ಸಂಬಂಧಪಟ್ಟ ಪ್ರಾಧಿಕಾರದ ನಿರಾವೇಕ್ಷಣಾ ಪತ್ರ ಸಲ್ಲಿಸಿ ತಾವು ಅದೇ ಉದ್ದೇಶಕ್ಕೆ ಅಂದರೆ Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ ಕಲಂ 95 (4) ಮತ್ತು 95 (7) ರ ಪರತ್ತುಗಳು ಹಾಗೂ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 1994 ನಿಯಮ 107 (1) ರಂತೆ ಶುಲ್ಕ ವಿಧಿಸಿದ್ದು ಉಲ್ಲೇಖ (2) ರಂತೆ ಅರ್ಜಿದಾರರು ಸದರಿ ಶುಲ್ಕವನ್ನು ಪಾವತಿಸಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 189*/1 ಸ.ನಂಬರಿನ 0.27.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.27.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಕೆಳಕಂಡ ಪರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟು ಭೂವರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

ಈ ಭೂಮಿಯು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಿಂದ, ಅಂದರೆ/ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ /ಸಿಎಂಸಿ/ಬಿಎಂಸಿ/ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳಿಂದ ವ್ಯಂಜನಾರಾತಿಯನ್ನು ಪಡೆಯದ ಹೊರತು ಈ ಆದೇಶವು ಅನುಭವದಾರನಿಗೆ ಯಾವುದೇ ಹಕ್ಕನ್ನು ನೀಡುವುದಿಲ್ಲ.

ಈ ಭೂಪರಿವರ್ತಿತ ಜಮೀನನ್ನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು, ಈ ಜಮೀನನ್ನು ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬಾರದು.

3. ಈ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿಸಿರುವ ಬಡಾವಣೆ ನಕ್ಷೆ ಹಾಗೂ ಪರವಾನಗಿ ಇತ್ಯಾದಿಗಳನ್ನು Udupi-Malpe (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು, ಆ ನಂತರ ಅನುಮೋದನೆಗೊಂಡ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದು. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಲೇಔಟ್ ಪ್ಲಾನಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯದೆ ಪರಬಾರೆ ಮಾಡಕೂಡದು

4. ಇತರ ಅವಶ್ಯವಾದ ರಸ್ತೆ ಜಾಗ, ರಸ್ತೆ ಮಾರ್ಚಿನ್, ಖಾಲಿ ಜಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿದ ಬಡಾವಣೆ ನಕ್ಷೆ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ನಿಯಮಗಳ ರೀತ್ಯ ಸದರಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸತಕ್ಕದ್ದು.

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NOTARY UDUPI



5. ಸಾರ್ವಜನಿಕ ಹಿತದೃಷ್ಟಿಯಿಂದ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ನಿವೇಶನದಾರರಿಗೆ ನಾಗರಿಕ ಸೌಲಭ್ಯಗಳಾದ ವಿದ್ಯುಚ್ಛಕ್ತಿ, ನೀರು ಸರಬರಾಜು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ, ಇತ್ಯಾದಿಗಳನ್ನು ಆರೋಗ್ಯ ನೈರ್ಮಲ್ಯೀಕರಣ ಹಾಗೂ ಭದ್ರತೆಗಳ ಉದ್ದೇಶದಿಂದ ಎಲ್ಲಾ ಸೌಲಭ್ಯಗಳನ್ನು ಕಾನೂನು ರೀತ್ಯ ಒದಗಿಸಿಕೊಡುವುದು ಅರ್ಜಿದಾರರ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ.

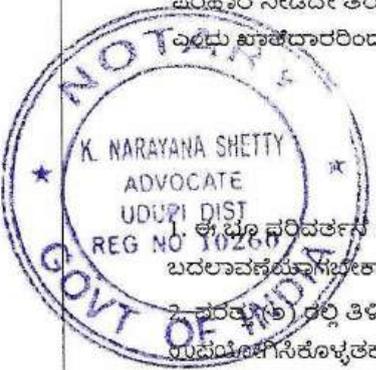
6. ಸರ್ಕಾರದ ಆದೇಶ ಸಂ:ಪಿಡಬ್ಲ್ಯೂ.ಡಿ 7556-665-ಅರ್ ಮತ್ತು ಬಿ-6-54-5 ಮತ್ತು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಸಾರಿಗೆ ಇಲಾಖೆಯ ಪತ್ರ ನಂ ಪಿ1:7(11)67, ದಿನಾಂಕ:1-1-1966 ರಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಕಟ್ಟಡವು ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 40 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಮತ್ತು ಜಿಲ್ಲಾ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 25 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಕಾಯ್ದಿರಿಸಬೇಕು ಹಾಗೂ ಈ ಖಾಲಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಬಾರದು.

7. ಅರ್ಜಿದಾರರು ನಗರ ಭೂ ಪರಿಮಿತಿ ಕಾಯಿದೆ 1976 ವಿಧಿ 6(1) ರ ಪ್ರಕಾರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಘೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸದಿದ್ದಲ್ಲಿ ಈಗ ತಕ್ಷಣ ಅಂತಹ ಘೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ಭೂ ಪರಿಮಿತಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಕಳುಹಿಸಲಾಗಿದೆ.

8. ಈ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳ ಹೊಗೆ ಅನಿಲ ಇತರೆ ಕಲ್ಮಶಗಳನ್ನು ಪರಿಣಾಮಕಾರಿಯಾಗಿ ತಡೆಗಟ್ಟಿ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿಸರ ಮಾಲಿನ್ಯವಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಪರಿಸರ ಇಲಾಖೆಗಳ ಅನುಮತಿ ಹೊಂದಿರತಕ್ಕದ್ದು.

9. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಪಡೆಯಲು ಯಾವುದೇ ಸುಳ್ಳು ಮಾಹಿತಿ ಅಥವಾ ದಾಖಲೆ ನೀಡಿದಲ್ಲಿ ಈ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ತಕ್ಷಣವೇ ಅಸಿಂಧುವಾಗುತ್ತದೆ ಹಾಗೂ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು.

10. ಮೇಲ್ಕಂಡ ಯಾವುದೇ ಪರಶ್ರುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು ಮತ್ತು ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 96 ರಂತೆ ದಂಡ ಶುಲ್ಕವನ್ನು ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಅಲ್ಲದೇ ಈ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿದ ಕಟ್ಟಡಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರ ನೀಡದೇ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಹಾಗೂ ಅದಕ್ಕೆ ತಗಲುವ ವೆಚ್ಚವನ್ನು ಭೂಕಂದಾಯ ಬಾಕಿ ಎಲ್ಲದೂ ಖಾತೆದಾರರಿಂದ ವಸೂಲಿ ಮಾಡಲಾಗುವುದು.



ಹೆಚ್ಚುವರಿ ಪರಶ್ರುಗಳು

1. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವು ಮುಂದಿನ ಆದೇಶದವರೆಗೂ ಶಾಶ್ವತವಾಗಿ ಮಾನ್ಯವಾಗಿರುತ್ತದೆ, ಭೂ ಪರಿವರ್ತನೆಯ ಉದ್ದೇಶ ಬದಲಾವಣೆಯಾಗಬೇಕಾದರೆ ಸೆಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಹೊಸ ಆದೇಶ ಪಡೆಯತಕ್ಕದ್ದು.

2. ಪರಶ್ರು(೧) ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು Industrial - Cold Storage ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬೇಕಾದರೆ ಸೆಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಮರು ಅನುಮತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು. ಸದರಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು ಯಾವ ಉದ್ದೇಶಗಳಿಗೆ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಗಳಿಗೆ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ / ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ / ಸಿಎಂಸಿ / ಟಿಎಂಸಿ / ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ / ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳಿಂದ ಅಗತ್ಯ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.

3. ಸದರಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಅರ್ಜಿದಾರರು ನೀಡಿರುವ ಅಫಿಡವಿಟ್ (ಪ್ರಮಾಣಪತ್ರ) ಆಧಾರದಲ್ಲಿ ನೀಡಲಾಗಿದ್ದು ಅಫಿಡವಿಟ್ ಪ್ರಮಾಣಪತ್ರದಲ್ಲಿ ನೀಡಿರುವ ಮಾಹಿತಿಯು ಒಂದು ವೇಳೆ ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ಈ ಆದೇಶವು ನಿಯಮಾನುಸಾರ ರದ್ದತಿ ಮಾಡುವ ಷರತ್ತಿಗೆ ಒಳಪಡುತ್ತದೆ.

4. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ/ಗ್ರಾಮ ಪಂಚಾಯತಿ/ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ/ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡುವವರೆಗೆ ಮಾತ್ರವೇ ಕಂದಾಯ ಇಲಾಖೆಯ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ನಿರ್ವಹಿಸಿ, ಕಾಲೋಚಿತಗೊಳಿಸುತ್ತಿರುವ ಪಹಣಿಯಲ್ಲಿರುವ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದ ಪೂರ್ಣ ವಿಸ್ತೀರ್ಣವನ್ನು ವಿಭಜನೆ ಮಾಡದೇ ಒಂದೇ ಘಟಕವನ್ನಾಗಿ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿದೆ. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ ಅಥವಾ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಥವಾ ಸಂಬಂಧಿಸಿದ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡಿದ ನಂತರ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕೆ ಮೀಸಲಿರಿಸಿದ ವಿಸ್ತೀರ್ಣವನ್ನು ಬಿಟ್ಟು ಉಳಿದ ವಿಭಜಿತ ಕ್ಷೇತ್ರವನ್ನು ಆಯಾ ಕ್ಷೇತ್ರಕ್ಕೆ ನೀಡಿರುವ ಅಸ್ತಿಯ ಗುರುತಿನ ಸಂಖ್ಯೆ (Property id) ಮೇರೆಗೆ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿರುತ್ತದೆ.

5. ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಫಿಶ್ ಮಿಲ್ & ಅಯಿಲ್ ಘಟಕ ಸ್ಥಾಪಿಸುವಂತಿಲ್ಲ. ಸದರಿ ಜಮೀನು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಬದಲಾವಣೆ ಆಗಿರುವುದರಿಂದ ಅರ್ಜಿದಾರರು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಬಳಸತಕ್ಕದ್ದು.

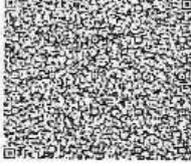
ಷಡ್ಡೂಲ್ ವಿವರ

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ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 189/*/1 , ಸ.ನಂ. ರಲ್ಲಿನ ಒಟ್ಟು 0.27.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.27.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ಭೂ ಪರಿವರ್ತನೆ ಕಮೀಷನ್ ಚಕ್ರಬಂದಿ:

| ಸ.ನಂ | ವಿಸ್ತೀರ್ಣ | | ಚಕ್ರಬಂದಿ | | | |
|---------|-----------------|-----------------------|-----------|---------------|------------------|-------------|
| | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತನೆ ವಿಸ್ತೀರ್ಣ | ಪೂರ್ವಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ | ಉತ್ತರಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ |
| 189/*/1 | 0.27.0.00 | 0.27.0.00 | S.NO.263 | 189\3A1, 2, 7 | 189\3A, S.NO.262 | 189\7,8,3A2 |

ಸಹಿ
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಉಡುಪಿ ಜಿಲ್ಲೆ



G Jagadeesha



ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸುವುದು :

- 1.ತಹಶೀಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ ಮೂಲ ಕಡತ ಹಾಗೂ ಚಲನ್ ನೊಂದಿಗೆ ಕಳುಹಿಸುತ್ತಾ ಈ ಆದೇಶದ ಪ್ರಕಾರ ಸಂಬಂಧವಟ್ಟ ಸರ್ವೆ ನಂಬರ್ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿದೆ ಎಂದು ಸಂಬಂಧವಟ್ಟ ಅರ್.ಟಿ.ಸಿ ಯಲ್ಲಿ ನಮೂದಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಜಮೀನಿಗೆ ಖಾತೆದಾರರ ಲೆಕ್ಕದಲ್ಲಿ ಸವರಿ ಜಮೀನಿನ ಭೂ ಕಂದಾಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.
- 2.Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
- 3.ಉಪ ವಿಭಾಗಧಿಕಾರಿಗಳು,ಉಡುಪಿಉಪ ವಿಭಾಗ ರವರಿಗೆ.
- 4.ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿಉಪ ವಿಭಾಗ.
- 5.ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ: ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ,ನಾರಾಯಣ ಬಂಗೇರ , ವಿಳಾಸ: KELARKALBETTU; ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.
- 6.ಹೆಚ್ಚಿನ ಪ್ರತಿ.

ತಿದ್ದುಪಡಿ ಆದೇಶ

ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187484

ತಿದ್ದುಪಡಿ ದಿನಾಂಕ: 22/12/2020

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ: 189/*/1 ರಲ್ಲಿ 0.27.0.00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ ಉದ್ದೇಶಕ್ಕಾಗಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187484 ರಲ್ಲಿ ಹೊರಡಿಸಲಾದ ಅಧಿಕೃತ ಜ್ಞಾಪನವನ್ನು ತಿದ್ದುಪಡಿ ಮಾಡುವ ಕುರಿತು

ಉಲ್ಲೇಖ : 1. ಭೂಪರಿವರ್ತನಾ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ : 187484 | ದಿನಾಂಕ: 26/11/2020.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ಅಧಿಕೃತ ಜ್ಞಾಪನದಲ್ಲಿ, ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಮಾಡಲಾಗಿದ್ದು, ಸದರಿ ಆದೇಶದಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಹೆಚ್ಚುವರಿ ಪರಿಷ್ಕರಣೆ ನಮೂದಿಸಲಾಗಿದೆ.

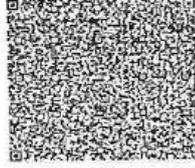
"ಅರ್ಜಿದಾರರು, ಭೂ ಪರಿವರ್ತನಾ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಉಪ ಉದ್ದೇಶ ಮೀನಿನ ಶಿಥಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಇಲ್ಲದಿರುವ ಕಾರಣ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಎಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಅದರಂತೆ ಆದೇಶ ನೀಡಲಾಗಿದೆ. ಸದರಿ ಆದೇಶದಲ್ಲಿ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಬದಲಾಗಿ ಮೀನಿನ ಶಿಥಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಬದಲಾವಣೆ ಮಾಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ. ಅರ್ಜಿದಾರರ ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಪ್ರಸ್ತುತ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಭೂ ಪರಿವರ್ತನಾ ಉಪ ಉದ್ದೇಶದಲ್ಲಿ ಮೀನಿನ ಶಿಥಲೀಕರಣ ಘಟಕದ (Fish freezing plant) ಉಲ್ಲೇಖ ಇಲ್ಲದಿರುವುದರಿಂದ ಹಾಗೂ ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಮತ್ತು ಸರ್ಕಾರದ ಭೂ ಉಪಯೋಗ

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ಬದಲಾವಣಾ ಆದೇಶದಂತೆ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಕ್ಕೆ ಆದೇಶವಾಗಬೇಕಾಗಿರುವುದರಿಂದ ಭೂ ಪರಿವರ್ತನಾ ಉಪ ಉದ್ದೇಶವನ್ನು ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಓದಿಕೊಳ್ಳತಕ್ಕದ್ದು. ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಪ್ರಕಾರ ಸದ್ರಿ ಸ್ಥಳದಲ್ಲಿ ಪಿಒ ಮಿಲ್ ಮತ್ತು ಓಯಿಲ್ ಘಟಕಗಳನ್ನು ಹೊರತು ಪಡಿಸಿ ಮೀನಿನ ಇತರ ಉದ್ದೇಶಗಳಿಗೆ ಬಳಸತಕ್ಕದ್ದು."

ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶ ಸಂಖ್ಯೆ: 187484 ದಿನಾಂಕ:26/11/2020ರಲ್ಲಿ ಹೊರಡಿಸಿರುವ ಇನ್ನುಳಿದ ಎಲ್ಲಾ ಅಂಶಗಳು / ಡರತ್ತುಗಳು ಮುಂದುವರೆಯುತ್ತದೆ.

DC Name :
G Jagadeesha



ಸಹಿ/-
ಜಿಲ್ಲಾಧಿಕಾರಿ,
ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂತ್ರ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ :

1. ತಹಶೀಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ
2. Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂತ್ರ ಕ್ರಮಕ್ಕಾಗಿ.
3. ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಉಡುಪಿ ಉಪ ವಿಭಾಗ ರವರಿಗೆ.
4. ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿ ಉಪ ವಿಭಾಗ.
5. ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ: ಶಂಕರನಾರಾಯಣ ಸುಬರ್ಣ, ನಾರಾಯಣ ಬಂಗೇರ , ವಿಳಾಸ: KELARKALBETTU; ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.



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ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ತಹಶೀಲ್ದಾರ್ ರವರ ಕಛೇರಿ, ಉಡುಪಿ ತಾಲೂಕು
ಅಲಿನೇಷನ್ ನಕ್ಷೆ

ಅರ್ಜಿ ಸಂಖ್ಯೆ : 16020820781360

ಸರ್ವೆ ನಂಬರ್ : 189/1

ನಕ್ಷೆ ಸಂಖ್ಯೆ : 16020820781360001

ಜಿಲ್ಲೆ : ಉಡುಪಿ

ತಾಲೂಕು : ಉಡುಪಿ

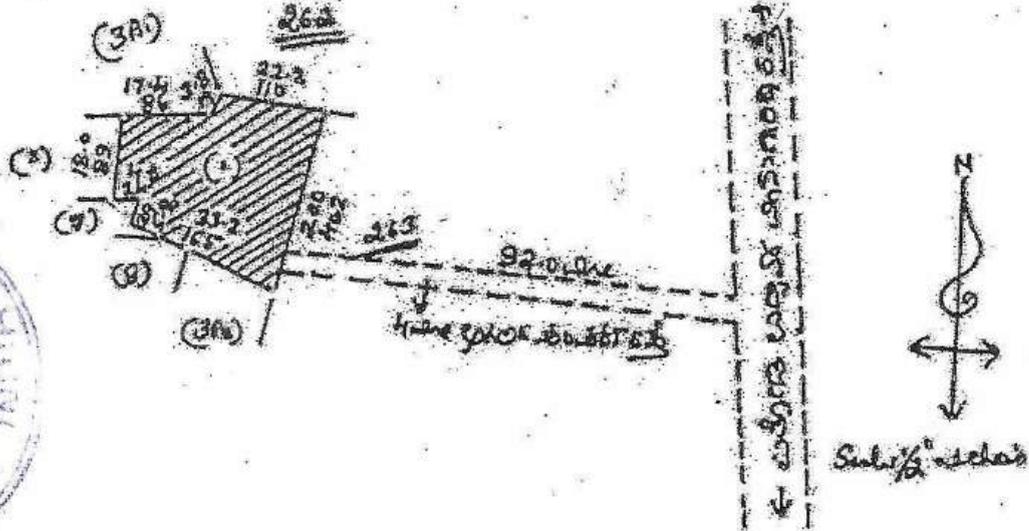
ಹೋಬಳಿ : ಉಡುಪಿ

ಗ್ರಾಮ : ಉದ್ಯಾವರ

ಆರ್ಜಿದಾರರ ಹೆಸರು : ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ

ವಹಿವಾಟು ಅಲಿನೇಷನ್

ವಿಳಾಸ : ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು



- ೧) ಅಡ್ಡಬದ್ಧ ತೆರದಿಂದ ಹುಡುಕು ೨೫.೦೦ ಅಳತೆ.
- ೨) ನೆರೆಯಿಂದ ಹುಡುಕು 1/2 ಅಳತೆ.
- ೩) ರಾಜ್ಯದಿಂದ ಹುಡುಕು ೨೫.೦೦ ಅಳತೆ.
- ೪) ಕೆಳಗೆ ಕೆಳದಿಂದ ಹುಡುಕು ೨೫.೦೦ ಅಳತೆ.
- ೫) ಒಳಗಡೆಗೆ ತೆರದಿಂದ ಹುಡುಕು 92.00 ಅಳತೆ.
- ೬) ಈ ನಕ್ಷೆಯಲ್ಲಿ ಯಾವುದೇ ತಿದ್ದುಪಡಿ ಇರುವುದಿಲ್ಲ.
- ೭) ಈ ನಕ್ಷೆಯಲ್ಲಿ ತಪ್ಪುಗಳನ್ನು ತಪ್ಪಿಸುವುದು ಹುಡುಕುವುದಿಲ್ಲ.

19/8/2010
ನಾಂಕದೊಂದಿಗೆ ಹಕ್ಕು ದಾರರ ಸಹಿ

True Copy
NOTARY. UDUPI

ಅಧ್ಯಕ್ಷರ ಹೆಸರು
[Signature]
ವಿಜಯ ಕುಮಾರ್
ಅಧ್ಯಕ್ಷರು

ಸಂಖ್ಯೆ: 16020820781360
 ಜಿಲ್ಲೆ: ಉಡುಪಿ ತಾಲ್ಲೂಕು: ಉಡುಪಿ
 ಅರ್ಜಿದಾರರ ಹೆಸರು: ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ
 ವಿಳಾಸ: ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು

ಸರ್ವೆ ಸಂಖ್ಯೆ: 189/*1

ನಕ್ಷೆ ಸಂಖ್ಯೆ: 16020820781360001

ಹೋಬಳಿ: ಉಡುಪಿ

ಗ್ರಾಮ: ಉದ್ಯಾವರ
ವಹಿವಾಟು ಅಲಿನೇಷನ್

ಬ್ಯಾಂಕ್ ವಿವರ

| ಸರ್ವೆ ಸಂಖ್ಯೆ | ಬ್ಯಾಂಕ್ ಸಂಖ್ಯೆ | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಖರಾಬು ಎ ವಿಸ್ತೀರ್ಣ | ಖರಾಬು ಬಿ ವಿಸ್ತೀರ್ಣ | ಕೃಷಿ ಜಮೀನಿನ ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತನೆಗೆ ಉದ್ದೇಶಿತ ವಿಸ್ತೀರ್ಣ | ಅಕಾರ | ಆರ್.ಟಿ.ಸಿ. ಹಕ್ಕುದಾರರ ಹೆಸರು | ತಂದೆಯ ಹೆಸರು / ಗಂಡನ ಹೆಸರು |
|--------------|----------------|-----------------|-------------------|--------------------|-----------------------|----------------------------------|------|----------------------------|--------------------------|
| 189/*1 | 1 | 0-27-0.00 | 0-0-0.00 | 0-0-0.00 | - | 0-27-0.00 | - | ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ | ನಾರಾಯಣ ಬಂಗೇರ |

ಚೆಕ್ಕುಬಂದಿ ವಿವರ

| ಬ್ಯಾಂಕ್ ಸಂಖ್ಯೆ | ಉತ್ತರಕ್ಕೆ | ಪೂರ್ವಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ |
|----------------|------------------|-----------|-------------|---------------|
| 1 | 189\3A, S.NO.262 | S.NO.263 | 189\7,8,3A2 | 189\3A1, 2, 7 |

ಬಾಬು ವಿಂಗಡಣೆ ವಿವರ

| ಬ್ಯಾಂಕ್ ಸಂಖ್ಯೆ | ಬಾಬು ತರಹ | ವಿಸ್ತೀರ್ಣ | ಅಕಾರ | ನೀರಿನ ಆಶ್ರಯ |
|----------------|----------|-----------|------|-------------|
| 1 | ಅಲಿನೇಷನ್ | 0-27-0.00 | 0.00 | ಮಳೆ |

ಅಭಿಲೇಖಿಸಿದವರು
(Prepared by)

ಪರಿಶೀಲಿಸಿದವರು
(Checked by)
THEERTHAKSHI.K.C
ಪರಿಶೀಲನಾ ಭೂಮಾಪಕರು
24/08/2020

ಅಂಗೀಕರಿಸಿದವರು
(Approved by)
DAYANAD RAO
ತಪಾಸಕರು 24/08/2020

ಸ್ಥಳ ಉಡುಪಿ

ದಿನಾಂಕ : 26/08/2020

Valid Till: 20/02/2021

JYOTHI B K
ಮೋಜಿನಿ ನಿರ್ವಾಹಕರು

Note: ಈ ನಕ್ಷೆಯನ್ನು ಮೇಲ್ಕಂಡಿರುವ ಸಿಬ್ಬಂದಿ/ ಅಧಿಕಾರಿಗಳು ಗಣಕ ವ್ಯವಸ್ಥೆಯಲ್ಲಿ Bio Login ಬಳಸಿ ಅಂಗೀಕರಿಸಿದ್ದು, ಭೌತಿಕ ಸಹಿ ಅವಶ್ಯಕತೆ ಇರುವುದಿಲ್ಲ.



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ADIS:LNA(1)CR/263/2020(Master Plan Based)

Government of Karnataka
Revenue Department
Deputy Commissioner Office, Udupi District

No. 187484

Dated 26-11-2020

Official Reminder

Sub: Order pertaining to the Conversion Of the Agricultural Land based on Master Plan Of Deemed Conversion based Sy. No. 189*/1 Measuring 0.27.0 acre Situated at Udyavara Village of Udupi Hobli, Udupi Taluk and District.

Ref: 1. No objection certificate issued by of Udupi- Malpe Planning Authority.

2. The applicant has paid as per Conversion Fee of Rs. 11772 Challan No. IE1120002900029454 Dated 26-11-2020, Podi Fee Rs. 100 Challan No. IE1120002900029457 Dated 26-11-2020 Karabu Fee Rs. 0 And Penalty Fee Rs. 0 totaling amount of Rs. 11872.

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Considering the application of Sri. Shankarnarayana Suvarna, Narayan Bangera as per Sec. 95(2) of Karnataka Land Revenue Act, 1964 in respect of Sy. No. 189*/1 Measuring 0.27.00 acre falling under Local planning Authority area, as per master Plan said land is specified for Cold Storage-Industrial Purpose. As Per Ref (1) has submitted to Concerned Department seeking No Objection certificate and informed Utilizing only For Cold Storage-Industrial Purpose. As Per Section 95 (4) And 95 (7) conditions and Karnataka Land(Rectification) Revenue Rules 1994 Rule 107 (1) has been imposed Fee, as per Ref (2) of applicant has paid aforesaid fee in respect Sy. No. 189*/1 Measuring 0.27.00 Cents Situated At Udyavara Village, Udupi Hobli, Udupi Taluk And District has been converted For Cold Storage-Industrial Purpose on the below Shown Terms And Conditions.

1. The Applicant without obtaining any permission from concerned Authority Like /Development Authority/CMC/TMC/ Pollution Control Board/Village Panchayth, has Right To Use The Said Property For Which Applicant Has Converted the Property.

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NOTARY UDUPI 19/8/20

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2. The converted property shall be utilized only for cold storage-industrial purpose. Without obtaining prior permission, the said land cannot be used for any other purpose.

3. The building shall be constructed obtaining licence and as per approved Layout Plan And Licence etc., from Udupi-Malpe (Authority /Municipality/Etc). Without obtaining approval for layout plan, the land cannot be alienated.

4. The land allotted for road, Road Margin, Vacant land shall be reserved, as per the Approved Layout Plan and rules and objectives of (as imposed by Authority/Municipality/Etc).

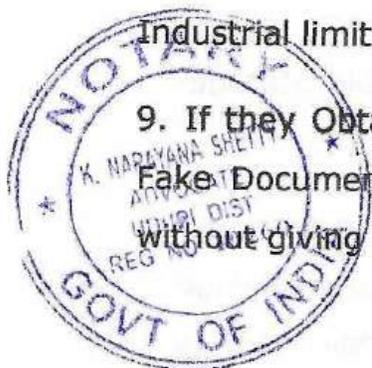
5. It is the responsibility of the applicant to provide water, electricity, drainage etc., to the residents and to maintain Health, hygiene and security.

6. As per Government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transportation Department Letter No. P1:7(11)67, Dated 1-1-1966, the Land In Question where Construction of building is to be put, there must be distance Between 40 Meter From middle of the road on National Highway and in State Highway there must Be 25 meter distance, and no construction shall be done in the said vacant land.

7. In case he Applicant Didn't Submit the Declaration to the Concerned Authority As Per Sec 6 (1) of Urban Land Limit Act 1976 the applicant shall immediately submit the declaration and the copy of declaration has to be sent to the concerned department.

8. There shall not be any smoke, emission and sewage from the Industrial unit installed on the converted land by the applicant. License from pollution control Board, Environment Department shall be obtained for establishing Industrial limit.

9. If they Obtain the Conversion Order by furnishing false information and Fake Document, the Said Conversion order will be immediately cancelled without giving Any Notice/Intimation.



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 NOTARY UDUPI
 19/8/23

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10. If any of the above rules is violated the conversion order will be cancelled without giving any intimation/notice and action will also be initiated and penalty will also be imposed as per S. 69 of Land Revenue Act Of 1964. Steps will be taken to demolish the building and no compensation will be paid and the amount incurred for demolishing will be recovered from applicant as Land assessment.

Additional Condition

1. Till further order this conversion order is valid, if the conversion order has to be changed for any purpose, they have to obtain new order as per Section 97.

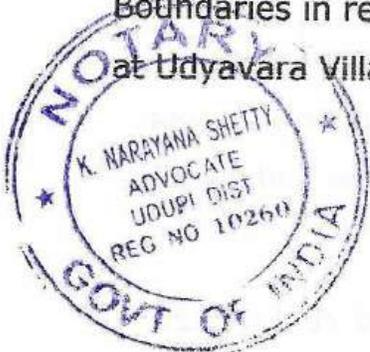
2. As Per The Condition No. 2 the said converted land shall be utilized only for Industrial cold storage purpose. In case the converted land is to be Utilized For any other Purpose, fresh order shall be obtained As Per Section 97. Licence from Planning Authority/Development Authority/ CMC/ TMC/Pollution Control Board/Village Panchayath shall be obtained for using the land for which the order for conversion is obtained.

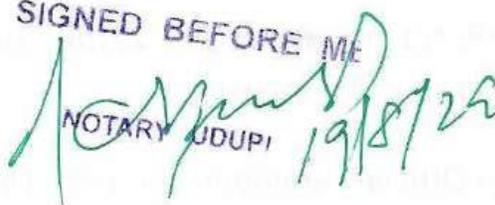
3. The Conversion Order is passed on the Basis Of Affidavit Filed By Applicant. If the content/information of the affidavit is found to be wrong, the said conversion order will be cancelled.

4. The entire property shall be alienated as a single unit urban development Authority/village Panchayath/ Development Authority/Approving Authority grants approval and the same is managed in Bhoomi website of Revenue Department and plotting is to be done.

5. The said converted land shall be utilized only for cold storage industry and the said land shall not be used for Fish Mill and Fish oil Industry.

Boundaries in respect Of Sy. No. 189*/1 measuring 0.27.00 acre Situated at Udyavara Village, Udupi Hobli, Udupi Taluk And District.



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 NOTARY UDUPI 19/8/22

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| S. No | Extent | | Boundaries | | | |
|---------|--------------|------------------|------------|-----------------|-------------------------|-----------------|
| | Total Extent | Converted Extent | East | West | North | South |
| 189/*/1 | 0.27.00 | 0.27.00 | S. No263 | 189/3A1,2 ,7 | 189/3A, S.No. 262 | 189/7, 8,3A2 |

Signature

G. Jagadeesha

Deputy Commissioner
Udupi District

For further action the copy is sent to the below shown

1. Original Document Along With Challan Sent To The Tahasildar Udupi. As per the said order concerned survey number is converted and in concerned RTC has to mutated and cess of the said land shall be reduced.
2. Udupi-Malpe (Authority/Municipality) For Suitable Action.
3. Assistant commissioner, Udupi Assistant commissioner office
4. Deputy Director, Land surveyor and land records Udupi sub division.
5. The copy has to be sent applicant Sri. Shankarnarayana Suvarna, Narayan Bangera, address: KELARKALABETTU through Registered post.
6. Additional copy.

Rectification order

Application No: 187484

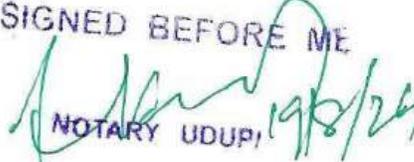
Correction dated 22/12/2020

Sub: Rectification order of conversion of agricultural property in to commercial purpose as per official reminder of application No. 187484 of Sy. No. 189/*/1 measuring 0-27.00 acre situated at Udyavara Village of Udupi Taluk and District.

Ref: Conversion Official reminder number: 187484 | dated 26/11/2020

In respect of the above order of conversion additional conditions has to be mentioned.

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In the land conversion proceeding there is no scope for fish freezing unit and so application is filed by the applicant for Cold storage and accordingly order is passed. In the said application correction is sought as cold fish freezing plant instead of cold storage. After verifying the applicant's application there is no reference/mention of fish freezing plant as per the order of Karnataka High court and government, land conversion order has to read as fish freezing plant. As per the order of the court except for use of Fish mill and oil unit it can also be used for other fishing purposes.

All other condition are continued as per Conversion order Number 187484 dated 26-11-2020.

DC Name:

G Jagadeesha

signature

District commissioner

Udupi District

For further action the copy is sent to the below shown

1. Thasildhar Udupi.

2. Udupi-Malpe (Authority/Municipality) For Suitable Action.

3. Assistant commissioner, Udupi Assistant commissioner office

4. Deputy Director, Land surveyor and land records Udupi sub division.

5. The copy has to be sent to applicant Sri. Shankarnarayana Suvarna, Narayan Bangera, address: KELARKALABETTU through Registered post.

Translated to English from
Kannada by me

(Signature)

SANJAY K. NILAVAR LLB

ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

SIGNED BEFORE ME

(Signature) 19/8/25
NOTARY UDUPI

Prof. K. Narayana Shetty
M.A., LL.B.,

Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297

ಎಡಿನ್: ಎಲ್ಎನ್ಎ(1) ಸಿಆರ್/266/2020 (Master Plan Based)



ಕಂದಾಯ ಇಲಾಖೆ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ ಉಡುಪಿ ಜಿಲ್ಲೆ

ಸಂಖ್ಯೆ : 187477

ದಿನಾಂಕ : 02/12/2020

ಅಧಿಕೃತ ಜ್ಞಾಪನ

- ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 187/*/7 ಸ.ನಂಬರಿನ 0.26.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ಮಾಸ್ಟರ್ ಪ್ಲಾನ್ ಆಧಾರಿತ ಡೀಮ್ಡ್ ಭೂಪರಿವರ್ತನೆ ಆದೇಶ ಹೊರಡಿಸುವ ಬಗ್ಗೆ.
- ಉಲ್ಲೇಖ : 1. Udupi-Malpe ಯೋಜನಾ ಪ್ರಾಧಿಕಾರದ ನಿರಾಜ್ಞೇಷಣಾ ಪತ್ರ.
2. ಭೂ ಪರಿವರ್ತನಾ ಶುಲ್ಕ ರೂ 11336 ಗಳನ್ನು ಚಲನ್ ನಂ: IE1120002900029444 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ, ವೋಡಿ ಶುಲ್ಕ ರೂ 100 ಗಳನ್ನು ಚಲನ್ ನಂ: IE1120002900029447 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ ಖರಾಬು ಶುಲ್ಕ ರೂ. : 0 ರಂತೆ ಹಾಗೂ , ದಂಡ ಶುಲ್ಕ ರೂ : 0 ರಂತೆ ಒಟ್ಟು ರೂ. 11436 ಗಳನ್ನು ಖಜಾನೆಗೆ ಅರ್ಜಿದಾರರು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ.

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ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95 (2) ರಡಿಯಲ್ಲಿ ಶ್ರೀ/ಶ್ರೀಮತಿ ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್, ರಾಜು ಕೋಟ್ಯಾನ್, ರವರ ಅರ್ಜಿಯನ್ನು ಪರಿಗಣಿಸಿ ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 187/*/7 ಸ.ನಂಬರಿನ 0.26.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.26.0.00 ವಿಸ್ತೀರ್ಣವು ಸ್ಥಳೀಯ ಯೋಜನೆ ಪ್ರದೇಶದೊಳಗೆ ಇದ್ದು, ಮಾಸ್ಟರ್ ಪ್ಲಾನಿನಲ್ಲಿ ಸದರಿ ಜಮೀನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕೆ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಉಲ್ಲೇಖ (1) ರಂತೆ ಸಂಬಂಧಪಟ್ಟ ಪ್ರಾಧಿಕಾರದ ನಿರಾಜ್ಞೇಷಣಾ ಪತ್ರ ಸಲ್ಲಿಸಿ ತಾವು ಅದೇ ಉದ್ದೇಶಕ್ಕೆ ಅಂದರೆ Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ ಕಲಂ 95 (4) ಮತ್ತು 95 (7) ರ ಷರತ್ತುಗಳು ಹಾಗೂ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 1994 ನಿಯಮ 107 (1) ರಂತೆ ಶುಲ್ಕ ವಿಧಿಸಿದ್ದು ಉಲ್ಲೇಖ (2) ರಂತೆ ಅರ್ಜಿದಾರರು ಸದರಿ ಶುಲ್ಕವನ್ನು ಪಾವತಿಸಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 187/*/7 ಸ.ನಂಬರಿನ 0.26.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.26.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಳಕಂಡ ಷರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟು ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

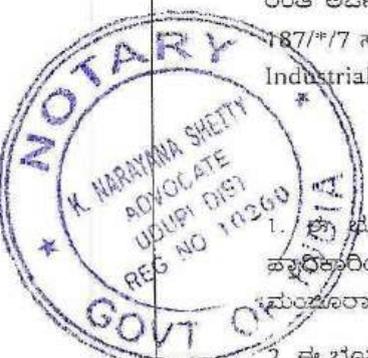
1. ಈ ಭೂಮಿಯು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಸಕ್ರಮ ಪ್ರಾಧಿಕಾರಿಯಿಂದ, ಅಂದರೆ/ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ /ಸಿಎಂಸಿ/ಟಿಎಂಸಿ/ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಂದ ಮುಖ್ಯಾಧಿಕಾರಿಯನ್ನು ಪಡೆಯದ ಹೊರತು ಈ ಆದೇಶವು ಅನುಭವದಾರನಿಗೆ ಯಾವುದೇ ಹಕ್ಕನ್ನು ನೀಡುವುದಿಲ್ಲ.

2. ಈ ಭೂಪರಿವರ್ತನೆ ಜಮೀನನ್ನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು, ಈ ಜಮೀನನ್ನು ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದೆ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬಾರದು.

3. ಈ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿಸಿರುವ ಬಡಾವಣೆ ಸಕ್ಷೆ ಹಾಗೂ ಪರವಾನಗಿ ಇತ್ಯಾದಿಗಳನ್ನು Udupi-Malpe (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು, ಆ ನಂತರ ಅನುಮೋದನೆಗೊಂಡ ಸಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದು. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಲೇಔಟ್ ಪ್ಲಾನಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯದೆ ಪರಬಾರಿ ಮಾಡಿಕೊಡದು

4. ಇತರ ಅವಶ್ಯವಾದ ರಸ್ತೆ ಜಾಗ, ರಸ್ತೆ ಮಾರ್ಜಿನ್, ಖಾಲಿ ಜಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿದ ಬಡಾವಣೆ ಸಕ್ಷೆ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ನಿಯಮಗಳ ರೀತ್ಯೆ ಸದರಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸತಕ್ಕದ್ದು.

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5. ಸಾರ್ವಜನಿಕ ಹಿತದೃಷ್ಟಿಯಿಂದ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ನಿವೇಶನದಾರರಿಗೆ ನಾಗರಿಕ ಸೌಲಭ್ಯಗಳಾದ ವಿದ್ಯುಚ್ಛಕ್ತಿ, ನೀರು ಸರಬರಾಜು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ, ಇತ್ಯಾದಿಗಳನ್ನು ಆರೋಗ್ಯ ನ್ಯಾಯಾಂಗದಿಂದ ಹಾಗೂ ಭದ್ರತೆಗಳ ಉದ್ದೇಶದಿಂದ ಎಲ್ಲಾ ಸೌಲಭ್ಯಗಳನ್ನು ಕಾನೂನು ರೀತ್ಯೆ ಒದಗಿಸಿಕೊಡುವುದು ಅರ್ಜಿದಾರರ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ.

6. ಸರ್ಕಾರದ ಆದೇಶ ಸಂ:ಪಿಡಿಬ್ಲ್ಯೂ.ಡಿ 7556-665-ಅರ ಮತ್ತು ಬಿ-6-54-5 ಮತ್ತು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಸಾರಿಗೆ ಇಲಾಖೆಯ ಪತ್ರ ಸಂ ಪಿ:7(11)67, ದಿನಾಂಕ:1-1-1966 ರಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಕಟ್ಟಡವು ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 40 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಮತ್ತು ಜಿಲ್ಲಾ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 25 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಕಾಯ್ದಿರಿಸಬೇಕು ಹಾಗೂ ಈ ಖಾಲಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಬಾರದು.

7. ಅರ್ಜಿದಾರರು ನಗರ ಭೂ ಪರಿಮಿತಿ ಕಾಯಿದೆ 1976 ವಿಧಿ 6(1) ರ ಪ್ರಕಾರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಫೋಷನ್ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸದಿದ್ದಲ್ಲಿ ಈಗ ತಕ್ಷಣ ಅಂತಹ ಫೋಷನ್ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ಭೂ ಪರಿಮಿತಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಕಳುಹಿಸಲಾಗಿದೆ.

8. ಈ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳ ಹೊಗೆ ಅನಿಲ ಇತರೆ ಕಲ್ಮಶಗಳನ್ನು ಪರಿಣಾಮಕಾರಿಯಾಗಿ ತಡೆಗಟ್ಟಿ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿಸರ ಮಾಲಿನ್ಯವಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಪರಿಸರ ಇಲಾಖೆಗಳ ಅನುಮತಿ ಹೊಂದಿರತಕ್ಕದ್ದು.

9. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಪಡೆಯಲು ಯಾವುದೇ ಸುಳ್ಳು ಮಾಹಿತಿ ಅಥವಾ ದಾಖಲೆ ನೀಡಿದಲ್ಲಿ ಈ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ತಕ್ಷಣವೇ ಅಸಿಂಧುವಾಗುತ್ತದೆ ಹಾಗೂ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು.

10. ಮೇಲ್ಕಂಡ ಯಾವುದೇ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು ಮತ್ತು ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 96 ರಂತೆ ದಂಡ ಶುಲ್ಕವನ್ನು ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಅಲ್ಲದೇ ಈ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿದ ಕಟ್ಟಡಗಳನ್ನು ಯಾವುದೇ ಪ್ರಕಾರ ನೀಡದೇ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಹಾಗೂ ಅದಕ್ಕೆ ತಗಲುವ ವೆಚ್ಚವನ್ನು ಭೂಕಂದಾಯ ಬಾಕಿ ಎಂದು ಖಾತದಾರರಿಂದ ವಸೂಲಿ ಮಾಡಲಾಗುವುದು.

ಹೆಚ್ಚುವರಿ ಷರತ್ತುಗಳು

1. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವು ಮುಂದಿನ ಆದೇಶದವರೆಗೂ ಶಾಶ್ವತವಾಗಿ ಮಾನ್ಯವಾಗಿರುತ್ತದೆ, ಭೂ ಪರಿವರ್ತನೆಯ ಉದ್ದೇಶ ಬದಲಾವಣೆಯಾಗಿರಬೇಕಾದರೆ ಸೆಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಹೊಸ ಆದೇಶ ಪಡೆಯತಕ್ಕದ್ದು.

2. ಷರತ್ತು (9) ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು Residential - Personal Housing ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬೇಕಾದರೆ ಸೆಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಮರು ಅನುಮತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು. ಸದರಿ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನನ್ನು ಯಾವ ಉದ್ದೇಶಗಳಿಗೆ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಗಳಿಗೆ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ / ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ / ಸಿಎಂಸಿ / ಟಿಎಂಸಿ / ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ / ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಂದ ಅಗತ್ಯ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.

3. ಸದರಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಅರ್ಜಿದಾರರು ನೀಡಿರುವ ಅಫಿಡವಿಟ್ (ಪ್ರಮಾಣಪತ್ರ) ಆಧಾರದಲ್ಲಿ ನೀಡಲಾಗಿದ್ದು ಅಫಿಡವಿಟ್ ಪ್ರಮಾಣಪತ್ರದಲ್ಲಿ ನೀಡಿರುವ ಮಾಹಿತಿಯು ಒಂದು ವೇಳೆ ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ಈ ಆದೇಶವು ನಿಯಮಾನುಸಾರ ರದ್ದತಿ ಮಾಡುವ ಷರತ್ತಿಗೆ ಒಳಪಡುತ್ತದೆ.

4. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ/ಗ್ರಾಮ ಪಂಚಾಯಿತಿ/ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ/ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡುವವರೆಗೆ ಮಾತ್ರವೇ ಕಂದಾಯ ಇಲಾಖೆಯ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ನಿರ್ವಹಿಸಿ, ಕಾಲೋಚಿತಗೊಳಿಸುತ್ತಿರುವ ಪಹಣಿಯಲ್ಲಿರುವ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದ ಪೂರ್ಣ ವಿಸ್ತೀರ್ಣವನ್ನು ವಿಭಜನೆ ಮಾಡದೇ ಒಂದೇ ಘಟಕವನ್ನಾಗಿ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿದೆ. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ ಅಥವಾ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅಥವಾ ಸಂಬಂಧಿಸಿದ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡಿದ ನಂತರ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕೆ ಮೀಸಲಿರಿಸಿದ ವಿಸ್ತೀರ್ಣವನ್ನು ಬಿಟ್ಟು ಉಳಿದ ವಿಭಜಿತ ಕ್ಷೇತ್ರವನ್ನು ಆಯಾ ಕ್ಷೇತ್ರಕ್ಕೆ ನೀಡಿರುವ ಆಸ್ತಿಯ ಗುರುತಿನ ಸಂಖ್ಯೆ (Property id) ಮೇರೆಗೆ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿರುತ್ತದೆ.

5. ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಫಿಶ್ ಮಿಲ್ & ಆಯಿಲ್ ಘಟಕ ಸ್ಥಾಪಿಸುವಂತಿಲ್ಲ. ಸದರಿ ಜಮೀನು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಬದಲಾವಣೆ ಆಗಿರುವುದರಿಂದ ಅರ್ಜಿದಾರರು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಬಳಸತಕ್ಕದ್ದು.

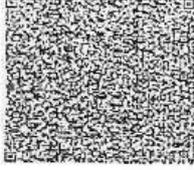
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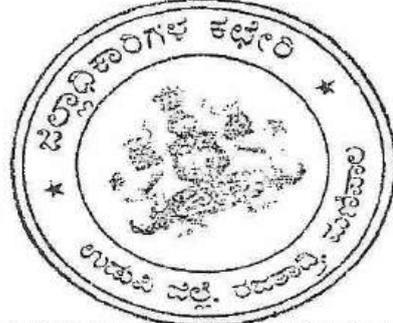
ಷಡ್ಯೂಲ್ ವಿವರ

ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 187/*/7 , ಸ.ನಂ. ರಲ್ಲಿನ ಒಟ್ಟು 0.26.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.26.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿಗೆ ಚಕ್ರಬಂದಿ:

| ಸ.ನಂ | ವಿಸ್ತೀರ್ಣ | | ಚಕ್ರಬಂದಿ | | | |
|---------|-----------------|-----------------------|-----------|------------|-----------|------------|
| | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತಿತ ವಿಸ್ತೀರ್ಣ | ಪೂರ್ವಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ | ಉತ್ತರಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ |
| 187/*/7 | 0.26.0.00 | 0.26.0.00 | 187\8 | 187\6 | 187\8 | S.NO.188 |



G Jagadeesha



ಸಹಿ
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಉಡುಪಿ ಜಿಲ್ಲೆ

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂತ್ರ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದವರಿಗೆ ಕಳುಹಿಸಿದ :

- 1.ತಪಶೀಲ್ಕಾರ್ ಉಡುಪಿ ರವರಿಗೆ ಮೂಲ ಕಡತ ಹಾಗೂ ಚಲನ್ ನೊಂದಿಗೆ ಕಳುಹಿಸುತ್ತಾ ಈ ಆದೇಶದ ಪ್ರಕಾರ ಸಂಬಂಧಪಟ್ಟ ಸರ್ವೆ ನಂಬರ್ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿದೆ ಎಂದು ಸಂಬಂಧಪಟ್ಟ ಅರ್.ಟಿ.ಸಿ ಯಲ್ಲಿ ನಮೂದಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಜಮೀನಿಗೆ ಖಾತೆದಾರರ ಲೆಕ್ಕದಲ್ಲಿ ಸದರಿ ಜಮೀನಿನ ಭೂ ಕಂದಾಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.
- 2.Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂತ್ರ ಕ್ರಮಕ್ಕಾಗಿ.
- 3.ಉಪ ವಿಭಾಗಧಿಕಾರಿಗಳು,ಉಡುಪಿಉಪ ವಿಭಾಗ ರವರಿಗೆ.
- 4.ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿಉಪ ವಿಭಾಗ.
- 5.ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ: ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್,ರಾಜು ಕೋಟ್ಯಾನ್ , ವಿಳಾಸ: KARTHIK; ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.
- 6.ಹೆಚ್ಚಿನ ಪ್ರತಿ.

ತಿದ್ದುಪಡಿ ಆದೇಶ

ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187477

ತಿದ್ದುಪಡಿ ದಿನಾಂಕ: 22/12/2020

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ: 187/*/7 ರಲ್ಲಿ 0.26.0.00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ ಉದ್ದೇಶಕ್ಕಾಗಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187477 ರಲ್ಲಿ ಹೊರಡಿಸಲಾದ ಅಧಿಕೃತ ಜ್ಞಾಪನವನ್ನು ತಿದ್ದುಪಡಿ ಮಾಡುವ ಕುರಿತು

ಉಲ್ಲೇಖ : 1 . ಭೂಪರಿವರ್ತನಾ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ : 187477 | ದಿನಾಂಕ: 02/12/2020.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ಅಧಿಕೃತ ಜ್ಞಾಪನದಲ್ಲಿ, ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಮಾಡಲಾಗಿದ್ದು, ಸದರಿ ಆದೇಶದಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಹೆಚ್ಚುವರಿ ಪರತ್ತು ನಮೂದಿಸಲಾಗಿದೆ.

"ಅರ್ಜಿದಾರರು, ಭೂ ಪರಿವರ್ತನಾ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಉಪ ಉದ್ದೇಶ ಮೀನಿನ ಶಿಥಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಇಲ್ಲದಿರುವ ಕಾರಣ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಎಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಅದರಂತೆ ಆದೇಶ ನೀಡಲಾಗಿದೆ. ಸದರಿ ಆದೇಶದಲ್ಲಿ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಬದಲಾಗಿ ಮೀನಿನ ಶಿಥಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಬದಲಾವಣೆ ಮಾಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ. ಅರ್ಜಿದಾರರ ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಪ್ರಸ್ತುತ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಭೂ ಪರಿವರ್ತನಾ ಉಪ ಉದ್ದೇಶದಲ್ಲಿ ಮೀನಿನ ಶಿಥಲೀಕರಣ ಘಟಕದ (Fish freezing plant) ಉಲ್ಲೇಖ ಇಲ್ಲದಿರುವುದರಿಂದ ಹಾಗೂ ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಮತ್ತು ಸರ್ಕಾರದ ಭೂ ಉಪಯೋಗ



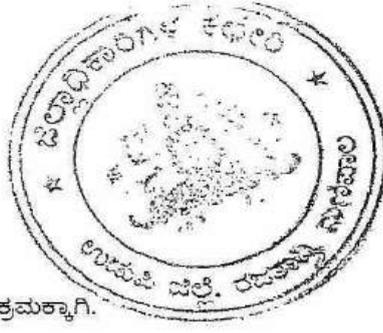
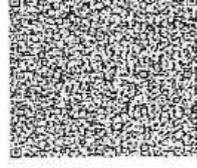
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NOTARY, UDUPI

ಬದಲಾವಣಾ ಆದೇಶದಂತೆ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing 151 ತ್ತೆ ಆದೇಶವಾಗಬೇಕಾಗಿರುವುದರಿಂದ ಭೂ ಪರಿವರ್ತನಾ ಉಪ ಉದ್ದೇಶವನ್ನು ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಓದಿಕೊಳ್ಳತಕ್ಕದ್ದು. ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಪ್ರಕಾರ ಸದ್ರಿ ಸ್ಥಳದಲ್ಲಿ ಪಿಫ್ ಮಿಲ್ ಮತ್ತು ಓಯಲ್ ಘಟಕಗಳನ್ನು ಹೊರತು ಪಡಿಸಿ ಮೀನಿನ ಇತರ ಉದ್ದೇಶಗಳಿಗೆ ಬಳಸತಕ್ಕದ್ದು."

ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶ ಸಂಖ್ಯೆ: 187477 ದಿನಾಂಕ:02/12/2020ರಲ್ಲಿ ಹೊರಡಿಸಿರುವ ಇನ್ನುಳಿದ ಎಲ್ಲಾ ಅಂಶಗಳು / ಪರತ್ಯುಗಳು ಮುಂದುವರೆಯುತ್ತದೆ.

DC Name :
G Jagadeesha



ಸಹಿ/-
ಜಿಲ್ಲಾಧಿಕಾರಿ,
ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ :

1. ತಹಶೀಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ
2. Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
3. ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಉಡುಪಿ ಉಪ ವಿಭಾಗ ರವರಿಗೆ.
4. ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿ ಉಪ ವಿಭಾಗ.
5. ಅರ್ಚಿದಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ: ಹರಿಯವ್ವ ಕೋಟ್ಯಾನ್, ರಾಜು ಕೋಟ್ಯಾನ್, ವಿಳಾಸ: KARTHIK; ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.



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ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ತಹಶೀಲ್ದಾರ್ ರವರ ಕಛೇರಿ, ಉಡುಪಿ ತಾಲ್ಲೂಕು
ಅಲಿನೇಷನ್ ನಕ್ಷೆ

ಆರ್ಜಿ ಸಂಖ್ಯೆ : 16020820781339

ಸರ್ವೆ ನಂಬರ್ : 1871/7

ನಕ್ಷೆ ಸಂಖ್ಯೆ : 16020820781339001

ಜಿಲ್ಲೆ : ಉಡುಪಿ

ತಾಲ್ಲೂಕು : ಉಡುಪಿ

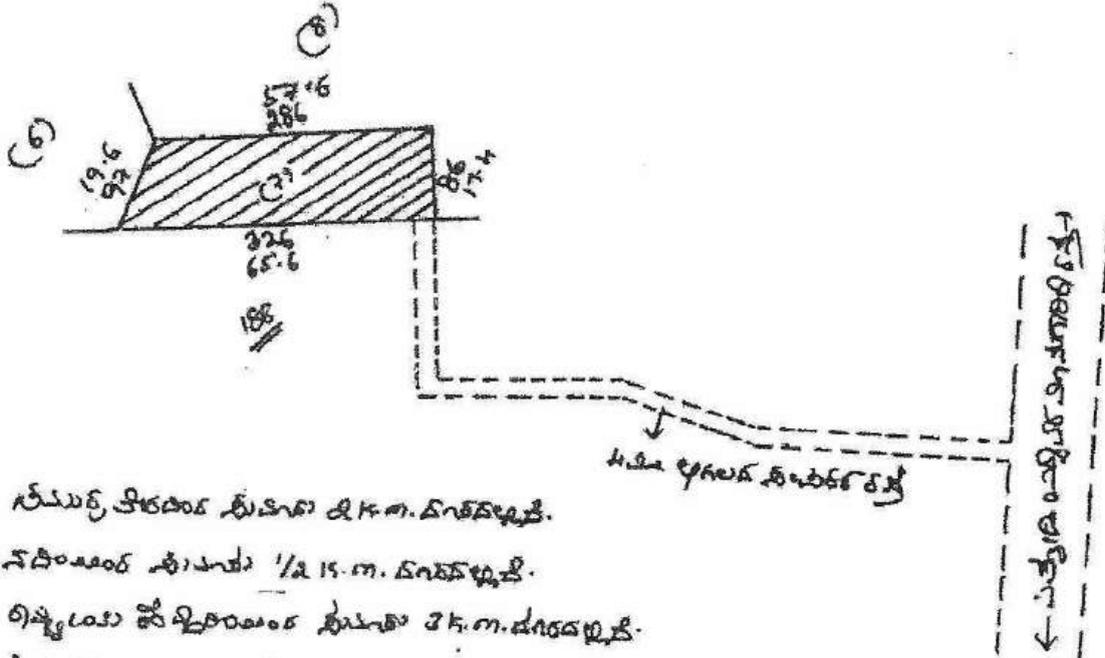
ಹೋಬಳಿ : ಉಡುಪಿ

ಗ್ರಾಮ : ಉದ್ಯಾವರ

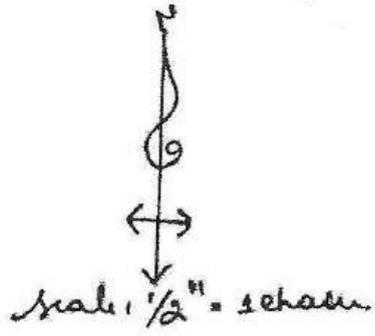
ಆರ್ಜಿದಾರರ ಹೆಸರು : ಹರಿಯವ್ವ ಕೋಟ್ಯಾನ್

ವಹಿವಾಟು : ಅಲಿನೇಷನ್

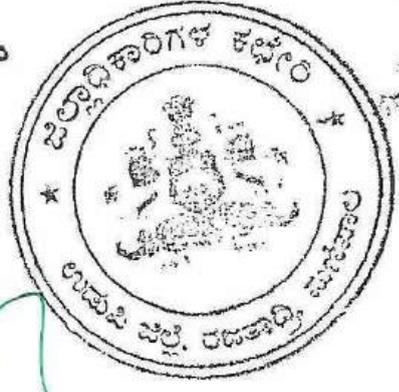
ವಿಳಾಸ : ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲ್ಲೂಕು



- ೧) ನಿಯುಕ್ತ ತೆರದಂಡ ಶುಲ್ಕವು ರೂ. ೧೦೦.೦೦ ಆಗಿರುತ್ತದೆ.
- ೨) ನದಿಯಿಂದ ಶುಲ್ಕವು 1/2 ರೂ. ೧೦೦.೦೦ ಆಗಿರುತ್ತದೆ.
- ೩) ರಿಪ್ಲಿಯಮೆಂಟ್ ಶುಲ್ಕವು ರೂ. ೧೦೦.೦೦ ಆಗಿರುತ್ತದೆ.
- ೪) ಕೆಲವು ಪೈಲಿಯಂಟ್ ಶುಲ್ಕವು ರೂ. ೧೦೦.೦೦ ಆಗಿರುತ್ತದೆ.
- ೫) ಅನುಗುಣದ ಕಡತಗಳ ಶುಲ್ಕವು ರೂ. ೧೦೦.೦೦ ಆಗಿರುತ್ತದೆ.
- ೬) ಈ ನೋಟೀಸ್‌ನಲ್ಲಿ ಕನ್ನಡ ಅನುವಾದ.
- ೭) ಈ ನೋಟೀಸ್ ಕನ್ನಡ ಅನುವಾದ.



13/8/2020
ದಿನಾಂಕದೊಂದಿಗೆ ಹಕ್ಕುದಾರರ ಸಹಿ



ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಉಡುಪಿ ಜಿಲ್ಲೆ, ರವಣಾಡಿ, ಉಡುಪಿ
ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ

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NOTARY Udupi

ಕ್ರಮ ಸಂಖ್ಯೆ : 16020820781339

ಸರ್ವೆ ಸಂಖ್ಯೆ : 187/17

ನಕ್ಷೆ ಸಂಖ್ಯೆ : 16020820781339001

ಉಡುಪಿ

ತಾಲೂಕು : ಉಡುಪಿ

ಹೋಬಳಿ : ಉಡುಪಿ

ಗ್ರಾಮ : ಉದ್ಯಾವರ

ವಹಿವಾಟು ಸಲಿನೇಷನ್

ಜೀವದಾರರ ಹೆಸರು : ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್

ವಿಳಾಸ : ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು

ಬ್ಯಾಂಕ್ ವಿವರ

| ಸರ್ವೆ ಸಂಖ್ಯೆ | ಬ್ಯಾಂಕ್ ಸಂಖ್ಯೆ | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಖರಾಬು ಎ ವಿಸ್ತೀರ್ಣ | ಖರಾಬು ಬಿ ವಿಸ್ತೀರ್ಣ | ಕೃಷಿ ಜಮೀನಿನ ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತನೆಗೆ ಉದ್ದೇಶಿತ ವಿಸ್ತೀರ್ಣ | ಆಕಾರ | ಆರ್.ಟಿ.ಸಿ. ಹಕ್ಕುದಾರರ ಹೆಸರು | ತಂದೆಯ ಹೆಸರು / ಗಂಡನ ಹೆಸರು |
|--------------|----------------|-----------------|-------------------|--------------------|-----------------------|----------------------------------|------|----------------------------|--------------------------|
| 187/17 | 1 | 0-26-0.00 | 0-0-0.00 | 0-0-0.00 | - | 0-26-0.00 | - | ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ | ರಾಜು ಕೋಟ್ ಯಾನ್ |

ಚೆಕ್ಕುಬಂದಿ ವಿವರ

| ಬ್ಯಾಂಕ್ ಸಂಖ್ಯೆ | ಉತ್ತರಕ್ಕೆ | ಪೂರ್ವಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ |
|----------------|-----------|-----------|------------|------------|
| 1 | 18718 | 18718 | S.NO.188 | 18716 |

ಬಾಬು ವಿಂಗಡಣೆ ವಿವರ

| ಬ್ಯಾಂಕ್ ಸಂಖ್ಯೆ | ಬಾಬು ತರಹ | ವಿಸ್ತೀರ್ಣ | ಆಕಾರ | ನೀರಿನ ಆಶ್ರಯ |
|----------------|----------|-----------|------|-------------|
| 1 | ಅಲಿನೇಷನ್ | 0-26-0.00 | 0.00 | ಮಳೆ |

ಅಳತೆ ಕೆಲಸ ನಿರ್ವಹಿಸಿದವರು

(Prepared by)

-

ಷುಕ್ರ ಉಡುಪಿ

ದಿನಾಂಕ : 26/08/2020

ಪರಿಶೀಲಿಸಿದವರು

(Checked by)

THEERTHAKSHI.K.C

ಪರಿಶೀಲನಾ ಭೂಮಾಪಕರು

24/08/2020

ಅಂಗೀಕರಿಸಿದವರು

(Approved by)

DAYANAD RAO

ತಪಾಸಕರು 24/08/2020

Valid Till: 20/02/2021

JYOTHI B K

ಮೋಜಣಿ ನಿರ್ವಾಹಕರು

Note: ಈ ನಕ್ಷೆಯನ್ನು ಮೇಲ್ಕಾರಣಿಸಿದ ಸಿಬ್ಬಂದಿ/ ಅಧಿಕಾರಿಗಳು ಗಣಕ ವ್ಯವಸ್ಥೆಯಲ್ಲಿ Bio Login ಬಳಸಿ ಅಂಗೀಕರಿಸಿದ್ದು, ಭೌತಿಕ ಸಹಿ ಅವಶ್ಯಕತೆ ಇರುವುದಿಲ್ಲ.



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ADIS:LNA(1)CR/266/2020(Master Plan Based)

Government of Karnataka
Revenue Department
Deputy Commissioner Office, Udupi District

No. 187477

Dated 02-12-2020

Official Reminder

Sub: Order pertaining to the Conversion Of the Agricultural Land based on Master Plan Of Deemed Conversion based Sy. No. 187/*/7 measuring 0.26.00 acre Situated at Udyavara Village of Udupi Hobli, Udupi Taluk and District.

Ref: 1. No objection certificate issued by of Udupi- Malpe Planning Authority.

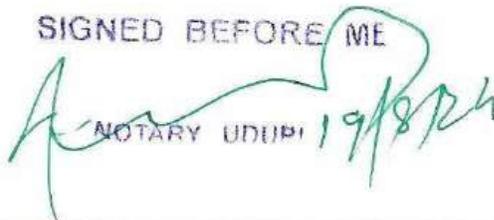
2. The applicant has paid as per Conversion Fee of Rs. 11336 Challan No. IE1120002900029444 dated 26-11-2020, Podi Fee Rs. 100 Challan No. IE1120002900029447 Dated 26-11-2020 Karabu Fee Rs. 0 And Penalty Fee Rs. 0 totaling amount of Rs. 11436.

<<<<<<>>>>>>>>

Considering the application Sri. Hariyappa Kotian, Raju Kotian, as per Sec. 95(2) of Karnataka Land Revenue Act, 1964 in respect of Sy. No. 187/*/7 Measuring 0.26.00 acre falling under Local planning Authority area, as per master Plan said land is specified for Cold Storage-Industrial Purpose. As Per Ref (1) has submitted to Concerned Department seeking No Objection certificate and informed Utilizing only For Cold Storage-Industrial Purpose. As Per Section 95 (4) And 95 (7) conditions and Karnataka Land(Rectification) Revenue Rules 1994 Rule 107 (1) has been imposed Fee, as per Ref (2) of applicant has paid aforesaid fee in respect Sy. No. 187/*/7 measuring 0.26.00 Cents Situated At Udyavara Village, Udupi Hobli, Udupi Taluk And District has been converted For Cold Storage-Industrial Purpose on the below Shown Terms And Conditions.

1. The Applicant without obtaining any permission from concerned Authority Like /Development Authority/CMC/TMC/ Pollution Control Board/Village Panchayth, has Right To Use The Said Property For Which Applicant Has Converted the Property.

SIGNED BEFORE ME


NOTARY UDUPI 19/12/20

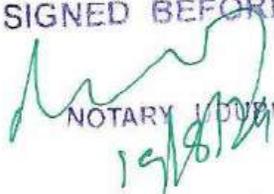
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2. The converted property shall be utilized only for cold storage-industrial purpose. Without obtaining prior permission, the said land cannot be used for any other purpose.
3. The building shall be constructed obtaining licence and as per approved Layout Plan And Licence etc., from Udupi-Malpe (Authority /Municipality/Etc). Without obtaining approval for layout plan, the land cannot be alienated.
4. The land allotted for road, Road Margin, Vacant land shall be reserved, as per the Approved Layout Plan and rules and objectives of (as imposed by Authority/Municipality/Etc).
5. It is the responsibility of the applicant to provide water, electricity, drainage etc., to the residents and to maintain Health, hygiene and security.
6. As per Government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transportation Department Letter No. P1:7(11)67, Dated 1-1-1966, the Land In Question where Construction of building is to be put, there must be distance Between 40 Meter From middle of the road on National Highway and in State Highway there must Be 25 meter distance, and no construction shall be done in the said vacant land.
7. In case he Applicant Didn't Submit the Declaration to the Concerned Authority As Per Sec 6 (1) of Urban Land Limit Act 1976 the applicant shall immediately submit the declaration and the copy of declaration has to be sent to the concerned department.
8. There shall not be any smoke, emission and sewage from the Industrial unit installed on the converted land by the applicant. License from pollution control Board, Environment Department shall be obtained for establishing Industrial limit.
9. If they Obtain the Conversion Order by furnishing false information and Fake Document, the Said Conversion order will be immediately cancelled without giving Any Notice/Intimation.

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SIGNED BEFORE ME



NOTARY UDUPI
19/8/24



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10. If any of the above rules is violated the conversion order will be cancelled without giving any intimation/notice and action will also be initiated and penalty will also be imposed as per S. 69 of Land Revenue Act Of 1964. Steps will be taken to demolish the building and no compensation will be paid and the amount incurred for demolishing will be recovered from applicant as Land assessment.

Additional Condition

1. Till further order this conversion order is valid, if the conversion order has to be changed for any purpose, they have to obtain new order as per Section 97.

2. As Per The Condition No. 2 the said converted land shall be utilized only for Industrial cold storage purpose. In case the converted land is to be Utilized For any other Purpose, fresh order shall be obtained As Per Section 97. Licence from Planning Authority/Development Authority/ CMC/ TMC/Pollution Control Board/Village Panchayath shall be obtained for using the land for which the order for conversion is obtained.

3. The Conversion Order is passed on the Basis Of Affidavit Filed By Applicant. If the content/information of the affidavit is found to be wrong, the said conversion order will be cancelled.

4. The entire property shall be alienated as a single unit urban development Authority/village Panchayath/ Development Authority/Approving Authority grants approval and the same is managed in Bhoomi website of Revenue Department and plotting is to be done.

5. The said converted land shall be utilized only for cold storage industry and the said land shall not be used for Fish Mill and Fish oil Industry.

Boundaries in respect Of Sy. No. 187/*/7 measuring 0.26.00 acre Situated at Udyavara Village, Udupi Hobli, Udupi Taluk And District.

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SIGNED BEFORE ME
 NOTARY UDUPI
 19/12/24



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| S. No | Extent | | Boundaries | | | |
|---------|--------------|------------------|------------|-------|-------|------------|
| | Total Extent | Converted Extent | East | West | North | South |
| 187/*/7 | 0.26.00 | 0.26.00 | 187/8 | 187/6 | 187/8 | S. No. 188 |

Signature

G. Jagadeesha

Deputy Commissioner

Udupi District

For further action the copy is sent to the below shown

1. Original Document Along With Challan Sent To The Tahasildar Udupi. As per the said order concerned survey number is converted and in concerned RTC has to mutated and cess of the said land shall be reduced.
2. Udupi-Malpe (Authority/Municipality) For Suitable Action.
3. Assistant commissioner, Udupi Assistant commissioner office
4. Deputy Director, Land surveyor and land records Udupi sub division.
5. The copy has to be sent applicant Sri. Hariyappa Kotian, Raju Kotian, address: KARTHIK through Registered post.

6. Additional copy.

Rectification order

Application No: 187477

Correction dated 22/12/2020

Sub: Rectification order of conversion of agricultural property in to commercial purpose as per official reminder of application No. 187477 of Sy. No. 187/*/7 measuring 0-26.00 acre situated at Udyavara Village of Udupi Taluk and District.

Ref: Conversion Official reminder number: 187477 | dated 02/12/2020

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SIGNED BEFORE ME

NOTARY UDUPI 22/12/20



ಕಂದಾಯ ಇಲಾಖೆ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ ಉಡುಪಿ ಜಿಲ್ಲೆ

ಸಂಖ್ಯೆ : 187471

ದಿನಾಂಕ : 02/12/2020

ಅಧಿಕೃತ ಜ್ಞಾಪನ

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 111/*/9 ಸ.ನಂಬರಿನ 0.17.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ಮಾಸ್ಟರ್ ಪ್ಲಾನ್ ಆಧಾರಿತ ಡೀವೆಲ್ಪ್ ಭೂಪರಿವರ್ತನೆ ಆದೇಶ ಹೊರಡಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ : 1. Udupi-Malpe ಯೋಜನಾ ಪ್ರಾಧಿಕಾರದ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ.
2. ಭೂ ಪರಿವರ್ತನಾ ಶುಲ್ಕ ರೂ 7412 ಗಳನ್ನು ಚಲನ್ ನಂ: IE1120002900029435 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ, ಪೋಡಿ ಶುಲ್ಕ ರೂ 100 ಗಳನ್ನು ಚಲನ್ ನಂ: IE1120002900029439 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ ಖರಾಯ ಶುಲ್ಕ ರೂ. : 0 ರಂತೆ ಹಾಗೂ ,ದಂಡ ಶುಲ್ಕ ರೂ : 0 ರಂತೆ ಒಟ್ಟು ರೂ. 7512 ಗಳನ್ನು ಖಜಾನೆಗೆ ಅರ್ಪಿಸಿದುದು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ.

<<<<<>>>>

ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95 (2) ರಡಿಯಲ್ಲಿ ಶ್ರೀ/ಶ್ರೀಮತಿ ಉಪಾಲತ ಎಚ್ ಕೋಟ್ಯಾನ್, ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್, ರವರ ಅರ್ಜಿಯನ್ನು ಪರಿಗಣಿಸಿ ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 111/*/9 ಸ.ನಂಬರಿನ 0.17.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.17.0.00 ವಿಸ್ತೀರ್ಣವು ಸ್ಥಳೀಯ ಯೋಜನೆ ಪ್ರದೇಶದೊಳಗೆ ಇದ್ದು, ಮಾಸ್ಟರ್ ಪ್ಲಾನಿನಲ್ಲಿ ಸದರಿ ಜಮೀನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕೆ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಉಲ್ಲೇಖ (1) ರಂತೆ ಸಂಬಂಧಪಟ್ಟ ಪ್ರಾಧಿಕಾರದ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ ಸಲ್ಲಿಸಿ ತಾವು ಅದೇ ಉದ್ದೇಶಕ್ಕೆ ಅಂದರೆ Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ ಕಲಂ 95 (4) ಮತ್ತು 95 (7) ರ ಪರತ್ತುಗಳು ಹಾಗೂ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 1994 ನಿಯಮ 107 (1) ರಂತೆ ಶುಲ್ಕ ವಿಧಿಸಿದ್ದು ಉಲ್ಲೇಖ (2) ರಂತೆ ಅರ್ಪಿಸಿದ ಸದರಿ ಶುಲ್ಕವನ್ನು ಪಾವತಿಸಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 111/*/9 ಸ.ನಂಬರಿನ 0.17.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.17.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಕೆಳಕಂಡ ಪರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟು ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

1. ಈ ಭೂಮಿಯು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಿಂದ, ಅಂದರೆ/ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ /ಸಿಎಂಸಿ/ಟಿಎಂಸಿ/ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಂದ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದ ಹೊರತು ಈ ಆದೇಶವು ಅನುಭವದಾರನಿಗೆ ಯಾವುದೇ ಹಕ್ಕನ್ನು ನೀಡುವುದಿಲ್ಲ.
2. ಈ ಭೂಪರಿವರ್ತಿತ ಜಮೀನನ್ನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಈ ಜಮೀನನ್ನು ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬಾರದು.
3. ಈ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿಸಿರುವ ಬಡಾವಣೆ ನಕ್ಷೆ ಹಾಗೂ ಪರಿವಾಸನಿ ಇತ್ಯಾದಿಗಳನ್ನು Udupi-Malpe (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು, ಆ ನಂತರ ಅನುಮೋದನೆಗೊಂಡ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದು. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಲೇಔಟ್ ಪ್ಲಾನಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯದ ಪರಿಚಾರ ಮಾಡಕೂಡದು.
4. ಇತರ ಅವಶ್ಯವಾದ ರಸ್ತೆ ಜಾಗ, ರಸ್ತೆ ಮಾರ್ಚೆನ್, ಖಾಲಿ ಜಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿದ ಬಡಾವಣೆ ನಕ್ಷೆ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ನಿಯಮಗಳ ರೀತ್ಯ ಸದರಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸತಕ್ಕದ್ದು.

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5. ಸಾರ್ವಜನಿಕ ಹಿತದೃಷ್ಟಿಯಿಂದ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ನಿವೇಶನದಾರರಿಗೆ ನಾಗರಿಕ ಸೌಲಭ್ಯಗಳಾದ ವಿದ್ಯುಚ್ಛಕ್ತಿ, ನೀರು ಸರಬರಾಜು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ, ಇತ್ಯಾದಿಗಳನ್ನು ಆರೋಗ್ಯ ನೈರ್ಮಲ್ಯೀಕರಣ ಹಾಗೂ ಭದ್ರತೆಗಳ ಉದ್ದೇಶದಿಂದ ಎಲ್ಲಾ ಸೌಲಭ್ಯಗಳನ್ನು ಕಾನೂನು ರೀತ್ಯೆ ಒದಗಿಸಿಕೊಡುವುದು ಅರ್ಜಿದಾರರ ಚವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ.

6. ಸರ್ಕಾರದ ಆದೇಶ ಸಂ:ಪಿಡಬ್ಲ್ಯೂ.ಡಿ 7556-665-ಅರ್ ಮತ್ತು ಬಿ-6-54-5 ಮತ್ತು ಕೇಂದ್ರ ಸರ್ಕಾರದ ಸಾರಿಗೆ ಇಲಾಖೆಯ ಪತ್ರ ಸಂ ಪಿ:7(11)67, ದಿನಾಂಕ:1-1-1966 ರಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಕಟ್ಟಡವು ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 40 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಮತ್ತು ಜಿಲ್ಲಾ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 25 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಕಾಯ್ದಿರಿಸಬೇಕು ಹಾಗೂ ಈ ಖಾಲಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಬಾರದು.

7. ಅರ್ಜಿದಾರರು ನಗರ ಭೂ ಪರಿಮಿತಿ ಕಾಯಿದೆ 1976 ವಿಧಿ 6(1) ರ ಪ್ರಕಾರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಘೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿದಲ್ಲಿ ಈಗ ತಕ್ಷಣ ಅಂತಹ ಘೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ಭೂ ಪರಿಮಿತಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಕಳುಹಿಸಲಾಗಿದೆ.

8. ಈ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳ ಹೊಗೆ ಅನಿಲ ಇತರ ಕಲ್ಮಶಗಳನ್ನು ಪರಿಣಾಮಕಾರಿಯಾಗಿ ತಡೆಗಟ್ಟಿ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿಸರ ಮಾಲಿನ್ಯವಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನೆ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಪರಿಸರ ಇಲಾಖೆಗಳ ಅನುಮತಿ ಹೊಂದಿರತಕ್ಕದ್ದು.

9. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಪಡೆಯಲು ಯಾವುದೇ ಸುಳ್ಳು ಮಾಹಿತಿ ಅಥವಾ ದಾಖಲೆ ನೀಡಿದಲ್ಲಿ ಈ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ತಕ್ಷಣವೇ ಅಸಿಂಧುವಾಗುತ್ತದೆ ಹಾಗೂ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು.

10. ಮೇಲ್ಕಂಡ ಯಾವುದೇ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು ಮತ್ತು ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 96 ರಂತೆ ದಂಡ ಶುಲ್ಕವನ್ನು ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಅಲ್ಲದೇ ಈ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿದ ಕಟ್ಟಡಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರ ನೀಡದೇ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಹಾಗೂ ಅವಕ್ಕೆ ತಗಲುವ ವೆಚ್ಚವನ್ನು ಭೂಕಂದಾಯ ಬಾಕಿ ಎಂದು ಖಾತೆದಾರರಿಂದ ವಸೂಲಿ ಮಾಡಲಾಗುವುದು.

ಹೆಚ್ಚುವರಿ ಷರತ್ತುಗಳು

1. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವು ಮುಂದಿನ ಆದೇಶದವರೆಗೂ ಶಾಶ್ವತವಾಗಿ ಮಾನ್ಯವಾಗಿರುತ್ತದೆ, ಭೂ ಪರಿವರ್ತನೆಯ ಉದ್ದೇಶ ಬದಲಾವಣೆಯಾಗಬೇಕಾದರೆ ಸಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಹೊಸ ಆದೇಶ ಪಡೆಯತಕ್ಕದ್ದು.

2. ಷರತ್ತು (9) ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಭೂ ಪರಿವರ್ತನೆ ಜಮೀನನ್ನು Industrial - Cold Storage ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬೇಕಾದರೆ ಸಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಮರು ಅನುಮತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು. ಸದರಿ ಭೂ ಪರಿವರ್ತನೆ ಜಮೀನನ್ನು ಯಾವ ಉದ್ದೇಶಗಳಿಗೆ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಗಳಿಗೆ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ / ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ / ಸಿಎಂಸಿ / ಟಿಎಂಸಿ / ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ / ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಂದ ಅಗತ್ಯ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.

3. ಸದರಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಅರ್ಜಿದಾರರು ನೀಡಿರುವ ಅಫಿಡವಿಟ್ (ಪ್ರಮಾಣವತ್ರ) ಆಧಾರದಲ್ಲಿ ನೀಡಲಾಗಿದ್ದು ಅಫಿಡವಿಟ್ ಪ್ರಮಾಣಪತ್ರದಲ್ಲಿ ನೀಡಿರುವ ಮಾಹಿತಿಯು ಒಂದು ವೇಳೆ ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ಈ ಆದೇಶವು ನಿಯಮಾನುಸಾರ ರದ್ದತಿ ಮಾಡುವ ಷರತ್ತಿಗೆ ಒಳಪಡುತ್ತದೆ.

4. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ/ಗ್ರಾಮ ಪಂಚಾಯಿತಿ/ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ/ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡುವವರೆಗೆ ಮಾತ್ರವೇ ಕಂದಾಯ ಇಲಾಖೆಯ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ನಿರ್ವಹಿಸಿ, ಕಾರೋಚಿತಗೊಳಿಸುತ್ತಿರುವ ಪಹಣಿಯಲ್ಲಿರುವ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದ ಪೂರ್ಣ ವಿಸ್ತೀರ್ಣವನ್ನು ವಿಭಜನೆ ಮಾಡದೇ ಒಂದೇ ಘಟಕವನ್ನಾಗಿ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿದೆ. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ ಅಥವಾ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅಥವಾ ಸಂಬಂಧಿಸಿದ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡಿದ ನಂತರ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕೆ ಮೀಸಲಿರಿಸಿದ ವಿಸ್ತೀರ್ಣವನ್ನು ಬಿಟ್ಟು ಉಳಿದ ವಿಭಜಿತ ಕ್ಷೇತ್ರವನ್ನು ಆಯಾ ಕ್ಷೇತ್ರಕ್ಕೆ ನೀಡಿರುವ ಆಸ್ತಿಯ ಗುರುತಿನ ಸಂಖ್ಯೆ (Property id) ಮೇರೆಗೆ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿರುತ್ತದೆ.

5. ಸದರಿ ಷರತ್ತು ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಫಿಶ್ ಮಿಲ್ & ಆಯಿಲ್ ಘಟಕ ಸ್ಥಾಪಿಸುವಂತಿಲ್ಲ. ಸದರಿ ಜಮೀನು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಬದಲಾವಣೆ ಆಗಿರುವುದರಿಂದ ಅರ್ಜಿದಾರರು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಬಳಸತಕ್ಕದ್ದು.



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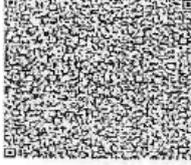
ಷಡ್ಕೂಲ್ ವಿವರ

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ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 111/*/9 , ಸ.ನಂ. ರಲ್ಲಿನ ಒಟ್ಟು 0.17.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.17.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿಗೆ ಚಕ್ರಬಂದಿ:

| ಸ.ನಂ | ವಿಸ್ತೀರ್ಣ | | ಚಕ್ರಬಂದಿ | | | |
|---------|-----------------|-----------------------|-----------|------------|-------------------|------------|
| | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತನಾ ವಿಸ್ತೀರ್ಣ | ಪೂರ್ವಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ | ಉತ್ತರಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ |
| 111/*/9 | 0.17.0.00 | 0.17.0.00 | S.NO.189 | S.NO.188 | 111\A1B, S.NO.189 | 111\A2 |

ಸಹಿ
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಉಡುಪಿ ಜಿಲ್ಲೆ



G Jagadeesha



ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ :

- 1.ತಹಶೀಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ ಮೂಲ ಕಡತ ಹಾಗೂ ಚಲನ್ ನೊಂದಿಗೆ ಕಳುಹಿಸುತ್ತಾ ಈ ಅದೇಶದ ಪ್ರಕಾರ ಸಂಬಂಧವಟ್ಟ ಸರ್ವೆ ನಂಬರ್ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿದೆ ಎಂದು ಸಂಬಂಧವಟ್ಟ ಅರ್.ಟಿ.ಸಿ ಯಲ್ಲಿ ನಮೂದಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಜಮೀನಿಗೆ ಖಾತೆದಾರರ ಲೆಕ್ಕದಲ್ಲಿ ಸದರಿ ಜಮೀನಿನ ಭೂ ಕಂದಾಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.
- 2.Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
- 3.ಉಪ ವಿಭಾಗಧಿಕಾರಿಗಳು,ಉಡುಪಿಉಪ ವಿಭಾಗ ರವರಿಗೆ.
- 4.ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿಉಪ ವಿಭಾಗ.
- 5.ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ: ಉಷಾಲತ ಎಚ್ ಕೋಟ್ಯಾನ್,ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ , ವಿಳಾಸ: KEDIYOOR; ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.
- 6.ಹೆಚ್ಚಿನ ಪ್ರತಿ.

ತಿದ್ದುಪಡಿ ಆದೇಶ

ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187471

ತಿದ್ದುಪಡಿ ದಿನಾಂಕ: 22/12/2020

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ: 111/*/9 ರಲ್ಲಿ 0.17.0.00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ ಉದ್ದೇಶಕ್ಕಾಗಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187471 ರಲ್ಲಿ ಹೊರಡಿಸಲಾದ ಅಧಿಕೃತ ಜ್ಞಾಪನವನ್ನು ತಿದ್ದುಪಡಿ ಮಾಡುವ ಕುರಿತು

ಉಲ್ಲೇಖ : 1. ಭೂಪರಿವರ್ತನಾ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ : 187471 | ದಿನಾಂಕ: 02/12/2020.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ಅಧಿಕೃತ ಜ್ಞಾಪನದಲ್ಲಿ, ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶ ಮಾಡಲಾಗಿದ್ದು, ಸದರಿ ಆದೇಶದಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಹೆಚ್ಚುವರಿ ಪರತ್ವ ನಮೂದಿಸಲಾಗಿದೆ.

"ಅರ್ಜಿದಾರರು, ಭೂ ಪರಿವರ್ತನಾ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಉಪ ಉದ್ದೇಶ ಮೀನಿನ ಶಿಥಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಇಲ್ಲದಿರುವ ಕಾರಣ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಎಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಅದರಂತೆ ಆದೇಶ ನೀಡಲಾಗಿದೆ. ಸದರಿ ಆದೇಶದಲ್ಲಿ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಬದಲಾಗಿ ಮೀನಿನ ಶಿಥಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಬದಲಾವಣೆ ಮಾಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ. ಅರ್ಜಿದಾರರ ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಪ್ರಸ್ತುತ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಭೂ ಪರಿವರ್ತನಾ ಉಪ ಉದ್ದೇಶದಲ್ಲಿ ಮೀನಿನ ಶಿಥಲೀಕರಣ ಘಟಕದ (Fish freezing plant) ಉಲ್ಲೇಖ ಇಲ್ಲದಿರುವುದರಿಂದ ಹಾಗೂ ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಮತ್ತು ಸರ್ಕಾರದ ಭೂ ಉಪಯೋಗ

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ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ತಹಶೀಲ್ದಾರ್ ರವರ ಕಛೇರಿ, ಉಡುಪಿ ತಾಲ್ಲೂಕು
ಅಲಿನೇಷನ್ ನಕ್ಷೆ

ಆರ್ಜಿ ಸಂಖ್ಯೆ : 16020820781396

ಸರ್ವೆ ಸಂಖ್ಯೆ : 111/9

ನಕ್ಷೆ ಸಂಖ್ಯೆ : 16020820781396001

ಜಿಲ್ಲೆ : ಉಡುಪಿ

ತಾಲ್ಲೂಕು : ಉಡುಪಿ

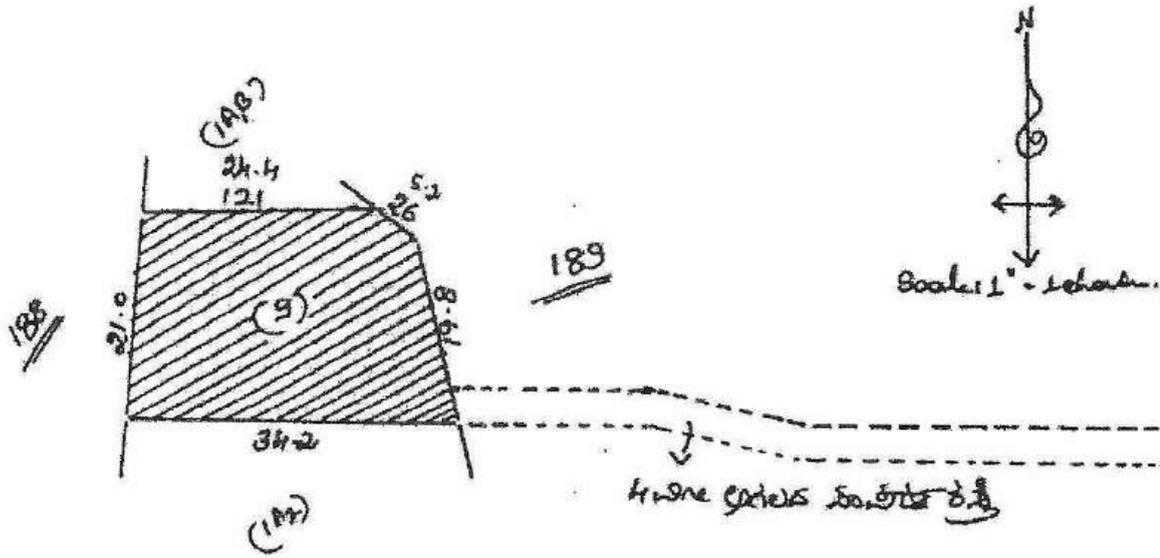
ಹೋಬಳಿ : ಉಡುಪಿ

ಗ್ರಾಮ : ಉದ್ಯಾವರ

ಆರ್ಜಿದಾರರ ಹೆಸರು : ಉಷಾಲತ ಎಚ್ ಕೋಟ್ಯಾನ್

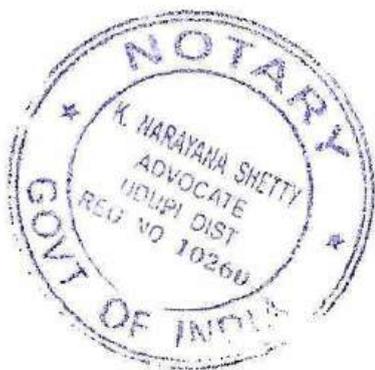
ಮಹಿವಾಟು ಕಾಲಿನೇಷನ್

ವಿಳಾಸ : ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲ್ಲೂಕು



← ಬಿಕ್ಕಿಡಿ ಬಿಟ್ಟು ಅನುಗುಣಿಸಿ →

- 1) ನೈಋತ್ಯ 45 ಡಿಗ್ರಿ ನುಮಾತಿ 2 ಕೆ.ಮಿ. ದೂರದಲ್ಲಿ.
- 2) ನೈಋತ್ಯ 30 ಡಿಗ್ರಿ ನುಮಾತಿ 1/2 ಕೆ.ಮಿ. ದೂರದಲ್ಲಿ.
- 3) ದಕ್ಷಿಣ 15 ಡಿಗ್ರಿ ನುಮಾತಿ 3 ಕೆ.ಮಿ. ದೂರದಲ್ಲಿ.
- 4) ಪಶ್ಚಿಮ 15 ಡಿಗ್ರಿ ನುಮಾತಿ 5 ಕೆ.ಮಿ. ದೂರದಲ್ಲಿ.
- 5) ಅನುಗುಣಿಸಿ ರಸ್ತೆಯಿಂದ ನುಮಾತಿ 167 ಮೀ ದೂರದಲ್ಲಿ.
- 6) ಈ ನಕ್ಷೆಯಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡ ಅರಸ್ತಿದಿಲ್ಲ.
- 7) ಈ ನಕ್ಷೆಯಲ್ಲಿ ಹೈಡ್ರಾನ್ಟಿಕ್ ತಂತು ಹಾವಿ ಹುಟ್ಟಿದಿಲ್ಲ.



ಅಂತಸ್ತಾನು

 ಕೆ.ನಾರಾಯಣ ಶೆಟ್ಟಿ
 ಭೂಮಾಪಕರು ಉಡುಪಿ

19/8/2020
 ದಿನಾಂಕದೊಂದಿಗೆ ಹಕ್ಕುದಾರರ ಸಹಿ

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: 16020820781396

ಸರ್ವೆ ನಂಬರ್ : 111/*9

ನಕ್ಷೆ ಸಂಖ್ಯೆ : 16020820781396001

ಉಡುಪಿ

ತಾಲೂಕು : ಉಡುಪಿ

ಹೋಬಳಿ : ಉಡುಪಿ

ಗ್ರಾಮ : ಉಡುಪಿ

ಸೆರ ಹೆಸರು : ಉಪಾಲತ ಎಚ್ ಕೋಟ್ರಾನ್

ಮೆಟ್ರಿಕ್ ನಂ : ಅಲಿನ್ಸೆಷನ್

ಸ : ಉಡುಪಿ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು

ವ್ಯಾಕ್ ವಿವರ

| ಸರ್ವೆ ನಂಬರು/ಸಂಖ್ಯೆ | ವ್ಯಾಕ್ ನಂ | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಖರೀದಿ ವಿಸ್ತೀರ್ಣ | ಖರೀದಿ ಬಿ ವಿಸ್ತೀರ್ಣ | ಕೃಷಿ ಜಮೀನಿನ ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತನೆಗೆ ಉದ್ದೇಶಿತ ವಿಸ್ತೀರ್ಣ | ಆಕಾರ | ಆರ್.ಟಿ.ಸಿ. ಹಕ್ಕುಬಾರದ ಹೆಸರು | ತಂದೆಯ ಹೆಸರು / ಗಂಡನ ಹೆಸರು |
|--------------------|-----------|-----------------|-----------------|--------------------|-----------------------|----------------------------------|------|----------------------------|--------------------------|
| 111/*9 | 1 | 0-17-0.00 | 0-0-0.00 | 0-0-0.00 | - | 0-17-0.00 | - | ಉಪಾಲತ ಎಚ್ ಕೋಟ್ರಾನ್ | ಹರಿಯ ಪ್ಪ ಕೋಟ್ರಾನ್ ಯಾನ್ |

ಚಿಕ್ಕುಬಂದಿ ವಿವರ

| ವ್ಯಾಕ್ ಸಂಖ್ಯೆ | ಉತ್ತರಕ್ಕೆ | ಪೂರ್ವಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ |
|---------------|--------------------|-----------|------------|------------|
| 1 | 111\1A1B, S.NO.189 | S.NO.189 | 111\1A2 | S.NO.188 |

ಬಾಬು ವಿಂಗಡಣೆ ವಿವರ

| ವ್ಯಾಕ್ ಸಂಖ್ಯೆ | ಬಾಬು ತರಹ | ವಿಸ್ತೀರ್ಣ | ಆಕಾರ | ನೀರಿನ ಆಶ್ರಯ |
|---------------|------------|-----------|------|-------------|
| 1 | ಅಲಿನ್ಸೆಷನ್ | 0-17-0.00 | 0.00 | ಮಳೆ |



ಪರಿಶೀಲಿಸಿದವರು
(Checked by)
THEERTHAKSHI.K.C
ಪರಿಶೀಲನಾ ಭೂಮಾಪಕರು
24/08/2020

ಅಂಗೀಕರಿಸಿದವರು
(Approved by)
DAYANAD RAO
ತಪಾಸಕರು 24/08/2020

Valid Till: 20/02/2021

JYOTHI B K
ವೋಚಿಂಗ್ ನಿರ್ವಾಹಕರು

Note: ಈ ನಕ್ಷೆಯನ್ನು ಮೇಲ್ಕಾರ್ಯಿಸಿದ ಸಿಬ್ಬಂದಿ/ ಅಧಿಕಾರಿಗಳು ಗಣಕ ವ್ಯವಸ್ಥೆಯಲ್ಲಿ Bio Login ಬಳಸಿ ಅಂಗೀಕರಿಸಿದ್ದು, ಭೌತಿಕ ಸಹಿ ಅವಶ್ಯಕತೆ ಇರುವುದಿಲ್ಲ.

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ADIS:LNA(1)CR/264/2020(Master Plan Based)

Government of Karnataka

Revenue Department

Deputy Commissioner Office, Udupi District

No. 187471

Dated 02-12-2020

Official Reminder

Sub: Order pertaining to the Conversion Of the Agricultural Land based on Master Plan Of Deemed Conversion based Sy. No. 111/*/9 Measuring 0.17.00 acre Situated at Udyavara Village of Udupi Hobli, Udupi Taluk and District.

Ref: 1. No objection certificate issued by of Udupi- Malpe Planning Authority.

2. The applicant has paid as per Conversion Fee of Rs. 7412 Challan No. IE1120002900029435 Dated 26-11-2020, Podi Fee Rs. 100 Challan No. IE1120002900029439 Dated 26-11-2020 Karabu Fee Rs. 0 And Penalty Fee Rs. 0 totaling amount of Rs. 7512.

<<<<<<>>>>>>>>

Considering the application Smt. Ushalatha H Kotian, Hariyappa Kotian, as per Sec. 95(2) of Karnataka Land Revenue Act, 1964 in respect of Sy. No. 111/*/9 Measuring 0.17.00 acre falling under Local planning Authority area, as per master Plan said land is specified for Cold Storage-Industrial Purpose. As Per Ref (1) has submitted to Concerned Department seeking No Objection certificate and informed Utilizing only For Cold Storage-Industrial Purpose. As Per Section 95 (4) And 95 (7) conditions and Karnataka Land(Rectification) Revenue Rules 1994 Rule 107 (1) has been imposed Fee, as per Ref (2) of applicant has paid aforesaid fee in respect Sy. No. 111/*/9 measuring 0.17.00 Cents Situated At Udyavara Village, Udupi Hobli, Udupi Taluk And District has been converted For Cold Storage-Industrial Purpose on the below Shown Terms And Conditions.

1. The Applicant without obtaining any permission from concerned Authority Like /Development Authority/CMC/TMC/ Pollution Control Board/Village Panchayth, has Right To Use The Said Property For Which Applicant Has Converted the Property.

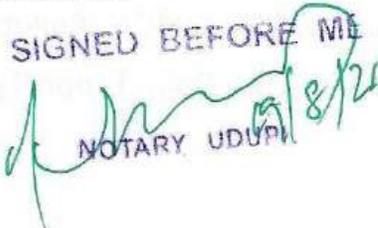
SIGNED BEFORE ME

NOTARY UDUPI

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2. The converted property shall be utilized only for cold storage-industrial purpose. Without obtaining prior permission, the said land cannot be used for any other purpose.
3. The building shall be constructed obtaining licence and as per approved Layout Plan And Licence etc., from Udupi-Malpe (Authority /Municipality/Etc). Without obtaining approval for layout plan, the land cannot be alienated.
4. The land allotted for road, Road Margin, Vacant land shall be reserved, as per the Approved Layout Plan and rules and objectives of (as imposed by Authority/Municipality/Etc).
5. It is the responsibility of the applicant to provide water, electricity, drainage etc., to the residents and to maintain Health, hygiene and security.
6. As per Government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transportation Department Letter No. P1:7(11)67, Dated 1-1-1966, the Land In Question where Construction of building is to be put, there must be distance Between 40 Meter From middle of the road on National Highway and in State Highway there must Be 25 meter distance, and no construction shall be done in the said vacant land.
7. In case he Applicant Didn't Submit the Declaration to the Concerned Authority As Per Sec 6 (1) of Urban Land Limit Act 1976 the applicant shall immediately submit the declaration and the copy of declaration has to be sent to the concerned department.
8. There shall not be any smoke, emission and sewage from the Industrial unit installed on the converted land by the applicant. License from pollution control Board, Environment Department shall be obtained for establishing Industrial limit.
9. If they Obtain the Conversion Order by furnishing false information and Fake Document, the Said Conversion order will be immediately cancelled without giving Any Notice/Intimation.

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10. If any of the above rules is violated the conversion order will be cancelled without giving any intimation/notice and action will also be initiated and penalty will also be imposed as per S. 69 of Land Revenue Act Of 1964. Steps will be taken to demolish the building and no compensation will be paid and the amount incurred for demolishing will be recovered from applicant as Land assessment.

Additional Condition

1. Till further order this conversion order is valid, if the conversion order has to be changed for any purpose, they have to obtain new order as per Section 97.

2. As Per The Condition No. 2 the said converted land shall be utilized only for Industrial cold storage purpose. In case the converted land is to be Utilized For any other Purpose, fresh order shall be obtained As Per Section 97. Licence from Planning Authority/Development Authority/ CMC/ TMC/Pollution Control Board/Village Panchayath shall be obtained for using the land for which the order for conversion is obtained.

3. The Conversion Order is passed on the Basis Of Affidavit Filed By Applicant. If the content/information of the affidavit is found to be wrong, the said conversion order will be cancelled.

4. The entire property shall be alienated as a single unit urban development Authority/village Panchayath/ Development Authority/Approving Authority grants approval and the same is managed in Bhoomi website of Revenue Department and plotting is to be done.

5. The said converted land shall be utilized only for cold storage industry and the said land shall not be used for Fish Mill and Fish oil Industry.

Boundaries in respect Of Sy. No. 111/*/9 measuring 0.17.00 acre Situated at Udyavara Village, Udipi Hobli, Udipi Taluk And District.



SIGNED BEFORE ME

[Handwritten Signature]
NOTARY UDUPI

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| S. No | Extent | | Boundaries | | | |
|---------|--------------|------------------|------------|----------|----------------------------|-------------|
| | Total Extent | Converted Extent | East | West | North | South |
| 111/*/9 | 0.17.00 | 0.17.00 | S. No189 | S.No.188 | 111/1A1 B, S.No. 189 | 111/1 A2 |

Signature

G. Jagadeesha

Deputy Commissioner

Udupi District

For further action the copy is sent to the below shown

1. Original Document Along With Challan Sent To The Tahasildar Udupi. As per the said order concerned survey number is converted and in concerned RTC has to mutated and cess of the said land shall be reduced.
2. Udupi-Malpe (Authority/Municipality) For Suitable Action.
3. Assistant commissioner, Udupi Assistant commissioner office
4. Deputy Director, Land surveyor and land records Udupi sub division.
5. The copy has to be sent applicant Sri. Ushalatha H Kotian, Hariyappa Kotian, address: KEDIYOOR through Registered post.

6. Additional copy.

Rectification order

Application No: 187471

Correction dated 22/12/2020

Sub: Rectification order of conversion of agricultural property in to commercial purpose as per official reminder of application No. 187471 of Sy. No. 111/*/9 measuring 0-17.00 acre situated at Udyavara Village of Udupi Taluk and District.

SIGNED BEFORE ME

NOTARY UDUPI 19/8/24

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Ref: Conversion Official reminder number: 187471 | dated 02/12/2020

In respect of the above order of conversion additional conditions has to be mentioned.

In the land conversion proceeding there is no scope for fish freezing unit and so application is filed by the applicant for Cold storage and accordingly order is passed. In the said application correction is sought as cold fish freezing plant instead of cold storage. After verifying the applicant's application there is no reference/mention of fish freezing plant as per the order of Karnataka High court and government, land conversion order has to read as fish freezing plant. As per the order of the court except for use of Fish mill and oil unit it can also be used for other fishing purposes. All other condition are continued as per Conversion order Number 187471 dated 02-12-2020.

DC Name:

G Jagadeesha

signature

District commissioner

Udupi District

For further action the copy is sent to the below shown

1. Thasil-dhar Udupi.

2. Udupi-Malpe (Authority/Municipality) For Suitable Action.

3. Assistant commissioner, Udupi Assistant commissioner office

4. Deputy Director, Land surveyor and land records Udupi sub division.

5. The copy has to be sent to applicant Smt. Ushalatha H Kotian, Hariyappa Kotian, address: KEDIYLOOR through Registered post.

Translated to English from
Kannada by me

(Signature)

SANJAY K. NILAVAR LLB

ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

SIGNED BEFORE ME

(Signature)
NOTARY UDUPI 19/8/25

Prof. K. Narayana Shetty
M.A., LL.B.,

Advocate, Notary, Arbitrator

"MYNA SADANA"

KALLIANPUR - 576 114

M: 9845254297

ಎಡಿನ್: ಎಲ್ಎನ್ಎ(1) ಸಿಆರ್/269/2020 (Master Plan Based)



ಕಂದಾಯ ಇಲಾಖೆ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ, ಉಡುಪಿ ಜಿಲ್ಲೆ

ಸಂಖ್ಯೆ : 187491

ದಿನಾಂಕ : 26/11/2020

ಅಧಿಕೃತ ಜ್ಞಾಪನ

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರೆ ಗ್ರಾಮದ 214/*/6 ಸ.ನಂಬರಿನ 0.6.50.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ಮಾಸ್ಟರ್ ಪ್ಲಾನ್ ಆಧಾರಿತ ದೀಪ್ತ್ ಭೂಪರಿವರ್ತನೆ ಆದೇಶ ಹೊರಡಿಸುವ ಬಗ್ಗೆ.

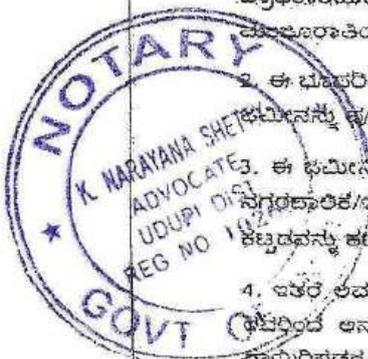
ಉಲ್ಲೇಖ :

1. Udupi-Malpe ಯೋಜನಾ ಪ್ರಾಧಿಕಾರದ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ.
2. ಭೂ ಪರಿವರ್ತನಾ ಶುಲ್ಕ ರೂ 2834 ಗಳನ್ನು ಚೆಕ್ ನಂ: IE1120002900029473 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ, ವೋಡಿ ಶುಲ್ಕ ರೂ 100 ಗಳನ್ನು ಚೆಕ್ ನಂ: IE1120002900029476 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ ಪರಾವು ಶುಲ್ಕ ರೂ. : 0 ರಂತೆ ಹಾಗೂ ದಂಡ ಶುಲ್ಕ ರೂ : 0 ರಂತೆ ಒಟ್ಟು ರೂ. 2934 ಗಳನ್ನು ಬಜಾನಗ ಅರ್ಜಿದಾರರು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ.

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ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95 (2) ರಡಿಯಲ್ಲಿ ಶ್ರೇಷ್ಠೀಮತಿ ಸುಮತಿ ಆರ್.ರಮೇಶ್, ರವರ ಅರ್ಜಿಯನ್ನು ಪರಿಗಣಿಸಿ ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರೆ ಗ್ರಾಮದ 214/*/6 ಸ.ನಂಬರಿನ:0.6.50.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.6.50.00 ವಿಸ್ತೀರ್ಣವು ವ್ಯವಸಾಯ ಯೋಜನೆ ಪ್ರದೇಶಗಳಿಗೆ ಇದ್ದು, ಮಾಸ್ಟರ್ ಪ್ಲಾನಿನಲ್ಲಿ ಸದರಿ ಜಮೀನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕೆ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಉಲ್ಲೇಖ (1) ರಂತೆ ಸಂಬಂಧಪಟ್ಟ ಪ್ರಾಧಿಕಾರದ ನಿರಾಪೇಕ್ಷಣಾ ಪತ್ರ ಸಲ್ಲಿಸಿ ತಾಸ್ತು ಖದೇ ಉದ್ದೇಶಕ್ಕೆ ಅಂದರೆ Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ ಕಲಂ 95 (4), ಮತ್ತು 95 (7) ರೆ ಪರಶ್ರುಗಳು ಹಾಗೂ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 1994 ನಿಯಮ 107 (1) ರಂತೆ ಶುಲ್ಕ ವಿಧಿಸಿದ್ದು ಉಲ್ಲೇಖ (2) ರಂತೆ ಅರ್ಜಿದಾರರು ಸದರಿ ಶುಲ್ಕವನ್ನು ಪಾವತಿಸಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರೆ ಗ್ರಾಮದ 214/*/6 ಸ.ನಂಬರಿನ 0.6.50.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.6.50.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಕೆಳಕಂಡ ಪರಶ್ರುಗಳಿಗೆ ಒಳಪಟ್ಟ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

1. ಈ ಭೂಮಿಯ ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತನೆಯಾಗುವೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಿಂದ, ಅಂದರೆ/ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ/ಸಿಎಂಸಿ/ಡಿಎಂಸಿ/ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳಿಂದ ಅನುಮೋದಿಸುವುದನ್ನು ಪಡೆಯದ ಹೊರತು ಈ ಆದೇಶವು ಅನುಷ್ಠಾನವಾಗುವ ಯಾವುದೇ ಪಕ್ಷವನ್ನು ನೇರವಾಗಿಲ್ಲ.
2. ಈ ಭೂಪರಿವರ್ತನೆ ಜಮೀನನ್ನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು, ಈ ಜಮೀನನ್ನು ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬಾರದು.
3. ಈ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿಸಿರುವ ಬಡಾವಣೆ ನಕ್ಷೆ ಹಾಗೂ ಪರಿವಾಸಗಿ ಇತ್ಯಾದಿಗಳನ್ನು Udupi-Malpe (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು, ಆ ನಂತರ ಅನುಮೋದನೆಗೊಂಡ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದು. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಲೇಔಟ್ ಪ್ಲಾನಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯದ ಫಲವಾಗಿ ಮಾಡಕೂಡದು.
4. ಇತರ ಅಡಕುವಾದ ರಸ್ತೆ ಬಾಗಿ, ರಸ್ತೆ ಮಾರ್ಜಿನ್, ಖಾಲಿ ಜಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿದ ಬಡಾವಣೆ ನಕ್ಷೆ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ನಿಯಮಗಳ ರೀತ್ಯ ಸದರಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾನೂನುಬಾಹಿರವಲ್ಲ.



SIGNED BEFORE ME
 NOTARY UDUPI 19/11/20

ಸಾಬ್ದಗಳನ್ನು ಕಾನೂನು ರೀತ್ಯ ಒದಗಿಸಿಕೊಡುವುದು ಅರ್ಜಿದಾರರ ಜವಾಬ್ದಾರಿಯಾಗಿದ್ದುದು.

6. ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆಬಿ.ಡಿ 7356-665-ಅರ್ ಮತ್ತು ಬಿ-6-5-5 ಮತ್ತು ಕೇಂದ್ರ ಸರ್ಕಾರದ ವಾರ್ಡ್ ಇಲಾಖೆಯ ಪತ್ರ ಸಂ 21:7(11)67, ದಿನಾಂಕ:1-1-1966 ರಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಕಟ್ಟಡವು ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 40 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಮತ್ತು ಬೆಲ್ಲಾ ಹದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 25 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಕಾಯ್ದಿರಿಸಬೇಕು ಹಾಗೂ ಈ ಖಾಲಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಬಾರದು.

7. ಅರ್ಜಿದಾರರು ನಗರ ಭೂ ಪರಿಮಿತಿ ಕಾಯಿದೆ 1976 ದಿಡಿ 6(1) ರ ಪ್ರಕಾರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಪೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿದಲ್ಲಿ ಈಗ ತಕ್ಷಣ ಅಂತಹ ಪೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ಭೂ ಪರಿಮಿತಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಕಳುಹಿಸಲಾಗಿದೆ.

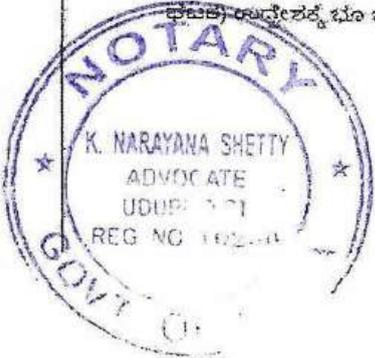
8. ಈ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳ ಹೊಗೆ ಅನಿಲ ಇತರ ಕಲ್ಯಾಣಗಳನ್ನು ಪರಿಣಾಮಕಾರಿಯಾಗಿ ಕಡೆಗಟ್ಟಿ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿಸರ ಮಾಲಿನ್ಯವಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಪರಿಸರ ಇಲಾಖೆಗಳ ಅನುಮತಿ ಹೊಂದಿರತಕ್ಕದ್ದು.

9. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಪಡೆಯಲು ಯಾವುದೇ ಸುಳ್ಳು ಮಾಹಿತಿ ಅಥವಾ ದಾಖಲೆ ನೀಡಿದಲ್ಲಿ ಈ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ತಕ್ಷಣವೇ ಅಸಿಂಧುವಾಗುತ್ತದೆ ಹಾಗೂ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು.

10. ಮೇಲ್ಕಂಡ ಯಾವುದೇ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು ಮತ್ತು ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 96 ರಂತೆ ದಂಡ ಕುಬ್ಜವನ್ನು ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಅಲ್ಲದೇ ಈ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿದ ಕಟ್ಟಡಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರ ನೀಡದೇ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಹಾಗೂ ಅದಕ್ಕೆ ತೆಗೆಯುವ ವೆಚ್ಚವನ್ನು ಭೂಕಂದಾಯ ಬಾಕಿ ಎಂದು ಪಾಠದಾರರಿಂದ ವಸೂಲಿ ಮಾಡಲಾಗುವುದು.

ಪೆಟ್ಟು ಪರಿ ಪರತ್ಯಗಳು

1. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವು ಮುಂದಿನ ಆದೇಶದವರೆಗೂ ಕಾಪ್ಯುತವಾಗಿ ಮೂಸ್ದವಾಗಿರುತ್ತದೆ, ಭೂ ಪರಿವರ್ತನೆಯ ಉದ್ದೇಶ ಬದಲಾವಣೆಯಾಗಬೇಕಾದರೆ ಸಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಹೊಸ ಆದೇಶ ಪಡೆಯತಕ್ಕದ್ದು.
2. ಪರತ್ಯ(9) ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನನ್ನು Residential - Personal Housing ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬೇಕಾದರೆ ಸಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಮರು ಅನುಮತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು. ಸದರಿ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನನ್ನು ಯಾವ ಉದ್ದೇಶಗಳಿಗೆ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಗಳಿಗೆ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ / ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ / ಸಿಂಠಿಸಿ / ಟಿಎಂಸಿ / ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ / ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳಿಂದ ಅಗತ್ಯ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.
3. ಸದರಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಅರ್ಜಿದಾರರು ನೀಡಿರುವ ಅಪ್ಲಿಕೇಷನ್ (ಪ್ರಮಾಣಪತ್ರ) ಆಧಾರದಲ್ಲಿ ನೀಡಲಾಗಿದ್ದು ಅಭಿವಿಟ್ ಪ್ರಮಾಣಪತ್ರದಲ್ಲಿ ನೀಡಿರುವ ಮಾಹಿತಿಯು ಒಂದು ವೇಳೆ ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ಈ ಆದೇಶವು ನಿಯಮಾನುಸಾರ ರದ್ದತಿ ಮಾಡುವ ಪರತ್ಯಗೆ ಒಳಪಡುತ್ತದೆ.
4. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ/ಗ್ರಾಮ ಪಂಚಾಯತಿ/ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ/ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡುವವರೆಗೆ ಮಾತ್ರವೇ ಸಂದಾಯ ಇಲಾಖೆಯ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ನಿರ್ವಹಿಸಿ, ಕಾಲೋಚಿತಗೊಳಿಸುತ್ತಿರುವ ಪಡೆದೆಯಲ್ಲಿರುವ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದ ವೋಲರ್ ಎನ್ಟ್ರಿಡೆನ್ಸ್ ವಿಭಜನೆ ಮಾಡದೇ ಒಂದೇ ಫಲಕವನ್ನಾಗಿ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿದೆ. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ ಅಥವಾ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಥವಾ ಸಂಬಂಧಿಸಿದ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡಿದ ನಂತರ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕೆ ಮೀಸಲಿರಿಸಿದ ವಿಸ್ತೀರ್ಣವನ್ನು ಬಿಟ್ಟು ಉಳಿದ ವಿಭಜಿತ ಕ್ಷೇತ್ರವನ್ನು ಆಯಾ ಕ್ಷೇತ್ರಕ್ಕೆ ನೀಡಿರುವ ಅಸ್ತಿಯ ಗುರುತಿನ ಸಂಖ್ಯೆ (Property Id) ಮೇರೆಗೆ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿದ್ದು.
5. ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಫಿಶ್ ಮಿಲ್ & ಅಯಿಲ್ ಘಟಕ ಸ್ಥಾಪಿಸುವಂತಿಲ್ಲ. ಸದರಿ ಜಮೀನು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಬದಲಾವಣೆ ಆಗಿರುವುದರಿಂದ ಅರ್ಜಿದಾರರು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಬಳಸತಕ್ಕದ್ದು.



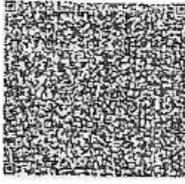
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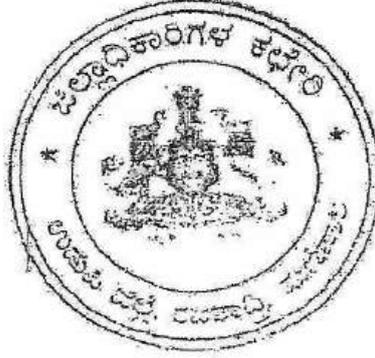
NOTARY UDUPI

ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೊಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 214*/6, ಸ.ನಂ. ರಲ್ಲಿನ ಒಟ್ಟು 0.6.50.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.6.50.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ಭೂ ಪರಿವರ್ತಿತ ಜಮೀನಿಗೆ ಚಕ್ಕುಬಂದಿ:

| ಸ.ನಂ | ವಿಸ್ತೀರ್ಣ | | ಚಕ್ಕುಬಂದಿ | | | |
|--------|-----------------|-----------------------|-----------|------------|-----------|------------|
| | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತಿತ ವಿಸ್ತೀರ್ಣ | ಪೂರ್ವಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ | ಉತ್ತರಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ |
| 214*/6 | 0.6.50.00 | 0.6.50.00 | S.NO.262 | S.NO.263 | 214\1 | 214\7 |



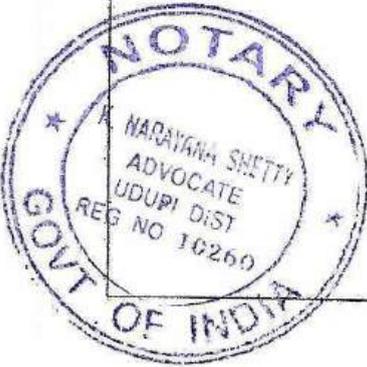
G Jagadeesha



ಸಹಿ
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಉಡುಪಿ ಜಿಲ್ಲೆ

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ :

- 1.ತಹಶೀಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ ಮೂಲ ಕಡತ ಹಾಗೂ ಚಲನ್ ನೊಂದಿಗೆ ಕಳುಹಿಸುತ್ತಾ ಈ ಆದೇಶದ ಪ್ರಕಾರ ಸಂಬಂಧಪಟ್ಟ ನವೇ ನಂಬರ್ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿದೆ ಎಂದು ಸಂಬಂಧಪಟ್ಟ ಅರ್.ಟಿ.ಸಿ ಯಲ್ಲಿ ನಮೂದಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಜಮೀನಿಗೆ ಖಾತೆದಾರರ ಲೆಕ್ಕದಲ್ಲಿ ಸದರಿ ಜಮೀನಿನ ಭೂ ಕಂದಾಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.
- 2.Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ಸರ್ಕಾರಾಲಿಕ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
- 3.ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳು,ಉಡುಪಿಉಪ ವಿಭಾಗ ರವರಿಗೆ.
- 4.ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಸಾಹಸ ಮತ್ತು ಭೂರಾಜ್ವಲಗಳ ಉಡುಪಿಉಪ ವಿಭಾಗ.
- 5.ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ: ಸುಮತಿ ಆರ್.ರಮೇಶ್ , ವಿಳಾಸ: badami dijyur, ರವರಿಗೆ ವೃದ್ಧೀಕೃತ ಅಂಚೆ ಮೂಲಕ.
- 6.ಹೆಚ್ಚಿನ ಪ್ರತಿ.



SIGNED BEFORE ME

NOTARY UDUPI

ADIS:LNA(1)CR/269/2020(Master Plan Based)

Government of Karnataka
Revenue Department
Deputy Commissioner Office, Udupi District

No. 187491

Dated 26-11-2020

Official Reminder

Sub: Order Pertaining to the Conversion Of the Agricultural Land based on Master Plan Of Deemed Conversion based Sy. No. 214/*/6 Measuring 0.6.50 acre Situated at Udyavara Village of Udupi Hobli, Udupi Taluk and District.

Ref: 1. No objection certificate issued by of Udupi- Malpe Planning Authority.

2. The applicant has paid as per Conversion Fee Of Rs. 2834 Challan No. IE 1120002900029473 Dated 26-11-2020, Podi Fee Rs. 100 Challan No. IE 1120002900029476 Dated 26-11-2020 Karabu Fee Rs. 0 And Penalty Fee Rs. 0 Totalling amount of Rs. 2934.

<<<<<<>>>>>>>>

Considering the Application of Smt. Sumathi R. Ramesh as per Sec. 95(2) of Karnataka Land Revenue Act, 1964 in respect of Sy. No. 214/*/6 Measuring 6.50 cents falling under Local planning Authority area, as per master Plan said land is specified for Cold Storage-Industrial Purpose. As Per Ref (1) has submitted to Concerned Department seeking No Objection certificate and informed Utilizing only For Cold Storage-Industrial Purpose. As Per Section 95 (4) And 95 (7) conditions and Karnataka Land(Rectification) Revenue Rules 1994 Rule 107 (1) has been imposed Fee, as per Ref (2) of applicant has paid aforesaid fee in respect Sy. No. 214/*/6 Measuring 6.50 Cents Situated At Udyavara Village, Udupi Hobli, Udupi Taluk And District has been converted For Cold Storage-Industrial Purpose on the below Shown Terms And Conditions.

1. The Applicant without obtaining any permission from concerned Authority Like /Development Authority/CMC/TMC/ Pollution Control Board/Village Panchayth, has Right To Use The Said Property For Which Applicant Has Converted the Property.

SIGNED BEFORE ME

[Signature]
NOTARY UDUPI 19/8/24

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2. The converted property shall be utilized only for cold storage-industrial purpose. Without obtaining prior permission, the said land cannot be used for any other purpose.

3. The building shall be constructed obtaining licence and as per approved Layout Plan And Licence etc., from Udupi-Malpe (Authority /Municipality/Etc). Without obtaining approval for layout plan, the land cannot be alienated.

4. The land allotted for road, Road Margin, Vacant land shall be reserved, as per the Approved Layout Plan and rules and objectives of (as imposed by Authority/Municipality/Etc).

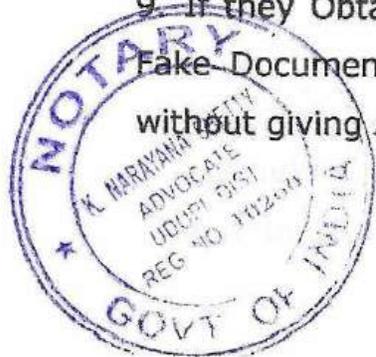
5. It is the responsibility of the applicant to provide water, electricity, drainage etc., to the residents and to maintain Health, hygiene and security.

6. As per Government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transportation Department Letter No. P1:7(11)67, Dated 1-1-1966, the Land In Question where Construction of building is to be put, there must be distance Between 40 Meter From middle of the road on National Highway and in State Highway there must Be 25 meter distance, and no construction shall be done in the said vacant land.

7. In case he Applicant Didn't Submit the Declaration to the Concerned Authority As Per Sec 6 (1) of Urban Land Limit Act 1976 the applicant shall immediately submit the declaration and the copy of declaration has to be sent to the concerned department.

8. There shall not be any smoke, emission and sewage from the Industrial unit installed on the converted land by the applicant. License from pollution control Board, Environment Department shall be obtained for establishing Industrial limit.

9. If they Obtain the Conversion Order by furnishing false information and Fake Document, the Said Conversion order will be immediately cancelled without giving Any Notice/Intimation.



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NOTARY UDUPI 19/8/24

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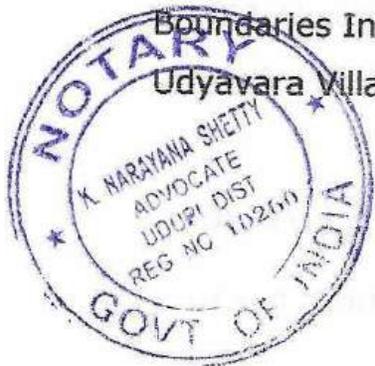
10. If any of the above rules is violated the conversion order will be cancelled without giving any intimation/notice and action will also be initiated and penalty will also be imposed as per S. 69 of Land Revenue Act Of 1964. Steps will be taken to demolish the building and no compensation will be paid and the amount incurred for demolishing will be recovered from applicant as Land assessment.

Additional Condition

1. Till further order this conversion order is valid, if the conversion order has to be changed for any purpose, they have to obtain new order as per Section 97.
2. As Per The Condition No. 2 the said converted land shall be utilized only for Industrial cold storage purpose. In case the converted land is to be Utilized For any other Purpose, fresh order shall be obtained As Per Section 97. Licence from Planning Authority/Development Authority/ CMC/ TMC/Pollution Control Board/Village Panchayath shall be obtained for using the land for which the order for conversion is obtained.
3. The Conversion Order is Passed On The Basis Of Affidavit Filed By Applicant. If the content/information of the affidavit is found to be wrong, the said conversion order will be cancelled.
4. The entire property shall be alienated as a single unit urban development Authority/village Panchayath/ Development Authority/Approving Authority grants approval and the same is managed in Bhoomi website of Revenue Department and plotting is to be done.
5. The said converted land shall be utilized only for cold storage industry and the said land shall not be used for Fish Mill and Fish oil Industry.

Boundaries In Respect Of Sy. No. 214/* /6 Measuring 0.6.50 acre Situated at Udyavara Village, Udupi Hobli, Udupi Taluk And District.

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| S. No | Extent | | Boundaries | | | |
|---------|--------------|------------------|------------|----------|-------|-------|
| | Total Extent | Converted Extent | East | West | North | South |
| 214/*/6 | 0.6.50.00 | 0.6.50.00 | S.No.262 | S.No.262 | 214/1 | 214/7 |

Signature

G. Jagadeesha

Deputy Commissioner

Udupi District

For further action the copy is sent to the below shown

1. Original Document Along With Challan Sent To The Tahasildar Udupi. As per the said order concerned survey number is converted and in concerned RTC has to mutated and cess of the said land shall be reduced.
2. Udupi-Malpe (Authority/Municipality) For Suitable Action.
3. Assistant commissioner, Udupi Assistant commissioner office
4. Deputy Director, Land surveyor and land records Udupi sub division.
5. The copy has to be sent applicant Sri/Smt Sumathi R Ramesh, address:Badanidiyur through Registered post.
6. Additional copy.

Rectification order

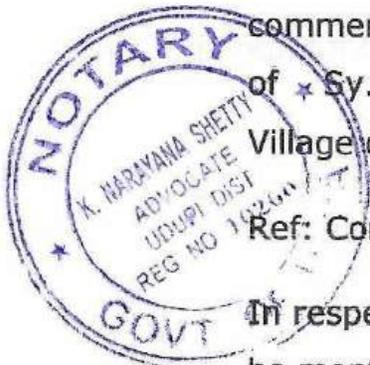
Application No: 187491

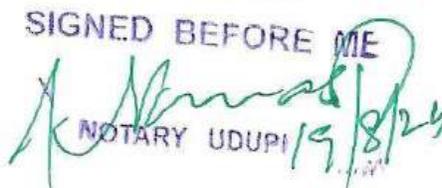
Correction dated 22/12/2020

Sub: Rectification order of conversion of agricultural property in to commercial purpose as per official reminder of application No. 187491 of Sy. No. 214/*/6 measuring 0-6.50 acre situated at Udyavara Village of Udupi Taluk and District.

Ref: Conversion Official reminder number: 187491| dated 26/11/2020

In respect of the above order of conversion additional conditions has to be mentioned.



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 NOTARY UDUPI 19/8/24

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In the land conversion proceeding there is no scope for fish freezing unit and so application is filed by the applicant for Cold storage and accordingly order is passed. In the said application correction is sought as cold fish freezing plant instead of cold storage. After verifying the applicant's application there is no reference/mention of fish freezing plant as per the order of Karnataka High court and government, land conversion order has to read as fish freezing plant. As per the order of the court except for use of Fish mill and oil unit it can also be used for other fishing purposes.

All other condition are continued as per Conversion order Number 187491 dated 26-11-2020.

DC Name:

G Jagadeesha

signature

District commissioner

Udupi District

For further action the copy is sent to the below shown

1. Thasildhar Udupi.
2. Udupi-Malpe (Authority/Municipality) For Suitable Action.
3. Assistant commissioner, Udupi Assistant commissioner office
4. Deputy Director, Land surveyor and land records Udupi sub division.
5. The copy has to be sent to applicant Sri/Smt Sumathi R Ramesh, address:Badanidiyur through Registered post.



SIGNED BEFORE ME

[Handwritten Signature]
NOTARY UDUPI 19/8/24

DIANA W. 1st Floor, Jhansi Laxmi Bai Road
Udupi, Udupi District
ADVOCATE
SARJAY K. NARAYAN

No. 16020820781350

Sketch No. 16020820781350001

Survey Number 214/*/*6

District: Udupi Taluk: Udupi Hobli: Udupi Village: Udyavara
 Applicant Name: Sumathi R
 Address: Udyavara Grama, Udupi Taluk

Block Information

| S. No | Block No | Total Extent | Karabu Extent | Karabu Extent | Agricultural land extent | Converted extent | Sketch | Name Holder of RTC | Father name /Husband name |
|------------|----------|--------------|---------------|---------------|--------------------------|------------------|--------|--------------------|---------------------------|
| 214 / */*6 | 1 | 0-6-50.00 | 0-0-0.00 | 0-0-0.00 | - | 0-6-50.00 | - | Sumathi | Ramesh |

Boundary Information

| Block No. | North | South | North | West |
|-----------|-------|----------|-------|----------|
| 1 | 214/1 | S.No.262 | 214/7 | S.No.263 |

... partition explanation

| Block Number | Extent | Design | Water Source |
|--------------|-----------|--------|--------------|
| 1 | 0-6-50.00 | 0.00 | Rain |

Sketch Prepared by

checked By
Theerthakshi K.C
Surveyor
24-8-2020

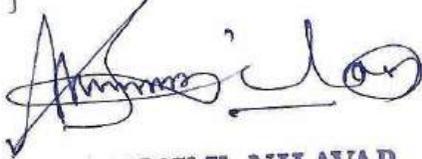
Approved by
Dayanad Rao
24-8-2020

Place: Udupi
Date: 26-8-2020

Valid Till: 20-2-2021

Jyothi B K
Incharge

Translated to English
from Kannada by me


SANJAY K. NILAVAR

ADVOCATE

DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

SIGNED BEFORE ME



NOTARY UDUPI 19/8/24

Prof. K. Narayana Shetty

M.A., LL.B.

Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297

ಎಡಿಸ್: ಎಲ್‌ಎನ್‌ಎ(1) ಸಿಆರ್/268/2020 (Master Plan Based)



ಕಂದಾಯ ಇಲಾಖೆ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಾರ್ಯಾಲಯ ಉಡುಪಿ ಜಿಲ್ಲೆ

ಸಂಖ್ಯೆ : 187498

ದಿನಾಂಕ : 26/11/2020

ಅಧಿಕೃತ ಜ್ಞಾಪನ

- ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 263/*/1A ಸ.ನಂಬರಿನ 0.36.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ಮಾಸ್ಟರ್ ಪ್ಲಾನ್ ಆಧಾರಿತ ಡೀಮ್ಸ್ ಭೂಪರಿವರ್ತನೆ ಆದೇಶ ಹೊರಡಿಸುವ ಬಗ್ಗೆ.
- ಉಲ್ಲೇಖ : 1. Udupi-Malpe ಯೋಜನಾ ಪ್ರಾಧಿಕಾರದ ನಿರಾವೇಶತೆ ಪತ್ರ.
2. ಭೂ ಪರಿವರ್ತನಾ ಶುಲ್ಕ ರೂ 15696 ಗಳನ್ನು ಚಲನ್ ಸಂ: IE1120002900029480 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ, ಪೋಡಿ ಶುಲ್ಕ ರೂ 100 ಗಳನ್ನು ಚಲನ್ ಸಂ: IE1120002900029486 ದಿನಾಂಕ : 26/11/2020 ರಂತೆ ಖರಾಬು ಶುಲ್ಕ ರೂ. : 0 ರಂತೆ ಹಾಗೂ ,ದಂಡ ಶುಲ್ಕ ರೂ : 0 ರಂತೆ ಒಟ್ಟು ರೂ. 15796 ಗಳನ್ನು ಖಜಾನೆಗೆ ಅರ್ಪಿಸಿದರು ಜಮಾ ಮಾಡಿರುತ್ತಾರೆ.

<<<<<>>>>>

ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 95 (2) ರಡಿಯಲ್ಲಿ ಶ್ರೀ/ಶ್ರೀಮತಿ ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ,ನಾರಾಯಣ ಬಂಗೇರ, ರವರ ಅರ್ಜಿಯನ್ನು ಪರಿಗಣಿಸಿ ಉಡುಪಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 263/*/1A ಸ.ನಂಬರಿನ 0.36.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.36.0.00 ವಿಸ್ತೀರ್ಣವು ಸ್ಥಳೀಯ ಯೋಜನೆ ಪ್ರದೇಶದೊಳಗೆ ಇದ್ದು, ಮಾಸ್ಟರ್ ಪ್ಲಾನಿನಲ್ಲಿ ಸದರಿ ಜಮೀನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕೆ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಉಲ್ಲೇಖ (1) ರಂತೆ ಸಂಬಂಧಪಟ್ಟ ಪ್ರಾಧಿಕಾರದ ನಿರಾವೇಶತೆ ಪತ್ರ ಸಲ್ಲಿಸಿ ತಾವು ಅದೇ ಉದ್ದೇಶಕ್ಕೆ ಅಂದರೆ Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ ಕಲಂ 95 (4) ಮತ್ತು 95 (7) ರ ಪರತುಗಳು ಹಾಗೂ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು 1994 ನಿಯಮ 107 (1) ರಂತೆ ಶುಲ್ಕ ವಿಧಿಸಿದ್ದು ಉಲ್ಲೇಖ (2) ರಂತೆ ಅರ್ಪಿಸಿದರು ಸದರಿ ಶುಲ್ಕವನ್ನು ಪಾವತಿಸಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 263/*/1A ಸ.ನಂಬರಿನ 0.36.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.36.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಕೆಳಕಂಡ ಪರತುಗಳಿಗೆ ಒಳಪಟ್ಟು ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

1. ಈ ಭೂಮಿಯ ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯಿಂದ, ಅಂದರೆ/ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ /ಸಿಎಂಸಿ/ಟಿಎಂಸಿ/ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಂದ ಮಂಜೂರಾತಿಯನ್ನು ಪಡೆಯದ ಹೊರತು ಈ ಆದೇಶವು ಅನುಭವದಾರನಿಗೆ ಯಾವುದೇ ಹಕ್ಕನ್ನು ನೀಡುವುದಿಲ್ಲ.

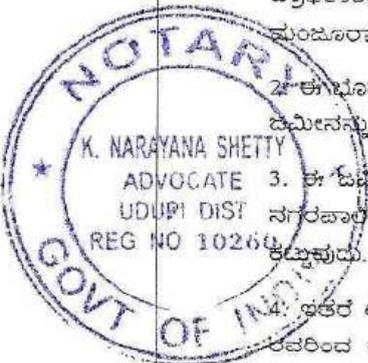
2. ಈ ಭೂಪರಿವರ್ತಿತ ಜಮೀನನ್ನು Cold Storage - Industrial ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು, ಈ ಜಮೀನನ್ನು ಪೂರ್ವಾನುಮತಿ ಇಲ್ಲದ ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬಾರದು.

3. ಈ ಜಮೀನಿನಲ್ಲಿ ಉದ್ದೇಶಿಸಿರುವ ಬಡಾವಣೆ ನಕ್ಷೆ ಹಾಗೂ ಪರಿವಾಸಿ ಇತ್ಯಾದಿಗಳನ್ನು Udupi-Malpe (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿಕೊಂಡು, ಆ ನಂತರ ಅನುಮೋದನೆಗೊಂಡ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟುವುದು. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಲೇಔಟ್ ಪ್ಲಾನಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯದೆ ಪರಿವಾರ ಮಾಡಕೂಡದು.

4. ಇತರ ಅವಶ್ಯವಾದ ರಸ್ತೆ ಬಾಗ, ರಸ್ತೆ ಮಾರ್ಚೆನ್, ಖಾಲಿ ಬಾಗ ಇತ್ಯಾದಿಗಳನ್ನು (ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ/ಇತ್ಯಾದಿ) ರವರಿಂದ ಅನುಮೋದಿಸಿದ ಬಡಾವಣೆ ನಕ್ಷೆ ಪ್ರಕಾರ ಹಾಗೂ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ನಿಯಮಗಳ ರೀತ್ಯೆ ಸದರಿ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸತಕ್ಕದ್ದು.

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5. ಸಾರ್ವಜನಿಕ ಹಿತದೃಷ್ಟಿಯಿಂದ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ನಿವೇಶನದಾರರಿಗೆ ನಾಗರಿಕ ಸೌಲಭ್ಯಗಳಾದ ವಿದ್ಯುಚ್ಛಕ್ತಿ, ನೀರು ಸರಬರಾಜು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ, ಇತ್ಯಾದಿಗಳನ್ನು ಆರೋಗ್ಯ ನೈರ್ಮಲ್ಯೀಕರಣ ಹಾಗೂ ಭದ್ರತೆಗಳ ಉದ್ದೇಶದಿಂದ ಎಲ್ಲಾ ಸೌಲಭ್ಯಗಳನ್ನು ಕಾನೂನು ರೀತ್ಯ ಒದಗಿಸಿಕೊಡುವುದು ಅರ್ಜಿದಾರರ ಜವಾಬ್ದಾರಿಯಾಗಿರುತ್ತದೆ.

6. ಸರ್ಕಾರದ ಆದೇಶ ಸಂ:ಪಿಡಿಬ್ಲ್ಯೂ.ಡಿ 7556-665-ಅರ್ ಮತ್ತು ಬಿ-6-54-5 ಮತ್ತು ಕೇವಲ ಸರ್ಕಾರದ ಸಾರಿಗೆ ಇಲಾಖೆಯ ಪತ್ರ ನಂ ಪಿ:7(11)67, ದಿನಾಂಕ:1-1-1966 ರಂತೆ ಈ ಜಮೀನಿನಲ್ಲಿ ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಕಟ್ಟಡವು ರಾಷ್ಟ್ರೀಯ ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 40 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಮತ್ತು ಜಿಲ್ಲಾ ಹೆದ್ದಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಸ್ತೆಯ ಮಧ್ಯಭಾಗದಿಂದ 25 ಮೀಟರ್ ಗಳ ಅಂತರವನ್ನು ಕಾಯ್ದಿರಿಸಬೇಕು ಹಾಗೂ ಈ ಖಾಲಿ ಪ್ರದೇಶದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಬಾರದು.

7. ಅರ್ಜಿದಾರರು ನಗರ ಭೂ ಪರಿಮಿತಿ ಕಾಯಿದೆ 1976 ವಿಧಿ 6(1) ರ ಪ್ರಕಾರ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಘೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸದಿದ್ದಲ್ಲಿ ಈಗ ತಕ್ಷಣ ಅಂತಹ ಘೋಷಣೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ಭೂ ಪರಿಮಿತಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಕಳುಹಿಸಲಾಗಿದೆ.

8. ಈ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸಲಾಗುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳ ಹೊಗೆ ಅನಿಲ ಇತರೆ ಕಲ್ಮಶಗಳನ್ನು ಪರಿಣಾಮಕಾರಿಯಾಗಿ ತಡೆಗಟ್ಟಿ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿಸರ ಮಾಲಿನ್ಯವಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕಾಗಿ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿನಲ್ಲಿ ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕಾ ಘಟಕಗಳು ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ/ಪರಿಸರ ಇಲಾಖೆಗಳ ಅನುಮತಿ ಹೊಂದಿರತಕ್ಕದ್ದು.

9. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಪಡೆಯಲು ಯಾವುದೇ ಸುಳ್ಳು ಮಾಹಿತಿ ಅಥವಾ ದಾಖಲೆ ನೀಡಿದಲ್ಲಿ ಈ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ತಕ್ಷಣವೇ ಅಸಿಂಧುವಾಗುತ್ತದೆ ಹಾಗೂ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು.

10. ಮೇಲ್ಕಂಡ ಯಾವುದೇ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಯಾವುದೇ ಸೂಚನೆ ನೀಡದೆ ರದ್ದುಗೊಳಿಸಲಾಗುವುದು ಮತ್ತು ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 96 ರಂತೆ ದಂಡ ಶುಲ್ಕವನ್ನು ವಿಧಿಸಲು ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಅಲ್ಲದೇ ಈ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿದ ಕಟ್ಟಡಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರ ನೀಡದೇ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು. ಹಾಗೂ ಅದಕ್ಕೆ ತಗಲುವ ವೆಚ್ಚವನ್ನು ಭೂಕಂದಾಯ ಬಾಕಿ ಎಂದು ಖಾತೆದಾರರಿಂದ ವಸೂಲಿ ಮಾಡಲಾಗುವುದು.

ಹೆಚ್ಚುವರಿ ಷರತ್ತುಗಳು

1. ಈ ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶವು ಮುಂದಿನ ಆದೇಶದವರೆಗೂ ಶಾಶ್ವತವಾಗಿ ಮಾನ್ಯವಾಗಿರುತ್ತದೆ, ಭೂ ಪರಿವರ್ತನೆಯ ಉದ್ದೇಶ ಬದಲಾವಣೆಯಾಗಬೇಕಾದರೆ ಸೆಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಹೊಸ ಆದೇಶ ಪಡೆಯತಕ್ಕದ್ದು.

2. ಷರತ್ತು (9) ರಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನನ್ನು Industrial - Cold Storage ಉದ್ದೇಶಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಬೇರೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ಉಪಯೋಗಿಸಬೇಕಾದರೆ ಸೆಕ್ಷನ್ 97 ರ ಪ್ರಕಾರ ಮರು ಅನುಮತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು. ಸದರಿ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನನ್ನು ಯಾವ ಉದ್ದೇಶಗಳಿಗೆ ಪರಿವರ್ತನೆಯಾಗಿದೆಯೋ ಆ ಉದ್ದೇಶಗಳಿಗೆ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ / ಅಭಿವೃದ್ಧಿ ಮಂಡಳಿ / ಸಿಎಂಸಿ / ಟಿಎಂಸಿ / ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ / ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳಿಂದ ಅಗತ್ಯ ಪುಂಜರಾತಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.

3. ಸದರಿ ಭೂಪರಿವರ್ತನೆ ಆದೇಶವನ್ನು ಅರ್ಜಿದಾರರು ನೀಡಿರುವ ಅಫಿಡವಿಟ್ (ಪ್ರಮಾಣಪತ್ರ) ಆಧಾರದಲ್ಲಿ ನೀಡಲಾಗಿದ್ದು ಅಫಿಡವಿಟ್ ಪ್ರಮಾಣಪತ್ರದಲ್ಲಿ ನೀಡಿರುವ ಮಾಹಿತಿಯು ಒಂದು ವೇಳೆ ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ಈ ಆದೇಶವು ನಿಯಮಾನುಸಾರ ರದ್ದತಿ ಮಾಡುವ ಷರತ್ತಿಗೆ ಒಳಪಡುತ್ತದೆ.

4. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ/ಗ್ರಾಮ ಪಂಚಾಯತಿ/ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ/ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡುವವರೆಗೆ ಮಾತ್ರವೇ ಕಂದಾಯ ಇಲಾಖೆಯ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ನಿರ್ವಹಿಸಿ, ಕಾಲೋಚಿತಗೊಳಿಸುತ್ತಿರುವ ಪಹಣಿಯಲ್ಲಿರುವ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದ ಪೂರ್ಣ ವಿಸ್ತೀರ್ಣವನ್ನು ವಿಭಜನೆ ಮಾಡದೇ ಒಂದೇ ಘಟಕವನ್ನಾಗಿ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿದೆ. ನಗರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರ ಅಥವಾ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಥವಾ ಸಂಬಂಧಿಸಿದ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಲೇ ಔಟ್ ಪ್ಲಾನ್ ಗೆ ಅನುಮೋದನೆ ನೀಡಿದ ನಂತರ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವ ಕ್ಷೇತ್ರದಲ್ಲಿ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕೆ ಮೀಸಲಿರಿಸಿದ ವಿಸ್ತೀರ್ಣವನ್ನು ಬಿಟ್ಟು ಉಳಿದ ವಿಭಜಿತ ಕ್ಷೇತ್ರವನ್ನು ಆಯಾ ಕ್ಷೇತ್ರಕ್ಕೆ ನೀಡಿರುವ ಅಸ್ತಿಯ ಗುರುತಿನ ಸಂಖ್ಯೆ (Property id) ಮೇರೆಗೆ ಮಾರಾಟ ಮಾಡಬಹುದಾಗಿರುತ್ತದೆ.

5. ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಪಿಲ್ ಮಿಲ್ & ಆಯಿಲ್ ಘಟಕ ಸ್ಥಾಪಿಸುವಂತಿಲ್ಲ. ಸದರಿ ಜಮೀನು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಭೂ ಬದಲಾವಣೆ ಆಗಿರುವುದರಿಂದ ಅರ್ಜಿದಾರರು ಕೈಗಾರಿಕಾ (ಶಿಥಲೀಕರಣ ಘಟಕ) ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಬಳಸತಕ್ಕದ್ದು.

ಷೆಡ್ಯೂಲ್ ವಿವರ

True Copy

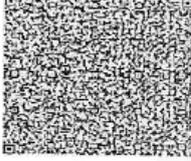
NOTARY, UDUPI



ಉಡುಪಿ ಜಿಲ್ಲೆ, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ, ಉದ್ಯಾವರ ಗ್ರಾಮದ 263*/1A , ಸ.ನಂ. ರಲ್ಲಿನ ಒಟ್ಟು 0.36.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ 0.36.0.00 ಎಕರೆ/ಗುಂಟೆ ವಿಸ್ತೀರ್ಣದ ಭೂ ಪರಿವರ್ತನಾ ಜಮೀನಿಗೆ ಚಕ್ರಬಂದಿ:

| ಸ.ನಂ | ವಿಸ್ತೀರ್ಣ | | ಚಕ್ರಬಂದಿ | | | |
|---------|-----------------|-----------------------|-----------------|------------|-----------------|------------|
| | ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ | ಭೂಪರಿವರ್ತನಾ ವಿಸ್ತೀರ್ಣ | ಪೂರ್ವಕ್ಕೆ | ಪಶ್ಚಿಮಕ್ಕೆ | ಉತ್ತರಕ್ಕೆ | ದಕ್ಷಿಣಕ್ಕೆ |
| 263*/1A | 0.36.0.00 | 0.36.0.00 | 263\3, S.NO.214 | S.NO.189 | S.NO.262, 263\3 | 263\1B |

ಸಹಿ
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಉಡುಪಿ ಜಿಲ್ಲೆ



G Jagadeesha



ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ :

- 1.ತಹಶೀಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ ಮೂಲ ಕಡತ ಹಾಗೂ ಚಲನ್ ನೊಂದಿಗೆ ಕಳುಹಿಸುತ್ತಾ ಈ ಆದೇಶದ ಪ್ರಕಾರ ಸಂಬಂಧಪಟ್ಟ ಸರ್ವೆ ನಂಬರ್ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿದೆ ಎಂದು ಸಂಬಂಧಪಟ್ಟ ಅರ್.ಟಿ.ಸಿ ಯಲ್ಲಿ ನಮೂದಿಸತಕ್ಕದ್ದು ಮತ್ತು ಈ ಜಮೀನಿಗೆ ಖಾತೆದಾರರ ಲೆಕ್ಕದಲ್ಲಿ ಸದರಿ ಜಮೀನಿನ ಭೂ ಕಂದಾಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸುವುದು.
- 2.Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
- 3.ಉಪ ವಿಭಾಗಧಿಕಾರಿಗಳು,ಉಡುಪಿಉಪ ವಿಭಾಗ ರವರಿಗೆ.
- 4.ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿಉಪ ವಿಭಾಗ.
- 5.ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ: ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ,ನಾರಾಯಣ ಬಂಗೇರ , ವಿಳಾಸ: KELARKALBETTU; ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.
- 6.ಹೆಚ್ಚಿನ ಪ್ರತಿ.

ತಿದ್ದುಪಡಿ ಆದೇಶ

ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187498

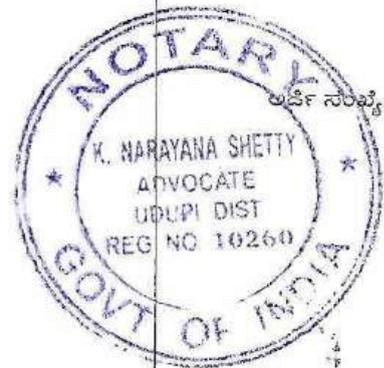
ತಿದ್ದುಪಡಿ ದಿನಾಂಕ: 22/12/2020

ವಿಷಯ : ಉಡುಪಿ ಜಿಲ್ಲೆ ಉಡುಪಿ ತಾಲ್ಲೂಕು ಉಡುಪಿ ಹೋಬಳಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ: 263*/1A ರಲ್ಲಿ 0.36.0.00 ಎಕರೆ ವಿಸ್ತೀರ್ಣದ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ವ್ಯವಸಾಯೇತರ ಉದ್ದೇಶಕ್ಕಾಗಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 187498 ರಲ್ಲಿ ಹೊರಡಿಸಲಾದ ಅಧಿಕೃತ ಜ್ಞಾಪನವನ್ನು ತಿದ್ದುಪಡಿ ಮಾಡುವ ಕುರಿತು

ಉಲ್ಲೇಖ : 1. ಭೂಪರಿವರ್ತನಾ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ : 187498 | ದಿನಾಂಕ: 26/11/2020.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ಅಧಿಕೃತ ಜ್ಞಾಪನದಲ್ಲಿ, ಭೂ ಪರಿವರ್ತನೆ ಆದೇಶ ಮಾಡಲಾಗಿದ್ದು, ಸದರಿ ಆದೇಶದಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಹೆಚ್ಚುವರಿ ಷರತ್ತು ನಮೂದಿಸಲಾಗಿದೆ.

"ಅರ್ಜಿದಾರರು, ಭೂ ಪರಿವರ್ತನಾ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಉಪ ಉದ್ದೇಶ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಇಲ್ಲದಿರುವ ಕಾರಣ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಎಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಅದರಂತೆ ಆದೇಶ ನೀಡಲಾಗಿದೆ. ಸದರಿ ಆದೇಶದಲ್ಲಿ ಕೋಲ್ಡ್ ಸ್ಟೋರೇಜ್ (Cold Storage) ಬದಲಾಗಿ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಬದಲಾವಣೆ ಮಾಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ. ಅರ್ಜಿದಾರರ ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಪ್ರಸ್ತುತ ಭೂಮಿ ತಂತ್ರಾಂಶದಲ್ಲಿ ಕೈಗಾರಿಕಾ ಭೂ ಪರಿವರ್ತನಾ ಉಪ ಉದ್ದೇಶದಲ್ಲಿ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕದ (Fish freezing plant) ಉಲ್ಲೇಖ ಇಲ್ಲದಿರುವುದರಿಂದ ಹಾಗೂ ಮಾನ್ಯ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಆದೇಶ ಮತ್ತು ಸರ್ಕಾರದ ಭೂ ಉಪಯೋಗ

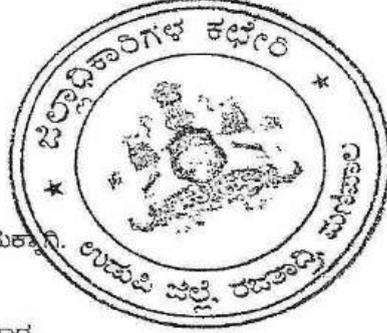
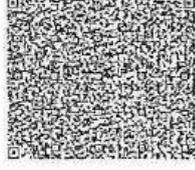


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ಬದಲಾವಣಾ ಆದೇಶದಂತೆ ಮೀನಿನ ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಕ್ಕೆ ಆದೇಶವಾಗಬೇಕಾಗಿರುವುದರಿಂದ ಭೂ ಪರಿವರ್ತನಾ ಉಪ ಉದ್ದೇಶವನ್ನು ಶಿಥಿಲೀಕರಣ ಘಟಕ (Fish freezing plant) ಎಂದು ಓದಿಕೊಳ್ಳತಕ್ಕದ್ದು. ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಪ್ರಕಾರ ಸದ್ಭಿ ಸ್ಥಳದಲ್ಲಿ ಪಿಲ್ ಮಿಲ್ ಮತ್ತು ಓಯಿಲ್ ಘಟಕಗಳನ್ನು ಹೊರತು ಪಡಿಸಿ ಮೀನಿನ ಇತರ ಉದ್ದೇಶಗಳಿಗೆ ಬಳಸತಕ್ಕದ್ದು."

ಭೂ ಪರಿವರ್ತನಾ ಆದೇಶ ಸಂಖ್ಯೆ: 187498 ದಿನಾಂಕ:26/11/2020ರಲ್ಲಿ ಹೊರಡಿಸಿರುವ ಇನ್ನುಳಿದ ಎಲ್ಲಾ ಅಂಶಗಳು / ಪರತ್ಯುಗಳು ಮುಂದುವರೆಯುತ್ತವೆ.

DC Name :
G. Jagadeesha



ಸಹಿ/-
ಜಿಲ್ಲಾಧಿಕಾರಿ,
ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ :

1. ತಹಶೀಲ್ದಾರ್ ಉಡುಪಿ ರವರಿಗೆ
2. Udupi-Malpe(ಪ್ರಾಧಿಕಾರ / ನಗರಪಾಲಿಕೆ) ಇವರಿಗೆ ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ.
3. ಉಪ ವಿಭಾಗಧಿಕಾರಿಗಳು, ಉಡುಪಿ ಉಪ ವಿಭಾಗ ರವರಿಗೆ.
4. ಉಪ ನಿರ್ದೇಶಕರು, ಭೂಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಉಡುಪಿ ಉಪ ವಿಭಾಗ.
5. ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ/ಶ್ರೀಮತಿ: ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ, ನಾರಾಯಣ ಬಂಗೇರ , ವಿಳಾಸ: KELARKALBETTU; ರವರಿಗೆ ದೃಢೀಕೃತ ಅಂಚೆ ಮೂಲಕ.



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ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ತಹಶೀಲ್ದಾರ್ ರವರ ಕಛೇರಿ, ಉಡುಪಿ ತಾಲ್ಲೂಕು
ಅಲಿನೇಷನ್ ನಕ್ಷೆ

ಅರ್ಜಿ ಸಂಖ್ಯೆ: 16020820781385

ಸರ್ವೆ ಸಂಖ್ಯೆ: 263/A/1A

ನಕ್ಷೆ ಸಂಖ್ಯೆ: 16020820781385001

ಜಿಲ್ಲೆ: ಉಡುಪಿ

ತಾಲ್ಲೂಕು: ಉಡುಪಿ

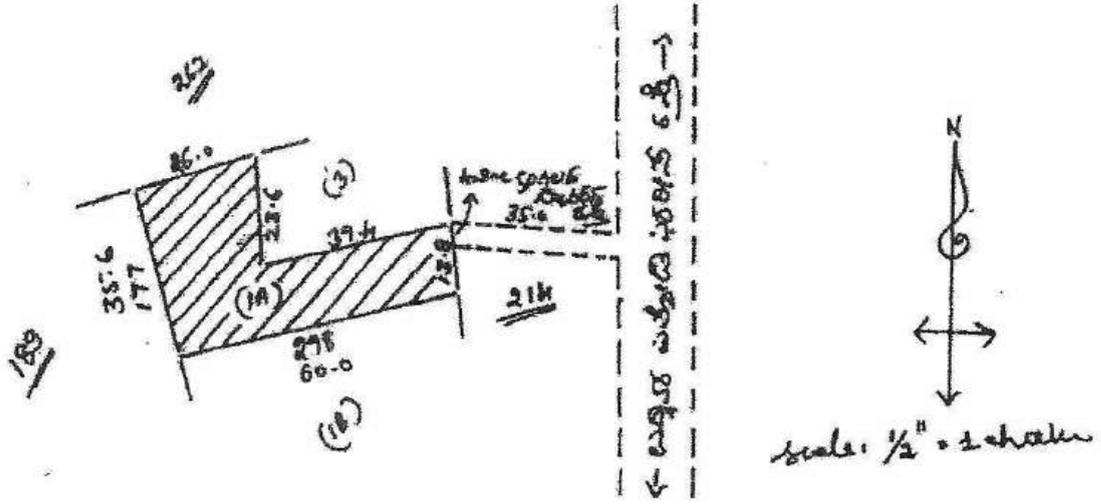
ಹೋಬಳಿ: ಉಡುಪಿ

ಗ್ರಾಮ: ಉದ್ಯಾವರ

ವಹಿವಾಟು ಅಲಿನೇಷನ್

ಅರ್ಜಿದಾರರ ಹೆಸರು: ಶಂಕರನಾರಾಯಣ ಸುವರ್ಣ

ವಿಳಾಸ: ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲ್ಲೂಕು



- ೧) ಅನುಬಂಧ ತೀರದಿಂದ ಸುಮಾರು ೩೫೦ ದೂರದಲ್ಲಿ.
- ೨) ನದಿಯಿಂದ ಸುಮಾರು ೧/೨ ಕಿ.ಮಿ. ದೂರದಲ್ಲಿ.
- ೩) ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿಯಿಂದ ೩೫೦ ದೂರದಲ್ಲಿ.
- ೪) ಕೃಷಿ ಕುಳಿಯಿಂದ ಸುಮಾರು ೨೫೦ ದೂರದಲ್ಲಿ.
- ೫) ಅನುಬಂಧ ತೀರದಿಂದ ಸುಮಾರು ೩೫೦ ದೂರದಲ್ಲಿ.
- ೬) ಈ ನಕ್ಷೆಯಲ್ಲಿ ಯಾವುದೇ ಕಡ್ಡಾಯವಿರುವುದಿಲ್ಲ.
- ೭) ಕೃಷಿ ಕುಳಿಯಿಂದ ತೆರಳಿ ಬರುವುದಿಲ್ಲ.



19/8/2020
ದಿನಾಂಕದೊಂದಿಗೆ ಹಕ್ಕುದಾರರ ಸಹಿ



ತಹಶೀಲ್ದಾರರು
19/8/2020
ಉಡುಪಿ ತಾಲ್ಲೂಕು

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ADIS:LNA(1)CR/268/2020(Master Plan Based)

Government of Karnataka

Revenue Department

Deputy Commissioner Office, Udupi District

No. 187498

Dated 26-11-2020

Official Reminder

Sub: Order pertaining to the Conversion Of the Agricultural Land based on Master Plan Of Deemed Conversion based Sy. No. 263/*/1A Measuring 0.36.00 acre Situated at Udyavara Village of Udupi Hobli, Udupi Taluk and District.

Ref: 1. No objection certificate issued by of Udupi- Malpe Planning Authority.

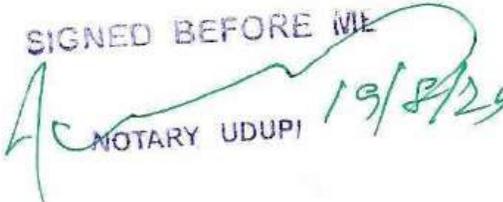
2. The applicant has paid as per Conversion Fee of Rs. 15696 Challan No. IE1120002900029480 dated 26-11-2020, Podi Fee Rs. 100 Challan No. IE1120002900029486 Dated 26-11-2020 Karabu Fee Rs. 0 And Penalty Fee Rs. 0 totaling amount of Rs. 15796.

<<<<<<>>>>>>>>

Considering the application Sri. Shankarnarayana Suvarna, Narayan Bangera, as per Sec. 95(2) of Karnataka Land Revenue Act, 1964 in respect of Sy. No. 263/*/1A Measuring 0.36.00 acre falling under Local planning Authority area, as per master Plan said land is specified for Cold Storage-Industrial Purpose. As Per Ref (1) has submitted to Concerned Department seeking No Objection certificate and informed Utilizing only For Cold Storage-Industrial Purpose. As Per Section 95 (4) And 95 (7) conditions and Karnataka Land(Rectification) Revenue Rules 1994 Rule 107 (1) has been imposed Fee, as per Ref (2) of applicant has paid aforesaid fee in respect Sy. No. 263/*/1A measuring 0.36.00 Cents Situated At Udyavara Village, Udupi Hobli, Udupi Taluk And District has been converted For Cold Storage-Industrial Purpose on the below Shown Terms And Conditions.

1. The Applicant without obtaining any permission from concerned Authority Like /Development Authority/CMC/TMC/ Pollution Control Board/Village Panchayth, has Right To Use The Said Property For Which Applicant Has Converted the Property.



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2. The converted property shall be utilized only for cold storage-industrial purpose. Without obtaining prior permission, the said land cannot be used for any other purpose.
3. The building shall be constructed obtaining licence and as per approved Layout Plan And Licence etc., from Udupi-Malpe (Authority /Municipality/Etc). Without obtaining approval for layout plan, the land cannot be alienated.
4. The land allotted for road, Road Margin, Vacant land shall be reserved, as per the Approved Layout Plan and rules and objectives of (as imposed by Authority/Municipality/Etc).
5. It is the responsibility of the applicant to provide water, electricity, drainage etc., to the residents and to maintain Health, hygiene and security.
6. As per Government Order No. PWD 7556-665-R and B-6-54-5 and Central Government Transportation Department Letter No. P1:7(11)67, Dated 1-1-1966, the Land In Question where Construction of building is to be put, there must be distance Between 40 Meter From middle of the road on National Highway and in State Highway there must Be 25 meter distance, and no construction shall be done in the said vacant land.
7. In case he Applicant Didn't Submit the Declaration to the Concerned Authority As Per Sec 6 (1) of Urban Land Limit Act 1976 the applicant shall immediately submit the declaration and the copy of declaration has to be sent to the concerned department.
8. There shall not be any smoke, emission and sewage from the Industrial unit installed on the converted land by the applicant. License from pollution control Board, Environment Department shall be obtained for establishing Industrial limit.
9. If they Obtain the Conversion Order by furnishing false information and Fake Document, the Said Conversion order will be immediately cancelled without giving Any Notice/Intimation.



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10. If any of the above rules is violated the conversion order will be cancelled without giving any intimation/notice and action will also be initiated and penalty will also be imposed as per S. 69 of Land Revenue Act Of 1964. Steps will be taken to demolish the building and no compensation will be paid and the amount incurred for demolishing will be recovered from applicant as Land assessment.

Additional Condition

1. Till further order this conversion order is valid, if the conversion order has to be changed for any purpose, they have to obtain new order as per Section 97.

2. As Per The Condition No. 2 the said converted land shall be utilized only for Industrial cold storage purpose. In case the converted land is to be Utilized For any other Purpose, fresh order shall be obtained As Per Section 97. Licence from Planning Authority/Development Authority/ CMC/ TMC/Pollution Control Board/Village Panchayath shall be obtained for using the land for which the order for conversion is obtained.

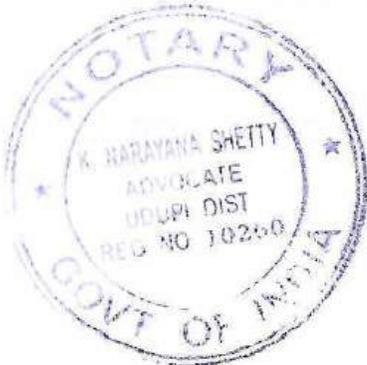
3. The Conversion Order is passed on the Basis Of Affidavit Filed By Applicant. If the content/information of the affidavit is found to be wrong, the said conversion order will be cancelled.

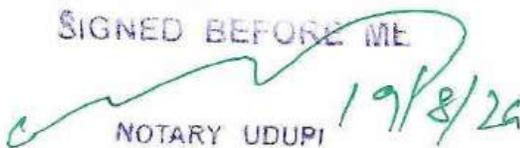
4. The entire property shall be alienated as a single unit urban development Authority/village Panchayath/ Development Authority/Approving Authority grants approval and the same is managed in Bhoomi website of Revenue Department and plotting is to be done.

5. The said converted land shall be utilized only for cold storage industry and the said land shall not be used for Fish Mill and Fish oil Industry.

Boundaries in respect Of Sy. No. 263/*/1A measuring 0.36.00 acre Situated at Udyavara Village, Udupi Hobli, Udupi Taluk And District.

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| S. No | Extent | | Boundaries | | | |
|----------|--------------|------------------|---------------------|---------------|----------------------|--------|
| | Total Extent | Converted Extent | East | West | North | South |
| 263/*/1A | 0.36.00 | 0.36.00 | 263/3, S.No. 214 | S. No. 189 | S. No. 262, 263/3 | 263/1B |

Signature

G. Jagadeesha

Deputy Commissioner

Udupi District

For further action the copy is sent to the below shown

1. Original Document Along With Challan Sent To The Tahasildar Udupi. As per the said order concerned survey number is converted and in concerned RTC has to mutated and cess of the said land shall be reduced.
2. Udupi-Malpe (Authority/Municipality) For Suitable Action.
3. Assistant commissioner, Udupi Assistant commissioner office
4. Deputy Director, Land surveyor and land records Udupi sub division.
5. The copy has to be sent applicant Sri. Shankaranarayana Suvarna, Narayan Bangera, address: KELARKALABETTU through Registered post.
6. Additional copy.

Rectification order

Application No: 187498

Correction dated 22/12/2020

Sub: Rectification order of conversion of agricultural property in to commercial purpose as per official reminder of application No. 187498 of Sy. No. 263/*/1A measuring 0-36.00 acre situated at Udyavara Village of Udupi Taluk and District.

Ref: Conversion Official reminder number: 187498 | dated 26/11/2020



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19/8/24

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In respect of the above order of conversion additional conditions has to be mentioned.

In the land conversion proceeding there is no scope for fish freezing unit and so application is filed by the applicant for Cold storage and accordingly order is passed. In the said application correction is sought as cold fish freezing plant instead of cold storage. After verifying the applicant's application there is no reference/mention of fish freezing plant as per the order of Karnataka High court and government, land conversion order has to read as fish freezing plant. As per the order of the court except for use of Fish mill and oil unit it can also be used for other fishing purposes.

All other condition are continued as per Conversion order Number 187498 dated 26-11-2020.

DC Name:

G Jagadeesha

signature

District commissioner

Udupi District

For further action the copy is sent to the below shown

1. Thasildhar Udupi.

2. Udupi-Malpe (Authority/Municipality) For Suitable Action.

3. Assistant commissioner, Udupi Assistant commissioner office

4. Deputy Director, Land surveyor and land records Udupi sub division.

5. The copy has to be sent to applicant Sri. Shankaranarayana Suvarna, Narayan Bangera, address: KELARKALABETTU through Registered post.

Translated to English
from Kannada by me

(Signature)

SANJAY K. NILAVAR
LLB

ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 98 86 83 0121

SIGNED BEFORE ME

(Signature)
NOTARY UDUPI 19/8/24

Prof. K. Narayana Shetty
MA., LL.B.,
Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297



ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಆದಿವೃಡುಪಿ, ಉಡುಪಿ.

187/7, 188/1ಎ, 1ಬಿ, 4ಸಿ,

8ಎ, 8ಬಿ, 111/9, 189/1, 2, 7,

ವಿಷಯ: ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ 263/1ಎ, 214/6 ಸರ್ವೆ ಸಂಖ್ಯೆ

ಖಾತೆ ಸಂಖ್ಯೆ ಜಮೀನಿನಲ್ಲಿ

ಕೈಗಾರಿಕೆ

ಉದ್ದೇಶಕ್ಕಾಗಿ ವಿದ್ಯಾಸ ನಕ್ಷೆಯನ್ನು ಅನುಮೋದಿಸುವ ಬಗ್ಗೆ.

ಹರಿಯವ್ವ ಕೋಟ್ಯಾನ್, ಉಷಾಲತಾ ಎಚ್. ಕೋಟ್ಯಾನ್, ಶಂಕರ ನಾರಾಯಣ ಸುವರ್ಣ, ಬೇಬಿ ಎನ್. ಮಂಡನ್, ಸುಮತಿ ಆರ್. ಕೋಟ್ಯಾನ್

ಉಲ್ಲೇಖ: 1. ತ್ರೀ:ತ್ರೀಮತಿ

ಇವರ ಅರ್ಜಿ ದಿನಾಂಕ 01/12/2020

2 ಸುಧಾರಣಾ ಶುಲ್ಕ ಕುಡಿಯುವ ನೀರಿನ ಯೋಜನೆ ನೆನ್, ರಿಂಗ್ ರೋಡ್ ಅಭಿವೃದ್ಧಿ ಶುಲ್ಕ ಕೋಟಿ ನಿರ್ಮೂಲನ ಶುಲ್ಕ ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಶುಲ್ಕ ಒಟ್ಟು ರೂ. 326365=00 ಗಳನ್ನು ಪಾವತಿ ಮಾಡಿದ ಚಲನ್ ಸಂಖ್ಯೆ 26147 ದಿನಾಂಕ 07/12/2020

ಸಂ: ಉಸಪ್ರಾ.ವಿನ್ಯಾಸ:737:2020-21

ದಿನಾಂಕ: 9 DEC 2020

ಒಂಬರಹ

187/7, 188/1ಎ, 1ಬಿ, 4ಸಿ,

8ಎ, 8ಬಿ, 111/9, 189/1, 2, 7,

ಉಡುಪಿ ತಾಲೂಕು

ಉದ್ಯಾವರ

ಗ್ರಾಮದ

263/1ಎ, 214/6

ಸರ್ವೆ ಸಂಖ್ಯೆ

ಖಾತೆ ಸಂಖ್ಯೆ ಜಮೀನಿನಲ್ಲಿ 3.585 ಎಕ್ರೆ ಕ್ಷೇತ್ರದಲ್ಲಿ ಕೈಗಾರಿಕೆ ಉದ್ದೇಶಕ್ಕಾಗಿ ತ್ರೀ: ತ್ರೀಮತಿ ಹರಿಯವ್ವ ಕೋಟ್ಯಾನ್, ಉಷಾಲತಾ ಎಚ್. ಕೋಟ್ಯಾನ್, ಶಂಕರ ನಾರಾಯಣ ಸುವರ್ಣ, ಬೇಬಿ ಎನ್. ಮಂಡನ್, ಸುಮತಿ ಆರ್. ಕೋಟ್ಯಾನ್ ಇವರಿಗೆ ಕರ್ನಾಟಕ ನಗರ ಮತ್ತು ಗ್ರಾಮೀಣ ಯೋಜನಾ ಅಧಿನಿಯಮದ ಕಲಂ 17 ರ ತಿದ್ದುಪಡಿ ಕಾಯ್ದೆ 2015 ರ ರನ್ವಯ ಕೆಳಗಿನ ನಿಬಂಧನೆಗಳಿಗೆ ಒಳಪಟ್ಟು ಏಕ ವಿನ್ಯಾಸ ವಿದ್ಯಾಸ ನಕ್ಷೆಯ ಅಭಿವೃದ್ಧಿಗಾಗಿ ಅನುಮತಿ ನೀಡಲಾಗಿದೆ.

1. ಸದರಿ ಜಮೀನನ್ನು ಈ ಅನುಮತಿಯಲ್ಲಿ ನಮೂದಿಸಿರುವ ಭೂ ಉಪಯೋಗಕ್ಕಾಗಿ ಮಾತ್ರ ಉಪಯೋಗಿಸಬೇಕು.
2. ಈ ಅನುಮತಿಯು ಕರ್ನಾಟಕ ನಗರ ಮತ್ತು ಗ್ರಾಮೀಣ ಯೋಜನಾ ಅಧಿನಿಯಮಕ್ಕೆ ಸೀಮಿತಗೊಂಡಿದೆ. ಬೆಳವಣಿಗೆಯನ್ನು ಪ್ರಾರಂಭಿಸುವ ಮೊದಲು ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ ಮತ್ತು ಇತರ ಕಾಯಿದೆಗಳನ್ವಯ ಅಗತ್ಯವಿರುವ ಅನುಮತಿಯನ್ನು ಪಡೆಯಬೇಕು.
3. ಸಂಬಂಧಿಸಿದ ನಗರಸಭೆ/ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ನಗರದ ಅಭಿವೃದ್ಧಿ ಶುಲ್ಕವನ್ನು ಪಾವತಿ ಮಾಡಬೇಕು ಮತ್ತು ಈ ಕಛೇರಿಯಿಂದ ಅಂಗೀಕರಿಸಿರುವ ವಿದ್ಯಾಸ ನಕ್ಷೆಯ ಅನ್ವಯ ರಸ್ತೆಗಳು, ಬಯಲು ಪ್ರದೇಶ ಮತ್ತು ನಾಗರೀಕ ಸೌಲಭ್ಯಗಳ ಪ್ರದೇಶಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರ ಕೋರದೆ ವಹಿಸಿಕೊಡಬೇಕು.
4. ವಿದ್ಯಾಸವನ್ನು ಅಂಗೀಕೃತ ನಕ್ಷೆಯನ್ವಯ ಸ್ಥಳದಲ್ಲಿ ಗುರುತು ಮಾಡಬೇಕು. ಯಾವುದೇ ಸಂದರ್ಭದಲ್ಲಿ ರಸ್ತೆ, ಬಯಲು ಪ್ರದೇಶ ಮತ್ತು ನಾಗರೀಕ ಸೌಲಭ್ಯಗಳಿಗಾಗಿ ಮೀಸಲಿರಿಸಿರುವ ಪ್ರದೇಶಗಳ ಅಳತೆಗಳನ್ನು ಕಡಿಮೆ ಮಾಡಬಾರದು ಮತ್ತು ಇತರ ಅಸ್ತಿಗಳ ಮೇಲೆ ಅತಿಕ್ರಮಣ ಮಾಡಬಾರದು.
5. ಏಕ ನಿವೇಶನ: ಭೂವಿಭಜನೆ/ಒಟ್ಟುಗೂಡುವಿಕೆ ಮಂಜೂರಾತಿಯಂತೆ, ರಸ್ತೆಯ ಜಾಗವನ್ನು ಯಾವುದೇ ಪ್ರತಿಫಲಾಪೇಕ್ಷೆಯಿಲ್ಲದೆ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗೆ ದಾನ ಪತ್ರದ ಮೂಲಕ ವಹಿಸಿಕೊಡುವುದು.
6. ನಿವೇಶನ ಮಂಭಾಗದ ರಸ್ತೆ ಮತ್ತು ಚರಂಡಿಗಳನ್ನು ತಮ್ಮ ಸ್ವಂತ ಖರ್ಚಿನಿಂದ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಬೇಕು.
7. ಪ್ರಾಧಿಕಾರ ರುಡಿ ನಿವೇಶನ ಮಂಜೂರಾತಿ ಪಡೆದ ನಂತರ ಸಂಬಂಧಿಸಿದ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಯಿಂದ ಪ್ರತ್ಯೇಕ ಖಾತೆ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆದು ನಿಯಮಾನುಸಾರ ಕಟ್ಟಡ ನಕ್ಷೆಗೆ ಅನುಮೋದನೆ ಪಡೆಯಬೇಕು.
8. ವಿದ್ಯಾಸದಲ್ಲಿನ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳನ್ನು ಸಂಬಂಧಿಸಿದ ನಗರಸಭೆ/ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ನಿಯಮಗಳಿಗೆ ಒಳಪಟ್ಟು ಪೂರ್ಣಗೊಳಿಸಬೇಕು.

True Copy

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9. ಈ ಅನುಮತಿಯು ತಾತ್ಕಾಲಿಕ ಅನುಮತಿಯಾಗಿದ್ದು ಈ ದಿವಾಳದಿಂದ ಎರಡು ವರ್ಷಗಳ ವರೆಗೆ ಮಾತ್ರ ಮಾನ್ಯತೆ ಪಡೆದಿರುತ್ತದೆ. ಈ ಅವಧಿಯೊಳಗೆ ವಿನ್ಯಾಸವನ್ನು ಸ್ಥಳದಲ್ಲಿ ಗುರುತು ಮಾಡಬೇಕು ಹಾಗೂ ಸಂಬಂಧಿಸಿದ ನಗರಸಭೆಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ಅಭಿವೃದ್ಧಿ ಶುಲ್ಕವನ್ನು ಪಾವತಿ ಮಾಡಿ ರಸ್ತೆಗಳು ಬಯಲು ಜಾಗ ಮತ್ತು ನಾಗರಿಕ ಸೌಲಭ್ಯಗಳಿಗಾಗಿ ಮೀಸಲಿರಿಸಿರುವ ಪ್ರದೇಶಗಳನ್ನು ಯಾವುದೇ ಪರಿಹಾರವಿಲ್ಲದೆ ವಹಿಸಿ ಕೊಡಬೇಕು. ಈ ಐಯಗಳನ್ನು ಪೂರ್ಣಗೊಳಿಸಿ ವಿನ್ಯಾಸದ ಅನುಮೋದನೆಯನ್ನು ಈ ಕಛೇರಿಯಿಂದ ಪಡೆಯತಕ್ಕದ್ದು. ಇಲ್ಲದಿದ್ದಲ್ಲಿ ಈ ಅನುಮತಿಯನ್ನು ನವೀಕರಿಸಿಕೊಳ್ಳಬೇಕು.
10. ವಿನ್ಯಾಸದಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡಗಳನ್ನು ಕಟ್ಟುವ ಮೊದಲು ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದಿಂದ ಪ್ರಾರಂಭಿಕ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಮತ್ತು ನಗರಸಭೆಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಅನುಮತಿಯನ್ನು ಪಡೆಯಬೇಕು.
11. ಅರ್ಜಿದಾರರು ಯಾವುದೇ ಸಂದರ್ಭದಲ್ಲಿ ಸುಳ್ಳು ಅಥವಾ ತಪ್ಪು ಮಾಹಿತಿಯನ್ನು ನೀಡಿರುವುದು ಕಂಡುಬಂದಲ್ಲಿ ಹಾಗೂ ಮೇಲೆ ವಿಧಿಸಿರುವ ನಿಬಂಧನೆಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದಲ್ಲಿ ಈ ಅನುಮತಿಯನ್ನು ರದ್ದುಗೊಳಿಸುವ ಸಂಭವವಿರುತ್ತದೆ.
12. ಇತರ ನಿಬಂಧನೆಗಳು:- ರಸ್ತೆ ಅಗಲೀಕರಣಕ್ಕೆ ಬಿಟ್ಟಿರುವ 27.10 ಚ.ಮೀ. ಜಾಗವನ್ನು ಸಂಬಂಧಪಟ್ಟ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗೆ ದಾನ ಪತ್ರದ ಮೂಲಕ ನೋಂದಣಿ ಮಾಡಿ ವಹಿಸಿಕೊಡತಕ್ಕದ್ದು.



ನಗರ ಯೋಜನಾ ಸದಸ್ಯರು(ಪು)
ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,
ಉಡುಪಿ.




ಅಧ್ಯಕ್ಷರು(ಪು)
ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,
ಉಡುಪಿ.

ಶ್ರೀ: ಶ್ರೀಮತಿ ಹರಿಯಪ್ಪ ಕೋಟ್ರಾನ್, ಉಷಾಲತಾ ಎಚ್. ಕೋಟ್ರಾನ್, ಶಂಕರ ನಾರಾಯಣ ಸುವರ್ಣ,
ಬೇಲಿ ಎಸ್. ಮಂಡನ್, ಸುಮತಿ ಆರ್. ಕೋಟ್ರಾನ್
ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ.

ಇವರಿಗೆ ಅಂಗೀಕೃತ ನಕ್ಷೆಯ 2 ಸಂಖ್ಯೆ ಪ್ರ. ತಿಗಳೊಂದಿಗೆ ನೀಡಲಾಗಿದೆ.

ಉದ್ಯಾವರ

2. ಹೌತಾಯತ್ ಸರ್ಕಸ್ ಸಹಿ ಉದ್ಯಾವರ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಗ್ರಾಮ ಪಂಚಾಯತ್ ಇವರಿಗೆ ಅಂಗೀಕೃತ ನಕ್ಷೆಯ ಪ್ರತಿಗಳೊಂದಿಗೆ ಕಳುಹಿಸಿ ಕೊಡಲಾಗಿದೆ.

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NOTARY, UDUPI

Udupi Town Development Authority, Adiudupi, Udupi.

Sub: Udupi Taluk, Udyavara Village 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1, 2, 7, 263/1A, 214/6 Survey number Khata Number site Industrial Approval for layout planning.

Ref: 1. Sri:Smt. Hariyappa Kotian, Ushalatha H Kotian, Shankar Narayana Suvarna, Baby S Mendon, Sumathi R Kotian. Application Date: 01/12/2020.

2. Development Fee, Drinking water planning cess, Ring Road Development Fee, Drainage cleaning Fee, Lake Development Fee, Total payment Rs. 326365=00, as per Challan No. 20147 dated 07/12/2020.

No:UNAPRA:VINYASA: 737:2020-21.

Dated 9-12-2020

Endorsement

Sub: Udupi Taluk, Udyavara Village, 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1, 2, 7, 263/1A, 214/6 Survey number, Khata No Site 3.585 acre area Industry (Cold storage Unit) Objectives Sri:Smt. Hariyappa Kotian, Ushalatha H. Kotian, Shankar Narayana Suvarna, Baby S Mendon, Sumathi R Kotian as per Sec. 17 of Karnataka Municipality and Village Development Act, Amended on 2015 as per the below mentioned conditions single layout permission given for the development.

1. The land shall be utilized for the purpose for which land is converted.

2. The license shall be applicable only for Karnataka area and Rural Development Authority. Before developing the site necessary permission has to be obtained from Land Revenue Act and other Acts.

3. Prescribed fee has to be paid to the Municipality, Village Panchayath and without obtaining any compensation as per approved sketch, vacant land and other citizen development land has to be handed over.

4. All the development has to be made as mentioned in layout sketch. The land kept for road, vacant land and other facilities shall not be minimized and shall not acquire the other property.

5. As per the approval obtained for single layout, plotting and clubbing and without any consideration road land has to be gifted to the local authority.

SIGNED BEFORE ME

[Handwritten Signature]
NOTARY UDUPI 19/8/24

..2

6. With own funds drainage and road has to be constructed in front of the property
7. After obtaining approval for single site from Authority separate Khata certificate is to be obtained from local Authority for construction approval.
8. Layout Development work has to be completed as per the Rules of the Municipality and Panchayath.
9. This licence will be valid for 2 years and it is a temporary licence. Within prescribed time layout has to be marked in site and land kept for Road, Vacant places and for Citizen Facility has to be handed over without any consideration. After completing work Layout licence has to be obtained from this office. Otherwise licence shall be renewed.
10. Commencing certificate and licence from Municipality and Village Panchayath has to be obtained before the construction of the building.
11. If the applicant violated any of the condition or given false or wrong information the licence will be cancelled.
12. Other conditions: an extent of 27.10 width is kept for road purpose and the same has to be gifted to the concerned local authority.

Members Town planning Authority

Commissioner

Town planning Authority

Udupi Town planning Authority.

Udupi

1. Copy to Sri: Smt: Hariyappa Kotian, Ushalatha H Kotian, Shankar Narayana Suvarna, Baby S Mendon, Sumathi R Kotian, Udyavara Village, Udupi, 2 copies of sketch have been provided.

2. Panchayath Development Officer Udyavara village Panchayath

Along with sketch copies has been sent.

*Translated to English
from Kannada by me*

[Signature]

SANJAY K. NILAVAR
LLB
ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9886830121

SIGNED BEFORE ME
[Signature]
NOTARY UDUPI 09/08/24

Prof. K. Narayana Shetty
M.A., LL.B.,
Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297

Form-I

Application Form for Building License (New/Modification/Additional)

To,

Panchayat Development Officer,

Udyavara, Gram Panchayat,

Udupi, Taluk

| | | |
|----|---|--|
| 01 | Applicant's name and address and telephone | Hariyappa Kotian Managing Partners M/s Karthik Marine Industries Udyavara, Pithrodi |
| 02 | Details of Construction (New/Alteration/Addition) | New Building |
| 03 | Survey No. / House No. Property No/ Change/Additional Measurement and prescribed Measurements and Maps previously obtained from Gram Panchayath | 187/7, 188/1A, 1B,4C,8A,8B,111/9,189/1,2,7,263/1A,214/6 |
| 04 | Boundaries: 1. East 2. West 3. North 4. South | -S.No. 263 -S.No. 188 -S.No. 187 -S.No. 188 |
| 05 | Number of rooms to be constructed as mentioned in building sketch | Sketch attached |
| 06 | Number of rooms to be constructed as mentioned in building sketch | Sketch attached |
| 07 | Building material (Thatched mud/soil/sheet/RCC) | R.C.C |
| 08 | Direction in which the main door to be placed | Sketch Attached |
| 09 | Floor Details | 3995.73 sq mts |
| 10 | Details of ceiling | RCC |

Translated to English
from Kannada

(Signature)

SIGNED BEFORE ME

29/8/24
NOTARY UDUPI

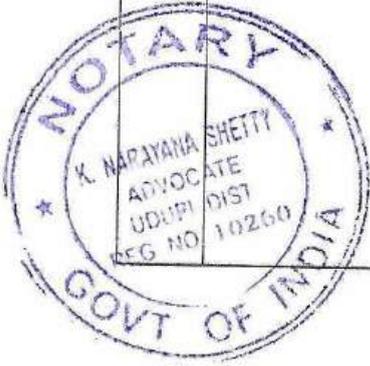
SANJAY K. NILAVAR

ADVOCATE

LLB

DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

| | | |
|-----|---|--|
| 12 | Building Cost | |
| 13 | Building and site sketch (2 Copies) | Attached |
| 14. | Any information required by the Gram Panchayath | |
| 15. | Documents Attached to the application form (List) | <ol style="list-style-type: none"> 1. RTC Copy 2. Form 9 and 11 A copy 3. Sale Deed Copy 4. Conversion order copy 5. C.P.Z clearance copy 6. Ka.Ma.N Mandali permission copy 7. Zone Change Copy 8. Building sketch 9. Single layout copy |



In accordance with the Karnataka Panchayat Raj (Zilla Panchayat and Taluk Panchayat under the control of Gram Panchayat in construction of buildings) Model By-laws, Building By-laws, 2015, Building Asset No. - Plot No..... in Name of Village..... I am intending and informing to construct / re-construct. I confirm that the details and documents submitted by me to Smt/Sri Building Construction Supervisor and Gram Panchayat, are true and correct as per the Land Rules/ Acts/ Laws, which I am signing and submitting the following planning and records.

For Karthik Marine Industries

Managing Partner

Signature of the Applicant

Place: Udyavara

Date: 2-01-2021

Identified by

Translated to English
from Kannada

SANJAY K. NILAVAR
ADVOCATE LLB
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

SIGNED BEFORE ME

NOTARY, UDUPI

Prof. K. Narayana Shetty
M.A., LL.B.,
Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297

ನಮೂನೆ-I

ಕಟ್ಟಡ ಲೈಸೆನ್ಸಿನ ಅರ್ಜಿ ನಮೂನೆ (ಹೊಸ/ಮಾರ್ಪಾಟು/ಹೆಚ್ಚುವರಿ)

ಇವರಿಗೆ

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,

ಉದ್ಯೋಗ ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯತಿ,

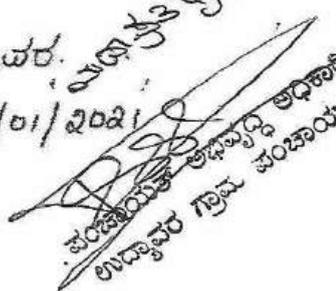
ಉದ್ಯೋಗ ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯತಿ

| | | |
|----|---|--|
| 01 | ಅರ್ಜಿದಾರನ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ ಮತ್ತು ದೂರವಾಣಿ | ಹೊಸಕೋಟೆ ರೋಡ್, ಬೆಂಗಳೂರು ಕೆ.ಆರ್.ಎಸ್. ಕೆ.ಆರ್.ಎಸ್. ಕೆ.ಆರ್.ಎಸ್. ಕೆ.ಆರ್.ಎಸ್. ಕೆ.ಆರ್.ಎಸ್. ಕೆ.ಆರ್.ಎಸ್. ಕೆ.ಆರ್.ಎಸ್. |
| 02 | ಕಟ್ಟಡ ನಿರ್ಮಾಣದ ವಿವರಗಳು (ಹೊಸ/ಮಾರ್ಪಾಟು/ಹೆಚ್ಚುವರಿ) | ಹೊಸ ಕಟ್ಟಡ |
| 03 | ಸರ್ವೆ ನಂ./ ಬಸತಿ ಸಂಖ್ಯೆ/ ಸ್ವತ್ತು ಸಂಖ್ಯೆ ಮಾರ್ಪಾಟು/ ಹೆಚ್ಚುವರಿ ಅಳತೆಗಳು ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಈ ಮೊದಲು ಮಾಡಿದ ಅನುಮೋದಿತ ಅಳತೆ ಮತ್ತು ನಕ್ಷೆಗಳು | 187/7, 188/1A, 1B, 4C, 8A, 8B, 11/9, 189/1, 2, 7, 263/1A, 214/6 |
| 04 | ಹೆಚ್ಚು ಬಂದಿ 1. ಪೂರ್ವ 2. ಪಶ್ಚಿಮ 3. ಉತ್ತರ 4. ದಕ್ಷಿಣ | S.NO. 263 S.No. 188 S.No. 187 S.No. 188 |
| 05 | ಕಟ್ಟಡ ನಕ್ಷೆಯಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ನಿರ್ಮಿಸಬೇಕಾಗಿರುವ ಕೊಠಡಿಗಳ ಸಂಖ್ಯೆ | ನಕ್ಷೆ ಲಗತ್ತಿಸಿ. |
| 06 | ಕಟ್ಟಡ ನಕ್ಷೆಯಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ನಿರ್ಮಿಸಬೇಕಾಗಿರುವ ಕೊಠಡಿಗಳ ಸಂಖ್ಯೆ | ನಕ್ಷೆ ಲಗತ್ತಿಸಿ. |
| 07 | ಕಟ್ಟಡದ ಸ್ವಾಮ್ಯ (ಹುಲ್ಲು/ಮಣ್ಣು/ಶೇಟು/ಆರಸಿ) | ಶೇ. ಸ. ಸ. |
| 08 | ಮುಖ್ಯ ಬಾಗಿಲು ಇಡಬೇಕಾದ ದಿಕ್ಕು | ನಕ್ಷೆ ಲಗತ್ತಿಸಿ. |
| 09 | ನಲದ ವಿವರಗಳು | 3995-73. 5g. mtr. |
| 10 | ಮೇಲ್ವಾಣಿಯ ವಿವರಗಳು | ಶೇ. ಸ. ಸ. |

ಯು.ಪಿ.ಎಸ್. ಅಧಿಕಾರಿ
 ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
 ಉದ್ಯೋಗ ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯತಿ

| | | |
|-----|---|---|
| | ಕಟ್ಟಡದ ಅಂದಾಜು | |
| 13. | ಕಟ್ಟಡ ಮತ್ತು ನಿವೇಶನ ನಕ್ಷೆ (ಎರಡು ಪ್ರತಿಗಳು) | ಉತ್ತರಿಸಿಲ್ಲ. |
| 14. | ಗ್ರಾಮಪಂಚಾಯತಿಯು ಅಗತ್ಯಪಡಿಸುವ ಯಾವುದೇ ಮಾಹಿತಿ | |
| 15. | ಈ ಅರ್ಜಿ ನಮೂನೆಗೆ ಅಗತ್ಯವಿರುವ ದಸ್ತಾವೇಜುಗಳು (ಪಟ್ಟಿ) | <ol style="list-style-type: none"> 1. ಕೆ.ಆರ್.ಎ.ನಿ ಕ್ರೆಡಿ. 2. ನಮೂನೆ 9 ಮತ್ತು IIA ಕ್ರೆಡಿ. 3. ಶ್ರೀಯ ಸಾಧನ ಕ್ರೆಡಿ. 4. ಬೆಂಕಿ ಪಾಲಿಸಿ ಕ್ರೆಡಿ. 5. C.R.2 ಕ್ಲಿಯರೆನ್ಸ್ ಕ್ರೆಡಿ. 6. ಕೆ.ಆರ್.ಎ.ನಿ ಯಂತ್ರೋದ್ಯಮ (ಸುಯಂತ್ರ) ಕ್ರೆಡಿ. 7. ಯಾವುದೇ ಬೆದಲಾವಣೆಯ ಕ್ರೆಡಿ. 8. ಸ್ವಲ್ಪತ ನಕ್ಷೆ 9. ವಿ.ಕೆ.ಎಸ್.ಎಸ್.ಎಸ್. ನಕ್ಷೆ ಕ್ರೆಡಿ. |

ಕರ್ನಾಟಕ ಪಂಚಾಯತ್ ರಾಜ್ (ಕಟ್ಟಡಗಳ ನಿರ್ಮಾಣದಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ನಿಯಂತ್ರಣದ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಗಳು ಮತ್ತು ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿಗಳು) ಮಾದರಿ ಉಪ-ಕಾನೂನುಗಳು, 2015ರ ಕಟ್ಟಡ ಉಪ-ಕಾನೂನುಗಳನ್ವಯವಾಗಿ, ಕಟ್ಟಡದ ಸ್ವತ್ತು ಸಂಖ್ಯೆ - ಪ್ಲಾಟ್ ಸಂಖ್ಯೆ _____ ಗ್ರಾಮದ ಹೆಸರು _____ ರಲ್ಲಿ ನಾನು, ನಿರ್ಮಾಣ / ಮರು-ನಿರ್ಮಾಣ/ ಮಾರ್ಪಾಟುಗಳನ್ನು ಮಾಡಲು ಉದ್ದೇಶಿಸಿ, ಈ ಮೂಲಕ ಮಾಹಿತಿ ನೀಡುತ್ತೇನೆ. ನಾನು ಈ ಮುಂದಿನ ನಕ್ಷೆಗಳು ಮತ್ತು ತಪತೀಲುಗಳಿಗೆ ಯುಕ್ತ ಸಹಿ ಮಾಡಿ ಸಲ್ಲಿಸುತ್ತಿರುವ ಇವನ್ನು ಶ್ರೀ/ ಶ್ರೀಮತಿ _____ ರವರು ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮೇಲ್ವಿಚಾರಣೆ ಮಾಡುವರು ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ನಾನು ಸಲ್ಲಿಸಿದ ವಿವರಗಳು ಮತ್ತು ದಸ್ತಾವೇಜುಗಳು, ಸತ್ಯವಾಗಿದೆಯೆಂದು ಮತ್ತು ಭೂ ನಿಯಮಗಳು/ ಅಧಿನಿಯಮಗಳು/ ಕಾನೂನುಗಳನ್ವಯವಾಗಿ ಸರಿಯಾಗಿವೆಯೆಂದು ನಾನು ಬರೆದಿರಬಹುದುತ್ವೇನೆ.

ಸ್ಥಳ: ಉದ್ಯಾವರ, ಮಂಡ್ಯ ಜಿಲ್ಲೆ, ಕರ್ನಾಟಕ
 ದಿನಾಂಕ: 02/01/2021

 ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರು ಅಧಿಕಾರಿ
 ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್

For KARTHIC MARINE INDUSTRIES

 MANAGING PARTNER
 ಅರ್ಜಿದಾರನ ಸಹಿ



36. ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್
ಉದ್ಯಾವರ: ಅಂಚೆ, ಉಡುಪಿ ತಾಲೂಕು
UDYAVARA GRAMA PANCHAYATH

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಪುನಃ
ಸಂಖ್ಯೆ/ಸರ್ವೆ ನಂ. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1, 2, 7, 213/1A, 214/6

ಯೆ.ಸೆ.ಕೆ.ಬ್ಲಡ್

ಕೋರಿ ಗ್ರಾಮ

ಪಂಚಾಯತಿಗೆ ಶ್ರೀ/ಶ್ರೀಮತಿ ಹೆಸರು/ಯೆ.ಕೆ.ಬ್ಲಡ್

ರವರು ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ
ಹೆಸರು/ಯೆ.ಕೆ.ಬ್ಲಡ್ ಕೆ.ಬ್ಲಡ್

ಬಗ್ಗೆ ಯಾವುದಾದರೂ ಸಾರ್ವಜನಿಕ ಆಕ್ಷೇಪಣೆಗಳಿದ್ದಲ್ಲಿ ಈ ಪ್ರಕಟಣೆ ದಿನಾಂಕದಿಂದ ಏಳು
ದಿನಗಳೊಳಗೆ ಲಿಖಿತವಾಗಿ ಸೂಕ್ತ ದಾಖಲೆಗಳೊಂದಿಗೆ ಸಲ್ಲಿಸಲು ಅವಕಾಶವಿರುತ್ತದೆ. ನಂತರ
ಬರುವ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಮಾನ್ಯ ಮಾದಲಾಗುವುದಿಲ್ಲವೆಂದು ಪ್ರಕಟಣೆಯನ್ನು
ಹೊರಡಿಸಲಾಗಿದೆ.

ದಿನಾಂಕ: 11/01/2022

ಸ್ಥಳ: ಉದ್ಯಾವರ

ಶ್ರೀ/ಶ್ರೀಮತಿ
ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್
ಅಧಿಕಾರಿ

ಅಧಿಕಾರಿ
ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್



36 Udyavara Grama Panchayat

Udyavara Post, Udupi: Taluk

UDYAVARA GRAMA PANCHAYATH

Public announcement

It is informed to all concerned that Sri. Hariappa Kotian has filed an application to Udyavara Grama Panchayath for Construction of New Building in House no. survey no 187/7, 188/1A, 1B, 4C, 8A, 88B, 111/9, 189/1, 2, 7, 263/1A, 214/6 in Udyavara Grama Panchayath of Udupi Taluk. If there are any public objections, they are allowed to submit them in writing with appropriate documents within seven days from the date of this publication.

Date: 11/01/2023

Place: Udyavara

"Panchayath Development Officer

Udyavara Gram Panchayath,

Translated to English
from Kannada

SANJAY K. NILAVAR

ADVOCATE LLB

DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

SIGNED BEFORE ME

NOTARY UDUPI

Prof. K. Narayana Shetty

M.A., LL.B.,

Advocate, Notary, Arbitrator

"MYNA SADANA"

KALLIANFUR - 576 114

M: 9845254297



36. ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್

ಉದ್ಯಾವರ: ಅಂಚೆ, ಉದುಪಿ: ತಾಲೂಕು

UDYAVARA GRAMA PANCHAYATH

ನೋಟೀಸ್

ವಿಷಯ : ಸ್ಥಳ ತನಿಖಾ ಸಮಯದಲ್ಲಿ ಹಾಜರಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ : ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಅಧಿನಿಯಮ 1993
ಪ್ರಕರಣ 80 ರಂತೆ.

ಮೇಲಿನ ವಿಷಯ ಮತ್ತು ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್
ವ್ಯಾಪ್ತಿಯ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ಕಾರಿ ನಂಬು 87/7, 138/1A, 1B, 4C, 8A, 8B, 111/9, 189/1, 2, 7
ರಲ್ಲಿ
ಹಾಗೂ ಕಲ್ಲಡೆ
186/1A, 214/6.

ಉದ್ದೇಶಕ್ಕಾಗಿ ದಿನಾಂಕ: 18/01/2021 ಪೂರ್ವಾಹ್ನ/ಅಪರಾಹ್ನ 11-00 ಘಂಟೆಗೆ

ಗ್ರ. ಹಂ. ನಿಬಂಧಿ ಬಗ್ಗೆ ರವರು ತನಿಖೆಯನ್ನು ಮಾಡುತ್ತಾರೆ. ಸದ್ರಿ ತನಿಖಾ
ಸಮಯದಲ್ಲಿ ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳೊಂದಿಗೆ ಮುದ್ದು ಹಾಜರಿರಲು ನೋಟಿಸಿದೆ.

ದಿನಾಂಕ: 18/01/2021

ಸ್ಥಳ: ಉದ್ಯಾವರ

ಮುಖ್ಯಸ್ಥರು
ಪಂಚಾಯತ್ ಅಧಿಕಾರಿ
ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್

(Signature)
ಪಂಚಾಯತ್ ಅಧಿಕಾರಿ
ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್

ರಿಗೆ.

ಹರಿಯಾತ್ ಕೊಬ್ಬನಿ

ಕಿಡ್ನಿ ಹಾಯ್ಲಾರು

M/s ಕೆ.ಆರ್. ಲೈಟ್ಸ್ ಲಂಡನ್

ಉದ್ಯಾವರ

36 Udyavara Grama Panchayat
 Udyavara Post, Udupi: Taluk
 UDYAVARA GRAMA PANCHAYATH

NOTICE

Subject : Regarding to be present during spot inspection.

Reference: Asper the matter 80 of Karnataka Gram Swaraj and Panchayat Raj Act 1993

As per the above reference Inspection of Survey no. 187/7, 188/1A, 1B, 4C, 8A, 88B, 111/9, 189/1, 2, 7, 126/1A, 214/6 of Udyavara Grama Panchayath of Udupi Taluk will be held by Grama Panchayath Official for the purposes of building construction on 18-01-2021 Afternoon 11.00 O'clock . You are hereby informed to be present with related documents.

Date :18/01/2021

Place: Udyavara

To,

Hariyappa Kotian

Managing Partner

M/s Karthik Marine Industries

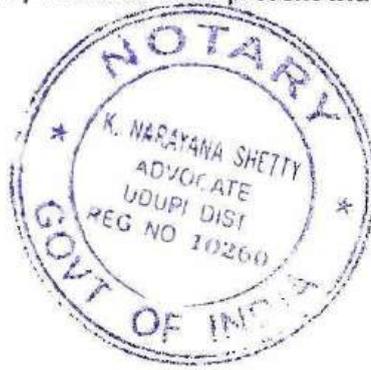
Udyavara

Translated from Kannada
 to English

[Handwritten Signature]

SANJAY K. NILAVAR
 LLB

ADVOCATE
 DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
 Ajjarkad, Udupi-576 101
 Mob: 9 8 8 6 8 3 0 1 2 1



Panchayat Development Officer

Udyavara Gram Panchayat

SIGNED BEFORE ME

[Handwritten Signature]
 NOTARY UDUPI

Prof. K. Narayana Shetty
 M.A., LL.B.,

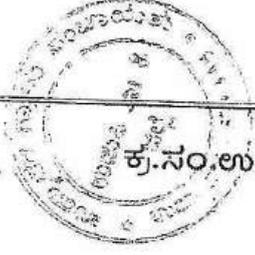
Advocate, Notary, Arbitrator
 "MIYNA SADANA"
 KALLIANPUR - 576 114
 M: 9845254297

3

36.ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್

ಉದ್ಯಾವರ: ಅಂಕಿ, ಉಡುಪಿ: ತಾಲೂಕು - ದೂರವಾಣಿ ಸಂಖ್ಯೆ : 0820 2523282

UDYAVARA GRAMA PANCHAYATH



ಕ್ರ.ಸಂ.ಉ.ಗ್ರಾ.ಪಂ. 215 / 2022-23

ದಿನಾಂಕ: 18/08/2022

ದೃಢೀಕರಣ ಪತ್ರ

ಉಡುಪಿ ತಾಲೂಕು, ಉದ್ಯಾವರ ಗ್ರಾಮದ ಪಿತೃೋಡಿಯ ಸರ್ವೆ ನಂಬ್ರ: 187/7, 188/1ಎ, 188/1ಬಿ, 188/4ಸಿ, 188/8ಎ, 188/8ಬಿ, 119/9, 189/1, 189/2, 189/7, 263/1ಎ, 214/6 ರಲ್ಲಿ 3.585 ಎಕರೆ ಜಾಗದಲ್ಲಿ ಮೆ|| ಕಾರ್ತಿಕ್ ಮೆರೈನ್ ಇಂಡಸ್ಟ್ರಿಯ ಆಡಳಿತ ಪಾಲುದಾರರಾದ ಶ್ರೀ.ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ / ಪಾಲುದಾರರಾದ ಶ್ರೀ.ಶಂಕರ ನಾರಾಯಣ ಸುವರ್ಣ ರವರಿಗೆ ಕೈಗಾರಿಕಾ ಕಟ್ಟಡ ಪರವಾನಿಗೆಯ ಸಕಾಲ ಸಂಖ್ಯೆ: PR0011009948275 ದಿನಾಂಕ: 12.02.2021 ರಂತೆ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕೆ ಅನುಮತಿ ನೀಡಲಾಗಿರುತ್ತದೆ. ಕಟ್ಟಡ ಮಾಲೀಕರು ಕಟ್ಟಡ ಪೂರ್ಣಗೊಂಡ ಬಗ್ಗೆ ತಾಂತ್ರಿಕ ಇಂಜಿನಿಯರ್ ರವರ ಪ್ರಮಾಣ ಪತ್ರ ಸಲ್ಲಿಸಿ ಕಟ್ಟಡದ ಡೋರ್ ನಂಬ್ರ ಕೋರಿ ದಿನಾಂಕ: 30.03.2022 ರಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ, ಸದರಿ ಕಟ್ಟಡಕ್ಕೆ 12/89 (ಬಿ) ರಂತೆ ಕೈಗಾರಿಕಾ ಕಟ್ಟಡ ಸಂಖ್ಯೆ ಮತ್ತು ವಿದ್ಯುತ್ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲಾಗಿದ್ದು, 2022-23 ನೇ ಸಾಲಿಗೆ ಕಟ್ಟಡ ವಿಸ್ತೀರ್ಣದ ಆಧಾರದಲ್ಲಿ ಕಟ್ಟಡ ತೆರಿಗೆ ವಿದಿಸಲಾಗಿದೆ. ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್ ನ ಉದ್ಯಮ ಪರವಾನಿಗೆ ನಂಬ್ರ : ಉ.ಗ್ರಾ.ಪಂ.84/29/22-23 ರಂತೆ ಸದರಿ ಕೈಗಾರಿಕಾ ಕಟ್ಟಡಕ್ಕೆ ಸುರಿಮಿ (ಫಿಶ್ ಪೇಸ್ಟ್) ಉತ್ಪಾದನೆ ಮತ್ತು ಸುರಿಮಿ ಫ್ರೀಜಿಂಗ್ ಉದ್ದೇಶಕ್ಕೆ ಉದ್ಯಮ ಪರವಾನಿಗೆ ನೀಡಲಾಗಿರುತ್ತದೆ ಎಂಬುದಾಗಿ ಈ ಮೂಲಕ ದೃಢೀಕರಿಸಲಾಗಿದೆ.


ಪಾಲುದಾರ ಅಧೀಕ್ಷಕ ಅಧಿಕಾರಿ
ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್

ರಿಗ.

ಮೆ|| ಕಾರ್ತಿಕ್ ಮೆರೈನ್ ಇಂಡಸ್ಟ್ರಿ.

ಪಿತೃೋಡಿ, ಉದ್ಯಾವರ.

36 Udyavara Grama Panchayat

Udyavara Post, Udupi: Taluk- Telephone No: 0820 2523282

UDYAVARA GRAMA PANCHAYATH

Kra.San.U.Gra.Pan.215/2022-23

Dated: 18-08-2022

Confirmation letter

Udupi Taluk, Udyavara Village Pitrodi Survey No: 187/7, 188/1A, 188/1B, 188/4C, 188/8A, 188/8B, 119/9, 189/1, 189/2, 189/7, 263/1A, 214 /6 measuring 3.585 acres land of Mr. Hariappa Kotyan, the managing partner and Sri. Shankar Narayana Suvarna, the partner of M/s Karthik Marine, has been granted permission for construction of the building as per Industrial Building Permit No: PR0011009948275 Date: 12.02.2021. The building owner submitted an application on 30.03.2022 with a certificate from the technical engineer about the completion of the building and the door no. of the building. For the said building, industrial building number and electricity objection letter has been issued as 12/89 (B) and building tax has been levied on the basis of building area for the year 2022-23. It is hereby confirmed that the said industrial building has been granted an industrial license for Surimi (fish paste) product and surimi freezing purpose as per Udyavara Gram Panchayat's Business License No.: U.Gra:Pa.84/29/22-23.

Panchayat Development Officer

Udyavara Gram Panchayat



M/s Karthik Marine Industry

Pitrodi, Udyavara.

Translated to English
from Kannada

SANJAY K. NILAVAR

ADVOCATE LLB

DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9886830121

SIGNED BEFORE ME

NOTARY UDUPI

Prof. K. Narayana Shetty

M.A., LL.B.,

Advocate, Notary, Arbitrator

"MYNA SADANA"

KALLIANPUR - 576 114

M: 9845254297

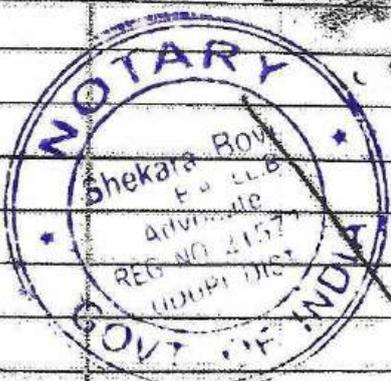
ಪಂಚಾಯತ 12-3 ಕೋಟಿಗಳಿಗೆ ಸೀಮಿತವಾಗಿ ಉಳಿತಾಯ ಮಾಡಿ ತನ್ನ ತನ್ನ
 ಉಳಿತಾಯ ಖಾತೆಗಳಲ್ಲಿ ಇಟ್ಟುಕೊಳ್ಳುವುದು. ಅದರಲ್ಲಿ ಉಳಿತಾಯ ಮಾಡಿ
 ತನ್ನ ಖಾತೆಯಲ್ಲಿ 1.50 ಲಕ್ಷ ರೂಪಾಯಿಗಳನ್ನು ಉಳಿತಾಯ ಮಾಡಿ
 ಉಳಿತಾಯ ಖಾತೆಯಲ್ಲಿ 50 ಲಕ್ಷ ರೂಪಾಯಿಗಳನ್ನು ಉಳಿತಾಯ ಮಾಡಿ
 ಉಳಿತಾಯ ಖಾತೆಯಲ್ಲಿ ಇಟ್ಟುಕೊಳ್ಳುವುದು.

ಪಂಚಾಯತ: 1-14 ನೇ ಸಂಖ್ಯೆಯಲ್ಲಿ ಸೀಮಿತವಾಗಿ ಉಳಿತಾಯ ಮಾಡಿ
 ಉಳಿತಾಯ ಖಾತೆಯಲ್ಲಿ ಇಟ್ಟುಕೊಳ್ಳುವುದು.

ಪಂಚಾಯತ: 1-14 ನೇ ಸಂಖ್ಯೆಯಲ್ಲಿ ಸೀಮಿತವಾಗಿ ಉಳಿತಾಯ ಮಾಡಿ
 ಉಳಿತಾಯ ಖಾತೆಯಲ್ಲಿ ಇಟ್ಟುಕೊಳ್ಳುವುದು.

ಇದೇನು

~~[Faded handwritten text and stamps, possibly including a signature and date]~~



TRUE COPY
 [Signature]
 NOTARY UDUPI

As ordinary meeting of the Udyavara Grama Panchayth is held on 19-01-2021 at 10.30 am under the Presidency of administrative Officer in the Udyavara Grama Panchayth meeting Hall and the proceedings of the ordinary meeting as follows.

Subject: 1-1 -----

Resolution: 1-1 -----

Subject: 2-1 -----

Resolution: 2-1 -----

Subject: 3-12 -----

Resolution: 3-12 -----

Subject: 3-13 -----

Resolution: 3-13 -----

Subject: 3-14 – Application for building construction permission estimation list, land conversion, Building Construction form, Property documents, Land Sketch, 9/11A Copy, Affidavit, Records pertaining to Survey No. 187/7, 181/1A, 1B, 4C, 4A, 8A, 111/9, 189/1, 2, 7, 263/1A, 216/16 with total extent of 3.505 acres industrial purpose (Cold Freezer Unit). A Notice is affixed in the notice board inviting any Public Objection with proper records in the Notice board of the Panchayath but no objection is received till this day. All the records are scrutinized by Secretary/Account Assistant/ Staff of the Panchayath. The Secretary/Account Assistant/Staff have conducted spot visit and the said property is clear from any objection from the surrounding public. The commencement Certificate approved by the authority and building planning is not produced and with a note the matter is placed before the meeting.

Resolution: 3-14 – Panchayath Resolution is passed granting Commencement Certificate shall be obtained from the Town Planning Authority and the same is examined by the administrative officer of the Grama Panchayath with the Conditions.

Subject: 3-15 -----

Resolution: 3-15 -----

Subject: 3-16 -----

Resolution: 12-3 -----

Subject: 1-14 -----

Resolution: 1-14 -----



Administrative Officer

Udyavara Grama Panchayath

Udupi Taluk and District.

Translated to English
from Kannada
[Signature]

SANJAY K. NILAVAR
LLB

ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1

SIGNED BEFORE ME
[Signature]
29.9.2021
NOTARY UDUPI

SHEKARA BOVI BALLE
Advocate and Notary Public
Paniyadi Ananthanagomanna Temple Road,
PO: KUNJIBETTU, UDUPI-576 102, Karnataka State
Mob: 9682722007

18



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ

ಪರವಾನಗಿ (ಲೈಸೆನ್ಸ್) ಪತ್ರ (ಕ.ಸಂ.ರಾ.ಪ್ರಕರಣ 64 ರಂತೆ) ಕಟ್ಟಡ ಪರವಾನಗಿ

ಜಿಲ್ಲೆ: ಉಡುಪಿ

ತಾಲ್ಲೂಕು: ಉಡುಪಿ

ಸರಾಸರಿ ಸಂಖ್ಯೆ: PH0011009948275

ಗ್ರಾಮಪಂಚಾಯತಿ: ಉದ್ಯಾವರ

ಗ್ರಾಮ: ಉದ್ಯಾವರ

| | | | | | |
|-------------------------------------|------------------------------|--------------------|---------------------|---|-----------------------------------|
| ಲೈಸೆನ್ಸ್ ಸಂಖ್ಯೆ: | ಅರ್ಜಿ ದಿನಾಂಕ: | ಸೃಷ್ಟಿನ ಸಂಖ್ಯೆ: | ಸೃಷ್ಟಿನ ದಿನಾಂಕ: | ಸೃಷ್ಟಿನ ವರ್ಗೀಕರಣ ಪ್ರಕಾರ: | ಕಟ್ಟಡದ ಅಂದಾಜು ಮೊತ್ತ (ಲಕ್ಷಗಳಲ್ಲಿ): |
| | 12/02/2021 | 152600302900193164 | | ಹೊಸ | 29766750.00 |
| ಜಿಲ್ಲೆ: | ತಾಲ್ಲೂಕು: | ಪಟ್ಟಣ: | ವಿಧಿ: | ಕಟ್ಟಡದ ವಿವರ | |
| 187 | 263 | 188 | 188 | ಆರ್.ಸಿ.ಸಿ ಛಾವಣಿ, ಕಾಂಕ್ರೀಟ್/ಬ್ರಿಕ್ ಗೋಡೆ, ಮಾರ್ಬಲ್, ನೆಲಹಾಸು, ತೇಗದ ಮರದ ತಿಟ್ಟಿ ಮತ್ತು ಬಾಗಿಲುಗಳು | |
| ಮಾಲೀಕರ ಹೆಸರು: | ತಂದೆ/ಅಯ್ಯಿ/ಗಂಡ/ಹೆಂಡತಿ ಹೆಸರು: | ಪರವಾನಗಿ ದರ: | ರಶೀದಿ ಸಂಖ್ಯೆ, ನಂಬರ್ | | |
| ಹರಿಯಪ್ಪ ಕೋಟ್ರಾನ್/ ಶಂಕರನಾರಾಯಣ ಅರಸೀಕೆ | ಬಿನ್-ರಾಮು ಕೋಟ್ರಾನ್ | | PR0012001446968 | | |

ಪರವಾನಗಿ / ಕರಾರುಗಳು

- ಕಟ್ಟಡವು ನಿರ್ಮಾಣವಾಗಲಿರುವ ಪ್ರತಿಯೊಂದು ನಿವೇಶನದ ಎಲ್ಲಾ ಕಡೆಯಲ್ಲಿಯೂ
 - ಸಾರ್ವಜನಿಕ ರಸ್ತೆಯ ಅಭಿಮುಖವಾಗಿಯೂ 10 ಅಡಿ ಅಂಚಿನ ಪಾಲಿ ಜಾಗ.
 - ಯಾವ ಕೇಂದ್ರದಿಂದಲೇ ಆಗಲಿ ಕನಿಷ್ಠ 5 ಅಡಿಗಳಿರುವುದಕ್ಕೆ ಒಳಪಟ್ಟು ಕಟ್ಟಡದ ಹಿಂಭಾಗದ ಗೋಡೆಯಿಂದ 10 ಅಡಿಗಳಷ್ಟು ಅಳತೆಯುಳ್ಳ ಪಕ್ಕ ಮೂಲ ಕಟ್ಟಡದ ಮತ್ತು ಹಿಂಭಾಗದ ಎಲ್ಲಾ ಕಡೆಗೆ ನಡುವೆ ಪಾಲಿ ಜಾಗವು.
 - ಕಟ್ಟಡದ ಉಳಿದ ಭಾಗಗಳ ಪ್ರತಿಯೊಂದು ಭಾಗಗಳಲ್ಲಿ ಕನಿಷ್ಠ 5 ಅಡಿ ಅಂಚುಳ್ಳ ಪಾಲಿ ಜಾಗವು ಇರುವಂತೆ ವಿವರಿಸತಕ್ಕದ್ದು ಮತ್ತು ಅವುಗಳನ್ನು ರಚಿಸಿಕೊಂಡು ಬರತಕ್ಕದ್ದು.
- ಅನರ ಪಾಸಪಾನ್ ಗೆ ಉದ್ದೇಶಿಸಲಾಗಿರುವ ಪ್ರತಿಯೊಂದು ಕಟ್ಟಡವು
 - ನೆಲದ ಮಟ್ಟದಿಂದ 2 ಅಡಿಗಿಂತ ಕಡಿಮೆತಲದ ಮೇಲೆ ಪಾಯದ ಎತ್ತರವನ್ನು ಹೊಂದುವಂತೆಯೂ.
 - ಅಂತಹ ಕಟ್ಟಡದ ಪ್ರತಿಯೊಂದು ಕೆಂದರಿಯ ನೆಲದ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ ಒಟ್ಟು 1/10 ನೇ ಭಾಗಕ್ಕೆ ಸಮನಾದ ಅಥವಾ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ಪ್ರಮಾಣದಷ್ಟು ಸ್ವೇಚ್ಛಾತ್ಮಕ ತಿಟ್ಟಿಗಳಿಂದಲೂ ಅಥವಾ ಬಾಗಿಲುಗಳಿಂದಲೂ ಕೂಡಿ ಗಾಳಿ ಬಳಕೆಗೆ ಅನುಕೂಲವಾಗಿರುವಂತೆಯೂ.
 - ಅಂತಹ ಕಟ್ಟಡಕ್ಕೆ ಲಗತ್ತೆ ಮಾಡಲ್ಪಟ್ಟಿರುವ ಪೌಚಾಲಯ ಅಥವಾ ಬಾಗಿಲಿನ ಪ್ರತಿಯೊಂದು ಭಾಗದಲ್ಲಿಯೂ 3 ಅಡಿಗಳಿಗಿಂತ ಕಡಿಮೆ ಇಲ್ಲದಷ್ಟು ಜಾಗವನ್ನು ಬಾಗಿಲಿಂದ ಗಾಳಿ ಬಳಕೆಗೆ ಲೇವುವಂತೆ ವಿವರಿಸಲೇಬೇಕು ಸದರಿ ಬಾಗಿಲು 2 ಅಡಿಗಳ ಅಗಲಕ್ಕಿಂತ ಕಡಿಮೆ ಇರತಕ್ಕದ್ದಲ್ಲ.
 - ನಿರುಪಯುಕ್ತವಾಗುವ ವಲಸು ನೀರು ರಸ್ತೆಯ ಬೇಲೆ ಹರಿದು ಬರದಂತೆ ನೀರು ಹೋಗುವುದಕ್ಕೆ ಪರಂದಿ ಅಥವಾ ಇತರ ಬಳಕೆಯನ್ನು ಕಟ್ಟಡದ ಮೇಲೆ ಹಾಗೂ ಪಾನ ಮತ್ತು ಡ್ರಿವಿಂಗ್ ಟ್ಯಾಂಕ್, ವಿಲೇವಾರಿಗಿ ಪ್ರಸ್ತುತ ಇರುವ ನಿಯಮಗಳನ್ನು ಕಡ್ಡಾಯವಾಗಿ ಪಾಲಿಸತಕ್ಕದ್ದು.
 - ಕಟ್ಟಡಕ್ಕೆ ಕಟ್ಟಡದ ಸ್ಥಳವು ಅತಿಕ್ರಮವಾಗುತ್ತಿದ್ದಲ್ಲಿ ಈ ಪರವಾನಗಿಯನ್ನು ನಮ್ಮ ಕಾರ್ಯಕ್ಕೆ ಅಧಿಕ್ರಮವೆಂದು ತಿಳಿಯಲಾಗುವುದು ಮತ್ತು ಈ ರೀತಿ ಅತಿಕ್ರಮವಾಗುತ್ತಿದ್ದಕ್ಕೆ ಈ ಪರವಾನಗಿ ದಾಖಲು ಪರಿಷ್ಕರಿಸುವುದಿಲ್ಲ.
 - ಸಾರ್ವಜನಿಕ ಅರಣ್ಯಕ್ಕೆ ದಕ್ಕೆ ಬರದಂತೆ ರಚನೆ ಇರತಕ್ಕದ್ದು.
 - ಲೈಸೆನ್ಸ್ ಪಡೆದ ಸ್ಥಳದ ಹೊರತಾಗಿ ಬೇರೆ ಸ್ಥಳದಲ್ಲಿ ಅಥವಾ ಸಾರ್ವಜನಿಕ/ಖಾಸಗಿ ಅಸ್ತಿಗಳನ್ನು ಇತುವೆ ಮಾಡಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿದ್ದ ಅದರಲ್ಲಿ ಲೈಸೆನ್ಸ್ ರದ್ದುಪಡಿಸಿ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು.
 - ಪಾಸಪಾನ್ ಕಟ್ಟಡದ ಅಂದಾಜು ಮೊತ್ತ 10 ಲಕ್ಷ ಮೀರಿಂದ ಅಥವಾ ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಕಟ್ಟಡ ಅಂದಾಜು ಮೊತ್ತವು ಮೀರಿದಲ್ಲಿ ಕಾರ್ಮಿಕ ಇಲಾಖೆಯಿಂದ ಎನ್ ಓ ಸಿಯನ್ನು ಕಟ್ಟಡಕ್ಕೆ ವಿಧಿಸಿ ಸಂಪರ್ಕ ಹಾಗೂ ಕೊಡುಗೆ ಸಂದರ್ಭದಲ್ಲಿ ಹಾಜರುಪಡಿಸತಕ್ಕದ್ದು.
 - ರಾಜ್ಯೀಯ ಹೆದ್ದಾರಿ ಮತ್ತು ರಾಜ್ಯ ಹೆದ್ದಾರಿ ಜಿಲ್ಲಾ ತಾಲ್ಲೂಕು ಮತ್ತು ಗ್ರಾಮಪಂಚಾಯತ್ ಮಧ್ಯ ರೇಖೆಯಿಂದ ಇದಕ್ಕೆ ಪರಿಮಿತಿಯಿಂದ ಪ್ರಾಧಿಕಾರಗಳು ರಚಿಸುವ ಪ್ರಸ್ತುತ ನಿಯಮಗಳನ್ವಯ ಸೂಚಿಸಿರುವ ಮಾಪನಕ್ಕೆ ಒಳಗಡೆ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ರಚಿಸಿಕೊಂಡು ರಚಿಸಿದಲ್ಲಿ ಲೈಸೆನ್ಸ್ ರದ್ದುಪಡಿಸಿ ಮುಂದಿನ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು.
 - ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಸ್ಥಳದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟಲ್ಲಿ / ವಿಮಾನನಿಲ್ದಾಣ/ಲೈ ಲೈ ಇಲಾಖಾ ವ್ಯಾಪ್ತಿ / ಆಗಿ ಶಾಮರ ಹಾಗೂ ಪರಿಸರ ಅಥವಾ ಇನ್ನಾವುದೇ ಪ್ರಾಧಿಕಾರಗಳ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟಿದ್ದಲ್ಲಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಗಳಿಂದ ಪ್ರತ್ಯೇಕ ಅನುಮತಿಯನ್ನು ಪಡೆದು ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುವುದು.
 - ಕಟ್ಟಡ ಕಾಮಗಾರಿಯನ್ನು ಪೂರ್ಣಗೊಳಿಸುವುದರೊಂದಿಗೆ ಪೌಚಾಲಯವನ್ನು ಕಡ್ಡಾಯವಾಗಿ ನಿರ್ಮಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು.
 - ಕಟ್ಟಡ ರಚನೆಯನ್ನು ಇದಕ್ಕಿಂತಲೇ ಅಧಿಕೃತ ಪ್ರಾಧಿಕಾರದಿಂದ ಅಧಿಪ್ರದಿಪಿಸಿರುವ ಎನ್ಯಾಸರಂತೆ 1 ವರ್ಷದ ಅವಧಿಯೊಳಗೆ ನಿರ್ಮಾಣ ಹಿಡಿಯತಕ್ಕದ್ದು. ಇಲ್ಲದಿದ್ದರೆ ಪರವಾನಗಿ ಸಂಪರ್ಕಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು.
 - ಕಟ್ಟಡ ಕಟ್ಟಲು ಅನುಮತಿ ಪಡೆಯುವ ಸಂದರ್ಭದಲ್ಲಿ ಹಾಜರುಪಡಿಸಿರುವ ಮಾಹಿತಿಯು ಸುಳ್ಳು/ವೋಟ/ಯಾವುದೇ ರೀತಿಯ ಸಂಕರಮಾನ್ಯದ ಅಥವಾ ಕೃತ್ರಿಮ ದಾಖಲೆಗಳಿಂದ ಒಳಗೊಂಡಿದ್ದಲ್ಲಿ ನೀಡಲಾದ ಅನುಮತಿಯನ್ನು ಯಾವುದೇ ಪೂರ್ವ ಸೂಚನೆ ನೀಡದ ರದ್ದುಪಡಿಸಿ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು ಪರವಾನಗಿ ಅನ್ವಯಿಸುತ್ತದೆ.

ಈ ಪರವಾನಗಿ ಪತ್ರವು ಒಂದು ವರ್ಷದ ಅವಧಿಗೆ ಸೀಮಿತವಾಗಿರುತ್ತದೆ.

ದಿನಾಂಕ: 12/02/2021

ಪಂಚಾಯತಿ ಅಧಿವೃದ್ಧಿ ಅಧಿಕಾರಿ

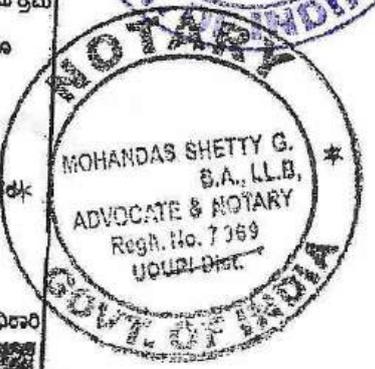
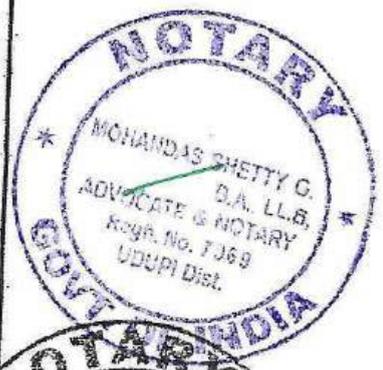


ಗ್ರಾಮ ಪಂಚಾಯತ್, ಉದ್ಯಾವರ

TRUE COPY

Handwritten signature

Mohandas Shetty G Notary



TRUE COPY

Handwritten signature and date 28/02/2021

Government of Karnataka
Rural Development and Panchayath Raj Department
Licence Letter (Rule 64 of Karnataka Panchayath Raj Act)
Building Licence ✓

District: Udupi
Taluk: Udupi
Village Panchayath: Udyavara
Village: Udyavara

Sakala No: PR0011009948275

| Licence No | Application Date | Property No. | Classification of property | Type of Property | Total Valuation of Building (In Lakhs) |
|--|------------------|------------------------|----------------------------|---|--|
| | 12/02/2021 | 1526003029001 93164 | | New | 29766750 .00 |
| Boundaries | | | | Types of Building | |
| North | East | west | south | RCC Ceiling, Concrete/Brick wall, Marble floor, Teak wood Window and Door | |
| 187 | 263 | 188 | 188 | | |
| Name of owner | Father's Name | Licence Rate | Receipt number | | |
| Hariyappa Kotian/Shank arnarayana Managing partner of M/s Karthik Marine Industries | S/o Raju Kotian | | PR0012001446968 | | |

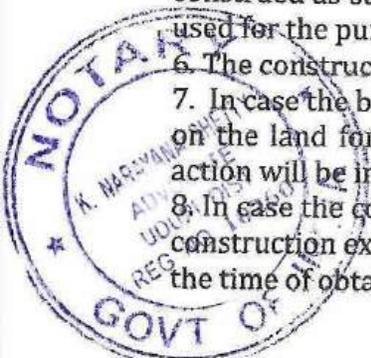
Conditions/Agreement

I In every site, where building being constructed -

1. 10 feet vacant land facing public road
2. In any point of the building under minimum of 5 feet and 10 feet measurement vacant land from Building back wall and all vacant land.
3. There must be 5 feet space for construction of any building.

2. Building constructed for residential purpose.

1. Minimum of 2 feet foundation above ground.
2. Such building should have proper window and Door Equal to 1/10 of total extent of the building
3. Such building should have a toilet with proper ventilation for air and light with 3 feet width and also door not less than 2 feet in width.
4. The waste and dirty water should be let through proper drainage or soak pits and should not be let on road and all the liquid and hard waste item should be disposed as per the current procedure
5. In case the land on which building is constructed is encroached, the said land shall be construed as subject matter in question for all our licence purposes, but this licence cannot be used for the purpose of land ownership.
6. The construction shall be carried out without causing harm to the public health.
7. In case the building is contracted on any government/private land of somebody else and not on the land for which the licence is obtained, the licence will be cancelled and proper legal action will be initiated.
8. In case the cost of building construction exceeds Rs. 10,00,000/- or commercial or industrial construction exceeds Rs. 10,00,000/-, NOC from labour office shall be obtained and produced at the time of obtaining electricity power connection before the electricity department.



SIGNED BEFORE ME

[Signature]
NOTARY UDUPI 19/8/22

Contd..2

..2..

9. the construction shall be done as per the margin stipulated for National Highway and state highway, District, Taluk and Village area as applicable from the middle of the road and incase of violation this licence will be cancelled and proper legal action will be initiated.

10. In caseland on which the building constructed is coming under CRZ/Airport/railway department/ Fire and pollution department, proper permission from the respective department shall be obtained.

11. Toilet must be constructed along with building construction.

12. Building construction shall be completed within one year of this licence or licence shall be renewed.

13. In case any of the document produced at the time of obtaining building licence is found to be false/fabricated/concocted/ any suspicious document, this licence will be automatically cancelled without prior intimation.



Conditions apply

The licence will be valid for one year

Officer

Date: 12-2-2021

Translated to English
from Kannada by me

SANJAY K. NILAVAR LLB

ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajarkad, Udupi-576 101
Mob: 9886830121

Panchayath Development

Village Panchyath: Udyavara

SIGNED BEFORE ME

Prof. K. Narayana Shetty
M.A., LL.B.,
Advocate Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297

Form No. 1 (Rule 16)

Tax Receipt (General Receipt)

(In Duplicate)

UDP

Bill Book Number :

Receipt No: 726349

For the year 2022-23 Rs. 188922.00 (Rupees One Lakh Eighty Eight Thousand Nine Hundred and Twenty Two only) is received from Smt/Sri Shankar Naraya in respect of Building No. 12-89(2)

| Mode of Taxation | Previous Balance | | Total (Rs.) |
|------------------------------|------------------|------------|-------------|
| 1. House Tax/Sitet Tax | | 1,74,922/- | 1,74,922/- |
| 2. Education Cess | | | |
| 3. Health Cess | | | |
| 4. Library Cess | | | |
| 5. Beggars Cess | | | |
| 6. Water Cess | | | |
| 7. Others (Electricity NOC) | | 14,000/- | 14000/- |
| Total (Rs.) | | | 1,88,922/- |

Date: 09.05.2022



Signature of Officer Collecting the Cess

Gram Panchayat-1

Government Office Mudrnalaya, Bangalore -59 Ka.Su.P 264-10200 Books Duplicate books 100 Duplicates (50+50)

Translated to English
from Kannada

SANJAY K. NILAVAR
LLB
ADVOCATE

DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 98 86 83 0121

SIGNED BEFORE ME

29/08/24
NOTARY UDUPI

Prof. K. Narayana Shetty
M.A., LL.B.
Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297

6

ನಮೂನೆ ಸಂಖ್ಯೆ 212 (ಸಿಯಮ 16)

ತೆರಿಗೆ ಸ್ವೀಕೃತಿ (ಸಾಮಾನ್ಯ ರಶೀದಿ)
(ದ್ವಿಪ್ರತಿಯಲ್ಲಿ)

ಮೂಲಪತ್ರ

UDP

ವಿಲ್ ಪುಸ್ತಕ ಸಂಖ್ಯೆ:

19

ರಶೀದಿ ಸಂಖ್ಯೆ:

726349

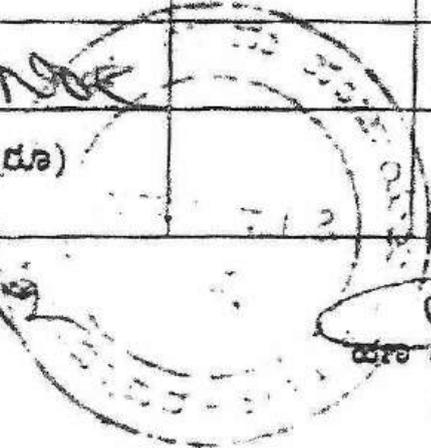
2022-2023

ನೇ ಸಾಲಿಗಾಗಿ ಈ ಕೆಳಗೆ ಹೇಳಲಾದ ಬಾಬುಗಳಿಗೆ

ಶ್ರೀಮತಿ / ಶ್ರೀ. ಕಾರ್ತಿಕೇಯ ನಗರವು ಸುಮಾರು ರೂ. 144922
ಶ್ರೀಮತಿ / ಶ್ರೀ. ಕಾರ್ತಿಕೇಯ ನಗರವು ಸುಮಾರು ರೂ. 14000/-
ಸ್ವೀಕರಿಸಲಾಗಿದೆ. ಕಟ್ಟಡ ಸಂಖ್ಯೆ 12-892

| ತೆರಿಗೆಯ ಮಾದರಿ | ಹಿಂದಿನ ಬಾಕಿ | ಚಾರ್ಜ್ | ಒಟ್ಟು (ರೂ.) |
|-------------------------------|-------------|---------|-------------|
| 1. ಮನೆ ತೆರಿಗೆ / ನಿವೇಶನ ತೆರಿಗೆ | — | 144922 | 144922 |
| 2. ವಿದ್ಯಾ ಕರ | / | | |
| 3. ಆರೋಗ್ಯ ಕರ | | | |
| 4. ಗ್ರಂಥಾಲಯ ಕರ | | | |
| 5. ಭಿಕ್ಷುಕರ ಕರ | | | |
| 6. ನೀರಿನ ಕರ | | | |
| 7. ಇತರ ವಿಸ್ತೀರ್ಣ | | 14000/- | 14000/- |
| ಒಟ್ಟು (ರೂ.) | | | 188922 |

ದಿನಾಂಕ : 09/05/2023



ಜನಾ ಪಡೆಯತಕ್ಕ ಅಧಿಕಾರಿಗಳ ಸಹ
ಗ್ರಾಮಪಂಚಾಯತಿ-1

ವಿಮಾ :



213

ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ

ರಶೀದಿ ನಮೂನೆ 3

ಬಾಪೂಜಿ
ಸೇವಾಕೇಂದ್ರ
ನಿಮ್ಮ ಅನುಕೂಲವೇ, ನಮ್ಮ ಆದ್ಯತೆ.

ರಶೀದಿ ಸಂಖ್ಯೆ : 02082/1526003029/23-24
 ಜಿಲ್ಲೆ : ಉಡುಪಿ
 ಗ್ರಾಮ ಪಂಚಾಯತ್ : ಉದ್ಯಾವರ
 ಮಾಲೀಕರ ಹೆಸರು : 1) ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ 2) ಉಷಾಲತಾ ಎಚ್ ಕೋಟ್ಯಾನ್ 3) ಶಂಕರ ನಾರಾಯಣ ಸುಬರ್ಣ 4) ಬೇಬಿ ಎಸ್ ಮೆಂಡನ್ 5) ಸುಮತಿ ಆರ್ ಕೋಟ್ಯಾನ್

ರಶೀದಿ ದಿನಾಂಕ : 10-Nov-2023

ತಾಲ್ಲೂಕು : ಉಡುಪಿ

ಗ್ರಾಮ : ಉದ್ಯಾವರ

ಕಂದ/ತಾಯಿ/ಗಂಡ/ ಹೆಂಡತಿ : ರಾಜು ಕೋಟ್ಯಾನ್

ಆಸ್ತಿ ಸಂಖ್ಯೆ (PID) : 152600302900196267

ಪಾವತಿಸಿದ ವಿಧ : ನಗದು

ಸೇವೆಯ ಹೆಸರು : ಆಸ್ತಿ ತೆರಿಗೆ

ಆರ್ಥಿಕ ವರ್ಷ : 2023-2024

ಪಾವತಿಸಿದ ದಿನಾಂಕ : 10-NOV-2023

ಪಾವತಿಸಿರುವ ವಿವರ : HASAN SAB

ತೆರಿಗೆ ವಿವರ : ()0 ರೂಪಾಯಿಗಳು

ಸೃಷ್ಟಿಸಂಖ್ಯೆ : 12/89ಬಿ

| ಕ್ರಮ ಸಂಖ್ಯೆ | ಸ್ವೀಕೃತಿ ವಿವರ | ಹಿಂದಿನ ಬಾಕಿ (ರೂ. ಗಳಲ್ಲಿ) | ಪ್ರಸ್ತುತ ಬೇಡಿಕೆ (ರೂ. ಗಳಲ್ಲಿ) | ಒಟ್ಟು ಬೇಡಿಕೆ(ರೂ. ಗಳಲ್ಲಿ) |
|-------------|---------------------|--------------------------|------------------------------|--------------------------|
| 1 | ಕಟ್ಟಡದ ಮೇಲಿನ ತೆರಿಗೆ | | | |
| 2 | ಭೂಮಿಯ ಮೇಲಿನ ತೆರಿಗೆ | 0 | 179535.48 | 179535.48 |
| 3 | ಫಿಕ್ಸಡ್ ಸೆಸ್ (3%) | 0 | 5788.4 | 5788.4 |
| 4 | ಲೈಬ್ರರಿ ಸೆಸ್ (6%) | 0 | 5559.72 | 5559.72 |
| 5 | ಆರೋಗ್ಯ ಸೆಸ್ (15%) | 0 | 11119.43 | 11119.43 |
| | | 0 | 27798.58 | 27798.58 |
| | | | ರೌಂಡ್ ಆಫ್ | 0.39 |
| | | | ಒಟ್ಟು ಪಾವತಿಸುವ ಮೊದಲಾಗು | 229802.0 |

ರೂಪಾಯಿಗಳು ಅಕ್ಷರಗಳಲ್ಲಿ : ಎರಡು ಲಕ್ಷ ಇಪ್ಪತ್ತು ಒಂಬತ್ತು ಸಾವಿರ ಎಂಟು ನೂರು ಎರಡು ರೂಪಾಯಿಗಳು ಮಾತ್ರ.

ತೆರಿಗೆ/ಫೀಜು ಯನ್ನು ವಸೂಲಾತಿ ಮಾಡಿರುವ ವಿವರ: RAMESH H R
 ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
 ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತಿ

Receipt form 3

Receipt No.02082/1526003029/23-24

Receipt Date: 10-Nov-2023

District: Udupi

Taluk: Udupi

Village Panchayat: Udyavara

Village: Udyavara

Owners Name: 1) Hariappa Kotian2) Ushalatha H Kotyan3) Sankara Narayan Suvarna 4)) Baby S Mendon
5)Sumathi R Kotian

Name of Father /Mother/husband/wife: Raju Kotian

Property Identity Details PID: 152600302900196267

Mode of payment: cash

Service Name: Property Tax

Financial year: 2023-2024

Date of Payment: 10-Nov-2023

Details of Payees: HASAN SAB

Tax exemption: 0 Rupees

Property No: 12/89 B

| Sl.No | Acknowledgment Detail | Past dues | Current Demand (Rs) | Total (Rs) |
|----------------------|-----------------------|-----------|------------------------|---------------|
| 1 | Building Tax | 0 | 179535.48 | 179535.48 |
| 2 | Tax on Land | 0 | 5788.4 | 5788.4 |
| 3 | Beggar Cess (3%) | 0 | 5559.72 | 5559.72 |
| 4 | Library Cess(6%) | 0 | 11119.43 | 11119.43 |
| 5 | Health Cess (15%) | 0 | 27798.58 | 27798.58 |
| Round off | | | | 0.39 |
| Total amount payable | | | | 229802.0.0 |



Rupees in words: Two Lakh Twenty Nine Thousand Eight Hundred and Two only

Panchayat Development Officer

NOTARY UDUPI 29/10/24

Prof. A. Narayana Shetty

M.A., LL.B.

Advocate, Notary, Arbitrator

"MAYA SAGAR"

KALLIANPUR - 576 114

M. 9846241007

Translated to English
from Kannada

SANJAY K. NILAVAR

ADVOCATE LLB

DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajarkad, Udupi-576 101
Mob: 9 8 8 6 8 3 0 1 2 1



ರಶೀದಿ ಸಂಖ್ಯೆ : 00536/1526003029/24-25 ರಶೀದಿ ದಿನಾಂಕ : 25-Apr-2024
 ಜಿಲ್ಲೆ : ಉಡುಪಿ ತಾಲ್ಲೂಕು : ಉಡುಪಿ
 ಗ್ರಾಮ ಪಂಚಾಯತ್ : ಉದ್ಯಾವರ ಗ್ರಾಮ : ಉದ್ಯಾವರ
 ಮಾಲೀಕರ ಹೆಸರು : 1) ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ 2) ಉಷಾಲತಾ ಎಚ್ ಕೋಟ್ಯಾನ್ 3) ಶಂಕರ ನಾರಾಯಣ ಸುವರ್ಣ 4) ಬೇಬಿ ಎಸ್ ಮಂಡನ್ 5) ಸುಮತಿ ಆರ್ ಕೋಟ್ಯಾನ್
 ತಂದೆ/ತಾಯಿ/ಗಂಡ/ ಹೆಂಡತಿ : ರಾಜು ಕೋಟ್ಯಾನ್ ಆಸ್ತಿ ಸಂಖ್ಯೆ (PID) : 152600302900196267
 ಪಾವತಿಸಿದ ವಿಧ : ನಗದು ಸೇವೆಯ ಹೆಸರು : ಆಸ್ತಿ ತೆರಿಗೆ
 ಆರ್ಥಿಕ ವರ್ಷ : 2024-2025 ಪಾವತಿಸಿದ ದಿನಾಂಕ : 25-APR-2024
 ಪಾವತಿಸಿರುವ ವಿವರ : 1) ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ 2) ಉಷಾಲತಾ ಎಚ್ ಕೋಟ್ಯಾನ್ 3) ಶಂಕರ ನಾರಾಯಣ ಸುವರ್ಣ 4) ಬೇಬಿ ಎಸ್ ಮಂಡನ್ 5) ಸುಮತಿ ಆರ್ ಕೋಟ್ಯಾನ್
 ತೆರಿಗೆ ವಿವರ : 0 ರೂಪಾಯಿಗಳು
 ಸ್ಥಿತಿ ಸಂಖ್ಯೆ : 12/89ಬಿ

| ಕ್ರಮ ಸಂಖ್ಯೆ | ಸ್ವೀಕೃತಿ ವಿವರ | ಹಿಂದಿನ ಬಾಕಿ (ರೂ. ಗಳಲ್ಲಿ) | ಪ್ರಸ್ತುತ ಬೇಡಿಕೆ (ರೂ. ಗಳಲ್ಲಿ) | ಒಟ್ಟು ಬೇಡಿಕೆ(ರೂ. ಗಳಲ್ಲಿ) | |
|-------------|--------------------|--------------------------|------------------------------|--------------------------|----------|
| 1 | ಕಟ್ಟಡದ ತೆರಿಗೆ | 0 | 179535.48 | 179535.48 | |
| 2 | ಭೂಮಿಯ ಮೇಲಿನ ತೆರಿಗೆ | 0 | 5788.4 | 5788.4 | |
| 3 | ಛಿಕ್ಕುಕೆ ಸೆಸ್ (3%) | 0 | 5559.72 | 5559.72 | |
| 4 | ಲೈಬ್ರರಿ ಸೆಸ್ (6%) | 0 | 11119.43 | 11119.43 | |
| 5 | ಅರೋಗ್ಯ ಸೆಸ್ (15%) | 0 | 27798.58 | 27798.58 | |
| | | | | ರಿಯಾಯಿತಿ | 11490 |
| | | | | ರೌಂಡ್ ಆಫ್ | 0.39 |
| | | | | ಒಟ್ಟು ಪಾವತಿಸುವ ಮೊಬಲಗು | 218312.0 |



: ಎರಡು ಲಕ್ಷ ಹದಿನೆಂಟು ಸಾವಿರ ಮೂರು ನೂರು ಹನ್ನೆರಡು ರೂಪಾಯಿಗಳು ಮಾತ್ರ.

ತೆರಿಗೆ/ಫೀಜು ಯನ್ನು ವಸೂಲಾತಿ ಮಾಡಿರುವ ವಿವರ: RAMESH H R
 ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
 ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತಿ

True Copy
 NOTARY. UDUPI

ವಿಶೇಷ ಸೂಚನೆ: ಈ ತೆರಿಗೆ ಸ್ವೀಕೃತಿಯು ಪರಿಷ್ಕರಣೆಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ

'ಇದು ಕಂಪ್ಯೂಟರ್ ರಚಿಸಿದ ದಾಖಲೆಯಾಗಿರುವುದರಿಂದ ಯಾವುದೇ ಸಹಿ ಅಗತ್ಯವಿಲ್ಲ.'

"This being computer generated document, no signature is required."

Receipt form 3

Receipt No.00536/1526003029/24-25

Receipt Date: 25/Apr-2024

District: Udupi

Taluk: Udupi

Village Panchayat: Udyavara

Village: Udyavara

Owners Name: 1) Hariappa Kotian2) Ushalatha H Kotyan3) Sankara Narayan Suvarna 4)) Baby S Mendon
5)Sumathi R Kotian

Name of Father /Mother/husband/wife: Raju Kotian PID: 152600302900196267

Mode of payment: cash

Service Name: Property Tax

Financial year: 2024-2025

Date of Payment: 25-Apr-2024

Details of Payees: 1) Hariappa Kotian2) Ushalatha H Kotyan3) Sankara Narayan Suvarna 4)) Baby S
Mendon 5)Sumathi R Kotian

Tax exemption: 0 Rupees

Property No: 12/89 B

| Sl.No | Acknowledgment Detail | Past dues | Current Demand (Rs) | Total (Rs) |
|----------------------|-----------------------|-----------|------------------------|---------------|
| 1 | Building Tax | 0 | 179535.48 | 179535.48 |
| 2 | Tax on Land | 0 | 5788.4 | 5788.4 |
| 3 | Beggar Cess (3%) | 0 | 5559.72 | 5559.72 |
| 4 | Library Cess(6%) | 0 | 11119.43 | 11119.43 |
| 5 | Health Cess (15%) | 0 | 27798.58 | 27798.58 |
| Discount | | | | 11490 |
| Round off | | | | 0.39 |
| Total amount payable | | | | 218312.0 |

Rupees in words: Two lakhs eighteen thousand three hundred and twelve only

Panchayat Development Officer

Details of Tax Fee Collected: RAMESH HR Panchayath

Panchayth Development Officer

Special Note: This Tax receipt is subject to scrutiny

Udyavara Village Panchayat
Translated to English from
Kannada by meSANJAY K. NILAVAR
LLBADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9886830121

SIGNED BEFORE ME 25/04/2024 The being computer generated document, no signature is required

NOTARY UDUPI

Advocate, Notary, Arbitrator
"MENA SABANA"
KALLIANPUR

7



ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಗ್ರಾಮೀಣ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ

ನಿಯಮ - 9
(ಸಂಖ್ಯೆ 28(1))



ಜಿಲ್ಲೆ: ಉಡುಪಿ

ಬ್ಲಾಕ್: ಉಡುಪಿ

ಗ್ರಾಮ ಪಂಚಾಯತ್: ಉದ್ಯಾವರ

ಗ್ರಾಮ: ಉದ್ಯಾವರ

GSC Code: PR0890002275676

ಪ್ರಮಾಣಪತ್ರದ ಸಂಖ್ಯೆ: 13108297

| | | | |
|---|---|--|--------------------------|
| ಸ್ವತ್ತಿನ ಸಂಖ್ಯೆ | ಸದರಿ ಸ್ವತ್ತಿನ ಸಂಖ್ಯೆ (ಗ್ರಾ.ಪಂ.ವಾಸಿಗಳ ಪ್ರಕಾರ) | ಸ್ವತ್ತಿನ ವರ್ಗೀಕರಣ | |
| 152600302000196267 | 12/89ಬಿ | ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆಯ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರ / ಪಾಲ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಮೋಜನಾ ಇಲಾಖೆಯ ಅನುಮೋದಿತ ಬಹುಪದವಿ ವಿವೇಚನ | |
| ಸ್ವತ್ತಿನ ಪ್ರಕಾರ | ವಿಸ್ತೀರ್ಣ (ಚ.ಮೀ.ನಲ್ಲಿ) | | ಕಟ್ಟಡದ ಮೇಲ್ಮೈಯ ವಿಸ್ತೀರ್ಣ |
| | ನಿರೀಶನ | ಕಟ್ಟಡ | |
| ಕಟ್ಟಡ | 14471.00 | 3996.00 | 00 |
| ಚಲಿಸಬಹುದು - ಉತ್ತರ | ಚಲಿಸಬಹುದು - ಪೂರ್ವ | | ಚಲಿಸಬಹುದು - ಪಶ್ಚಿಮ |
| ಇ ಸಂ 187 | ಇ ಸಂ 263 | | ಇ ಸಂ 188 |
| ಗ್ರಾಮ ಪಂಚಾಯತ್ ನಿರ್ಣಯದ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕ | 08(17)1/22-23 - 30/04/2022 | ಮ್ಯಾಟೇಷನ್ ವಹಿ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕ | 13/23-24 -- 23/06/2023 |
| ಸರ್ಕಾರಿ ಕೆಲಸ | 187/17, 188/11ಎ, 188/11ಬಿ, 188/14ಎ, 188/18ಎ, 188/18ಬಿ, 111/9, 189/11, 189/12, 189/17, 263/11ಎ, 214/16 | ಸ್ವತ್ತಿನ ತರಹ ಮತ್ತು ವಿಸ್ತೀರ್ಣ(ಚ.ಮೀ.ನಲ್ಲಿ) | ಕ್ಯೂಎಂ-14471.00 |

ಒಟ್ಟು ಬೇಡಿಕೆ: **ಪಾವತಿಸಿದ ತರಗಿ** **ಪಾವತಿಸಬೇಕಾದ ಬಾಕಿ**
Not Assessed

| ಮಾಲೀಕರ ಸಂಖ್ಯೆ | ಮಾಲೀಕರ ಹೆಸರು | ತಂದೆ / ತಾಯಿ / ಗಂಡ / ಹೆಂಡತಿ ಹೆಸರು | ವಿಳಾಸ | ಮಾಲೀಕರ ಗುರುತಿನ ದಾಖಲೆ | ಮಾಲೀಕರ ಛಾಪುಚಿತ್ರ |
|---------------|----------------------|----------------------------------|--------------------------------|----------------------------|------------------|
| 1 | ಪರಿಯಪ್ಪ ಕೋಪ್ಪಾಲ್ | S/o ದಾಬು ಕೋಪ್ಪಾಲ್ | ಕೆದಿಮನುರು ಗ್ರಾಮ ಉಡುಪಿ ತಾಲ್ಲೂಕು | ಆಧಾರ್ ಸಂಖ್ಯೆ: XXXXXXXX8685 | |
| 2 | ಉದಯಶಾಖಾ ಎಚ್ ಕೋಪ್ಪಾಲ್ | W/o ಪರಿಯಪ್ಪ ಕೋಪ್ಪಾಲ್ | ಕೆದಿಮನುರು ಗ್ರಾಮ ಉಡುಪಿ ತಾಲ್ಲೂಕು | ಆಧಾರ್ ಸಂಖ್ಯೆ: XXXXXXXX2944 | |
| 3 | ಶುಕರ ಪಾರಾಯಣ ಕುಮಾರ್ | S/o ಪಾರಾಯಣ ಕುಮಾರ್ | ಕೋಟೇಶ್ ಮೊಟ್ಟೆ ಉಡುಪಿ ತಾಲ್ಲೂಕು | ಆಧಾರ್ ಸಂಖ್ಯೆ: XXXXXXXX5629 | |



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ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಗ್ರಾಮೀಣ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ

ಆಯ್ಕೆ - 11
(ಬಜೆಟ್ 30)



GSC Code: PR0690002126986

ಪ್ರಮಾಣಪತ್ರ ಸಂಖ್ಯೆ: 13103373

ಜಿಲ್ಲೆ: ಉಡುಪಿ

ತಾಲ್ಲೂಕು: ಉಡುಪಿ

ಗ್ರಾಮ ಪಂಚಾಯತಿ: ಉಡುಪುಳ

ಗ್ರಾಮ: ಉಡುಪುಳ

| | | |
|---|---|---|
| ಸ್ಥಳೀಯ ಸಂಖ್ಯೆ | ಸದರಿ ಸ್ಥಳೀಯ ಸಂಖ್ಯೆ (ಗ್ರಾ.ಪಂ. ವ್ಯಾಪ್ತಿಗೆ ಪ್ರಕಾರ) | ಸ್ಥಳೀಯ ಪರಿಗಣನೆ |
| 152600302900196267 | 12/890 | ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆಯ ಸ್ವಾಮ್ಯ ಪ್ರಾಧಿಕಾರ / ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಇಲಾಖೆಯ ಅನುಮೋದಿತ ವಿವರಗಳ ವಿವರಣೆ |
| ಸ್ಥಳೀಯ ಪ್ರಕಾರ | ವಿಸ್ತೀರ್ಣ (ಚ.ಮೀ.ವರೆಗೆ) | |
| ಕಟ್ಟಡ | ಜಮೀನು | ಕಟ್ಟಡ |
| ಸ್ಥಳೀಯ ಪರಿಶಿಷ್ಟ ಮತ್ತು ವಿಸ್ತೀರ್ಣ(ಚ.ಮೀ.ವರೆಗೆ) | 14471.00 | 3996.00 |
| | ಕ್ಯೂಗಾಂ-14471.00 | |

| ಮಾಲೀಕರ ನಂಬರ್ | ಮಾಲೀಕರ ಹೆಸರು | ಜಿಲ್ಲೆ / ತಾಲೂಕು / ಗ್ರಾಮ / ಪಂಚಾಯತಿ ಹೆಸರು | ವಿವರಣೆ | ಮಾಲೀಕರ ಗುರುತಿನ ದಾಖಲೆ | ಮಾಲೀಕರ ಭಾವಚಿತ್ರ |
|--------------|----------------------|---|------------------------------|-----------------------------|-----------------|
| 1 | ಪರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ | S/o ಪಾಲು ಕೋಟ್ಯಾನ್ | ಕಿರಿಯೂರು ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು | ಆಧಾರ್ ಸಂಖ್ಯೆ XX XXXXXX 6836 | |
| 2 | ಉಷಾ ರತಾ ಎಚ್ ಕೋಟ್ಯಾನ್ | W/o ಪರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ | ಕಿರಿಯೂರು ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು | ಆಧಾರ್ ಸಂಖ್ಯೆ XX XXXXXX 2944 | |
| 3 | ಶಂಕರ ಪಾದಾರಾಜು ಕುಮಾರ್ | S/o ಪಾದಾರಾಜು ಕುಮಾರ್ | ಕಿರಿಯೂರು ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು | ಆಧಾರ್ ಸಂಖ್ಯೆ XX XXXXXX 6829 | |
| 4 | ಬೇಟಿ ಎಚ್ ಮೊಹನ್ | W/o ಕುಧಾಪ್ಪ ಮೊಹನ್ | ಅಂಬಲಪಾಡಿ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು | ಆಧಾರ್ ಸಂಖ್ಯೆ XX XXXXXX 8732 | |
| 5 | ಸುವಾತಿ ಎಲ್ ಕೋಟ್ಯಾನ್ | W/o ಕನೀಶ್ ಕೋಟ್ಯಾನ್ | ಬಹಾನೂರು ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು | ಆಧಾರ್ ಸಂಖ್ಯೆ XX XXXXXX 6011 | |

ಮಾಲೀಕರ ಪೂರಕ ದಾಖಲೆಗಳು

ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಇಲಾಖೆಯ ಅನುಮೋದಿತ ಬಹುವಳಿ ಆದೇಶ ನಂ.ಉನಪ್ರಾ: ಓನ್ಯಾಸ:73/2020-21 09/12/2020, ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಇಲಾಖೆಯ ಅನುಮೋದಿತ ಬಹುವಳಿ ಕಕ್ಷೆ ನಂ.ಉನಪ್ರಾ: ಓನ್ಯಾಸ:73/2020-21 09/12/2020, ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಇಲಾಖೆಯ ಸಿದ್ಧಪಡಿಸಿದ ಆದೇಶ ನಂ.ಉನಪ್ರಾ: ಓನ್ಯಾಸ:73/2020-21 09/12/2020, ಅನುಮೋದಿತ ಸಂಖ್ಯೆ: ಬಿ.ಸಿ.ಕೋಟ್ಯಾನ್, ತಹಶೀಲ್ದಾರರಿಂದ ಪಡೆದ ಹಿರಿಯತೆ 187477187479187471 / 02.12.2020 10018049100185691001805110018050/30.11.2020 30/11/2020



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NOTARY, UDUPI



ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಗ್ರಾಮೀಣ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ
ಬೆಂಗಳೂರು - 11
(ಅನುಬಂಧ 30)

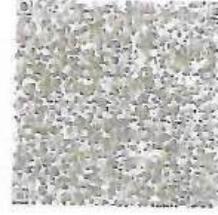


GSC Code: PR080002120906

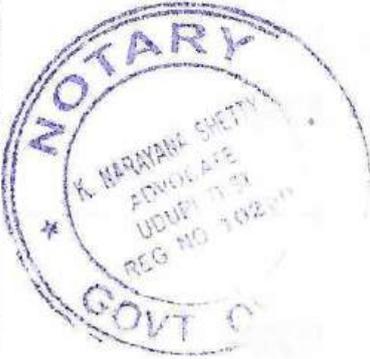
ಸ್ಥಳೀಯ ಸಂಖ್ಯೆ
:15260030290196267

ಪ್ರಮಾಣಪತ್ರದ ಸಂಖ್ಯೆ: 13103373

| ಶಿಸ್ತು ಪರ್ವದ ವಿವರ | ಹಿಂದಿನ ಪರ್ವದ ವಿವರ | ಹಿರಿಯ ಬಳಕೆ | ತೆರಿಗೆ ಶಾಖಾ | ಪಾವತಿಸಬೇಕಾದ ರಾಶಿ |
|-------------------|----------------------------------|------------|-------------|------------------|
| Not Assessed | | | | |
| ಮುದ್ರಿಸಿದ ದಿನಾಂಕ | 10/07/2023 | | | |
| ಪ್ರಮಾಣ ಪತ್ರದ ದಿನ | ರೂ. 50 | | | |
| ರಶೀದಿ ಸಂಖ್ಯೆ | 01038 | | | |
| ವಿವರಿಸಿದವರು | prc_1526003029 | | | |
| ವಿವರಿಸಿದ ಸ್ಥಳ | ಗ್ರಾಮ ಪಂಚಾಯತ್ ಕಛೇರಿ, ಬುಕ್ಕಾಪಟ್ಟಣ | | | |
| ವಿವರಿಸಿದವರ ಹೆಸರು: | H R RAMESH | | | |
| ಮತ್ತು ದಿನಾಂಕ | 06-07-2023 14:59 | | | |



ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯ ಸಹಿ



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NOTARY, UDUPI

Government of Karnataka
Rural Development and Panchayath Raj Department
Form-9
(Rule 28(1))

District: Udupi

Block: Udupi Village Panchayath: Udyavara

Village: Udyavara

GSC Code: PR0880002275676

Certificate No: 13103297

| | | | | | |
|---|--------------------------|--|-----------------------------|--|-------------------------------|
| Property No | | Said Property No. (As per Village Panchayath Records) | | Classification of Property | |
| 152600302900196267 | | 12/89B | | Urban Development Authority/ Layout approved by country and Town Planning approved Settlement site | |
| Property type | | Extent (In square meter) | | Measurement (in meter) | |
| | | Site | Building | East-West | North-South |
| Site | | 14471.00 | 3996.00 | 00 | 00 |
| Boundaries-North | | Boundaries-East | | Boundaries- West | |
| Boundaries-South | | Boundaries-East | | Boundaries- West | |
| Sy. No. 187 | | Sy. No 263 | | Sy No. 188 | |
| Sy. No 188 | | Sy No 188 | | Sy. No 188 | |
| Village Panchayath Resloution Number and Date | | 08(17)1/22-23-30/04/2022 | | Mutation Number and Date | |
| 13/23-24-23/6/2023 | | 13/23-24-23/6/2023 | | 13/23-24-23/6/2023 | |
| Survey Number | | 187/*/7, 188/*/1A, 188/*/1B, 188/*/4C, 188/*/8A, 188/*/8B, 111/*/9, 189/*/1, 189/*/2, 189/*/7, 263/*/1A, 214/*/6 | | Property Type and Extent (In square meter) | |
| Industrial 14471.00 | | Industrial 14471.00 | | Industrial 14471.00 | |
| Total Demand | | Tax paid | | Pending Tax | |
| Not Assessed | | | | | |
| Owner No | Name of owner | Name/Father/ Mother/ Husband/ Wife/ | Address | | Owner Identification Document |
| Photo of owner | | | | | |
| 1 | Hariyappa Kotian | S/o Raju Kotian | Kidiyur Village Udupi Taluk | | Aadhar No: xxxxxxxx6695 |
| 2 | Ushalatha H Kotian | W/o Hariyappa Kotian | Kidiyur Village Udupi Taluk | | Aadhar No: xxxxxxxx2944 |
| 3 | Shankar Narayana Suvarna | S/o Narayana Bangera | Kelarkala bettu Udupi Taluk | | Aadhar No: Xxxxxxxx5629 |



SIGNED BEFORE ME

NOTARY UDUPI

23/8/24

Government of Karnataka
Rural Development and Panchayath Raj Department
Form - 9
(Rule 28(1))

District: Udupi Block: Udupi Village Panchayth :Udyavara Village: Udyavara

GSC Code: PR0880002275676 Property No: 152600302900196267 Certificate No: 13103297

| | | | | | |
|---|------------------|---|---|---|------------|
| 4 | Baby S Mendon | W/o Sudhakar Mendon | Ambalpady Udupi Taluk | Aadhar No: xxxxxxxx8732 | |
| 5 | Sumathi R Kotian | W/o Ramesh Kotian | Badanidiyoor Udupi Taluk | Aadhar No: xxxxxxxx8011 | |
| Property Possession Type | | Records supporting possession | | Photo of property | |
| Hakku Patra | | Town and country Planning Department approved layout order No: Udupi Town planning Authority: Design: 73/2020-21 09/12/2020, Town and country Planning Department approved layout sketch : Udupi Town planning Authority:73/2020-21 09/12/2020, Town and country Planning Department Property Release Order No: Udupi Town planning Authority: 73/2020-21 09/12/2020, endorsement given by Tahasildhar using for using of agricultural property: 187477187479187471/02.12.2020 10018049100185691001805110018050/30.11.2020 30/11/2020 | | | |
| Rights | | | Responsibility | | |
| Shall not establish Fish Mill and Oil Industry. In case of any Public Complaint or Lokayuktha or order by court said 9-11 A will be cancelled | | | M/S Karnataka Bank Ltd Ambagilu Branch on behalf of Manger Shashikanth M Bangera Amount: 50000000.00 Date: Mar 11 2023 12:00 AM | | |
| | | | M/S Karnataka Bank Ltd Ambagilu Branch on behalf of Manger Girishchandra Dhar Amount: 150000000.00 Date: Apr 4 2023 12:00 AM | | |
| Roof Details | Floor | Area | Floor Details | Floor | Area |
| Concrete/ stone Roof | 0 | 1998.00000 | Mosaic/ceramic Poo. ring | 1 | 1998.00000 |
| Tile/sheet/ floor roof | 1 | 1998.000000 | Mosaic/ceramic Poo. ring | 0 | 1998.00000 |
| Printed on | | 10.07.2023 | | Digital signature of Panchayath Development officer | |
| Affidvair Rate | | Rs. 50.00 | | | |
| Receipt No | | 01038 | | | |
| Granted By | | pde_1526003029 | | | |
| Place of grant | | Village Panchayath Office, Udyavara | | | |
| Name of grantor | | H R RAMESH | | | |
| And date | | 06.07.2023 14:59 | | | |



Translated to English from Kannada by me
[Signature]

SANJAY K. NILAVAR
ADVOCATE LLB
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9886830121

SIGNED BEFORE ME
[Signature]
NOTARY UDUPI
Prof. K. Narayana Shetty
M.A., LL.B.,
Advocate, Notary Arbitrator
"MYNA SAGANA"
KALLIANPUR - 576 114
BR: 9840254297

Government of Karnataka
Rural Development and Panchayath Raj Department
Form-11A
(Rule 30)

GSC Code: PR08900021226966

Certificate No: 13103373

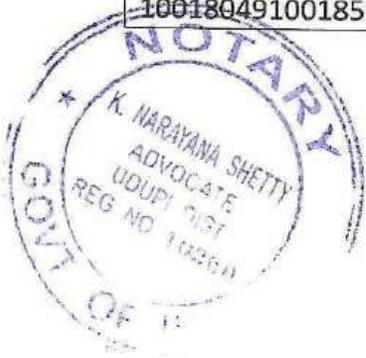
District: Udupi

Block: Udupi Village Panchayath: Udyavara

Village: Udyavara

| | | | |
|---|--|---|--|
| Property No | Said Property No. (As per Village Panchayath Document) | Classification of Property | |
| 152600302900196267 | 12/89B | urban Development Authority/ Layout approved by country town planning | |
| Property type | Extent (in square meter) | | |
| | site | Building | |
| site | 14471.00 | 3996.00 | |
| Property type and Extent In square meter) | Industry – 14471.00 | | |

| Owner No | Nme of owner | Name of Father/ Mother/ Husband/ Wife/ | Address | Owner Identification Document | Photo of owner |
|--|--------------------------|--|-----------------------------|-------------------------------|----------------|
| 1 | Hariyappa Kotian | S/o Raju Kotian | Kidiyur Village Udupi Taluk | Aadhar No: xxxxxxxx6695 | |
| 2 | Ushalath H Kotian | W/o Hariyappa Kotian | Kidiyur Village Udupi Taluk | Aadhar No: xxxxxxxx2944 | |
| 3 | Shankar Narayana Suvarna | S/o Narayana Bangera | Kelarkalabettu Udupi Taluk | Aadhar No: Xxxxxxxx5629 | |
| 4 | Baby S Mendon | W/o Sudhakar Mendon | Ambalpady Udupi Taluk | Aadhar No: xxxxxxxx8732 | |
| 5 | Sumathi R Kotian | W/o Ramesh Kotian | Badanidiyoor Udupi Taluk | Aadhar No: xxxxxxxx8011 | |
| Records supporting possession | | | | Photo of property | |
| Town and country Planning Department approved layout order No: Udupi Town planning Authority: Design: 73/2020-21 09/12/2020, Town and country Planning Department approved layout sketch : Udupi Town planning Authority:73/2020-21 09/12/2020, Town and country Planning Department Property Release Order No: Udupi Town planning Authority: 73/2020-21 09/12/2020, endorsement given by Tahasildhar using for using of agricultural property: 187477187479187471/02.12.2020 10018049100185691001805110018050/30.11.2020 30/11/2020 | | | | | |



SIGNED BEFORE ME

NOTARY UDUPI

Karnataka Government
Village Development and Panchayath Raj Department
Annexure-11A
(Rule 30)

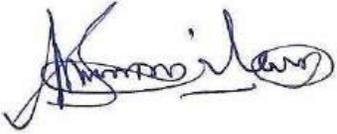
GSC Code: PR0890002126966

Certificate No. 13103373

Property No:15260000302900196267

| Years total Demand | Demand of previous | Total demand | Paid Tax | Pending Tax |
|--------------------------------------|--|--------------|----------|---|
| Printed on Affidavit Rate | 10-07-2023 Rs. 50.00 | | | Digital signature of Panchayath Development officer |
| Receipt No granted By place of grant | 01038 Ppdo_1526003029 Village Panchayath Office, Udyavara | | | |
| Name of grantor | H R RAMESH | | | |
| And date | 06.07.2023 14:59 | | | |

Translated to English
from Kannada by me


SANJAY K. NILAVAR

ADVOCATE LLB

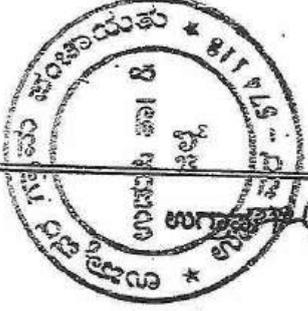
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9886830121

SIGNED BEFORE ME


Prof. K. Narayana Shetty
M.A., LL.B.,

Advocate, Notary, Arbitrator
"MAYNA SADANA"
KALLIANPUR - 576 114
M: 9845254297

4



36. ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್

ಉದ್ಯಾವರ: ಅಂಚೆ, ಉಡುಪಿ: ತಾಲೂಕು

UDYAVARA GRAMA PANCHAYATH

2022-23

ದಿ: 09-05-2022

ನಿರಾಕ್ಷೇಪಣಾ ದೃಢಪತ್ರ

ರಿಗೆ,

ಕಾರ್ತಿಕ್ ಮೆರೈನ್ ಇಂಡಸ್ಟ್ರೀಸ್,
ಹಿತ್ತೋಡಿ.ಉದ್ಯಾವರ ಗ್ರಾಮ
ಉಡುಪಿ ತಾಲೂಕು, ಉಡುಪಿ ಜಿಲ್ಲೆ.

ವಿಷಯ : ಕೈಗಾರಿಕಾ ಕಟ್ಟಡಕ್ಕೆ ವಿದ್ಯುತ್ ನಿರಾಕ್ಷೇಪಣಾ ದೃಢಪತ್ರ ನೀಡುವ ಕುರಿತು.

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ನೀವು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಕೈಗಾರಿಕಾ ಕಟ್ಟಡ ನಂ: 12-೨೨
(ಬಿ) ಕೈಗಾರಿಕಾ ಕಟ್ಟಡದ ಉದ್ದೇಶಕ್ಕೆ ಪಂಚಾಯತ್‌ನಿಂದ ವಿದ್ಯುತ್ ನಿರಾಕ್ಷೇಪಣಾ ದೃಢಪತ್ರ ಕೋರಿ ಅರ್ಜಿ
ನೀಡಿರುತ್ತೀರಿ.

ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಕೈಗಾರಿಕಾ ಕಟ್ಟಡ ನಂ: 12-೨೨ (ಬಿ)
ಕೈಗಾರಿಕಾ ಕಟ್ಟಡದ ಉದ್ದೇಶಕ್ಕೆ ವಿದ್ಯುತ್ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತ್ ವತಿಯಿಂದ
ನೀಡಲು ಯಾವುದೇ ಆಕ್ಷೇಪ ಇರುವುದಿಲ್ಲ ಎಂದು ಈ ಮೂಲಕ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರವನ್ನು ನೀಡಲಾಗಿದೆ.

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್

Udyavara Gram Panchayat
 Udyavara: Post, Udupi: Taluk
 UDYAVARA GRAMA PANCHAYATH

UgraPa:1-2022-23

Date: 09-05-2022

No Objection Certificate

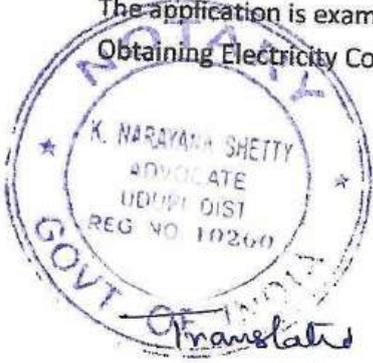
To,

Karthik Marine Industries,
 Pitrodi. Udyavara Village,
 Udupi Taluk, Udupi District.

Subject : Regarding issue of No Objection Certificate for Electrical Connection to the Industrial Building.

Regarding the above matter, you have applied for no objection certificate from the Panchayat for the purpose of Electrical Connection to the Industrial Building No: 12-89 (B) Industrial Building of Udyavara village.

The application is examined and hereby issued that there is no Objection from the Gram Panchayath for Obtaining Electricity Connection to the Industrial Building No. 12-89 (b) of Udyavara Village.



Panchayath Development Officer

Udyavara Village Panchayath

Translated to English
 to from Kannada

SANJAY K. NILAVAR
 ADVOCATE LLB
 DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
 Ajjarkad, Udupi-576 101
 Mob: 98 86 83 0121

SIGNED BEFORE ME

 NOTARY UDUPI 29/8/24

Prof. K. Narayana Shetty
 M.A., LL.B.,
 Advocate, Notary, Arbitrator
 "MYNA SADANA"
 KALLIANPUR - 576 111
 M: 9845254297

MANGALORE ELECTRICITY SUPPLY COMPANY LIMITED

(Government of Karnataka undertaking)

Annexure-23



OFFICE OF THE
ASSISTANT EXECUTIVE ENGINEER (ELE)
MESCOM, UDUPI SUB-DIVISION,
UDUPI

Telephone: 0820-2521761
e-mail: see_udupi@rediffmail.com

No. : AEEE/USD/AAO/ 11725
Encl:

DATE:

12 9 MAR 2023

SERVICE CERTIFICATE

This is to certify that the following installation was serviced by MESCOM on 08-03-2023.

The Details are as under:-

1. Name of the Customer : MANAGING PARTNER
2. Address of the Installation : M/S KARTHIK MARINE INDUSTRIES
D NO: 12-89(B), Pithrody,
Udyavara.
3. RR No : HT-262
4. Date of Service : 08-03-2023
5. Sanctioned Load : 700 KVA
6. Tariff Applicable : HT2A
7. Meter Reading Date : 1st


Asst. Executive Engineer (Ele),
Udupi Sub-Division, MESCOM, Udupi.

ಅಧಿಕಾರಿ ಸಹಾಯಕರ ಅಧಿಕಾರದಿಂದ

ಸರ್ವಕಾರ್ಯ ಮತ್ತು ಅಧಿಕಾರಿಗಳ ಸಹಾಯದಿಂದ

ಪಿ. ಎ. ಸಿ. ಕೆ. ಸಿ. ಕಛೇರಿ - 576 111



ದೂರವಾಣಿ/Phone: (O) :0820-2523081

E-mail: udupirfo@yahoo.com

ಸ್ಥಳ: ಉಡುಪಿ - 576103

ಕರ್ನಾಟಕ ಅರಣ್ಯ ಇಲಾಖೆ Place: Udupi - 576103

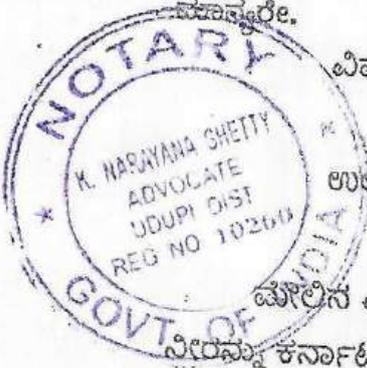
ವಲಯ ಅರಣ್ಯ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ, ಉಡುಪಿ ವಲಯ, ಉಡುಪಿ - 576103

ಕ್ರ.ಸಂ./ವಿವ 47/ಇತರ/2023-24

ದಿನಾಂಕ: 05.07.2023

ಪಾಲುದಾರರು,
ಕಾರ್ತಿಕ್ ಮರ್ಚೆನ್ ಇಂಡಸ್ಟ್ರೀಸ್,
ಪಿತ್ತೋಡಿ, ಉದ್ಯಾವರ - ಇವರಿಗೆ

ಕರ್ನಾಟಕ.



ವಿಷಯ: ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರ
ನಿರ್ದೇಶನದಂತೆ ಶುದ್ಧೀಕರಿಸಿದ ನೀರನ್ನು ಅರಣ್ಯ ಇಲಾಖೆಯ
ಅಡಿಯಲ್ಲಿ ಬರುವ ಮರಗಳಿಗೆ ಬಿಡುವ ಬಗ್ಗೆ.
ಉಲ್ಲೇಖ: 1 ನಿಮ್ಮ ಮನವಿ ದಿನಾಂಕ: 04.07.2023.

೦೦೦೦೦೦೦೦೦೦

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕಾರ್ತಿಕ್ ಮರ್ಚೆನ್ ಇಂಡಸ್ಟ್ರೀಸ್ ನ ಶುದ್ಧೀಕರಿಸಿದ
ನೀರನ್ನು ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರ ನಿರ್ದೇಶನದಂತೆ 110 K.L.D. ನೀರನ್ನು
ಅರಣ್ಯ ಇಲಾಖೆ ವತಿಯಿಂದ ನೆಟ್ಟು ಬೆಳೆಸಿದ ಗಿಡಗಳಿಗೆ ಹಾಕಲು ಉಲ್ಲೇಖ (1) ರಂತೆ ಕೋರಿರುತ್ತೀರಿ.

ನಿಮ್ಮ ಕೋರಿಕೆಯಂತೆ ಅಲೆವೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಕೊರಂಗಪಾಡಿ ಗ್ರಾಮದ
ಸ.ನಂ. 10/6ಎ1, 16/3, 16/4, 17/4ಬಿ2 ರ ಒಟ್ಟು 11.00 ಎಕರೆ ಸ್ಥಳದಲ್ಲಿ ಕರ್ನಾಟಕ ಗೃಹ ಮಂಡಳಿ
ಸಮುಚ್ಚದಲ್ಲಿ ನಿರ್ಮಿಸಲಾದ ನೆಡುತೋಪಿನ ಗಿಡಗಳಿಗೆ ಯಾವುದೇ ರೀತಿಯಲ್ಲಿ ಹಾನಿಯಾಗದಂತೆ
03 ವರ್ಷದ ಪರಿಗೆ ಕಾರ್ತಿಕ್ ಮರ್ಚೆನ್ ಇಂಡಸ್ಟ್ರೀಸ್ ನ ಶುದ್ಧೀಕರಿಸಿದ ನೀರನ್ನು ಹಾಕಲು ಅನುಮತಿ
ನೀಡಿದೆ. ಗಿಡಗಳಿಗೆ ನೀರು ಹಾಕುವ ಸಮಯ ಯಾವುದೇ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಯಾವುದೇ
ರೀತಿಯ ಅಕ್ರಮವಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ವಲಯ ಅರಣ್ಯ ಅಧಿಕಾರಿ,
ಉಡುಪಿ ವಲಯ, ಉಡುಪಿ

ವೃತ್ತಿಯನ್ನು: ಉಪ ವಲಯ ಅರಣ್ಯಾಧಿಕಾರಿ, ಉಡುಪಿ ಕೇಂದ್ರಸ್ಥಾನ -ಇವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ
ಆಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ನೀಡಿದೆ.

True Copy

NOTARY, UDUPI

Phone: (0): 0820-2523081

E-mail: udupirfo@yahoo.com

Place: Udupi – 576103

Karnataka Forest Department

Office of the Zonal Forest Officer, Udupi Zone, Udupi - 576103

Kra.Sam/V.Va 47/other/2023-24

Date: 05.07.2023

To,

Partners,

Karthik Marine Industries,

Pithrodi, Udyavara.

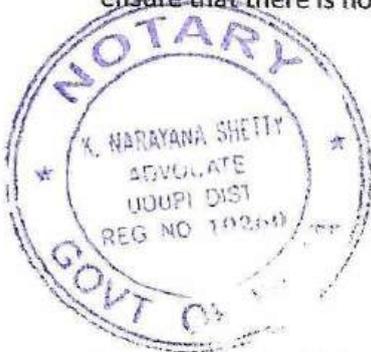
Sir,

Subject: Regarding release of purified water to trees under Forest Department as directed by Karnataka Pollution Control Board.

Reference: 1. Date of your appeal: 04.07.2023.

Regarding the above mentioned matter, As per the directions of the Karnataka Pollution Control Board 110 K.L.D, you have requested as per application shown in reference (1) that the purified water of Karthik Marine Industries to be released to water to the plants planted by the forest department.

As per your request, Karthik Marine Industries has been granted permission to release the purified water of Karthik Marine Industries for 03 years without causing any damage to the plantations maintained by Karnataka Housing Board in Survey no 10/6A1, 16/3, 16/4, 17/4B2 in total 11.00 acres of land in Korangrapadi village under Alevooru Gram Panchayat. The timing of watering the plants is to ensure that there is no damage and no irregularity.



Yours Faithfully,

Zonal Forest, Officer,

Copy to: Sub Zonal Forest Officer, Udupi Center - Issued to him for information and necessary action.

Translated to English
from Kannada by me

SANJAY K. NYLAVAR

ADVOCATE LLB

DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9886830121

SIGNED BEFORE ME

NOTARY UDUPI
Prof. K. Narayana Shetty
M.A., LL.B.,
Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
Ni: 9845254297



ಕರ್ನಾಟಕ ಸರ್ಕಾರ



Karnataka Ground Water Authority

K.S.F.C Bhavan, Thimmaiah Road, Bengaluru- 560052, Karnataka.

E-mail: gwdkar@gmail.com, Ph No: 080-22268732

No: KGWAN1452318490

Dated : 16-02-2024

NO OBJECTION CERTIFICATE - FORM 3 A RULE(6)

Permission For Digging/Drilling A Well/ Borewell/ Extraction Of Groundwater For Industrial/ Commercial/ Entertainment Or Other Use

M/s KARTHIK MARINE INDUSTRIES

Industrial Zone, Pithrody – Udyavara, Fisheries Road, Udupi -
574118 (Karnataka).



Above Person/Company is permitted for extraction of groundwater at below mentioned location(s):

| SL NO. | LOCATION |
|--------|-------------------------------|
| 1 | 214/5, Open well, Udupi taluk |

From (1) Bore Wells For Industry Use, Subject To The Following Conditions :-

- ❖ The firm may abstract 164.35 m³/day (not exceeding 59987.75 m³/year) of groundwater through (1) bore wells only. No additional groundwater abstraction structures to be constructed for this purpose without prior approval of the KGWA.
- ❖ This NOC is valid for 3 years from the date of issue of this letter.
- ❖ As per the categorization of taluks, Udupi taluk in Udupi district fall under Safe taluk category. Hence, the Groundwater Abstraction/Restoration Charges to be paid is Rs. 164.35 per day.
- ❖ The Firm at its own cost shall install piezometer/s, at suitable locations and execute groundwater regime monitoring programme in and around the project area on regular basis in consultation with the Senior Geologist, District Groundwater Office, Groundwater Directorate, Udupi District.

| NO. OF PIEZOMETERS | MONITORING MECHANISM | | |
|-----------------------|----------------------|------|--------------------|
| | MANUAL | DWLR | DWLR WITH TELEMTRY |
| 1 | 0 | 1 | 0 |

- ❖ The firm shall submit the water audit report to KGWA through certified auditors within One year of issue of NOC for more than 100KLD Ground water users.
- ❖ The well should not be used for drawing water for any other use other than applied for.
- ❖ The withdrawal of water should be better managed to avoid wastage of water
- ❖ The utilized water should be recycled and reused after necessary treatment

- ❖ The construction of rain water harvesting structures in the vicinity of the well/ bore well shall be as per the technical opinion of Senior Geologist, District Groundwater Office, Groundwater Directorate, Udupi District.
- ❖ The utilization of water will be subject to the regulation from time to time based on the extraction of water from the well/bore well
- ❖ The pollution of groundwater resources should be avoided
- ❖ Water meter has to be installed and data on groundwater draft is to be maintained and submitted every month to the Authority concerned. The groundwater quality to be monitored twice in a year during pre-monsoon and post monsoon periods.
- ❖ M/s KARTHIK MARINE INDUSTRIES shall, in consultation with the Senior Geologist, District Groundwater Office, Groundwater Directorate, Udupi District, implement groundwater recharge measures for augmenting the groundwater resources of the area.
- ❖ The photographs of the recharge structures after completion of the same are to be furnished immediately to the Senior Geologist, District Groundwater Office, Groundwater Directorate, Udupi District, for verification.
- ❖ The abstraction/restoration charges should be deposited to the Karnataka Groundwater Authority account in the form of DD / Cash.
- ❖ The groundwater monitoring data in respect of Point No. 4 & 12 to be submitted to Senior Geologist, District Groundwater Office, Groundwater Directorate, Udupi District on regular basis at least once in a year.
- ❖ The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in Point No. 1 to 15.
- ❖ The Karnataka Groundwater (Regulation for Protection of Sources of Drinking Water) Act, 1999 should be followed scrupulously.
- ❖ This NOC is subject to prevailing Central/State Government rules /laws or Court orders related to construction of bore well/ groundwater withdrawal /construction of recharge or conservation structures /discharge of effluents or any such matter as applicable.
- ❖ This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

BANK ACCOUNT DETAILS ARE GIVEN BELOW

| | |
|----------------|-------------------|
| Bank | : CANARA BANK |
| Account Holder | : CHAIRMAN, KGWA |
| Account No | : 0788201052332 |
| IFSC | : CNRB0000788 |
| Account Type | : CURRENT ACCOUNT |

- ❖ It is also informed that during the renewal of the NOC, depending upon the hydrogeological condition the category of the area and the site conditions, the quantity will vary from permitted quantity. The company should make alternate arrangements for the reducing quantity for sustaining their industrial activity by means of availing water through local bodies or using the urban waste water after proper treatment.
- ❖ The fee that will be levied by the government for the groundwater usage is applicable from the date such orders are issued by the government.
- ❖ The firm is bound to obey the directions of NGT/ court orders that are existing and that may be laid down in future in matters related to Groundwater withdrawal.
- ❖ ADDITIONAL CONDITIONS : 1) M/s. Karthik Marine Industries is permitted to abstract 164.35 m³/day (not exceeding 59987.75 m³/year) of groundwater through One (01) dug well for Domestic and Industrial purpose in Industry category only. No additional groundwater abstraction structures to be constructed for this purpose without prior approval of the KGWA. 2) This NOC is valid for Three years from 16.02.2024 to 14.02.2027. 3) As per the categorization of taluque, Udupi taluk in Udupi district fall

from 10.02.2024 to 14.02.2024. 3) As per the categorization of taluks, Coopri taluk in Coopri district falls under safe taluk category. Hence, the Groundwater Abstraction Charges to be paid is Rs.164.35 per day at the rate of Rs-1.00 per KLD. 4) The Firm at its own cost shall install one piezometer with DWLR, at suitable locations and execute groundwater regime monitoring programme in and around the project area on regular basis in consultation with the Senior Geologist, District Groundwater Office, Groundwater Directorate, Udupi District. 5) The firm shall submit the water audit report through certified auditors within one year of completion of the same to KGWA. 6) Tamper proof Electromagnetic Water flow meter with telemetry system has to be installed and data on groundwater draft is to be maintained and submitted every month to the Authority concerned. 7) The groundwater quality to be monitored every three months once and the report should be submitted to Senior Geologist, District Groundwater Office, Groundwater Directorate, Udupi District. 8) The above seven additional conditions prevail with reference to annual groundwater extraction limit, NOC validity, Restoration charges to be paid, monitoring piezometer, installation of tamper proof flow meter with telemetry and water quality monitoring

This NOC has been issued as per the proceedings drawn from the meeting held under the Chairmanship of Deputy Commissioner, District Groundwater Committee, Udupi District on 30-12-2023 and the proceedings drawn from the Karnataka Groundwater Authority meeting held under the Chairmanship of Secretary & Chairman, Minor Irrigation and Groundwater Development Department and Karnataka Groundwater Authority on 25.01.2024..

To,

M/S KARTHIK MARINE INDUSTRIES
Industrial Zone, Pithrody – Udyavara, Fisheries Road, Udupi – 574118
(Karnataka).



Copy For Information To,

1. The Deputy Commissioner, Udupi District
2. Regional Director, Central Groundwater Board, SWR.
3. The Director, Groundwater Directorate and Member Secretary, Karnataka Groundwater Authority, KSFC Bhavana, Bengaluru
4. The Deputy Director, Groundwater Directorate, KSFC Bhavana, Bengaluru

Place : Udupi

Date : 16-02-2024

(E-SIGN SIGNATURE)

Signature of Designated Officer
Karnataka Groundwater Authority

Signature valid

Digitally signed by
 Date: 2024.02.16 17:10:11 IST
 Reason: Digitally Signed



GOVERNMENT OF KARNATAKA

DEPARTMENT OF FACTORIES, BOILERS, INDUSTRIAL SAFETY AND WELFARE

No: DDF/FPN/CR-11/2021-22

Office of the Director

GSC No: ISOFB0000048685

2nd Floor "Kalyan Suraksha Bhavana"

Bannerghatta Road, Bangalore – 560029

S.6(1) OF FACTORIES ACT 1948 AND RULE 3 OF KARNATAKA FACTORIES RULES

Subject: FACTORIES ACT 1948 and its Rules.

M/s KARTHIK MARINE INDUSTRIES

S NO.187/7,188/7,188/1A,1B,4C,8A,8B,111/9,

189/1,2,7,263/1A,214/6 INDUSTRIAL AREA,

UDUPI- 574118

PLANNING APPROVAL OF THE FACTORY

Reference:

1. Application Form-1 Date: 02/07/2021
2. Spot Inspection Date: 13/07/2021
3. Final Inspection Date: 26/07/2021

M/s KARTHIK MARINE INDUSTRIES

S NO.187/7,188/7,188/1A,1B,4C,8A,8B,111/9,

189/1,2,7,263/1A,214/6 INDUSTRIAL AREA,

UDUPI- 574118



The Planning/Plannings pertaining to factory is approved after it complied all available provisions of Factories Act,1948 and the Rules formed under it and as per Rule 3 (4) of Karnataka Factories Rules 1969 and Factories Act, 1948 with following conditions.

Conditions:

As there is possibility of accident due to Ammonia leakage, on site Emergency Plan approval may be obtained in the interest of safety.

Deputy Director of Factories

Division – 1, Mangalore

Translated to English
from Kannada by me

SANJAY K. NILAVARK
LLB
ADVOCATE
DIANA 'N', 1st Floor, Jhansi Laxmi Bai Road,
Ajjarkad, Udupi-576 101
Mob: 9886830121

SIGNED BEFORE ME

NOTARY UDUPI 3/18/24

Prof. K. Narayana Shetty
M.A., LL.B.,
Advocate, Notary, Arbitrator
"MYNA SADANA"
KALLIANPUR - 576 114
M: 9845264297

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Product Annexure



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 11223999000629

Kind Of Business: Manufacturer - Exporter - Manufacturer

| Sl.No | Export Unit Type | Product Category | Name of Food Item(s) | Quantity | Unit | Per day/Per annum | Scope of Product Supply |
|-------|-----------------------------|---|----------------------|----------|------|-------------------|-------------------------|
| 1 | Others Food Processing Unit | 09 - Fish and fish products, including molluscs, crustaceans, and echinoderms | FROZEN SURIMI | 40.00 | MT | Per Day | Only Exports |

Kind Of Business: Manufacturer - Fish and Fish Products

Production Capacity(MT / annum): 10000

| Sl.No. | Food Category | Sub-Food Category | Product | Kind of Business |
|--------|---|---|----------------------------------|---------------------------------------|
| 1 | 09 - Fish and fish products, including molluscs, crustaceans, and echinoderms | 09.2 - Processed fish and fish products, including molluscs, crustaceans, and echinoderms | Frozen Minced Fish Meat [09.2.3] | Manufacturer - Fish and Fish Products |



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **11223999000629**

| Validity From | Validity Upto | Issued On | Fee Paid | Type | Issuing Authority |
|---------------|---------------|------------|-----------|---------|-----------------------------|
| 16-08-2023 | 15-08-2024 | 16-08-2023 | 8850 INR | New | Central Licensing Authority |
| 16-08-2024 | 15-08-2027 | 27-07-2024 | 26550 INR | Renewal | Central Licensing Authority |

Suspension History

| S.No | History | Date |
|------|---------|------|
| | N/A | |

Current Status of License: License Issued

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. FSSAI vide order number 15(31)2020/ FoSCoS/ RCD/ FSSAIpt1- Part(4) dated 11th January 2023 allowed Instant Renewal of License / Registration.
3. FSSAI vide order number 15(31)2020/ FoSCoS/ RCD/ FSSAI dated 29th October 2021 has allowed the renewal of Licenses / Registration till 180 days of the expiry date subject to payment of penalty.
4. Modification* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification* is the Jurisdictional Authority with effect from the date of issuance of modified license.

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Non-Form C Annexure



Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **11223999000629**

Person in charge of operations

| | | | |
|--------------|-----------------------------------|-----------------------|-------------|
| Name: | HARIYAPPA KOTIAN | Qualification: | GRADUATE |
| Contact No: | N/A | Mobile No: | 9740759198 |
| Email-ID: | karthikmarineindustries@gmail.com | | |
| Address : | S NO 187/7, PITHRODY, UDYAVARA | | |
| State: | Karnataka | District: | Udupi |
| Pin Code: | 574118 | Photo Id Card: | Aadhar Card |
| Photo Id No: | 242800046695 | Photo Id Expiry Date: | N/A |
| FoSTaC No: | Not Provided | | |

Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

| | | | |
|--------------|-----------------------------------|-----------------------|-------------|
| Name: | HASAN KASIM SAB | Qualification: | GRADUATE |
| Contact No: | N/A | Mobile No: | 9227731314 |
| Email-ID: | karthikmarineindustries@gmail.com | | |
| Address : | S NO 187/7, PITHRODY, UDYAVARA | | |
| State: | Karnataka | District: | Udupi |
| Pin Code: | 574118 | Photo Id Card: | Aadhar Card |
| Photo Id No: | 729740946865 | Photo Id Expiry Date: | N/A |

Place / स्थान: FSSAI Chennai

Designated Officer

Issued On / दिनांक: 27-07-2024 (Renewal License)

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscoss.fssai.gov.in>)

Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science/ Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABLaccredited/ FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separate lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacturer (including ghani operator) or wholesale dealer in butter, ghee, vanaspati, edible oils, solvent extracted oil, de-oiled meal, edible flour and any other fats shall maintain a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de-oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil, edible oil and their products shall be licensed under this act, unless he has his own laboratory facility for analytical testing of samples.
5. Every sale and movement of stocks of solvents-extracted oil, 'semi refined' or 'raw grade I', edible groundnut flour or edible coconut flour, or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person, and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil, edible groundnut flour or edible coconut flour, or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
 1. Karanjia oil
 2. Kusum oil
 3. Mahua oil
 4. Neem oil
 5. Tamarind seed oil
 6. Edible groundnut flour bearing the I.S.I certification mark
 7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.



Annexure-28

समुद्री उत्पाद निर्यात विकास प्राधिकरण
(वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार)

THE MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY
(MINISTRY OF COMMERCE AND INDUSTRY, GOVERNMENT OF INDIA)

पंजीकरण व सदस्यता प्रमाण-पत्र
REGISTRATION-CUM-MEMBERSHIP CERTIFICATE

Name of the Exporter : KARTHIK MARINE INDUSTRIES
IEC Number : AAXFK4140Q
Address of the Registered / Head Office : S NO 187/7
: PITHRODY, UDYAVARA
:
:
: KARNATAKA
Year of Establishment : 2017
Description of Goods/ Services for which registered : FISH AND FISHERY PRODUCTS
RCMC Number : MPEDA/RCMC/KA1/MT/145/23
Date of Issue : 03/11/2023
Registered As : MANUFACTURER EXPORTER
Name of the Owner/ Partner(s) : 1. HARIYAPPA KOTIAN , 2. HARIYAPPA KOTIAN , 3. USHALATHA KOTIAN , 4. SHANKAR N SUVARNA , 5. SUMATHI R KOTIAN , 6. SOMANATH G KANCHAN , 7. BABY S MENDON , 8. NISHI INDO FOODS PVT. LTD. , 9. K.RAGHUPATHI BHAT , 10. MITHUN KUNDAR , 11. LOKANATH KOTIAN , 12. KIRAN KUMAR , 13. SANTHOSH KUMAR
Valid Up To : 31/03/2028

This Certificate is issued as per the details of our record and is subject to the conditions laid down in the relevant scheme of registration of this Authority


Digitally signed by Rajakumar S Naik
DN: cn=Rajakumar S Naik, o=MPEDA, ou=Sub Regional Division Mangalore, email=rajakumar.s.naik@mpeda.gov.in, c=IN
Date: 2023.11.03 14:07:54 +05'30'

RAJAKUMAR S NAIK
Deputy Director
Sub Regional Division Mangalore

Head Office: MPEDA House, Panampilly Avenue, Panampilly Nagar, Kochi-682 036, India. Phone : 2311979
E-mail: ho@mpeda.gov.in Website : www.mpeda.gov.in





सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Directorate General of Foreign Trade / विदेश व्यापार महानिदेशालय

Office of the Additional Director General of Foreign Trade, Bengaluru /अपर महानिदेशक, विदेश व्यापार का कार्यालय, बेंगलुरु

C & E Wing, Kendriya Sadan, 17th Main Road, Koramangala, BENGALURU URBAN, KARNATAKA, 560034 / सी एंड ई विंग, केंद्रीय सदन, 17 वीं मुख्य सड़क, कोरमंगला, बेंगलुरु, बेंगलुरु, शहर, कर्नाटक, 560034

Importer-Exporter Code

This is to certify that **KARTHIK MARINE INDUSTRIES** is issued an Importer-Exporter Code (IEC) **AAXFK4140Q** with details as follows -

| | |
|-------------------------------------|---|
| IEC | AAXFK4140Q |
| स्थाई खाता सं.(पैन) /PAN | AAXFK4140Q |
| फर्म का नाम/Firm Name | KARTHIK MARINE INDUSTRIES |
| निगम की प्रकृति /Nature of Concern | Partnership |
| जारी करने की तारीख/Date of Issue | 11/09/2021 |
| पता/Registered Address | S NO 187/7, PITHRODY, UDYAVARA, UDUPI, KARNATAKA, 574118 |
| धारक का नाम / Name of the Signatory | HARIYAPPA KOTIAN |
| Director / Partner Details | Refer online at https://dgft.gov.in or scan the QR Code |
| शाखा/इकाई /Branch Details | Refer online at https://dgft.gov.in or scan the QR Code |

Last Modified : 22/05/2024

File Number : BNGIECPAMEND00005466AM25



Note : This is a system-generated certificate. Authenticity / Updated details of the IEC can be checked at official DGFT website <https://dgft.gov.in> by entering the IEC and Firm Name under Services > View Any IEC Details. You can also authenticate the certificate by scanning the QR code.

EXPORT INSPECTION COUNCIL

Ministry of Commerce & Industry
Govt. of India

Certificate of Approval

In exercise of the powers conferred by the Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control, Inspection and Monitoring) Rules, 1995 vide GOI Notification No. S.O.:730 (E) dated 21 August, 1995, published in the Gazette of India, Extra Ordinary, Part II, Section 3, Sub Section (ii), dated 21.08.1995,

KARTHIK MARINE INDUSTRIES

(Name of the Establishment)

having their registered office at **S NO 187/7, PITHRODY, UDYAVARA, UDUPI, KARNATAKA, 574118**
(Address of the registered office)

is hereby granted approval for a period of **three years**

valid up to and including **07.11.2026** under Approval Number **1611**

for **Manufacturing & Export of Frozen Surimi (Fish Paste) from Non-Histamine & Histamine Fishes**

(Scope of approval)

[Category-PP, Product-O, Activity- F]

in its establishment situated at **S NO 187/7, PITHRODY, UDYAVARA, UDUPI, KARNATAKA, 574118**
(Location of the establishment)

for exports to **all countries excluding "EU and CU"**, subject to the conditions that the establishment shall meet the requirements of GOI Notification No. S.O.:730 (E) dated 21.08.1995 and requirements of the importing countries.

Place: New Delhi

Date: 01.11.2023



Signature

Name : Dr. M. Balaji

Designation : Director(I&Q/C)

2nd Floor, B- Plate, Block-1, Commercial Complex,

East Kidwai Nagar New Delhi-110023, India

Phone: +91-11-20815386/87/88

E-mail: eic@eicindia.gov.in Web: www.eicindia.gov.in

Category-PP = Processing plant; PPa = Plant also processing aquaculture products; ZV = Freezer vessel; FV = Factory vessel; A = Cold store only.

Product-U = Unprocessed; L = Filleted; S = Salted; K = Smoked; M = Marinated; C = Canned; O = Other

Activity R = Refrigeration; F = Freezing



CERTIFICATE

*This is to Certify that the
Food Safety Management System of*

KARTHIK MARINE INDUSTRIES

S NO. 187/7, PTHRODY, UDYAVARA, UDUPI,
KARNATAKA - 574118, INDIA

has been independently assessed and is compliant with the requirements of:

HACCP

(Hazard Analysis & Critical Control Points)

This certificate is applicable to the following product or service ranges:

PROCESSING AND PACKING OF FROZEN SURIMI (FISH PASTE)
FROM HISTAMINE AND NON - HISTAMINE FORMING FISHES FOR
EXPORT TO ALL COUNTRIES EXCLUDING CUSTOMS UNION AND
UNCOOKED PRAWNS TO AUSTRALIA

Certificate No.: SPC24H2774

Authorised Signatory

SP Certification Limited

130, Old Street, London,
EC1V9BD, U.K.

Email: info@spcertification.co.uk

www.spcertification.co.uk

Company No. 11668116

Date of Initial Registration: 06-01-2024

1st Surveillance audit on or before: 05-01-2025

2nd Surveillance audit on or before: 05-01-2026

Date of Recertification: 06-01-2027



Accredited by Accreditation Forum of International Standards [AFIST (UK) LTD.]

9, Park View Road, Leeds, LS4 2LG, United Kingdom (UK), Email : info@afist.org, Website : www.afist.org

The approval is subject to the company maintaining its system to the required standards, which will be monitored by SPC.
The Certificate remains the property of SPC and must be returned on request.

To check validity of this certificate please visit www.spcertification.co.uk and www.afist.org



Verify Certificates

CERTIFICATE



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-KR-26-0004314

NAME OF ENTERPRISE

M/S KARTHIK MARINE INDUSTRIES

TYPE OF ENTERPRISE *

| SNo. | Classification Year | Enterprise Type | Classification Date |
|------|---------------------|-----------------|---------------------|
| 1 | 2023-24 | Micro | 08/12/2023 |
| 2 | 2022-23 | Micro | 26/06/2022 |
| 3 | 2021-22 | Micro | 19/07/2021 |

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

| S.No. | Name of Unit(s) |
|-------|-------------------------------|
| 1 | M/S KARTHIK MARINE INDUSTRIES |

OFFICAL ADDRESS OF ENTERPRISE

| Flat/Door/Block No. | 187/7 | Name of Premises/ Building | KARTHIK MARINE INDUSTRIES |
|---------------------|------------|----------------------------|-----------------------------------|
| Village/Town | PITHRODY | Block | UDYAVARA |
| Road/Street/Lane | MAIN ROAD | City | UDUPI |
| State | KARNATAKA | Distriet | UDUPI , Pin 574118 |
| Mobile | 9535998659 | Email: | karthikmarineindustries@gmail.com |

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

04/05/2017

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

10/08/2023

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

| SNo. | NIC 2 Digit | NIC 4 Digit | NIC 5 Digit | Activity |
|------|-----------------------------------|---|--|---------------|
| 1 | 10 - Manufacture of food products | 1020 - Processing and preserving of fish, crustaceans and molluscs and products thereof | 10204 - Processing and preserving of fish crustacean and similar foods | Manufacturing |

DATE OF UDYAM REGISTRATION

19/07/2021

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 08/12/2023

For any assistance, you may contact:

1. District Industries Centre: UDUPI (KARNATAKA)

2. MSME-DFO: BANGALORE (KARNATAKA)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.champ

Follow us @minmsme & @msmecha





भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises

MSME
सूक्ष्म, लघु एवं मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES

Udyam Registration Number : UDYAM-KR-26-0004314

| | | | |
|-----------------------|-----------------------------------|---|-------------------------------|
| Type of Enterprise | MICRO | Major Activity | Manufacturing |
| Type of Organisation | Partnership | Name of Enterprise | M/S KARTHIK MARINE INDUSTRIES |
| Owner Name | M/S KARTHIK MARINE INDUSTRIES | PAN | AAXFK4140Q |
| Do you have GSTIN | Yes | Mobile No. | 9535998659 |
| Email Id | karthikmarineindustries@gmail.com | Social Category | General |
| Gender | OTHERS | Specially Abled(DIVYANG) | No |
| Date of Incorporation | 04/05/2017 | Date of Commencement of Production/Business | 10/08/2023 |

Bank Details

| | | |
|-------------|-------------|---------------------|
| Bank Name | IFS Code | Bank Account Number |
| CANARA BANK | CNRB0010116 | 9921201008822 |

Employment Details

| | | | |
|------|--------|-------|-------|
| Male | Female | Other | Total |
| 50 | 30 | 10 | 90 |

Investment in Plant and Machinery OR Equipment (in Rs.)

| S.No. | Financial Year | Enterprise Type | Written Down Value (WDV) | Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices | Net Investment in Plant and Machinery OR Equipment[(A)-(B)] | Total Turnover (A) | Export Turnover (B) | Net Turnover [(A)-(B)] | Is ITR Filled? | ITR Type |
|-------|----------------|-----------------|--------------------------|--|---|--------------------|---------------------|------------------------|----------------|---------------|
| 1 | 2021-22 | Micro | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | Yes | ITR - 3, 5, 6 |
| 2 | 2020-21 | Micro | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | No | NA |
| 3 | 2019-20 | Micro | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | No | NA |

Unit(s) Details

| SN | Unit Name | Flat | Building | Village/Town | Block | Road | City | Pin | State | District |
|----|-------------------------------|-------|---------------------------|--------------|----------|-----------|-------|--------|-----------|----------|
| 1 | M/S KARTHIK MARINE INDUSTRIES | 187/7 | KARTHIK MARINE INDUSTRIES | PITHRODY | UDYAVARA | MAIN ROAD | UDUPI | 574118 | KARNATAKA | UDUPI |

Official address of Enterprise

| | | | |
|---------------------|-----------|----------------------------|---------------------------|
| Flat/Door/Block No. | 187/7 | Name of Premises/ Building | KARTHIK MARINE INDUSTRIES |
| Village/Town | PITHRODY | Block | UDYAVARA |
| Road/Street/Lane | MAIN ROAD | City | UDUPI |

| | | | |
|----------|------------|------------|-----------------------------------|
| State | KARNATAKA | District | UDUPI , Pin : 574118 |
| Mobile | 9535998659 | Email: | karthikmarineindustries@gmail.com |
| Latitude | | Longitude: | |

National Industry Classification Code(S)

| SNo. | Nic 2 Digit | Nic 4 Digit | Nic 5 Digit | Activity |
|------|-----------------------------------|---|--|---------------|
| 1 | 10 - Manufacture of food products | 1020 - Processing and preserving of fish, crustaceans and molluscs and products thereof | 10204 - Processing and preserving of fish crustacean and similar foods | Manufacturing |

| | |
|---|-------------------------|
| Are you interested to get registered on Government e-Market (GeM) Portal | No |
| Are you interested to get registered on TReDS Portals(one or more) | No |
| Are you interested to get registered on National Career Service(NCS) Portal | No |
| Are you interested to get registered on NSIC B2B Portal | No |
| Are you interested in availing Free .IN Domain and a business email ID | No |
| District Industries Centre | UDUPI (KARNATAKA) |
| MSME-DFO | BANGALORE (KARNATAKA) |
| Date of Udyam Registration | 19/07/2021 |
| Date of Printing | 08/12/2023 |

IEC Details

| | |
|-----------------------|------------|
| IEC Number | AAXFK4140Q |
| IEC Status | Active |
| IEC Registration Date | 11092021 |
| IEC Modification Date | 21062023 |



समुद्री उत्पाद निर्यात विकास प्राधिकरण
THE MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY

(वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार)
(Ministry of Commerce & Industry, Govt. of India)
(एमपीईडीए नियम, 1972 का नियम 42)
(Rule 42 of MPEDA Rules, 1972)

प्रपत्र X
FORM X

एक निर्यातक के रूप में पंजीकरण प्रमाणपत्र
CERTIFICATE OF REGISTRATION AS AN EXPORTER

- | | |
|---|---|
| 1. पंजीकरण प्रमाण पत्र की संख्या और तारीख Number and Date of Certificate of Registration | : KA1/MT/145/23 05/10/2023 |
| 2. वैधता / Valid upto | : 04/10/2026 |
| 3. कंपनी का नाम और पता Name and Address of the Company | : KARTHIK MARINE INDUSTRIES S NO 187/7, PITHRODY, UDYAVARA KARNATAKA |
| 4. निर्यातक की श्रेणी /Category of Exporter | : MANUFACTURER EXPORTER |
| 5. निर्यात के लिए अनुमत उत्पाद का प्रकार / Type of Product permitted for Export | : Frozen |

 Digitally signed
by RAJAKUMAR
NAIK
Date: 2023.10.05
17:07:17 +05'30'
(डिजिटल हस्ताक्षर /Digital Signature)
RAJAKUMAR S NAIK
Deputy Director

स्थान / Place: Sub Regional Division Mangalore
दिनांक / Date: 05/10/2023



(प्राधिकरण की मुहर)

यह प्रमाणपत्र एमपीईडीए अधिनियम और नियम 1972, निर्यात (गुणवत्ता नियंत्रण निरीक्षण) अधिनियम 1963 और उसके बाद के नियमों और प्राधिकरण द्वारा समय-समय पर निर्धारित शर्तों के प्रावधानों के अधीन जारी किया जाता है।

(Seal of the Authority)

This certificate is issued subject to the provisions of the MPEDA Act and Rules 1972, the Export (Quality Control Inspection) Act 1963 and the subsequent Rules made thereof, and the conditions prescribed by the Authority from time to time.

मुख्यालय, एमपीईडीए हाउस, पनम्पिल्ली नगर, कोची-682 036 / Head Office: MPEDA House, Panampilly Nagar, Kochi 682 036
ईमेल/Email: ho@mpeda.gov.in फ़ोन/Phone: 91-484-2311901/2311803

CONDITIONS OF THE CERTIFICATE OF REGISTRATION AS AN EXPORTER

1. पंजीकरण का यह प्रमाणपत्र समय-समय पर संशोधित समुद्री उत्पाद निर्यात विकास प्राधिकरण नियम, 1972 के प्रावधानों के अधीन प्रदान किया जाता है।
This certificate of registration is granted subject to the provisions of the Marine Products Export Development Authority Rules, 1972, as amended from time to time.
2. निर्यातक के रूप में पंजीकरण प्रमाणपत्र जारी करने के लिए धारक समय-समय पर संशोधित समुद्री उत्पाद निर्यात विकास प्राधिकरण के पंजीकरण दिशानिर्देशों का पालन करेगा।
The holder will abide by the Manual of Registration Guidelines of Marine Products Export Development Authority for issue of Certificate of Registration as an Exporter, as amended from time to time.
3. इस प्रमाणपत्र की क्रम सं 5 के अनुसार निर्यात करने के लिए केवल अनुमति प्राप्त मदों का ही निर्यात किया जाएगा।
Only the item(s) permitted to be exported vide Sl. No. 5 of this certificate shall be exported.
4. निर्यातक को यह सुनिश्चित करना होगा कि उनके द्वारा निर्यात किए जानेवाले समुद्री उत्पादों की गुणवत्ता (गुणवत्ता नियंत्रण और निरीक्षण) अधिनियम 1963 (1963 के 21) की धारा 6 और उसके तहत आनेवाले नियमों, विनियमों और अनुदेशों के तहत, समय-समय पर संशोधित केंद्र सरकार द्वारा मान्यता प्राप्त विनिर्देशों के अनुसार है।
The exporter shall ensure that the quality of the marine products exported by him conform to the specifications recognized by the Central Government under section 6 of the Export (Quality Control and Inspection) Act 1963 (21 of 1963) and Rules, regulations and instructions there-under, as amended from time to time.
5. निर्यातक भारतीय निर्यात निरीक्षण परिषद, निर्यात निरीक्षण एजेंसी और इस प्राधिकरण द्वारा प्रसंस्करण, पैकिंग, गुणवत्ता नियंत्रण, शिपमेंट पूर्व निरीक्षण और अन्य सभी मामलों के संबंध में समय-समय पर जारी किए जानेवाले नियमों, विनियमों और निर्देशों का अनुपालन करेगा।
The exporter shall conform to the rules, regulations and instructions issued by the Export Inspection Council of India, Export Inspection Agency and this Authority from time to time in respect of processing, packing, quality control, pre-shipment inspection and all other matters.
6. समुद्री उत्पादों का परिरक्षण, प्रसंस्करण और भंडारण से संबंधित स्वास्थ्य और सफाई संबंधी अन्य आवश्यकताओं को भी भारतीय निर्यात निरीक्षण परिषद, निर्यात निरीक्षण एजेंसी और प्राधिकरण द्वारा समय-समय पर जारी नियमों के अनुसार होना चाहिए।
The sanitary and other hygienic requirements relating to preservation, processing and storage of marine products should also conform to the regulations issued by the Export Inspection Council of India, Export Inspection Agency and the Authority from time to time.
7. निर्यातक निर्यात के लिए उपर्युक्त ढंग से अनुमत मदों का प्रसंस्करण, हैंडलिंग, पैकिंग या समुद्री उत्पाद निर्यात विकास प्राधिकरण के साथ पंजीकृत और निर्यात निरीक्षण अभिकरण द्वारा अनुमोदित परिसर में ही करेगा।
The exporter shall process, handle, preserve, pack or store the items allowed for export as above only in premises registered with Marine Products Export Development Authority and approved by the Export Inspection Agency.
8. धारक द्वारा या किसी प्रसंस्करण संयंत्र की अधिशेष क्षमता का उपयोग करने वाले या धारक के स्वामित्व/संचालन सुविधा का उपयोग करने वाले किसी भी व्यक्ति द्वारा या गुणवत्ता के मुद्दों या व्यापार संबंधित मुद्दों के लिए किसी भी भूल-चूक के लिए प्रमाणपत्र को रद्द किया जा सकता है। धोखाधड़ी सहित, शिकायत प्रसंस्करण इकाई या हैंडलिंग सुविधा पर शिकायत का आरोप हो या न हो।
The certificate is liable to be cancelled for any act of omission or commission by the holder or by any person utilizing the surplus capacity of a processing plant or handling facility owned / operated by the holder, either in respect of quality issues or for trade related issues, including cheating, whether or not the complaint can be attributed to the processing unit or handling facility.
9. मालिक को पंजीकरण के इस प्रमाणपत्र को हर तीन साल में एक बार पुनर्वैधीकरण करवाना होगा।
The owner should get this certificate of registration revalidated every three years.
10. यदि धारक एक निर्यातक के रूप में पंजीकरण प्रमाणपत्र जारी करने के लिए समय-समय पर संशोधित समुद्री उत्पाद निर्यात विकास प्राधिकरण के पंजीकरण दिशानिर्देशों के नियमावली के प्रावधानों के तहत इस तरह के पंजीकरण के लिए हकदार नहीं रह जाता है, तो पंजीकरण वैध नहीं रहेगा।
The registration shall cease to be valid if the holder becomes no longer entitled to such registration under the provisions of the Manual of Registration Guidelines of Marine Products Export Development Authority for issuing Certificate of Registration as an Exporter, as amended from time to time.
11. धारक प्रत्येक बीजक और शिपिंग बिल में प्रसंस्करण संयंत्र या हैंडलिंग सुविधा का नाम और समुद्री उत्पाद निर्यात विकास प्राधिकरण पंजीकरण संख्या का उल्लेख करें जहां निर्यात किए जानेवाले समुद्री उत्पादों को प्रसंस्कृत/हैंडल किया गया है।
The holder shall indicate in every invoice and shipping bill the name and the Marine Products Export Development Authority registration number of the processing plant or handling facility where the marine products being exported has been processed / handled.
12. निर्यातक भारत सरकार, प्राधिकरण, भारतीय निर्यात निरीक्षण परिषद और निर्यात निरीक्षण अभिकरण द्वारा समय-समय पर जारी किए गए ऐसे अन्य निर्देशों का पालन करेगा।
The exporter shall comply with such other instruction as may, from time to time issued by the Government of India, the Authority, the Export Inspection Council of India and the Export Inspection Agency.

13. इस प्रमाणपत्र की प्रति प्रमुखता से आपके कार्यालय और संबंधित प्रतिष्ठानों में प्रदर्शित की जाएगी।

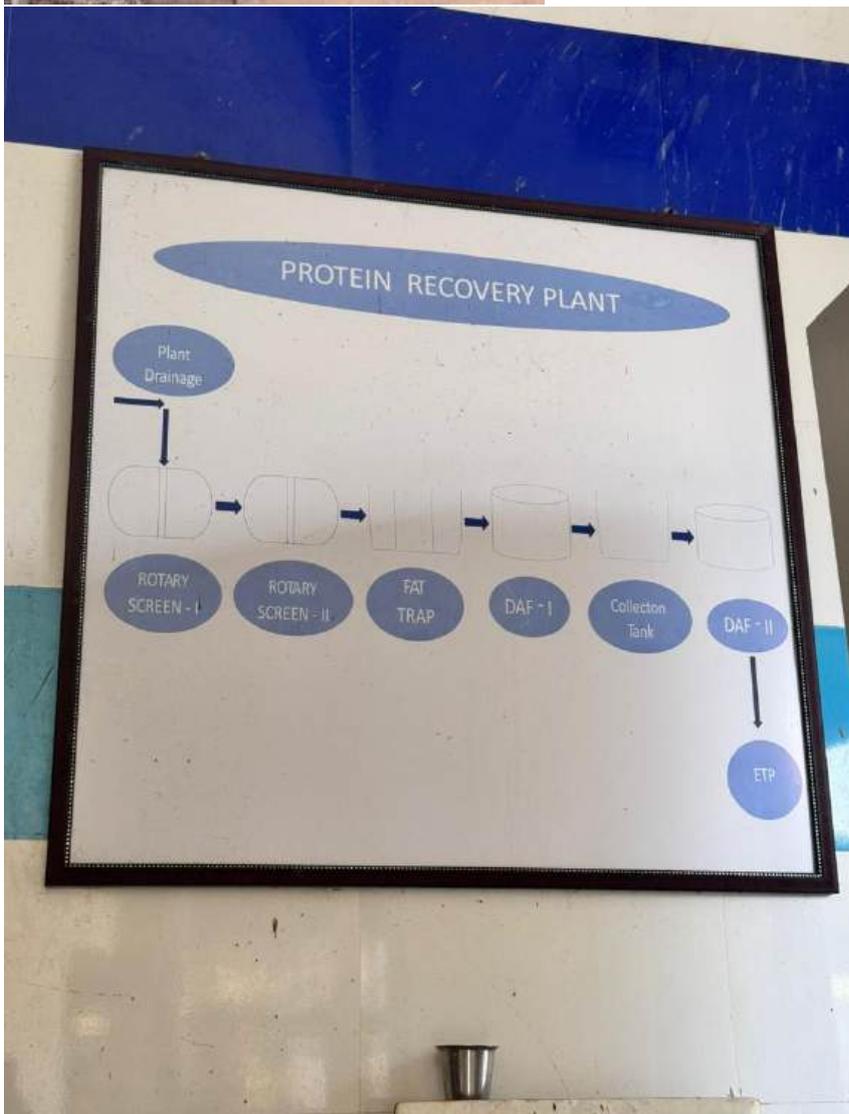
Copy of this certificate shall be prominently displayed in your office and related establishments.

14. कंपनी के गठन में किसी भी परिवर्तन को इस तरह के परिवर्तन से 30 दिनों के भीतर प्रमाणपत्र में पृष्ठांकित किया जाएगा ।

Any change in constitution of the company shall be endorsed in the certificate within 30 days from such change.

15. निर्यातक अगले महीने की 15 तारीख से पहले मासिक आधार पर विवरण के साथ निर्यात दस्तावेज (शिपिंग बिल और बीजक) प्रस्तुत करेगा।

The Exporter shall submit the export documents (shipping bills and invoices) along with statement on a monthly basis before 15th of succeeding month.











Date : 06-02-2024

FISH WASTE FROM PRODUCTION LINE

We hereby certify the fish waste from production line Fish Material transferred from **Karthik marine Industries** Received by **Hindustan Marine Industries** as per quantity mentioned below month of January 2024.

| Particular | Weight | Units |
|--|------------------|------------|
| Fish waste from production line | 70,475.00 | KGS. |
| Total Fish waste from production line | 70,475.00 | KGS |

For Karthik Marine Industries

For **Karthik Marine Industries**

 Managing Partner

Authorized Signatory

We hereby confirm the same
 For Hindustan Marine Industries
 For **HINDUSTAN MARINE INDUSTRIES**


 Authorized Signatory

Authorized Signatory



Date : 02-06-2023

FISH WASTE FROM PRODUCTION LINE

We hereby certify the fish waste from production line Fish Material transferred from **Karthik marine Industries** Received by **Hindustan Marine Industries** as per quantity mentioned below month of May 2023.

| Particular | Weight | Units |
|--|--------------------|------------|
| Fish waste from production line | 1,34,240.00 | KGS. |
| Total Fish waste from production line | 1,34,240.00 | KGS |

For Karthik Marine Industries

For Karthik Marine Industries

[Signature]
Managing Partner

Authorized Signatory

We hereby confirm the same

For Hindustan Marine Industries
For HINDUSTAN MARINE INDUSTRIES

[Signature]
Authorized Signatory
Authorized Signatory



KARTHIC MARINE INDUSTRIES

Date : 02-05-2023

FISH WASTE FROM PRODUCTION LINE

We hereby certify the fish waste from production line Fish Material transferred from **Karthik marine Industries** Received by **Hindustan Marine Industries** as per quantity mentioned below month of April 2023.

| Particular | Weight | Units |
|--|------------------|------------|
| Fish waste from production line | 97,435.00 | KGS. |
| Total Fish waste from production line | 97,435.00 | KGS |

For Karthik Marine Industries

For Karthik Marine Industries

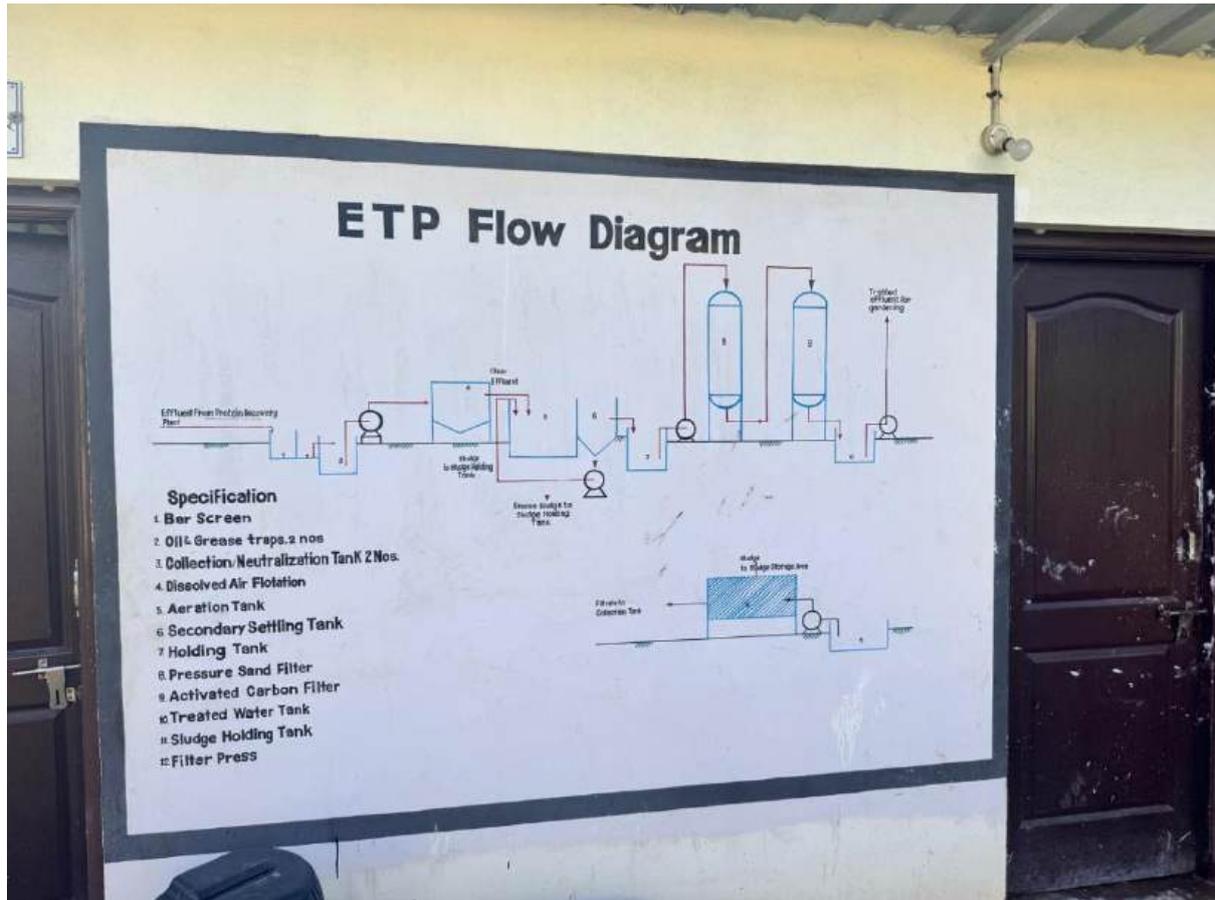
[Signature]
Managing Partner

Authorized Signatory

We hereby confirm the same

For Hindustan Marine Industries
For HINDUSTAN MARINE INDUSTRIES

[Signature]
Authorised Signatory
Authorized Signatory









Karnataka State Pollution Control Board

HEAD OFFICE : “Parisara Bhavan”,
No.49, Church Street, Bengaluru-560001
Tel No: 080-25589112/113, 080-25581383/388,
Website: <https://kspcb.karnataka.gov.in>

ZONAL OFFICE : Mangaluru
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area, Mangaluru-575011
Tele : 0824-2408420

Consent For Establishment Expand(CFE-EXP)

As per the provisions of
The Water (Prevention & Control of Pollution) Act, 1974
&
The Air (Prevention & Control of Pollution) Act, 1981

To

**Karthik Marine Industries, Industrial Zone, Industrial Area, Pithrody Post,
Udyavara-574118, Udupi District.**

for the Facility located at,

**Karthik Marine Industries, Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9,
189/1,2,7, 263/1A, 214/6, Industrial Zone, Industrial Area, Pithrody Post,
Udyavara-574118, Udupi District.**

Udupi

| Consent Order No | PCBID | INW ID | Industry Colour/Scale | Date of Issue |
|------------------|--------|--------|-----------------------|---------------|
| CTE-339132 | 100829 | 206714 | ORANGE/LARGE | 23/08/2023 |

**This Consent is granted for the Products/ Activity/Service name indicated
in the annexure along with the terms & conditions attached to this order**

Validity : 22/08/2028

Combined Consent Order No: CTE-339132**PCB ID:** 100829**GSC No :** PBOXG0000196714**Date:** 23/08/2023

To,

The Occupier,

Karthik Marine Industries

Karthik Complex, Main Road, Malpe -
576108

Sir,

Sub: Consent for Expansion of the unit in the Existing premises under Water (Prevention & Control of Pollution) Act,1974 & Air (Prevention & Control of Pollution) Act, 1981**Ref:** 1.CFE expansion application submitted by the organization on 13/07/2023

2.Inspection of the project site by Regional Officer on 04/08/2023

With reference to the above, it is to be informed that, the Board hereby accords **Consent for Expansion** of the unit in the existing premises under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the following conditions.

Location:**Name of the Industry:** Karthik Marine Industries**Address:** Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6,, Industrial Zone, Industrial Area, Pithrody Post, Udyavara-574118, Udupi District.**Industrial Area:** Not In I.A, Udyavara,**Taluk:** Udupi, **District:** Udupi

1. The Consent for Expansion is granted considering the following activities:
2. This consent for establishment is valid up to 22/08/2028 from the date of issue.
3. The applicant shall not undertake further expansion/diversification without the prior consent of the Board.
4. The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.

I. WATER CONSUMPTION:

1. The source of water shall be from **Open well & Bore well** and total water consumption shall be as below.

II. WATER POLLUTION CONTROL:

1. The sewage/domestic effluent shall be treated in Septic Tank with Soak pit.No overflow from the soak pit is allowed.The septic tank and Soak pit shall be as per IS 2470 Part-I & Part-II.
2. The Effluent Treatment Plant proposal is generally agreeable and shall be constructed as per the specifications mentioned in the proposal and it shall consist of following units.
3. The industry shall treat the domestic wastewater in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.
4. If the treatment plant does not achieve the effluent standards stipulated under condition (2) above or if it is found to be inadequate, then the industry shall have to modify the units so as to meet the standards with prior consent of the Board.
5. All the treatment units shall be totally impervious.
6. The applicant shall provide separate flow meter for measuring the quantity of effluents through ETP and separate energy meter and shall maintain a logbook for the verification of inspecting officers.
7. The applicant shall operate and maintain Treatment Plant continuously and maintain regular log-books/ operation records.
8. There shall not be any increase in generation of Domestic waste water due to proposed expansion.

III. AIR POLLUTION CONTROL:

1. The type of emissions, stack heights and the air pollution control equipment for the air pollution control sources to be installed as specified in **Annexure-II**.
2. The discharge of emissions from the air pollution sources shall pass through the stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
3. The stacks shall have port holes and platforms as per the guidelines specified in **Annexure-II** to facilitate monitoring of emissions.
4. The applicant shall upgrade/modify/replace the control equipments if they are found inadequate to meet the standards stipulated. Prior permission of the Board shall be obtained for the same.

IV. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall collect, treat and dispose off all solid waste generated during construction i.e. Muck, and Garbage after construction if any in such manner so as not to cause environmental pollution.
2. The details of solid waste generated from the expansion activity shall be as follows.

V. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDRY MOVEMENT)

RULES 2016:

1. The industry shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016, and comply with the conditions of the authorization. The applicant shall apply for authorization along with the consent for operation (CFO) application under the Rules in Form-I to obtain authorization and comply with conditions.

VI. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- * dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- * A "decibel" is a unit in which noise is measured.
- * "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- * Leq: It is an energy mean of the noise level over a specified period.

VII. GENERAL CONDITIONS:

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.
2. The industry shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
3. The industry shall not commission the proposed plant for trial or regular production unless necessary pollution control measures are installed as specified in this Consent Order.
4. The industry shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
5. The industry shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.

6. The industry shall immediately report to the Board of any accident or unforeseen act or event resulting in release of pollutants and immediately take appropriate corrective and preventive actions under intimation.
7. The industry is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing to do so, advance an amount equal to the cost estimated by Competent Agency or Committee.
8. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this consent.
9. This CFE does not give any right to the Party/Project Authority/Industry to forego any *other* legal requirement that is applicable to the industry.
10. The industry shall furnish point wise compliance to the conditions given under this consent for establishment within 30 days of the date of issuance of this consent.

Please note that this is only consent for establishment issued to you to proceed with the formalities for expansion of the industry and does not give any right to proceed trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 120 days in advance of commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

Consent Fee paid : Rs. 24000

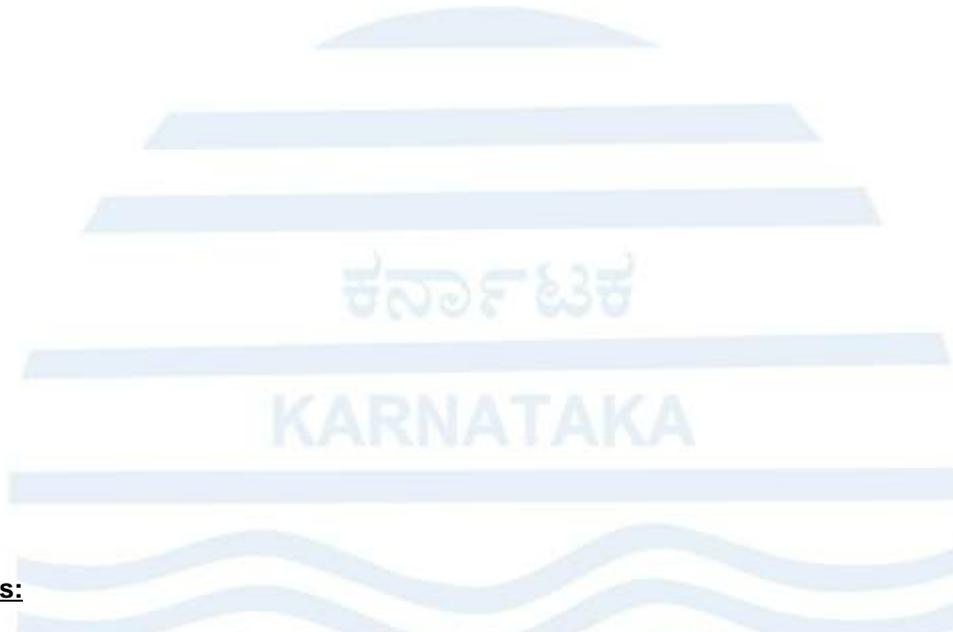
Encl.: Annexure-I & II.

NOTE:

The following Conditions II (3 & 4) mentioned above are not applicable.

COPY TO:

1. The Regional Officer, Udupi for information and necessary action
2. Master copy (Dispatch).
3. Office copy.

**Additional Conditions:**

1. This consent for expansion is issued for the additional quantity of fish freezing (Surimi fish paste) of 550 TPM by using whole round fish . 2. Industry shall install the ETP of capacity as per the proposal to treat 200 KLD effluent & the treated effluent shall meet the prescribed standards as per Annexure-I before using for irrigation or fish washing. 3. The effluent generation shall not exceed 170 KLD. 4. There shall not be any smell nuisance in the surroundings area due to operation of the unit. 5. All solid waste shall be decanted before taking into the protein recovery plant and shall not mix with mince washing water. 6. Treated water shall be recycled for Cooling and washing (other than the process) as far as possible and only remaining water shall be discharged on land for irrigation. 7. Shall obtain NOC from Ground Water authority for withdrawal of ground water. 8. Details of Air pollution sources & Control measures shall be provided as per Annexure-II enclosed with this consent order. 9. Shall operate the industry so as not to have any public complaint in the area due to operation of the unit. 10. This consent is issued without any prejudice to any pending court cases either in Hon'ble NGT, Hon'ble High Court or Hon'ble Supreme Court of India. Industry shall be bound by the decision of Hon'ble Courts in the said matter. 11. The decision of the Board in any manner shall be final and the proponent shall abide by the directions of the Board.

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

ANNEXURE- II

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all Chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to at least eight times the stack or duct diameter downstream from any flow disturbance such as bend, expansion, contraction and visible flame. Further, the selected port has to be at least 2 stack/duct diameter before stack/duct exit or from any other flow disturbance. For rectangular stacks, an equivalent diameter can be calculated using following expression.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

FOR AND ON BEHALF OF
KARNATAKA STATE POLLUTION CONTROL BOARD



Karnataka State Pollution Control Board

HEAD OFFICE : "Parisara Bhavan",
No.49, Church Street, Bengaluru-560001
Tel No: 080-25589112/113, 080-25581383/388,
Website: <https://kspcb.karnataka.gov.in>

ZONAL OFFICE : Mangaluru
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area, Mangaluru-575011
Tele : 0824-2408420

Consent For Operation(CFO-Air,Water) - (CfO-Expand)

As per the provisions of
The Water (Prevention & Control of Pollution) Act, 1974
&
The Air (Prevention & Control of Pollution) Act, 1981

To
**Karthik Marine Industries, Industrial Zone, Industrial Area, Pithrody Post,
Udyavara-574118, Udupi District.**

for the Facility located at,
**Karthik Marine Industries, Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9,
189/1,2,7, 263/1A, 214/6, Industrial Zone, Industrial Area, Pithrody Post,
Udyavara-574118, Udupi District.**

Udupi

| Consent Order No | PCBID | INW ID | Industry Colour/Scale | Date of Issue |
|------------------|--------|--------|-----------------------|---------------|
| AW-340383 | 100829 | 210658 | ORANGE/LARGE | 04/11/2023 |

**This Consent is granted for the Products/ Activity/Service name indicated
in the annexure along with the terms & conditions attached to this order**

Validity through : 13/10/2023 to 30/09/2033

Combined Consent Order No: AW-340383

PCB ID: 100829

GSC No : PB0XG0000200658

Date: 04/11/2023

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under Air (Prevention and Control of Pollution)Act , 1981

Ref: 1. Application filed by the industry / organization on 12/10/2023

2. Inspection of the Industry/organization/by RO, on 27/10/2023

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

Location:

Name of the Industry: Karthik Marine Industries

Address: Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6,, Industrial Zone, Industrial Area, Pithrody Post, Udyavara-574118, Udupi District.

Industrial Area: Not In I.A, Udyavara,

Taluk: Udupi, District: Udupi

Discharge of effluents under the Water Act:

| Sr | Water Code | WC(KLD) | WWG(KLD) | Remark |
|----|-------------------------|---------|----------|---|
| 1 | Domestic Purpose | 2.250 | 1.800 | Shall be septic tank followed by soak pit. |
| 2 | Domestic Purpose | 1.800 | 1.440 | Shall be septic tank followed by soak pit. Proposed |
| 3 | Manufacturing Processes | 13.700 | 13.450 | Shall be recycled for Cooling tower, floor wash and remaining shall be discharged on land for irrigation after treating in 15 KLD ETP & meeting the standards as per Annexure-I |
| 4 | Manufacturing Processes | 147.500 | 150.000 | Septic tank followed by soak pit. Proposed |

Discharge of Air emissions under the Air Act from the following stacks etc.

| Sl. No. | Description of chimney/outlet | Limits specified refer schedule |
|--|-------------------------------|---------------------------------|
| The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I. | | |

The consent for operation is granted considering the following activities/Products;

| Sr | Product Name | Applied Qty | Unit |
|----|---------------------------------|-------------|---------------------|
| 1 | fish freezing activity (surimi) | 900.0000 | Metric Tonnes/month |

This consent is valid for the period from 04/11/2023 to 30/09/2033

To,

Karthik Marine Industries

Karthik Complex, Main Road, Malpe -
576108

NOTE:

The following Conditions A (2b & 3b) mentioned above are not applicable.

COPY TO:

1. The Regional Officer, **Udupi** for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid : Rs. 240000

Additional Conditions:

1. There shall not be any smell nuisance in the surroundings area due to operation of the unit. 2. All solid waste shall be decanted before taking into the protein recovery plant and shall not mix with mince washing water. 3. Treated water shall be recycled for Cooling and washing (other than the process) as far as possible and only remaining water shall be discharged on land for irrigation. 4. Industry shall treat the effluents to the prescribed standards as per Annexure-I before using it for irrigation or other purposes. 5. Shall submit NOC from Ground Water authority for withdrawal of ground water. 6. Shall operate the industry so as not to have any public complaint in the area due to operation of the unit. 7. Industry shall adhere to the court case decision i.e, this consent is issued without any prejudice to any pending court cases either in Hon'ble NGT, Hon'ble High Court or Hon'ble Supreme Court of India. Industry shall be bound by the decision of Hon'ble Courts in the said matter. 8. The decision of the Board in any manner shall be final and the proponent shall abide by the directions of the Board. 9. Applicant shall conduct environmental audit and submit environmental statement in Form-V within 30th September of every year. 10. There shall not be any kind of dust/smell nuisance from the unit. 11. In case of any complaint/violation of consent conditions the Board is at liberty to withdraw the CFO.



SCHEDULE**TERMS AND CONDITIONS****A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.**

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b).The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall confirm to the standards stipulated by the Board in Annexure-1
- 3(b).The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

C.MONITORING & REPORTING:

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month for the parameters.

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- * dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- * A "decibel" is a unit in which noise is measured.
- * "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- * Leq: It is an energy mean of the noise level over a specified period.

F. GENERAL CONDITIONS:

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.
2. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
3. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
4. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.

5. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should be made easily approachable.
6. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
7. The Occupier his heirs, legal representatives or assigns shall have no claims whatsoever to the continuation or renewal of this consent after expiry of the validity of consent.
8. The Occupier shall make an application for consent at least 120 days before expiry of this consent.
9. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

ANNEXURE- I

| Sl no | Characteristics | Tolerance Limits |
|-------|--|------------------|
| 1 | Suspended solids mg/l, Max. | 200 |
| 2 | pH Value | 5.5. to 9.0 |
| 3 | Oil and grease mg/l Max. | 10 |
| 4 | Biochemical oxygen demand (3 days At 27 deg C (mg/l, Max.) | 100 |

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

Annexure-II

| Chim. No. | Chimney attached to | KVA Rating/ Capacity | Minimum chimney height to be provided above ground level (in Mtr) | Constituents to be controlled in the emission | Tolerance limits mg/NM3 | Air pollution Control equipment to be installed, in addition to chimney height as per col.(4) | Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights. |
|-----------|---------------------|----------------------|---|---|-------------------------|---|---|
| 1 | D.G. Sets | 200KVA DG Set | 5 | PM,SO ₂ ,NO _x | 0,0,0,0,0 | AEC | --- |
| 2 | D.G. Sets | 500 KVA | 15 | PM,SO ₂ ,NO _x | 0,0,0,0,0 | AEC | --- |
| 3 | D.G. Sets | 500 KVA | 5 | PM,SO ₂ ,NO _x | 0,0,0,0,0 | AEC | --- |

Note:

AEC : Accoustic Enclosures

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection)Rules.
3. There shall be no smell or odour nuisance from the industry.

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of the
Karnataka State Pollution Control Board

Signature Not Verified
Digitally signed by
Date: 2023.11.04 12:20:19
+05:30



KARNATAKA STATE POLLUTION CONTROL BOARD

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

REGIONAL OFFICE, UDUPI Parikra Bhavana Plot No 36c Shivalli Industrial Area Manipal Udupi
Phone:08202982016 Email Id: udupi@kspcb.gov.in

//By Speed Post//

No.PCB/Udupi/2024-25/Demand Notice/ 1166

Date: 19/11/2024

"DEMAND NOTICE FOR SAMPLE ANALYSIS FEES"

To,

M/s Karthik Marine Industries
Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,
2, 7, 263/1A, 24/6.
Industrial Zone, Industrial Area, Pithrody Post
Udyavara, Udupi Tq & Dist

Sir,

Sub: Demand note for payment of Legal sample Analysis charges - reg.

Ref: 1. MOEF & CC (CPCB) Notification No Legal/42(3)87.Dated 23.02.2022

2. Board Office Memorandum No PCB/744/COC/2022/ 1096, dated: 16.05.2022

3. Inspection of your industry and Legal sample collection on 04-09-2024.

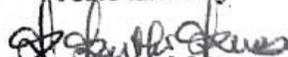
With reference to the above, it is to be informed that, this office has collected the treated trade effluent during inspection on 04-09-2024 for purposes of analysis. Further, as per the Gazette Notification & Board office Memorandum cited at ref (1) & (2), the required sample collection and analysis charges is follows:-

| Sl. No. | Date of sample collection | Sample No. | Particulars | Rate | SGST @ 9% | CGST @ 9% | Total GST @ 18% | Total |
|-----------------------------|---------------------------|-------------|--|-----------------|---------------|---------------|-----------------|-----------------|
| 1. | 04.09.2024 | 01A & 01(A) | Legal Sample collection charges (treated trade effluent) | 1050.00 | 94.50 | 94.50 | 189.00 | 1,239.00 |
| | | | Analysis Charges | 2400.00 | 216.00 | 216.00 | 432.00 | 2,832.00 |
| Total Amount | | | | 3,450.00 | 310.50 | 310.50 | 621.00 | 4,071.00 |
| Old balance Amount | | | | | | | | -- |
| Sub Total Amount | | | | | | | | -- |
| Amount to be Payable | | | | | | | | 4,071.00 |

Hence, you are hereby informed to pay analysis and sample collection charges of Rs. 4,071/- (Rupees Four thousand and seventy one only) through NEFT / RTGS to the KSPCB (RO-Udupi of Union bank of India, Manipal Branch, Operative Account No. 510101004675941 (IFSC Code: UBIN0901288) (GSTIN No. 29AAALK0537G1Z7) with a copy of transaction slip and mention GSTIN Number of your organization to this office for account purpose. A reply letter shall be submitted to this office with following details:-

| |
|--|
| Name and address of the unit |
| GST No. of the unit |
| PAN No. of the unit |
| Demand Note No. and Date |
| Demand Amount Paid |
| TO which Account no. Payment was made at Bank |
| TO which IFSC Code Payment was made at Bank |
| NEFT Unique Transaction Reference (UTR) number of Payment made to Bank |
| Date on which Payment was made at Bank |

Yours faithfully


Environmental Officer
KSPCB, Udupi

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ANNEXURE-I

RESULTS OF ANALYSIS

Report No : 06

Date: 17.09.2024

Name & Address : M/s. KARTHIKA MARINE INDUSTRIES, SY. NO. 187/7,
188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1, 2, 7, 263/1A,
214/6, Industrial Zone, Industrial Area, Pithrody Post,
Udyavara- 574118

SAMPLE DESCRIPTION: Treated trade effluent sample collected from the outlet
of ETP.
(Sample No:01 & 01A)

| Sl. No | Parameters | Unit | Standard | Results | | Test Method |
|--------|---|------|----------|---------|-----|---------------------------------|
| | | | | 01 | 01A | |
| 1 | pH | — | 6.5-9 | 6.8 | - | IS 3025 (Part 11):2022 |
| 2 | BOD (Bio-Chemical Oxygen Demand for 3 days at 27°C) | mg/l | 30 | 6 | - | IS 3025 (Part 44): 2023 |
| 3 | Total Suspended Solids | mg/l | 50 | 10 | - | IS 3025 (Part 17): 2022 |
| 4 | Oil and Grease | mg/l | 10 | - | BDL | APHA 22nd edition (5520B): 2017 |

| | |
|------------|--|
| Inference: | Particulars and Standards mentioned are as per requisition letter and results pertain only to the sample tested. |
| | Report Status: Results are Conforms to prescribed standards of Analysed Parameters of <i>Sample No. 01 & 01A.</i> |

- Note: 1. The method of analysis is as per the Standard Method for the examination of Water and Waste water and Indian Standard Publication.
2. BDL= Below Detection Limit
3. mg/L:milligram/Litre


Karnataka State Pollution Control Board
Mangalore